

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. No. 69 of 2020

In the matter of:

Sushil Bhatt

... Applicant

Versus

Moon Beverages Ltd. & Ors.

.... Respondents

Next Date of Hearing: 08.11.2021

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RESPONDENT NO. 3  
VARUN BEVERAGES LTD.

THROUGH:

  
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NEW DELHI  
DATE: 29.10.2021

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. No. 69 of 2020

In the matter of:

Sushil Bhatt

... Applicant

Versus

Moon Beverages Ltd. & Ors.

... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 3, VARUN  
BEVERAGES LTD.**

I, Yogesh Kumar Singh, son of Late Sh. Prem Pal Singh, aged about 58 years, Factory/Unit Manager of the Respondent No. 3, having its factory/unit at Plot No. 2E, Ecotech III, Udyog Kendra, Greater NOIDA, District Gautam Buddha Nagar, Uttar Pradesh - 201 306, presently at New Delhi, do hereby solemnly state and affirm as under:

I. That I am the factory/unit manager and an authorized signatory of the Respondent No. 3, duly authorised by way of a Letter of Authority dated 28.10.2021. I am well conversant with the facts of the present case and thus I am competent to swear this affidavit.

For Varun Beverages Limited  
  
Authorised Signatory



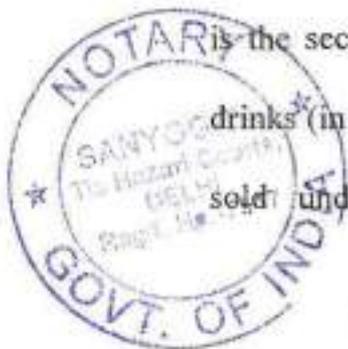
II. That I have read and understood the contents of the Application (O.A. No. 69 of 2020) filed by the Applicant and I am filing the Reply in response to the same. The contents of the reply are true and correct to the best of my knowledge, based on records maintained by the Respondent No. 3 in the ordinary course of its business. The legal averments contained in the Reply are based on legal advice received and believed to be true and correct.

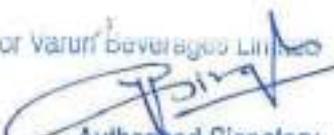
III. That at the outset, I deny all averments, contentions and allegations made in the Application, against the Respondent No. 3, save and except which are specifically referred to, and admitted. Nothing contained in the Application may be deemed to be admitted by the Respondent No. 3 merely by reason of specific non-traverse.

**PRELIMINARY SUBMISSIONS:**

**About the Respondent No. 3, Varun Beverages Ltd:**

1. That the Respondent No. 3 was incorporated in 1995 and is existing under the Companies Act, 2013, having its registered office at F-2/7 Okhla Industrial Area, Phase I, New Delhi – 110020, India. The Respondent No. 3 is the second largest franchisee owner and distributor of carbonated soft drinks (in short “CSDs”) and non-carbonated beverages (in short “NCBs”) sold under trademarks owned by PepsiCo. PepsiCo CSD brands



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manufactured and distributed by the Respondent No. 3 includes Pepsi, Diet Pepsi, Seven Up, Mirinda Orange, Mirinda Lemon, Mountain Dew, Nimbooz Masala Soda, Evervess Soda, etc. PepsiCo NCB brands manufactured and distributed by the Respondent No. 3 includes Tropicana, Tropicana Slice, Gatorade, packaged drinking water under the brand Aquafina, etc. The Respondent No. 3 is a key player in the beverage industry and since its incorporation, the Respondent No. 3, being a responsible corporate citizen, has been carrying out its business operations continuously in compliance with all applicable laws.

2. That being a franchisee owner and distributor for PepsiCo (an American multinational food, snack, and beverage corporation with headquarters in New York, USA), the Respondent No. 3 and its Units/ Plants are subjected to regular audits and rigorous check, by global PepsiCo team. Therefore, the scope of any non-compliance of any law or regulation at Respondent No. 3 Units/ Plants does not exist, and even if a minor infraction is noticed, immediate steps to rectify/cure the same is undertaken by Respondent No. 3.

3. Further, as a socially responsible corporate, the Respondent No. 3 is committed to environment and social causes, and it has voluntarily installed and operating multiple water conservation & recharge facilities and has been serving the society by operating several schemes for social cause.



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4. The Respondent No. 3 has a manufacturing Unit for manufacturing CSDs and NCBs at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh-201 306 (in short “**Manufacturing Unit**”), which forms the subject matter of the present Application. It is relevant to state that the Manufacturing Unit of the Respondent No. 3 provides direct and indirect employment to around 500 persons.

5. That the Respondent No. 3 set up the state-of-the-art highly automated Manufacturing Unit in 2013, after obtaining all requisite permissions/approval from the concerned local authorities. In addition, the Respondent No. 3 has following certifications/ recognitions:

- a. ISO FSSC 22000 – this is an ISO-based, internationally accepted certification, certifying that the food safety management system of the Respondent No. 3 Manufacturing Unit is in compliance of the Food Safety System Certification 22000 (“FSSC 22000”).
- b. CII Award for Food Safety 2018 - awarded by the Confederation of Indian Industry (“CII”) to the Respondent No. 3 for significant achievement in food safety.

AIB Certificate - AIB International is pioneer in food safety which is US based company. AIB certification of food safety is highly



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renowned and speaks about company commitment towards food safety.

Copies of aforesaid certifications/ recognitions in favor of the Respondent No. 3 are enclosed herewith and marked as **Annexure - R3/1 (Colly)**.

**Permissions/ Approvals obtained by Respondent No. 3:**

A. Consent Order or Consent To Operate under the Water (Prevention and Control of Pollution) Act, 1974 (in short "Water Act") and the Air (Prevention and Control of Pollution) Act, 1981 (in short "Air Act"):

6. It is submitted that Section 25 and 26 of the Water Act and Section 21 and 22 of the Air Act prescribes restrictions on operations unless prior consent is obtained from the State Pollution Board.

7. In this regard, the Respondent No. 6 i.e., the Uttar Pradesh Pollution Control Board (in short "UPPCB") has granted a Consent Order/ Consent to Operate to the Respondent No. 3 in respect of the Manufacturing Unit under Section 25 and 26 of the Water Act. The said Consent Order was renewed from time to time, with the latest Consent Order No. 10158043 valid from 01.01.2021 to 31.12.2022. A copy of the said Consent Order No. 10158043 issued by UPPCB to the Respondent No. 3 under the Water Act

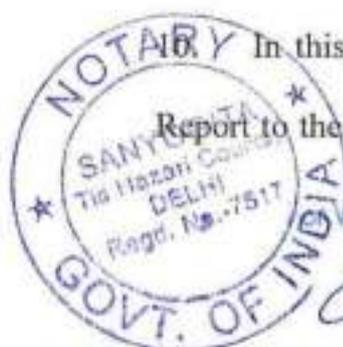
is enclosed herewith and marked as **Annexure - R3/2**.



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8. Similar to Section 25 and 26 of the Water Act, there is a requirement to obtain Consent to Operate from the State Board i.e., UPPCB under Section 21 and 22 of the Air Act. UPPCB has granted a Consent Order/ Consent to Operate to the Respondent No. 3 in respect of the Manufacturing Unit under Section 21 and 22 of the Air Act. The said Consent Order was renewed from time to time, with the latest being granted vide Consent Order No. 10145954 which is valid from 01.01.2021 to 31.12.2022. A copy of the said Consent Order No. 10145954 issued by UPPCB to the Respondent No. 3 under the Air Act is enclosed herewith and marked as **Annexure - R3/3**.

9. It is submitted that the Respondent No. 3 fully and effectually complies all conditions imposed by the UPPCB while grant of the Consent Orders under the Water Act and the Air Act including maintaining the maximum daily effluent discharge limit fixed by the UPPCB in the Consent Order. The Respondent No. 3 has installed an Effluent Treatment Plant (in short "ETP") at the Manufacturing Unit which is used to treat wastewater. In the ETP, wastewater is treated with various means and treated water is re-used for multiple purposes like gardening, flushing of toilets, etc. and balance, if any, is drained out in terms of the permission/ Consent Order issued by the UPPCB.



In this regard, the Respondent No. 3 submits periodic Compliance Report to the UPPCB to confirm compliance of the conditions imposed by

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it under the Consent Orders issued under the Water Act and the Air Act. A copy of the latest Compliance Report submitted by the Respondent No. 3 to the UPPCB on 19.04.2021 is enclosed herewith and marked as **Annexure - R3/4.**

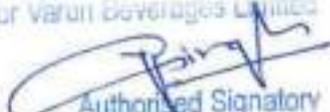
B. Authorization under the Hazardous and other Wastes (Management and Transboundary movement) Rules, 2016 (in short "Hazardous and other Wastes Rules"):

11. Rule 6 of the Hazardous and other Wastes Rules require an occupier of the facility to obtain an authorization from the State Pollution Board for managing hazardous and other wastes. In that regard, the Respondent No. 3 has obtained an Authorization from the UPPCB under the Hazardous and other Wastes Rules which is valid till 18.06.2023 and the Respondent No. 3 complies all conditions of the said Authorization. A copy of the said Authorization under the Hazardous and other Wastes Rules issued by the UPPCB for the Respondent No.3's Manufacturing Unit is enclosed herewith and marked as **Annexure - R3/5.**

C. Ground Water Abstraction:

12. It is submitted that there is inadequate supply of fresh water in Gautam Budh Nagar District by the local authorities. Therefore, to carry out its operations i.e., production of CSDs and NCBs, the Respondent No. 3



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is utilizing ground water after obtaining requisite permissions/authorizations from the competent authorities.

13. The Applicant has falsely alleged that the Respondent No. 3 is engaged in illegal extraction of ground water without the requisite permission from the competent authorities. In this context, the Respondent No. 3 is submitting as under:

13.1 The Respondent No. 3 was abstracting ground water, from three bore wells installed at the Manufacturing Unit, under a valid Consent/ No Objection Certificate (bearing no. CGWA/NOC/IND/ ORIG/ 2018/3042 dated 31.01.2018 (in short “**Ground Water NOC**”) issued by the Respondent No. 8 i.e., Central Ground Water Authority, Government of India (in short “**CGWA**”). A copy of the said Ground Water NOC dated 31.01.2018 is enclosed herewith and marked as **Annexure - R3/6.**

13.2 It is relevant to state that the CGWA was formed based on Orders issued by the Hon’ble Supreme Court in MC Mehta vs. UOI and Others [(1997) 11 SCC 312]. Initially, the CGWA only mandated new manufacturing units to seek NOC for abstraction of ground water. Thereafter, based on the Orders of this Hon’ble Tribunal dated 15.04.2015 in O.A. No. 204 of 2014, titled as ‘Krishankant Singh Vs. M/s Deonia Paper Ltd’, the CGWA issued Guidelines on 26.11.2015



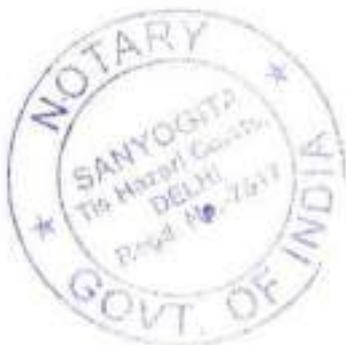
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(in short “CGWA Guidelines, 2015”) requiring existing manufacturing units also, to seek approval/ NOC for continued abstraction of ground water.

13.3 Based on the CGWA Guidelines, 2015, the CGWA issued public notices, requiring existing manufacturing units also, to seek approval/NOC for continued abstraction of ground water. The Public Notices are enclosed herewith and marked as Annexure – R3/7 (colly).

13.4 It is submitted that the CGWA extended the due date for submitting application(s) for obtaining NOC for abstraction of ground water by existing industries, by issuing Public Notices since 2016. As per the CGWA Public Notice dated 01.04.2020, the due date was last extended till 30.06.2020. A copy of the public notice dated 01.04.2020 issued by the CGWA is enclosed herewith and marked as Annexure – R3/8.

13.5 It is respectfully submitted that the Respondent No. 3 being a responsible and socially conscious corporate entity, did not delay submission of its application for obtaining NOC (because the CGWA has extended the timeline from time to time). Hence, after issue of the initial Public Notice, the Respondent No. 3 submitted its Application in 2016 vide Application No. 21-4/1261/UP/IND/2016-169 for



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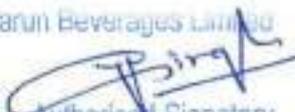
obtaining NOC with the CGWA with all required documents/information. The CGWA being satisfied with the completeness of the application filed by the Respondent No. 3 in all respects, granted the Ground Water NOC on 31.01.2018 to the Manufacturing Unit of the Respondent No. 3, subject to certain conditions as mentioned therein.

13.6 The Ground Water NOC was valid for a period of two years from 03.01.2018 till 02.01.2020 and the Respondent No. 3 was permitted to extract 1,163 cubic meters per day for 261 days per year (i.e., not exceeding 3,03,543 cubic metres per year).

13.7 The Respondent No. 3 has been scrupulously complying with the limits specified by the CGWA and in addition, has been complying with all conditions specified in the Ground Water NOC.

13.8 The Respondent No. 3 in compliance with the conditions contained in the Ground Water NOC dated 31.01.2018, and it submitted periodic detailed Compliance Report/ Action Taken Reports to the Regional Director, Central Ground Water Board (in short "CGWB") with a copy to the CGWA to confirm compliance of the conditions imposed by it under the Ground Water NOC. A copy of the Compliance Report dated 17.11.2018 submitted by the Respondent No. 3 to the CGWB and CGWA is enclosed herewith and marked as **Annexure – R3/9**.



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13.9 The compliance report was duly accepted by the CGWB and CGWA, which confirms the fact that the Respondent No. 3 has complied with all conditions specified in the Ground Water NOC and further has taken all requisite action/steps in conformity with the Ground Water NOC dated 31.01.2018. The conditions specified and its compliance by the Respondent No. 3 are set out below, for ease of reference:

13.9.1 Installation of water meters on the constructed wells and monthly monitoring of data indicating the quantum of groundwater withdrawal and complying with the permissible limits.

13.9.2 Implementation of groundwater recharge measures which includes:

a. Rooftop Rainwater harvesting in the Manufacturing Unit which potentially can recharge 13,833 cubic metres per year;

b. Adoption and maintenance of 13 ponds in the nearby villages of Chithera, Bhola Rawal, Maycha, Azayabpur and Rajatpur. Cleaning of the ponds on periodic basis and installation of shafts for the increase in the percolation rate of the recharge. Potential recharge of the ground water from the ponds maintained by the Respondent No. 3 is 6,22,680 cubic metres per year.

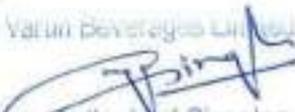


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Photographs evidencing rainwater harvesting pit developed in the Manufacturing Unit and artificial recharge shafts and cleaning of ponds are enclosed herewith and marked as Annexure – R3/10 (colly). Documents evidencing adoption and maintenance of ponds by the Respondent No. 3 are enclosed herewith and marked as Annexure – R3/11 (colly).

- 13.9.3 Adoption of measures for water conservation which includes recycling, reuse, treatment, etc.
- 13.9.4 Installation of piezometers with digital water level recorder and furnishing details including User ID and password to the authorities to access the ground water monitoring data;
- 13.9.5 Installation of flow meters;
- 13.9.6 Furnishing details of groundwater quality both for pre-monsoon and post-monsoon period;
- 13.9.7 Conducting awareness sessions on water conservation at nearby village schools;
- 13.9.8 Plantation of trees at nearby villages and schools. The Respondent No. 3 has planted approximately 500 plants in the year 2020 and another 500 plants in the year 2021, which



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were also inspected by the UPPCB for the purposes of geo-tagging;

Photographs evidencing plantation of trees by the Respondent No. 3 are enclosed herewith and marked as **Annexure – R3/12.**

13.10 As stated above, the Ground Water NOC granted by the CGWA on 31.01.2018 was valid for a period of two years i.e., till 02.01.2020. The CGWA by way of a Public Notice dated 15.02.2019 (during the validity of the Ground Water NOC granted to the Respondent No. 3), put to notice to all concerned that application(s) for renewal of existing NOCs are required to be submitted online on its NOCAP portal and no offline (physical copies of applications) would be entertained. Further, in the Public Notice, CGWA stated that applicants with valid NOC shall be able to apply for renewal (through submission of online application and documents), three months prior to the date of expiry of existing NOC. A copy of the Notice dated 15.02.2019 issued by the CGWA is enclosed herewith and marked as **Annexure – R3/13.**

13.11 The Respondent No. 3 states that in compliance of the aforesaid CGWA Notice dated 15.02.2019, the Respondent No. 3 on 19.11.2019 submitted its applications vide Application No. 21-4/1261/UP/TND/2016 along with all the necessary supporting



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documents for renewal of Ground Water NOC (submitted on the online NOCAP portal). A copy of the application seeking renewal of Ground Water NOC is enclosed herewith and marked as Annexure – R3/14.

13.12 Meanwhile, the Uttar Pradesh Ground Water (Management & Regulation) Act 2019 (in short “UPGW Act”) was brought into force on 02.10.2019 and the Rules made thereunder i.e., the Uttar Pradesh Ground Water (Management & Regulation) Rules 2020 (in short “UPGW Rules”) were enacted only on 25.02.2020.

13.13 It is submitted that the UPGW Act and Rules provides for a complete framework including institutional framework like establishment of District Ground Water Management Council at the District Level and a State Authority known as UP State Ground Water Management and Regulatory Authority for the purposes of managing and regulating the extraction and use of ground water in the state of UP.

13.14 That despite submission of the application for renewal of the Ground Water NOC in time, there was no intimation from the CGWA on the status of the renewal application. Therefore, the Respondent No. 3 sent a reminder on 31.07.2020 requesting for consideration of the application and renewal of the Ground Water NOC. A copy of the

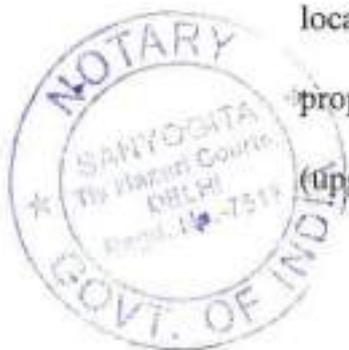


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Letter dated 31.07.2020 addressed by the Respondent No. 3 to the CGWB is enclosed herewith and marked as **Annexure – R3/15.**

13.15 At this juncture, it is relevant to state that the CGWA vide Notification 3289(E) dated 24.09.2020, in supersession of its earlier guidelines, notified the '*Guidelines to control and regulate ground water extraction in India*' (in short "**CGWA Guidelines, 2020**"). It is submitted that in terms of Regulation 11(vi) of the CGWA Guidelines, 2020, the Ground Water NOC dated 31.01.2018 granted in favour of the Respondent no. 3 is deemed to be extended till the renewal of Ground Water NOC by the CGWA as the Respondent No. 3 has applied within the specified time and it is for the CGWA to consider and renew the Ground Water NOC.

13.16 Around November 2020 i.e., while the application for renewal of the Ground Water NOC submitted by the Respondent No. 3 was pending consideration with the CGWA, the CGWA notified through its website that it has stopped processing application filed earlier and also stopped accepting any fresh and renewal application for projects in UP, since UP Government has started its own online portal for accepting application and issue of Groundwater NOC for Units located within the State of UP. Therefore, CGWA advised project proponents from UP to visit the website of UP government ([upgwdonline.in](http://upgwdonline.in)) and submit necessary applications/applications for



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renewal. The relevant notification put up on the website of the CGWA is extracted below for ease of reference:

*"Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in UP. All Project Proponents of UP are advised to visit upgwdonline.in. Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days)."*

A copy of the screenshot of the website of the CGWA in respect of the said Notification is enclosed herewith and marked as **Annexure –R3/16.**

13.17 That the website of the UP Ground Water Department ( in short "UPGWD") at 'upgwdonline.in' became functional only in January 2021 and it provided for the following services to existing commercial/industrial users in accordance with the UPGW Act and Rules:

- i. Registration of Well – Allowed in every block those who have authorization/NOC certificate issued by CGWA or Ground Water Department, UP.



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ii. Issuance of NOC for Well – Allowed in every block

A copy of the list of services available on the website of the UPGWD is enclosed herewith and marked as Annexure – R3/17. From the List of services available on the website of the UPGWD, it is clear that the UPGWD provides for registration of existing Wells in every block (whether Notified or non-Notified) and for applying for and grant of NOC, in accordance with the UPGW Act and Rules.

13.18 That, the UPGW Act and Rules in particular, provides for separate registration of each existing Well (whether in Notified or non-Notified area) and obtaining separate Ground Water NOC for each existing Well (whether in Notified or non-Notified area), and the users already having valid NOC issued by the CGWA like the Respondent No. 3 are required to apply for registration in Form 1(B) and for NOC in Form 8(B). The Respondent No. 3 craves leave of this Hon'ble Tribunal to refer and rely on the relevant provisions of the UPGW Act and Rules, during arguments.

13.19 In this context, it is submitted that the UPGWD published '*Guidelines for understanding and processing of online applications received under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019*' on its website on 02.03.2021 wherein it specifically allowed the existing users (even in Notified Areas) to



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apply for Registration and obtain NOC for Wells, if such a user had a valid Ground Water NOC issued by the CGWA and had applied for its renewal and such application was pending with the CGWA. A copy of the said Guidelines is enclosed herewith and marked as **Annexure – R3/18.**

13.20 That as stated above, the Respondent No. 3 has three tube wells at its Manufacturing Unit for abstraction of ground water. Soon after the website of the UPGWD became functional (in January 2021), the Respondent No. 3 applied for registration as well as Ground Water NOC for all the three Wells at its Manufacturing Unit. For ease of reference, a chart is provided below giving details of all the applications and their current status:

No	Purpose of Application	Date of Application	Application Number	Form	Current Status
1.	Registration of Well (1)	09.01.2021	GTBN0121RIN0045	1B	Registered vide Registration No. 202101000177
2.	NOC for Well (1)	09.01.2021	GTBN0121NIN0067	8A	Granted vide Authorization/ NOC No. NOC034614
3.	Registration of Well (2)	19.01.2021	GTBN0121RIN0050	1B	Registered vide Registration No. 202101000368
4.	NOC for Well (2)	10.02.2021	GTBN0121NIN0122	8A	Granted vide Authorization/ NOC No.



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					NOC039693
5.	Registration of Well (3)	19.01.2021	GTBN0121RIN0051	1B	Registered vide Registration No. 202101000369
6.	NOC for Well (3)	10.02.2021	GTBN0121NIN0123	8A	Granted vide Authorization/ NOC No. NOC035952

Copies of said applications seeking registration of wells are enclosed herewith and marked as **Annexure – R3/19 (colly)**.

13.21 It is stated that though the application for NOC of the three Wells were required to be made by the Respondent No. 3 in Form 8B, the website of the UPGWD provided only one Form i.e., Form 8A and the same is required to be used for even grant of Ground Water NOC and option of filing application under Form 8B has not been made available by the UPGWD. A screenshot of the website of the UPGWD is enclosed herewith and marked as **Annexure – R3/20**. The Respondent No. 3 enquired from officials of UPGWD and was informed that they have to submit their application in Form 8A and accordingly, the Respondent No. 3 submitted three independent applications, for the three wells. Copies of applications seeking NOC for wells are enclosed herewith and marked as **Annexure – R3/21 (colly)**.



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13.22 Since the applications for Registration and NOC for wells were pending, the Respondent No. 3 sent a reminder to the District Magistrate, District Ground Water Management Council (Gautam Budh Nagar) on 25.02.2021 requesting for grant of registration and NOCs for the three Wells. In the said letter, the Respondent No. 3 reconfirmed submission of relevant records with the application and restated that the three wells as well as its application for grant of Ground Water NOCs, comply with all relevant rules and regulations. A copy of the Letter dated 25.02.2021 addressed to the District Magistrate, District Ground Water Management Council is enclosed herewith and marked as **Annexure – R3/22**.

13.23 After consideration of the applications, UPGWD under Ministry of Jal Shakti granted Registration Certificate for the three wells to the Respondent No. 3. However, the applications for renewal of NOCs were still kept pending. Copies of Registration Certificates for the three Wells (as downloaded from the UPGWD website) are enclosed herewith and marked as **Annexure – R3/23 (colly)**.

13.24 That the Respondent No. 3 states that while (a) it's applications for renewal of the Ground Water NOC dated 31.01.2018 was pending consideration with the CGWA, (b) while the Respondent No. 3 was in the process of submitting applications for registration and grant Ground Water NOC for the three Wells in terms of the CGWA



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directions as well as the UPGW Act and Rules, the Respondent No. 3 received a Notice dated 21.12.2020 from the UPPCB. A copy of the Notice dated 21.12.2020 is enclosed herewith and marked as Annexure – R3/24.

13.25 The said Notice was issued in the context of the Order dated 02.12.2020 passed by this Hon'ble Tribunal in the present Application and the UPPCB sought point-wise response from the Respondent No. 3 on below three recommendations of the Joint Committee in its report submitted before this Tribunal on 01.10.2020:

*"1) The Unit shall obtain NOC from the CGWA for the abstraction of Groundwater which has been expired on January 02, 2020.*

*2) The Unit shall remove the floating sludge form the secondary clarifier.*

*3) The Unit shall renew the Agreement with the Plastic Waste Recycler for the collection and recycling of plastic waste."*

13.26 That on 11.01.2021, the Respondent No. 3 submitted its reply to the said Notice, giving detailed response along with supporting data and documents in respect of all three recommendations as pointed out by the UPPCB in its Notice. A copy of the reply dated 11.01.2021 with annexures is enclosed herewith and marked as Annexure – R3/25.



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13.27 That for ease of reference, the Respondent No. 3 is recapitulating below its response in the context of the recommendations of the Joint Inspection Committee, as stated in the Notice:

Recommendation 1: Regarding NOC for abstraction of ground water:

13.27.1 That the Respondent No. 3 had a Ground Water NOC issued by the CGWA dated 31.01.2018 valid for two years i.e., till 02.01.2020;

13.27.2 That prior to the expiry of the said Ground Water NOC, the Respondent No. 3 applied for the renewal on 19.11.2019, with the CGWA;

13.27.3 After the submission of the application for renewal with CGWA, the CGWA notified that it has stopped processing all pending applications for projects in UP and the proponents were advised to approach the UPGWD;

13.27.4 That the Respondent No. 3 applied for NOC with the UPGWD immediately on the activation of their online portal on 09.01.2021 and the same is under consideration by UPGWD; and

13.27.5 The Respondent No. 3 assured to submit the renewed NOC to UPPCB as soon as it is received from the UPGWD.



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Recommendation 2: Regarding removal of floating sludge form the secondary clarifier:

13.27.6 The Respondent No. 3 reiterated that it had removed the floating sludge form the secondary clarifier (which was only a temporary glitch) and submitted the photographs confirming compliance of the recommendation on 27.08.2020.

Recommendation 3: Regarding renewal of Agreement with the Plastic Waste Recycler:

13.27.7 The Respondent No. 3 renewed the agreement with Plastic Waste Recycler i.e., GEM Enviro Management Pvt. Ltd. for collection and recycling of plastic waste and submitted a copy of the agreement along with the reply.

13.28 That in the aforesaid background, on 09.03.2021 the Respondent No. 3 received another Notice dated 22.02.2021 from the UPPCB, wherein the Respondent No. 3 was directed to stop abstraction of ground water on the erroneous assumption that the Respondent No. 3 does not have permission/ NOC from the CGWA or UPGWD and the Respondent No. 3 was directed to submit compliance thereof. Further, the Respondent No. 3 was asked to show cause why proceedings to impose Environmental Compensation not be initiated against the Respondent No. 3. A copy of the Notice dated 22.02.2021

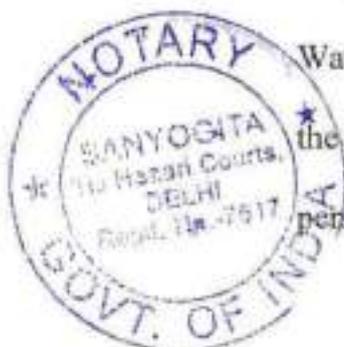


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(received on 09.03.2021) is enclosed herewith and marked as Annexure – R3/26.

13.29 It is submitted that the Notice dated 22.02.2021 was issued after the Respondent No. 3 submitted its earlier response dated 11.01.2021 (to the Notice dated 21.12.2020) providing clarifications on the three recommendations of the Joint Inspection Committee. Since the Notice dated 22.02.2021 was only in relation to alleged non-compliance of Recommendation No.1 i.e. NOC for ground water, the Respondent No. 3 verily believes that the UPPCB found the response of the Respondent No. 3 satisfactory on the two other recommendations; hence the same were closed.

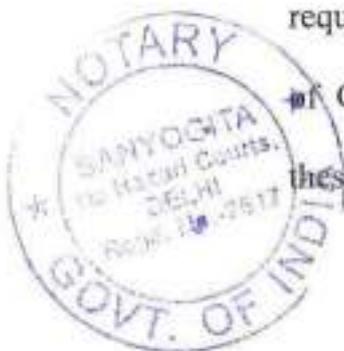
13.30 That on 13.03.2021, the Respondent No. 3 submitted its reply to the aforesaid Notice dated 22.02.2021 (received on 09.03.2021). In its reply, the Respondent No. 3 submitted that it complies all applicable rules and regulations in relation to ground water extraction; hence it is not liable for imposition of Environmental Compensation as alleged in the Notice. The Respondent No. 3 reiterated the steps taken earlier by them for renewal of Ground Water NOC and drew the attention of the Respondent No. 2 to the pending applications for grant of ground Water NOC as well as the relevant Public Notices and provisions of the UPGW Act and Rules. The Respondent No. 3 also requested for a personal hearing from the UPPCB. A copy of the reply dated



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13.03.2021 with annexures is enclosed herewith and marked as Annexure – R3/27.

13.31 That the Respondent No. 3 states that on further follow up with the UPGWD on its pending applications for renewal of the Ground Water NOC, on 24.03.2021 the Respondent No. 3 received an email from the UPGWD, attaching a Letter dated 19.03.2021 addressed by the UPGWD to the CGWA in relation to the applications for Ground Water NOC/ Renewal of Ground Water NOC by users who have earlier applied to the CGWA for fresh Ground Water NOC or renewal of Ground Water NOC in time. It was stated in the letter that the CGWA either awaiting orders by the Hon'ble NGT or due to procedural delays is not able to process those applications and such users have now applied to the UPGWD. On this issue, UPGWD in its meeting dated 20.01.2021 decided to keep all applications pending (which were earlier filed with CGWA and pending for renewal/grant by CGWA), and UPGWD would decide these applications based on a report by the CGWA. UPGWD also annexed a list of all such applications received upto 18.03.2021 by UPDWD (which were earlier pending with CGWA for renewal of Ground Water NOC) and requested CGWA to provide its recommendation for issue / renewal of Ground Water NOC while mentioning reasons of pendency of these applications to UPDWD by 28.03.2021. In the list annexed, the



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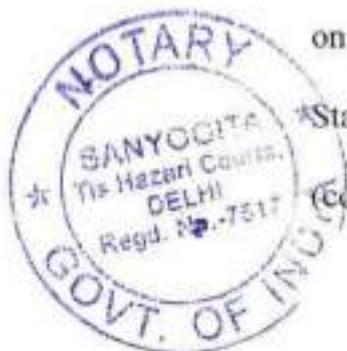
details of applications by the Respondent No. 3 for its Manufacturing Unit are listed at Sl. Nos. 79, 97 and 98. It was also intimated that in Uttar Pradesh, services for issue of Ground Water NOC/ registration are time bound as envisaged under the U.P. Janhit Guarantee Act. A copy of the Email dated 24.03.2021 along with the said Letter dated 19.03.2021 is enclosed herewith and marked as Annexure – R3/28.

13.32 That from the above letter, it is clear beyond doubt that the Respondent No. 3 has a valid Ground Water NOC and before its expiry, it had applied for renewal with the CGWA. The CGWA did not process the application for renewal in time and as directed by the CGWA, the Respondent No. 3 applied for Ground Water NOC (for the Wells at its Manufacturing Unit) with the UPGWD in accordance with the UPGW Act and Rules, which was pending with the UPGWD, which was awaiting recommendations by the CGWA.

13.33 That thereafter, by way of a letter dated 01.04.2021, issued by the Director UPGWD to the District Groundwater Management Council Chairman i.e. the District Magistrate, Gautam Budh Nagar, a list was annexed of a total of 40 applications (which were pending approval for grant of renewal of NOC) which were approved by the UPGWD on the basis of a) Minutes of 2<sup>nd</sup> Meeting dated 20.01.2021 of the UP

\*State Groundwater Management and Regulatory Authority

(Constituted under the provisions of the UPGW Act) under the



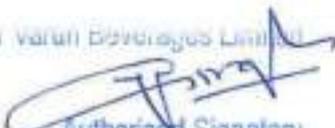
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chairmanship of Chief Secretary, Government of Uttar Pradesh; and  
 b) report given by the Ministry of Jal Shakti, CGWA, New Delhi vide File No. CGWB/11/2020/CGWA-177 dated 30.03.2021. In the list annexed, the applications by the Respondent No. 3 for its Manufacturing Unit are listed at Sl. Nos. 26, 27 and 28 which were approved from 02.01.2020 for five years. A copy of the said Letter dated 01.04.2021 issued by the Director UPGWD is enclosed herewith and marked as Annexure – R3/29.

13.34 The Respondent No. 3 paid the abstraction fees/ withdrawal charges as computed and intimated to it on the online portal of the UPGWD for the three wells and was granted NOCs, viz. NOC No. NOC034614, NOC039693 and NOC035952 by the UPGWD under the Ministry of Jal Shakti for the three wells which are valid from 03.01.2020 to 02.01.2025 and the Respondent No. 3 is in strict compliance of all the conditions imposed by the UPGWD while grant of the NOCs. Copies of challans evidencing payment towards ground water abstraction fees/ withdrawal charges are enclosed herewith and marked as Annexure – R3/30 (colly). Copies of the NOCs for the three Wells are enclosed herewith and marked as Annexure – R3/31

(colly).



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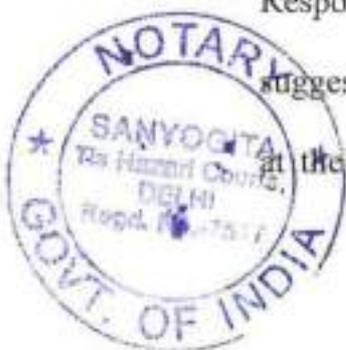
D. Water Audit Report and Impact Assessment Report:

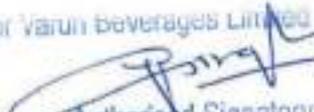
14. The Respondent No. 3 engaged TUV India Pvt. Ltd. (CGWA accepted Auditor) to conduct water audit of its Manufacturing Unit. TUV India Pvt. Ltd. conducted the audit on 04.02.2021 and 05.02.2021 and accordingly prepared a Water Audit Report. A copy of the Water Audit Report is enclosed herewith and marked as Annexure – R3/32. In Water Audit Report (at internal page no. 19) TUV's finding is:

*"Varun Beverages Limited had taken many initiatives in the plant to decrease the water requirement and arrest the water loss. If we observed the water consumption or abstraction in Year-2020, there is decrease of water consumption in the plant."*

It is relevant to state here that against the permitted limit of 3,03,543 cubic metres per year, the Respondent No. 3 as per its requirements abstracted only 2,62,610 cubic metres in the year 2018 and 2,33,374 cubic metres in the year 2019. In 2020, the abstraction was decreased significantly to only 1,59,898 cubic metres.

15. It is submitted that at Section 11 of the Water Audit Report, the auditors suggested nine additional water saving techniques to the Respondent No. 3 and the Respondent No. 3, in compliance of the suggestions of the auditors, has implemented all additional nine techniques at the Manufacturing Unit. A copy of the compliance report confirming



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implementation of all the nine techniques by the Respondent No. 3 at the Manufacturing Unit is enclosed herewith and marked as Annexure – R3/33.

16. The Respondent No. 3 also submitted an Impact Assessment Report, prepared by a CGWA certified/ accredited consultant, to the UPGWD. A copy of the said Impact Assessment Report is enclosed herewith and marked as Annexure – R3/34. The Impact Assessment Report (at internal page no. 66) concludes as follows:

1. *Varun beverages recharges the tune of 656447.3 m<sup>3</sup> of annually collected rainfall.*
2. *Effectiveness of the recharge system has been visible in the plant premises.*
3. *Result of the recharge is that the ground water level is in rising trend in our and around the project location."*

and finally, it was concluded (at internal page no. 67) that:

*"Present status and extraction of ground water in the project premises would not affect the potential and depletion of water level in surrounding areas due to Industries as industrial area is not available in the 5 km Buffer area of the project and Rainwater harvesting measures has been taken for groundwater recharge."*

E. Compliance of the recommendations in Joint Inspection Reports:

17. That pursuant to the Orders dated 01.07.2020 and 02.12.2020 passed by this Hon'ble Tribunal in the present Application, two inspections of the



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Manufacturing Unit have been carried out by the Joint Teams of CPCB, UPPCB, UPGWD, CGWA, GNIDA, District Administration and two Joint Inspection Reports have been submitted, before this Hon'ble Tribunal.

18. In the 1<sup>st</sup> Joint Inspection Report (submitted before this Tribunal on 01.10.2020), following three recommendations were given by the Joint Team after thorough inspection of the Manufacturing Unit:

- “1) *The Unit shall obtain NOC from the CGWA for the abstraction of Groundwater which has been expired on January 02, 2020.*
- 2) *The Unit shall remove the floating sludge form the secondary clarifier.*
- 3) *The Unit shall renew the Agreement with the Plastic Waste Recycler for the collection and recycling of plastic waste.”*

19. The Recommendation No. 2 and 3 were immediately complied with, by the Respondent No. 3 and compliance thereof was intimated to the UPPCB. Regarding Recommendation No. 1 it was clarified that the Respondent No. 3, complies of all applicable rules and regulations in relation to ground water extraction and application for renewal of NOC was submitted in time and it is pending with the competent authorities. The

Respondent No. 3 not only timely undertook all the required steps for



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renewal of the NOC but also rigorously followed up with the concerned authorities for grant of the same.

20. It is most humbly submitted that the delay, if any, cannot be attributable to the Respondent No. 3. Reference in this regard is also drawn to Regulation 11(vi) of the CGWA Guidelines, 2020 which is extracted below for ease of reference:

*"If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate".*

21. The 2<sup>nd</sup> Inspection was carried out by the Joint Team of CPCB, UPPCB and UPGWD on 31.03.2021 and in the Joint Inspection Report (submitted before this Tribunal on 08.04.2021) compliance of the Recommendation No. 2 and 3 was duly noted and regarding Recommendation No. 1 the Joint Team has given the following status report:

- *"The Unit has applied for renewal of NOC on 19.11.2019 (refer Annexure-3) to CGWA before the expiry of its NOC.*
- *The UPGWD has done registration of three borewells in the District Ground Water Management Council and the unit has applied for the renewal of NOC to UPGWD for groundwater abstraction.*
- *UPGWD has approved the NOC for 05 years since its last expiry date, however, NOC yet to be issued by UPGWD to the Unit"*



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22. It is relevant to submit here that no new/ other non-compliance was found by the Joint Team at the Manufacturing Unit of the Respondent No.

3.

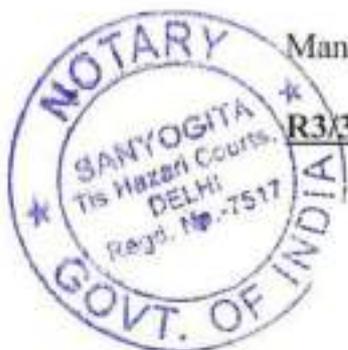
23. Subsequent to the above inspection, even the renewed NOCs bearing no. NOC034614, NOC039693, NOC035952 have also been issued to the Respondent No. 3 by the Ground Water Department under the Ministry of Jal Shakti of the State of UP which are valid up to 02.01.2025. Hence, all the recommendations have been complied by the Respondent No. 3.

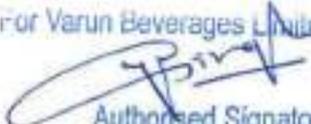
24. The Joint Team in the 2<sup>nd</sup> Joint Inspection Report observed that the abstraction fees/ withdrawal charges may be calculated since the expiry of the NOC and the same be paid in accordance with the '*over-exploited areas*' category charges. Accordingly, the Respondent No. 3 has paid the abstraction fees/ withdrawal charges as intimated to it on the online portal of the UPGWD for the three wells (Annexure – R3/30).

25. Further, the Respondent No. 3 has employed several latest water efficient techniques so as to reduce dependency on ground water resources which includes hot water recovery syrup room, CIP water recovery, installation of recovery tanks, etc. Photographs evidencing latest water efficient techniques implemented by the Respondent No. 3 at the

Manufacturing Unit are enclosed herewith and marked as Annexure –

R3/35 (colly).



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**PARAWISE REPLY:**

1. That the contents of the Paragraph No. 1 of the Application in so far it relates to the Respondent No. 3 and its Manufacturing Unit are wrong and denied. It is denied that the Applicant has filed the present Application in public interest. It is submitted that the Applicant has presented false and incomplete facts and made baseless allegations before this Hon'ble Tribunal against the Respondent No. 3. Qua the Respondent No. 3, its operations at the Manufacturing Unit and consents/ permissions, etc. obtained by the Respondent No. 3, the Respondent No. 3 has produced correct and complete facts and circumstances before this Hon'ble Tribunal in its Preliminary Submissions above, for this Hon'ble Tribunal's kind consideration.

2 - 3. That the contents of the Paragraph No. 2 and 3 of the Application in so far it relate to the Respondent No. 3 and its Manufacturing Unit are wrong and denied. It is denied that the Respondent No. 3 is doing any illegal or unauthorized operation leading to environment degradation. It is further denied that the Respondent No. 3 is discharging gases/ untreated effluent or is illegally extracting ground water. It is vehemently denied that the Respondent No. 3 is operating the Manufacturing Unit in violation or contravention of any environment law much less the Water Act, Air Act and the Environment Protection Act. It is submitted that the Respondent No. 3 has requisite Consent Order from the UPPCB under the Water Act

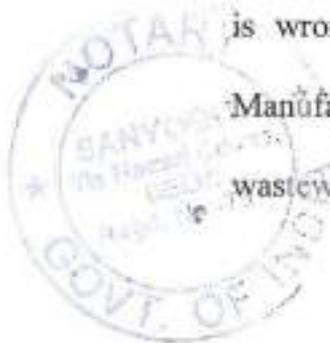


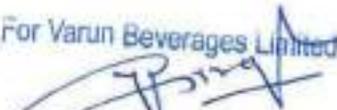
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and the Air Act which is renewed from time to time and the Respondent No. 3 is complying with all the conditions imposed upon it under the Consent Orders. The Respondent No. 3 also had a valid NOC issued by the CGWA for extraction of ground water and currently also possess the necessary NOCs and Registration certificates for ground water extraction issued by the Ground Water Department under the Ministry of Jal Shakti of the State of UP. In this regard, the Respondent No. 3 craves leave of this Hon'ble Tribunal to refer and rely on the detailed Preliminary Submissions made above.

4. That the contents of Paragraph No. 4 of the Application in so far it relates to the Respondent No. 3 and its Manufacturing Unit are wrong and denied. The Applicant has produced certain documents and photographs relating to the Manufacturing Unit of the Respondent No. 3. The interpretation given by the Applicant to such documents and photographs is wrong and denied in totality.

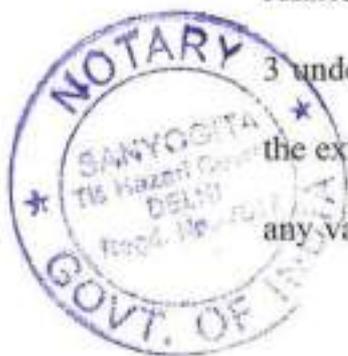
5. In response to contents of Paragraph No. 5 of the Application, in so far it relates to discharge of effluent by the Respondent No. 3 in the drain and the pictures of the Respondent No. 3's Manufacturing Unit annexed by the Applicant, it is submitted that the interpretation given by the Applicant is wrong and denied. It is submitted that an ETP is installed at the Manufacturing Unit of the Respondent No. 3 which is used to treat wastewater. In the ETP, wastewater is treated with various means and



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treated water is being re-used for multiple purposes like gardening, flushing of toilets, etc. and rest of the treated water is drained out in terms of the permission/ Consent Order issued by the UPPCB. Layout Diagram and photographs of the ETP installed at the Manufacturing Unit of the Respondent No. 3 are enclosed herewith and marked as **Annexure – R3/36** (colly). It is further submitted that the Respondent No. 3 has put in place an ETP Online Monitoring System or Online Continuous Emission Monitoring System (in short “OCEMS”) at the Manufacturing Unit through which continuous and uninterrupted data regarding emissions and discharges is being supplied to the CPCB server. The Applicant has annexed a photograph of 04.02.2020 to allege that the Respondent No. 3 is heavily discharging its effluent in the drain. It is submitted that the Respondent No. 3 has always complied with the emission and discharge standards and as per OCEMS data for 04.02.2020 also, the treated effluent discharged by the Respondent No. 3 was within the permissible limits as per the Consent Order Conditions. A report generated from the OCEMS for 04.02.2020 is enclosed herewith and marked as **Annexure – R3/37**.

6. The contents of Paragraph No. 6 of the Application in so far it relates to Consent Orders dated 26.03.2018 obtained by the Respondent No. 3 under the Water Act and Air Act are not denied. Rest of the contents to the extent it alleges that the Respondent No. 3 is running operations without any valid Consent Orders under the Water Act and Air Act after the expiry



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of the 2018 Consent Orders are false, wrong and denied. It is submitted that at no point of time the Respondent No. 3 was operating the Manufacturing Unit without a valid Consent Order under the Water Act and the Air Act from the UPPCB. In this regard, a copy of the Consent Order dated 04.02.2019 issued by UPPCB under Section 25 and 26 of the Water Act which was valid from 01.01.2019 to 31.12.2020 is enclosed herewith and marked as Annexure – R3/38 and a copy of the Consent Order dated 04.02.2019 issued by UPPCB under Section 21 and 22 of the Air Act which was valid from 01.01.2019 to 31.12.2020 is enclosed herewith and marked as Annexure – R3/39.

7. The contents of Paragraph No. 7 of the Application in so far it relates to the Respondent No. 3 and its Manufacturing Unit and alleges that the Respondent No. 3 is extracting ground water without NOC and is in violation of the conditions of the NOC are false, wrong and denied. In this regard, the Respondent No. 3 has stated in detail the true and correct facts in the Preliminary Submissions above and craves leave of this Hon'ble Tribunal to refer and rely on the same.

8. - 9. In response to contents of Paragraph No. 8 and 9 of the Application it is submitted that though the Applicant has made specific allegation only against the Respondent No. 1 i.e. Moon Beverages Ltd. that it is in violation of Section 28 of the UPGW Act but the photographs annexed as Annexure A4 relates to the Respondent No. 3. It is submitted that the



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Respondent No. 3 is in full compliance of Section 28 of the UPGW Act and is not doing direct recharge into the aquifers of the rain water falling on open land, ground, etc. through recharge well, recharge shaft, etc. It is submitted that the photograph annexed by the Applicant as Annexure A4 is a photograph of recharge shaft installed by the Respondent No. 3 at one of the ponds adopted and maintained by it. It is submitted that all the recharge shafts installed by the Respondent No. 3 have multi-level filtering process to recharge ground water and hence, it is untrue to allege that the Respondent No. 3 is directly recharging the aquifers with rainwater falling on open land, etc. Also, from the photograph it appears that it has been taken at a time when the level of water in the pond is low. A schematic diagram of pond recharge along with design of recharge wells/ shafts installed by the Respondent No. 3 are enclosed herewith and marked as **Annexure – R3/40.**

10. That the contents of Paragraph No. 10 of the Application in so far it refers to a new article dated 15.09.2019 on the website of Dainik Jagran are denied for want of knowledge and its authenticity and credibility. In so far as payment of compensation for illegal extraction of ground water is concerned, it is submitted that the Respondent No. 3 has never engaged in the practice of illegal extraction of ground water and hence is not liable for payment of any compensation towards illegal extraction. As observed by the Joint Team in its Joint Inspection Report (submitted to this Hon'ble



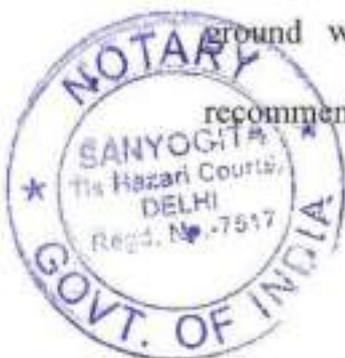
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Tribunal on 08.04.2021), the Respondent No. 3 has paid the requisite ground water abstraction fees/ withdrawal charges to the UPGWD.

11. In response to contents of Paragraph No. 11 of the Application it is submitted that the Applicant has made incorrect, concocted and false statements in so far as the Respondent No. 3, its Manufacturing Unit and compliances are concerned.

12. In response to contents of Paragraph No. 12 of the Application it is submitted that the Respondent No. 3, in compliance of the conditions of the NOC for ground water extraction, monitors the ground water quality (pre-monsoon and post-monsoon) and periodically submit reports in this regard to the concerned local authorities.

13. It is denied that there exist any grounds, as raised by the Applicant, for grant of relief as prayed for against the Respondent No. 3. The Respondent No. 3 is conducting its operations at the Manufacturing Unit after obtaining all the requisite permissions/ approvals/ authorizations from the local authorities and is in strict compliance of all the conditions imposed on it under such permissions/ approvals/ authorizations. The Respondent No. 3 is neither discharging effluents in the nearby drain against the provisions of the Water Act and nor it is illegally extracting ground water. The Respondent No. 3 has also complied with the recommendations mentioned in the Joint Inspection Report.



For Varun Beverages Limited,  
  
Authorised Signatory

14. In view of the above stated facts and circumstances, it is most humbly prayed that the present Application, qua the Respondent No. 3 does not survive and is likely to be dismissed by this Hon'ble Tribunal.

For Varun Beverages Limited  
  
 Authorized Signatory  
 DEPONENT

*I identified the executant who has signed in my presence*

VERIFICATION:

29 OCT 2021

Verified at New Delhi, on this the \_\_\_ day of October, 2021 that the contents of the foregoing affidavit are true and correct to my knowledge and belief as derived from the records of the Respondent No. 3, no part of it is false, and nothing material has been concealed therefrom.

For Varun Beverages Limited  
  
 Authorized Signatory  
 DEPONENT



ATTESTED

  
 NOTARY PUBLIC DELHI

29 OCT 2021

# Certificate of Approval

This is to certify that the Food Safety Management System of:

## Varun Beverages Limited

2E Udyog Kendra, Ecotech-III G B Nagar, Greater Noida, 201306, India

has been assessed by Lloyd's Register and determined to comply with the requirements of:

### Food Safety System Certification 22000, FSSC 22000

Certification scheme for food safety management systems consisting of the following elements:

ISO22000:2018, ISO/TS 22002-1:2009 and additional FSSC22000 requirements (version 5.1)

Food Chain (Sub) Category: C IV

Approval number(s): FSSC 22000 – 00013754

#### The scope of this approval is applicable to:

Manufacture of carbonated beverages packed in PET & Glass bottles.

Carbonated Fruit Beverages packed in Glass Bottles.

Caffeinated beverages packed in PET bottles.



**Luis Cunha**

Area Operations Manager - SAMEA

Issued by: Lloyd's Register Quality Assurance Limited



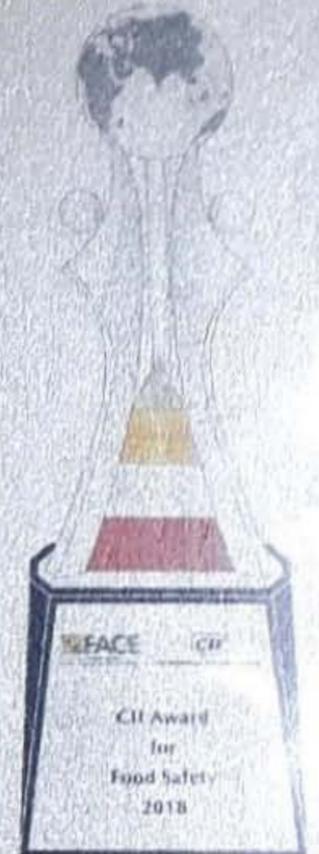
The authenticity can be verified in the FSSC22000 database of Certified Organizations available on [www.fssc22000.com](http://www.fssc22000.com).

Lloyd's Register Group Limited, its affiliates and subsidiaries, including Lloyd's Register Quality Assurance Limited (LRQA), and their respective officers, employees or agents are, individually and collectively, referred to in this clause as 'Lloyd's Register'. Lloyd's Register assumes no responsibility and shall not be liable to any person for any loss, damage or expense caused by reliance on the information or advice in this document or howsoever provided, unless that person has signed a contract with the relevant Lloyd's Register entity for the provision of this information or advice and in that case any responsibility or liability is exclusively on the terms and conditions set out in that contract. Issued by: Lloyd's Register Quality Assurance Limited, 63-64, Kalpataru Square, 6th floor, Kondivita Lane, Off Andheri-Kurla Road, Andheri (E), Mumbai, 400059, India for and on behalf of: Lloyd's Register Quality Assurance Limited, 1 Trinity Park, Bickenhill Lane, Birmingham B37 7ES, United Kingdom



Confederation of Indian Industry

**CII Award  
for  
Food Safety  
2018**



**Commendation Certificate  
for  
Significant Achievement in Food Safety**

***Varun Beverages Limited  
Greater Noida - 2***



Director General

Confederation of Indian Industry

President

Confederation of Indian Industry



---

Announced

950/1000

Beverages - Greater Noida - 6775

Greater Noida, Uttar Pradesh, India

was inspected by a qualified AIB International Inspector on

July 26 - 28, 2021

under the requirements of the AIB International  
Consolidated Standards for Beverage Facilities.

A handwritten signature in black ink, appearing to read 'B. B. B.', written in a cursive style.

**Chairman of the Board**

A handwritten signature in black ink, appearing to read 'J. Watson', written in a cursive style.

**Global Vice President, Operations**

A handwritten signature in black ink, appearing to read 'Daniel R. Martin', written in a cursive style.

**President and CEO**

TO VERIFY AUTHENTICITY OF THIS DOCUMENT, CALL AIB INTERNATIONAL AT +1-785-537-4750

/// TRUE COPY ///



## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

### CONSENT ORDER

Ref No. -  
**110927/UPPCB/GreaterNoida(UPPCBRO)/CTO/  
water/GREATER NOIDA/2020**

Dated : 01/03/2021

To ,

Shri RAJINDER JEET SINGH BAGGA  
M/s VARUN BEVERAGES LIMITED

Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida -  
201306,GAUTAM BUDH NAGAR,201306  
GREATER NOIDA

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. VARUN BEVERAGES LIMITED**

Reference Application No :10158043

Dated :01/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. VARUN BEVERAGES LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY  
Digitally signed  
by VIVEK ROY  
Date: 2021.03.01  
23:12:22 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Greater Noida.

VIVEK ROY  
Digitally signed  
by VIVEK ROY  
Date: 2021.03.01  
23:12:42 +05'30'

CEO-1

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.VARUN BEVERAGES LIMITED vide

Consent Order No. 10158043/ Water

Dated : 01/03/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Carbonated non carbonated beverages- 21064 MT/Month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	10 KLD	Septic Tank
2	Industrial	568 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	10 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	568 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2020 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16. The validity of this CTO shall be subject to the final orders of Hon'ble NGT in OA no. 69/2020 Sushil Bhatt Vs. Moon Beverages Limited & Ors..

**Issued with the permission of competent authority .**

**VIVEK** Digitally signed  
by VIVEK ROY  
Date: 2021.03.01  
23:13:09 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO-1**



# Annexure-R3/3

278

## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

### CONSENT ORDER

Ref No. -  
110833/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER  
NOIDA/2020

Dated : 02/03/2021

To ,

Shri RAJINDER JEET SINGH BAGGA  
M/s VARUN BEVERAGES LIMITED  
Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida -  
201306,GAUTAM BUDH NAGAR,201306  
GREATER NOIDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. VARUN BEVERAGES LIMITED

Reference Application No. 10145954

Dated : 02/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VARUN BEVERAGES LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

VIVEK ROY  
Digitally signed  
by VIVEK ROY  
Date: 2021.03.02  
10:28:09 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB, Greater Noida.

VIVEK ROY  
Digitally signed  
by VIVEK ROY  
Date:  
2021.03.02  
10:28:20  
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CEO-1

/// TRUE COPY ///

## U.P. Pollution Control Board

Dated : 02/03/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Carbonated non carbonated beverages- 21064 MT/Month .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	5 TPH Boiler	Agro waste/Bio briquettes	1	Particulate Matter	30 Meter from GL with Cyclone dust collector and Bag filter
2	2 TPH & 3 TPH Standby boiler	PNG/Diesel	2	Particulate Matter	30 Meter from GL
3	1010 KVA DG Set	Diesel	3	Sulphur Dioxide	30 Meter from GL
4	1010 KVA DG Set	Diesel	4	Sulphur Dioxide	30 Meter from GL
5	500x3, 125x1 DG Sets	Diesel	5..8	Sulphur Dioxide	As per EP Act 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Act 1986
2	2	Particulate Matter	As per EP Act 1986
3	3..8	Sulphur Dioxide	As per EP Act 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 5- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2020 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 6- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 7- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time
- 8- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 9- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 10- The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 11- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 12- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 13- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 14- The Industry should be operated in such a way so that there is no adverse impact on public and environment.
- 15- The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

**Issued with the permission of competent authority .**

**VIVEK** Digitally signed  
by VIVEK ROY  
**ROY** Date: 2021.03.02  
10:28:28 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO-1**

**VARUN BEVERAGES LIMITED**

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060826

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date : 19<sup>th</sup> April 2021

To,

The Regional Officer,  
UPPCB, A-1, 1<sup>st</sup> Floor,  
Commercial Complex, Beta 2,  
Greater Noida (UP)

**Subject: Compliance Report of the conditions imposed in CTO**

Dear Sir,

This has reference to the consent no. 110833 / UPPCB / GreaterNoida(UPPCBRO) / CTO / air / Greater Noida / 2020 dated 02/03/2021 under the Air (Prevention and Control of Pollution) Act, 1981 and the consent no. 110927 / UPPCB / GreaterNoida(UPPCBRO) / CTO / water / Greater Noida / 2020 dated 01/03/2021 under the Water (Prevention and Control of Pollution) Act, 1974. We hereby submit the followings documents:

1. Latest balance sheet of our establishment for the financial year 2019-20 as **Annexure A**.
2. Consent Compliance Report for the consent no. 110833 / UPPCB / GreaterNoida(UPPCBRO) / CTO / air / Greater Noida / 2020 dated 02/03/2021 under the Air (Prevention and Control of Pollution) Act, 1981 as **Annexure B**.
3. Consent Compliance Report for the consent no. 110927 / UPPCB / GreaterNoida(UPPCBRO) / CTO / water / Greater Noida / 2020 dated 01/03/2021 under the Water (Prevention and Control of Pollution) Act, 1974 as **Annexure C**.

This is for your record please.

Thanking you.

For Varun Beverages Ltd.

Authorized Signatory

Annexure : As above.

Regional Officer  
UPPCB, A-1, 1<sup>st</sup> Floor,  
Commercial Complex, Beta 2,  
Greater Noida (UP)

Varun Beverages Limited (Unit situated at Plot No. 20, Branch-III, Greater Noida, U.P.)  
Balance sheet as at 31 March 2020

		Amount in Rs.
		As at 31 March 2020
<b>Assets</b>		
<b>Non-current assets</b>		
(a) Property, plant and equipment	1	1,297,553,514
(b) Capital work in progress		-
(c) Goodwill		-
(d) Other intangible assets		-
(e) Investment in subsidiaries and associates		-
(f) Financial assets		-
(g) Investments		-
(h) Loans	2	11,156,651
(i) Others		-
(j) Other non-current assets	3	678,437
	<b>Total non-current assets</b>	<b>1,318,982,652</b>
<b>Current assets</b>		
(a) Inventories	4	228,651,809
(b) Financial assets		-
(c) Trade receivables	5	71,338,623
(d) Cash and cash equivalents	6	613,843
(e) Bank balances other than (d) above		-
(f) Loans		-
(g) Others	7	751,189
(h) Other current assets	8	1,274,153
	<b>Total current assets</b>	<b>382,329,882</b>
	<b>Total assets</b>	<b>1,701,312,534</b>
<b>Branch Balances</b>		
	<b>Total assets</b>	<b>1,701,312,534</b>
<b>Equity and liabilities</b>		
<b>Equity</b>		
(a) Equity share capital		-
(b) Other equity		-
	<b>Total equity</b>	<b>-</b>
<b>Liabilities</b>		
<b>Non-current liabilities</b>		
(a) Financial liabilities		-
(b) Borrowings	9	1,238,271
(c) Provisions		-
(d) Deferred tax liabilities (Net)		-
(e) Other non-current liabilities		-
	<b>Total non-current liabilities</b>	<b>1,238,271</b>
<b>Current liabilities</b>		
(a) Financial liabilities		-
(b) Borrowings		-
(c) Trade payables		-
(d) Total outstanding dues of micro enterprises and small enterprises		-
(e) Total outstanding dues of creditors other than micro enterprises and small enterprises	10	39,979,361
(f) Other financial liabilities	11	115,262,649
(g) Other current liabilities	12	31,940,789
(h) Provisions		-
(i) Current tax liabilities (Net)	13	-
	<b>Total current liabilities</b>	<b>218,176,792</b>
	<b>Total liabilities</b>	<b>218,176,792</b>
	<b>Total equity and liabilities</b>	<b>218,176,792</b>

These financial statements have been prepared for the purpose of submitting the same to ROC/DP for the purpose of cooling (wherever) first time. The figures are rounded and approximated to given base and for view of opinion of the unit in the state of Uttar Pradesh. However, same may not be in line with audited accounts of the company.

For D.P. Bhat & Co. LLP  
Chartered Accountants  
Firm Registration No. 000002N/020011  
per Nitesh Kumar Agarwal  
Partner  
Membership No. - 098133

Place : New Delhi  
Date : 2/7/2020

For and on behalf of  
Varun Beverages Limited  
Vijay Bhatnagar  
Chief Financial Officer

For VARUN BEVERAGES LTD.

Authorised Signatory

Varun Beverages Limited (Unit situated at Plot No. 2E, Eentech-III, Greater Noida, U.P.)  
Statement of Profit and Loss Statement for the year ended 31 March 2020

Amount in Rs.

	Note	As at 31 March 2020
Income from operations		
Revenue from operations	14	3,356,118,196
Branch transfer	15	292,354,422
Other income	16	817,073
<b>Total income from operations</b>		<b>3,649,279,691</b>
Expenses		
Cost of materials consumed	17	1,635,874,446
Branch transfer	18	299,938,738
Change in inventories of finished goods, stock-in-trade and work-in-progress	19	(13,510,889)
Employee benefits expense	20	289,608,576
Finance costs	21	188,036
Depreciation and amortisation expense	22	119,694,626
Head Office Expenses allocation		311,429,418
Other expenses	23	414,848,613
<b>Total expenses</b>		<b>2,989,691,564</b>
<b>Profit before exceptional items and tax</b>		<b>660,188,126</b>
Exceptional items		61,059,258
<b>Profit/(Loss) before tax transferred to head office</b>		<b>599,128,868</b>

These financial statements have been prepared for the purpose of submitting the same to PICUP for the purpose of availing interest free loan. The figures are re-casted and regrouped to give true and fair view of operation of the unit in the state of Uttar Pradesh. However same may not be in line with final audited accounts of the company.

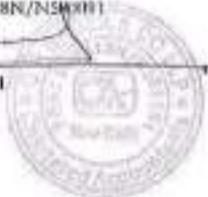
## Note-3:

- Sale of Manufacturing Depot in U.P. is shown at full sale value to final customer after eliminating Branch Transfer
- Trading item transferred to U.P./EX U.P. branches are shown at Branch Transfer Invoice Value.
- Manufactured item transferred to EX U.P. branches are shown at Branch Transfer Invoice Value.

For O.P. Bagla & Co. LLP  
Chartered Accountants  
Firm Registration No.:00018N/NISM001

per Neeraj Kumar Agarwal  
Partner  
Membership No.: 694155

Place : New Delhi  
Date : 2/7/2020



For and on behalf of  
Varun Beverages Limited

Vikas Bhatia  
Chief financial Officer

CERTIFIED TRUE COPY

For VARUN BEVERAGES LTD.

*[Signature]*  
Authorised Signatory.

Varun Beverages Limited (Unit situated at Plot No-2E Ecotech III Greater Noida, UP.)  
Summary of significant accounting policies and other explanatory information for the year ended 31 March 2020

1 Tangible assets										Amount in Rs
Gross block	Land leasehold	Buildings	Plant and equipment	Furniture and fixtures	Office equipment	Computers	Vehicles	Containers	Total	
Balance as at 01 April 2019	531,410,100	257,215,493	898,711,611	3,626,925	2,223,469	1,776,414	5,759,854	320,968,026	2,021,691,895	
Additions	-	-	220,010	-	93,600	416,382	-	22,008,094	22,738,085	
Transfer	-	-	-	-	-	171,708	18,487,640	-	18,659,348	
Impairment	-	-	-	-	-	-	-	(228,235,583)	(228,235,583)	
Disposals	-	-	-	(33,732)	-	-	-	(39,389,257)	(39,422,988)	
Balance as at 31 March 2020	531,410,100	257,215,493	898,931,621	3,593,193	2,317,069	2,364,503	24,247,494	75,351,280	1,795,430,757	
<b>Accumulated depreciation</b>										
Balance as at 01 April 2019	39,450,118	42,941,168	305,283,216	2,016,853	1,087,130	1,101,256	1,142,251	168,719,286	561,741,276	
Depreciation charge	6,415,711	7,871,697	54,367,586	369,120	328,684	324,094	906,512	49,111,221	119,694,626	
Depreciation on asset transferred	-	-	-	-	-	142,771	15,567,938	-	15,710,708	
Reversal on Impairment	-	-	-	-	-	-	-	(167,274,022)	(167,274,022)	
Reversal on disposal of assets	-	-	-	(20,890)	-	-	-	(32,376,486)	(32,397,376)	
Balance as at 31 March 2020	45,865,829	50,812,865	359,650,802	2,363,083	1,415,814	1,568,121	17,616,700	18,180,000	497,475,213	
<b>Net block</b>										
Balance as at 31 March 2019	491,959,982	214,274,326	593,428,395	1,610,072	1,136,340	675,158	4,617,605	152,248,740	1,459,950,619	
Balance as at 31 March 2020	485,544,271	206,402,629	539,280,820	1,228,110	901,256	796,383	6,630,796	57,171,280	1,297,955,544	



For VARUN BEVERAGES LTD.

*[Signature]*  
Authorised Signatory

Varun Beverages Limited (Incorporated in India) (CIN No. 24, Denech-03, Greater Noida, U.P.)  
Summary of significant accounting policies and other explanatory information on the standalone financial statements for the year ended 31 March 2020

Liabilities	Amount in Rs.
	As at 31 March 2020
<b>1. Loans</b>	
(Unsecured, unsecured, secured, interest free loans)	
Security deposits	33,716,051
	<u>33,716,051</u>
<b>2. Other non-current assets</b>	
	As at 31 March 2020
- Balance with statutory authorities (paid under protest)	507,790
- Prepaid expenses	292,017
	<u>800,807</u>
<b>3. Investments</b>	
	As at 31 March 2020
(Valued at lower of cost or net realisable value)	
Real estate (including goods in transit)	331,473,551
Financial assets (including goods in transit)	50,573,100
Debt and equity	85,605,745
	<u>467,652,396</u>
<b>4. Trade receivables</b>	
	As at 31 March 2020
Trade receivables, unsecured, good - Unsecured	71,578,621
Less: Allowance for expected credit loss	-
	<u>71,578,621</u>
<b>5. Cash and cash equivalents</b>	
	As at 31 March 2020
Balance with banks or current accounts	673,642
	<u>673,642</u>
<b>6. Other financial assets</b>	
	As at 31 March 2020
(Unsecured, unsecured, good)	
Interest received on	
- Other	251,380
	<u>251,380</u>
<b>7. Other current assets</b>	
	As at 31 March 2020
Other advances:	
- Balance with statutory/regulatory authorities	-
- Other advances	1,074,137
	<u>1,074,137</u>
<b>8. Borrowings</b>	
<b>A. Non-current borrowings</b>	
	As at 31 March 2020
Term loans (secured)	
- Indian rupee loans from banks	1,379,277
	<u>1,379,277</u>



For VARUN BEVERAGES LTD.

Authorised Signatory

<b>B. Trade payables</b>		<b>As at</b>
		<b>31 March 2020</b>
Total amount due to:-		
Creditors, other than associated parties and joint ventures		76,570,162
		<u>76,570,162</u>
<b>B. Other current financial liabilities</b>		<b>As at</b>
		<b>31 March 2020</b>
Employee related payables		1,084,758
Securities deposits		106,217,841
		<u>107,302,600</u>
<b>B. Other current liabilities</b>		<b>As at</b>
		<b>31 March 2020</b>
Statutory dues payable		52,336,899
Advance discount received		1,687,290
		<u>54,024,189</u>
<b>B. Current tax liabilities (net)</b>		<b>As at</b>
		<b>31 March 2020</b>
Provision for tax, net of prepaid taxes		-
		<u>-</u>
<b>B. Revenue from operations</b>		<b>For the year ended</b>
		<b>31 March 2020</b>
<b>Revenue from operations (gross)</b>		
Sale of products		
Direct sale from Unit		
- Manufacturing		2,360,032,615
- Trading		383,666,844
Sale from UP Depot		
- Manufacturing		585,566,214
Other operating revenue		11,731,847
		<u>3,330,997,520</u>
<b>B. Branch Transfer</b>		<b>As at</b>
		<b>31 March 2020</b>
<b>Branch Transfer of finished products</b>		
Transfer to UP Depot		
- Manufactured Goods		383,178,625
- Traded Goods		15,442,146
Transfer to UP Depot		
- Traded Goods		15,713,602
		<u>394,334,373</u>
<b>B. Other income</b>		<b>For the year ended</b>
		<b>31 March 2020</b>
Interest arising on loans to associated units		
- Bank deposits		764,269
Net gain on foreign currency transaction and translation		11,580
Miscellaneous		21,224
		<u>807,073</u>
<b>B. Cost of materials consumed</b>		<b>For the year ended</b>
		<b>31 March 2020</b>
<b>Raw material and packing material consumed</b>		
Inventories at beginning of the year		122,621,509
Purchases during the year (net)		1,634,099,183
		<u>1,756,720,692</u>
Sold during the year		180,638
Inventories at end of the year		137,475,791
		<u>1,575,504,245</u>



For VARUN BEVERAGES LTD.

Authorised Signatory

18. Branch Transfer	
	For the year ended 31 March 2020
Beverages	279,568,138
	<u>279,568,138</u>
19. Changes in inventories of finished goods, work-in-progress and traded goods	
	For the year ended 31 March 2020
As at the beginning of the reporting period/year	
Finished goods	44,013,791
Work-in-progress	625,118
	<u>44,638,909</u>
As at the closing of the reporting period/year	
Finished goods	38,572,100
	<u>38,572,100</u>
	<u>(11,310,889)</u>
20. Employee benefits expense	
	For the year ended 31 March 2020
Salaries and wages	198,929,018
Contributions to provident and other funds	11,035,667
Staff welfare expenses	2,645,872
	<u>202,610,557</u>
21. Finance costs	
	For the year ended 31 March 2020
Interest on items at amortised cost	
Term loans	386,372
Others	1,644
	<u>388,016</u>
22. Depreciation and amortisation expense	
	For the year ended 31 March 2020
Depreciation on tangible assets	119,059,626
	<u>119,059,626</u>
23. Other expenses	
	For the year ended 31 March 2020
Power and fuel	99,033,298
Repairs to plant and equipment	56,348,296
Repairs to buildings	87,384
Other repairs	19,821,893
Consumption of stores and spares	22,810,109
Rates and taxes	488,476
Insurance	1,226,871
Printing and stationery	960,048
Communications	1,107,818
Touring and conveyance	32,381,368
Vehicle running and maintenance	5,034,293
Labor and hire	4,127,942
Security and safety charges	6,779,618
Professional charges and consultancy	397,808
Bank charges	4,708
Advertising and sales promotion	8,433,994
Meeting and conferences	461,381
Realty	1,104,256
Freight, motor and insurance paid (net)	149,517,898
Delivery vehicle operating and maintenance	8,018,158
Lending and working charges	18,957,338
Discount and incentives	1,409,852
Loss on disposal of property, plant and equipment (net)	1,615,471
Bad debts and advances written off	589,649
Corporate Social Responsibility expenditure	220,000
General office and other miscellaneous	1,288,691
	<u>411,886,521</u>



For and on behalf of the Company

**Varun Beverages Ltd.,****Plot No. 2E, Udhog Kendra, Ecotech III, Greater Noida (UP)- 201306****Consent Compliance Report****CONSENT UNDER AIR ACT, 1981, CONDITIONS OF CONSENT**

Ref No. - 110833/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER NOIDA/2020

Dated 2nd March 2021, Validity period from 01/01/2021 to 31/12/2022

<b>S.NO.</b>	<b>Conditions</b>	<b>Status</b>
1.	1. This consent is valid only for the approved production capacity of Carbonated non carbonated beverages- 21064 MT/Month	<b>Complied.</b> Details are provided as Annexure 1
2.	2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.	<b>Complied.</b> Details are provided as Annexure 1
3.	3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks	<b>Complied.</b> We are getting stack monitoring done from approved lab. May 20 - report is attached as Annexure 2
4.	3(b) Air Pollution Source Details.	<b>Complied.</b> No change is source. Actuals and consent sources are same
5.	3(c) The emissions by various stacks into the environment should be as per the norms of the Board .	<b>Complied.</b> We are getting stack monitoring done from approved lab. May 20 - report is attached as Annexure 2
6.	4.. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .	<b>Complied.</b> We are getting stack monitoring done from approved lab. May 20 - report is attached as Annexure 2
7.	5.. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .	<b>Complied.</b> Unit has cyclone dust collector, bag filter, WPH. Snaps of the same is attached as Annexure 3
8.	6.. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .	<b>Complied.</b> Unit has not done any modification so far.

9.	7.. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .	<b>Complied.</b> We are getting stack monitoring done from approved lab. May 20 - report is attached as Annexure 2
10.	8.. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .	<b>Complied.</b> We have stacks as per norms. Snaps attached for stacks as Annexure 4
11.	9.. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .	<b>Complied.</b> Submitted compliance report is attached as Annexure 2
	<b>Specific Conditions:</b>	
	1.. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	<b>Complied.</b> Details are provided as Annexure 1
	2.. The Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	<b>Complied.</b>
	3.. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.	<b>Complied.</b> Unit is disposing hazardous waste thru RAMKY which is approved vendor for disposal of hazardous waste by UPPCB. Details are provided as Annexure 5
	4.. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.	<b>Complied.</b> Industry is using Bio mass as boiler fuel as stipulated in consent.
	5.. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2020 and audited balance sheet for	<b>Complied.</b> Unit has submitted consent compliance on time.

	the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.	
	6.. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period	<b>Complied.</b> Not applicable.
	7.. The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time	<b>Complied</b>
	8.. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	<b>Complied</b>
	9, The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.	<b>Complied</b>
	10.. The Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.	<b>Complied</b> Annexure 6 is attached.
	11.. The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.	<b>Complied.</b> Submitted compliance report is attached as Annexure 2
	12.. The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	<b>Complied</b>
	13.. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.	<b>Complied.</b> Industry is using Bio mass as boiler fuel as stipulated in consent.

	14.. The Industry should be operated in such a way so that there is no adverse impact on public and environment.	<b>Complied.</b>
	15.. The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	<b>Complied.</b>

**Annexure 1**

Month	Production (Ltr)	Production (KL)
JAN 2020	6739667	6740
FEB 2020	10006487	10006
MAR 2020	6312766	6313
APR 2020	1234085	1234
MAY 2020	11583461	11583
JUN 2020	17266775	17267
JUL 2020	9301785	9302
AUG 2020	9370375	9370
SEP 2020	9429954	9430
OCT 2020	4422219	4422
NOV 2020	1574101	1574
DEC 2020	3339590	3340
YTD 2020	90581265	90581



**VARUN BEVERAGES LIMITED**

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date:- 17.04.2021

To,

Regional Officer

UP Pollution Control Board

A-1, 1<sup>st</sup> Floor, Commercial Complex

Beta- II, Greater Noida, G B Nagar, UP

Sub:- Quarterly Submission of Ambient Air Quality Monitoring and Analysis Report and Stack Emission Monitoring and analysis Report for 1<sup>st</sup> Quarter Jan- March-2021

Dear Sir,

With reference to the above please find enclosed herewith the periodic Ambient Air Quality Monitoring and Analysis Report and Stack Emission Monitoring and Analysis Report

Please acknowledge the receipt of the same and oblige.

Thanking you,

For Varun Beverages Ltd

Authorized Signatory

क्षेत्रीय कार्यालय  
उपरोक्त प्रदूषण नियंत्रण बोर्ड,  
पेटर नोएडा।

17/04/21



# Newcon Consultants & Laboratories

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NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-55261 Accredited Laboratory)

Website: www.newconlab.in

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0001/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S No 321 DTC 01)		

#### DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	1000 mm
Capacity	5 TPH		
Type Of Fuel Used	BRIQUETTES		
Quantity Of Fuel Used	<1TPH		
Stack Height Above The Ground level	30 Mtr		
Attached APCS	SINGLE CYCLONE DUST COLLECTOR	Material Of Construction	MS
		Normal Operation Schedule	24 HRS

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	136°C
Velocity Of Flue Gases	7.4 Mtr/Sec	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.4 LPM	Quantity Of Emission Discharged	20912.4m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (P-1)	316	800 (for 2 to < 10TPH Boilers)
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (P-2)	52	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS:13270	0.42	1% By Volume
4	Oxides of Nitrogen	mg/Nm <sup>3</sup>	IS:11255 (P-7)	43.0	Not Specified

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (Environmental Science)

CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

NOTE : 1. The results reported above pertain to the Test conducted on 20/03/2021. Endorsement of the same is neither intended nor implied. 2. All disputes subject to GHAZIABAD JURISDICTION. 3. The Report shall not be reproduced except in full without the permission of MANAGING PARTNER. 4. Our liability is limited to invoiced value only.

Laboratory : A-1/155, Sector-17, (Swadoshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 8744051520 | Website : www.newconlab.in

E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in

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Website : www.newconlab.in

## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/71116/0002/18/03-2021	DATE OF REPORT : 23-03-2021
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-II, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No: 1 VSS-1(S No: 321 DTC 01) . . .		

#### DETAILS OF STACK

Stack Attached To	BOILER	Stack Dia At The Top	800 mm
Capacity	2 TPH		
Type Of Fuel Used	BRIQUETTES		
Quantity Of Fuel Used	<1.0 TPH		
Stack Height Above The Ground level	30 Mtr		
Attached APCs	SINGLE CYCLONE DUST COLLECTOR	Material Of Construction	MS
		Normal Operation Schedule	24 HRS

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	136°C
Velocity Of Flue Gases	8.0 Mtr/Sec	Sampling Flow Rate For BPM	20.0 LPM
Sampling Flow Rate For Dases	2.4 LPM	Quantity Of Emission Discharged	14489.12m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS-11255 (P-1)	321	800 (for 2 to < 10TPH Boilers)
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS-11255 (P-2)	36	Not Specified
3	Carbon Monoxide (CO)	% by Vol	IS-13270	0.32	1% By Volume
4	Oxides of Nitrogen	mg/Nm <sup>3</sup>	IS-11255 (P-7)	44.0	Not Specified

\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
 M.Sc (Env. Science)

CHECKED BY



PREPARED BY



AUTHORIZED SIGNATORY

NOTE : 1. The results reported above conform to the tested parameters only. Endorsement of the same is neither inferred nor implied. 2. All disputes subject to

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NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory.

Website : www.newconlab.in



## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT (NEW DIESEL ENGINES UPTO 800 KW)

Page 1 Of 1

TEST REPORT NO : NCLVBKM/7116/0003/18/03-2021      DATE OF REPORT : 23-03-2021

Name And Address Of Customer      VARUN BEVERAGES LTD.  
PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date      18-03-2021      Analysis End Date      23-03-2021  
Date Of Sampling      17-03-2021      Sampling Done By      NGL  
Sampling Protocol      AS PER CPCB GUIDELINES      Duration Of Sampling      30 MIN  
Equipment Used      Vayubodhan Stack Sampler No 1 V55-1(S.No 321 DTC 01),

#### DETAILS OF STACK

Stack Attached To      D.G. SET      Capacity Of D.G.      125 KVA = 100 KW  
Type Of Fuel Used      HSD      Quantity Of Fuel Used      12-15 LT/HR  
Stack Height Above Roof Top      7.0 Mtr  
Stack Dia At The Top      125 mm      Material Of Construction      MS  
Attached APCS      ACOUSTIC ENCLOSURE      Normal Operating Schedule      AS PER REQUIREMENTS  
D.G.Set Comm. Date      After 01-04-2014 (75 KW upto 800 KW)

#### PHYSICAL OBSERVATIONS

Ambient Temperature      26°C      Flue Gas Temperature      184°C  
Velocity Of Flue Gases      16.3 Mtr/Sec      Sampling Flow Rate For SPM      20.0 LPM  
Sampling Flow Rate For Gases      2.3 LPM      Quantity Of Emission Discharged      719.746875m<sup>3</sup>/hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Carbon Monoxide (CO)	g/kw-hr	IS:13270	1.8	< 3.5
2	Particulate Matters (PM)	g/kw-hr	IS:11255 (P-1)	0.12	< 0.2
3	Oxides of Nitrogen +HC	g/kw-hr	IS:11255 (P-7)	2.2	< 4.0

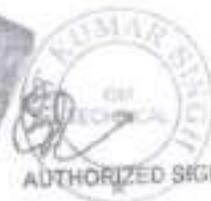
\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
Checked By (Science)



PREPARED BY



AUTHORIZED SIGNATORY

Format No NCLQSP-26/TC-SET/FMT-01 Rev.No:1 Date 18.07.2011

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT

(NEW DIESEL ENGINES UPTO 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0003/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321 DTC 01),		

#### DETAILS OF STACK

Stack Attached To	D.G. SET	Capacity Of D.G.	125 KVA = 100 KW
Type Of Fuel Used	HSD	Quantity Of Fuel Used	12-15 LT/HR
		Stack Height Above Roof Top	7.0 Mtr
Stack Dia At The Top	125 mm	Material Of Construction	MS
Attached APCS	ACOUSTIC ENCLOSURE	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	After 01-04-2014 (75 KW upto 800 KW)		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	184°C
Velocity Of Flue Gases	16.3 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	719.746875m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Carbon Monoxide (CO)	g/kw-hr	IS 13270	1.8	< 3.0
2	Particulate Matters (PM)	g/kw-hr	IS 11255 (P-1)	0.12	< 0.2
3	Oxides of Nitrogen +HC	g/kw-hr	IS 11255 (P-1)	2.2	< 4.0

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
Checked By (Science)



PREPARED BY



AUTHORIZED SIGNATORY

Format No NCL/QSP-28/TC-SET/FMT-01 Rev.No.1 Date 18.07.2011

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT (DIESEL ENGINES MORE THAN 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0004/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.  
PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P.,  
INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 V85-1(S.No.321 DTC 01), . .		

#### DETAILS OF STACK

Stack Attached To	D.G.SET, NO. 2	Type Of Fuel Used	HSD
Capacity Of D.G.	1010 KVA, = 808 KW	Quantity Of Fuel Used	100 LT/HR
Stack Height Above Ground	30 Mtr	Stack Dia At The Top	350 mm
Attached APCS	ACOUSTIC ENCLOSURE	Material Of Construction	MS
Area Code	A	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	On or after 01-07-2005		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	26°C	Flue Gas Temperature	294°C
Velocity Of Flue Gases	18.9 MTR/SEC	Sampling Flow Rate For SPM	18.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	6542.8965m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Carbon Monoxide(CO) (at 15% O <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:13270	68	150
2	Particulate Matters (PM) (at 15% Oxygen)	mg/Nm <sup>3</sup>	IS:11255 (P-1)	62	75
3	Oxides of Nitrogen(at 15% Oxygen Dry Basis) (NO <sub>x</sub> )	ppmv	IS:11255 (P-7)	418	710
4	NMHC (at 15% Oxygen)	mg/Nm <sup>3</sup>	G.C.Method	19	100
5	Oxygen (O <sub>2</sub> )	% by Vol	IS:13270	12.2	Not Specified

Remarks: 1. All value from Sl.No. 1 to 4 calculated at 15% O<sub>2</sub> correction. 2. \*Area Code A=Area within the municipal limits of town/cities having population more than 10laks and also upto 5 km beyond the municipal limits of such town/cities. 3. \*\*Area Code B=Area not covered by category A  
\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (Env. Science)  
CHECKED BY



PREPARED BY



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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT (DIESEL ENGINES MORE THAN 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0005/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	16-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S No 321 DTC 01), . . .		

#### DETAILS OF STACK

Stack Attached To	D.G.SET, NO. 1	Type Of Fuel Used	HSD
Capacity Of D.G.	1010 KVA, = 808 KW	Quantity Of Fuel Used	100 LT/HR
Stack Height Above Ground	30 Mtr	Stack Dia At The Top	360 mm
Attached APCs	ACOUSTIC ENCLOSURE	Material Of Construction	MS
Area Code	A	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.SetComm. Date	On or after 01-07-2005		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	282°C
Velocity Of Flue Gases	19.5 MTR/SEC	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	6750.0075m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Carbon Monoxide(CO) (at 15% O <sub>2</sub> )	mg/Nm <sup>3</sup>	IS-13270	66	150
2	Particulate Matters (PM) (at 15% Oxygen)	mg/Nm <sup>3</sup>	IS-11255 (P-1)	63	75
3	Oxides of Nitrogen(at 15% Oxygen, Dry Basis) (NO <sub>x</sub> )	ppmv	IS-11255 (P-7)	448	710
4	NMHC (at 15% Oxygen)	mg/Nm <sup>3</sup>	G.C Method	21.0	100
5	Oxygen (O <sub>2</sub> )	% by Vol	IS-13270	12.4	Not Specified

Remarks: 1. All value from Sr. No. 1 to 4 calculated at 15% O<sub>2</sub> correction. 2. \*Area Code A=Area within the municipal limits of town/cities having population more than 10laks and also upto 5 km beyond the municipal limits of such towns/cities. 3. \*\*Area Code B=Area not covered by category A.

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (Env. Science)

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT

(DIESEL ENGINES MORE THAN 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0006/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321 DTC 01), ...		

#### DETAILS OF STACK

Stack Attached To	D.G.SET, NO. 3	Type Of Fuel Used	HSD
Capacity Of D.G.	1010 KVA, = 806 KW	Quantity Of Fuel Used	100 LT/HR
Stack Height Above Ground	30 Mtr	Stack Dia At The Top	350 mm
Attached APCS	ACOUSTIC ENCLOSURE	Material Of Construction	MS
Area Code	A	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	On or after 01-07-2005		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	298°C
Velocity Of Flue Gases	19.5 MTR/SEC	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.4 LPM	Quantity Of Emission Discharged	6750.6075m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specifications Limit (As Per CPCB)
1	Carbon Monoxide(CO) (at 15% O <sub>2</sub> )	mg/Nm <sup>3</sup>	IS 13270	62	150
2	Particulate Matters (PM) (at 15% Oxygen)	mg/Nm <sup>3</sup>	IS 11255 (P-1)	84	75
3	Oxides of Nitrogen(at 15% Oxygen,Dry Basis) (NO <sub>x</sub> )	ppmv	IS 11255 (P-2)	456	710
4	NMHC (at 15% Oxygen)	mg/Nm <sup>3</sup>	G.C.Method	22	100
5	Oxygen (O <sub>2</sub> )	% by Vol	IS 13270	12.6	Not Specified

Remarks: 1.All value from Sr.No. 1 to 4 calculated at 15% O<sub>2</sub> correction 2.\*Area Code A=Area within the municipal limits of towns/cities having population more than 10laks and also upto 5 km beyond the municipal limits of such towns/cities.3.\*\*Area Code B=Area not covered by category A  
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FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (Science)  
CHECKED BY

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT (NEW DIESEL ENGINES UPTO 800 KW)

Page 1 of 1

TEST REPORT NO : NCL/VBKM/7116/0007/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA, G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(B.No 321 DTC 01),		

#### DETAILS OF STACK

Stack Attached To	D.G. SET, NO.3	Capacity Of D.G.	500 KVA, = 400 KW
Type Of Fuel Used	HSD	Quantity Of Fuel Used	60 LT/HR
		Stack Height Above Roof Top	5.0 Mtr
Stack Dia At The Top	150 mm	Material Of Construction	MS
Attached APCS	ACOUSTIC ENCLOSURE	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Cgmm. Date	After 01-04-2014 (75 KW upto 800 KW)		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	219°C
Velocity Of Flue Gases	18.5 Mtr/Sec	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.4 LPM	Quantity Of Emission Discharged	1170.3225m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specifications/ Limit (As Per CPCB)
1	carbon Monoxide (CO)	g/kw-hr	IS-13270	2.3	< 3.5
2	Particulate Matters (PM)	g/kw-hr	IS-11255 (P-1)	0.13	< 0.2
3	Oxides of Nitrogen +HC	g/kw-hr	IS-11255 (P-7)	2.5	< 4.0

\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (EPA & Sanitation)

CHECKED BY

Format no NCL/OSP-JB/TC-SET/FMT-01 Rev.No.1 Date: 18.07.2011



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ISO 17025:2017  
Reg No. 5526

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT

(NEW DIESEL ENGINES UPTO 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0008/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD,

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321 DTC 01).		

#### DETAILS OF STACK

Stack Attached To	D.G. SET, NO.4	Capacity Of D.G.	500 KVA = 400 KW
Type Of Fuel Used	HSD	Quantity Of Fuel Used	60 LT/HR.
		Stack Height Above Roof Top	5.0 Mtr
Stack Dia At The Top	150 mm	Material Of Construction	MS
Attached APCB	ACOUSTIC ENCLOSURE	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	After 01-04-2014 (75 KW upto 800 KW)		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	216°C
Velocity Of Flue Gases	16.7 Mtr/Sec	Sampling Flow Rate For SPM	19.0 LPM
Sampling Flow Rate For Gases	2.4 LPM	Quantity Of Emission Discharged	1189.0395m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	carbon Monoxide (CO)	g/kw-hr	IS 13276	2.2	< 3.5
2	Particulate Matters (PM)	g/kw-hr	IS:11255 (P-1)	0.14	< 0.2
3	Oxides of Nitrogen +HC	g/kw-hr	IS:11255 (P-7)	2.7	< 4.0

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
CHECKED BY (In-charge)



PREPARED BY



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Formel No NCL/QSP-26/TC-SET/FMT-01 Rev No 1 Oastd 18-07-2011

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## TEST CERTIFICATE

### STACK EMISSION MONITORING AND ANALYSIS REPORT (NEW DIESEL ENGINES UPTO 800 KW)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0009/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	18-03-2021	Analysis End Date	23-03-2021
Date Of Sampling	17-03-2021	Sampling Done By	NCL
Sampling Protocol	AS PER CPCB GUIDELINES	Duration Of Sampling	30 MIN
Equipment Used	Vayubodhan Stack Sampler No 1 VSS-1(S.No 321 DTC 01),		

#### DETAILS OF STACK

Stack Attached To	D.G. SET, NO.5	Capacity Of D.G.	500 KVA, = 400 KW
Type Of Fuel Used	HSD	Quantity Of Fuel Used	60 LT/HR
		Stack Height Above Roof Top	5.0 Mtr
Stack Dia At The Top	150 mm	Material Of Construction	MS
Attached APCS	ACOUSTIC ENCLOSURE	Normal Operating Schedule	AS PER REQUIREMENTS
D.G.Set Comm. Date	After 01-04-2014 (75 KW upto 800 KW)		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	28°C	Flue Gas Temperature	216°C
Velocity Of Flue Gases	18.5 Mtr/Sec	Sampling Flow Rate For SPM	20.0 LPM.
Sampling Flow Rate For Gases	2.3 LPM	Quantity Of Emission Discharged	1176.3225m <sup>3</sup> /hr

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Carbon Monoxide (CO)	g/kw-hr	IS-13270	2.0	< 3.5
2	Particulate Matters (PM)	g/kw-hr	IS-11255 (P-1)	0.16	< 0.2
3	Oxides of Nitrogen +HC	g/kw-hr	IS-11255 (P-7)	2.9	< 4.0

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

**INTEKHAB KHAN**  
Checked By

Prepared By

Authorized Signatory

Format no NCL/QSP-25/TC-SET/FMT-01 Rev.No.1 Date 18.07.2011

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## TEST CERTIFICATE

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0010/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date 18/03/2021 Analysis End Date 23/03/2021  
Date Of Sampling 17/03/2021 Sampling Done By NCL  
Time Of Sampling 11:00 17/03/2021 To 19:00 17/03/2021  
Sampling Location NEAR BOILER AREA  
Sampling Protocol IS-5182(PART-5) AS PER CPCB GUIDELINES  
Sample Flow Rate 1.140 mtr<sup>3</sup>/min Sampling Machine Placed 1.0 mtr  
For SPM(Average) At Height (From Ground)  
Sample Flow Rate For Gas 1.0 LPM Sample Duration 8 HRS  
Equipments Used RDS-APM-460-2244 DTK-2017..

#### PHYSICAL OBSERVATIONS

Ambient Temperature 26°C Wind Direction West To East  
Weather Condition clear

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10um) (PM <sub>10</sub> )	µg/m <sup>3</sup>	IS-5182 Part 23	91	For 24 hrs(Avg)
2	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS-5182 (Part 2)	27	For 24 hrs(Avg)
3	Carbon Monoxide (CO)	mg/m <sup>3</sup>	IS-5182 (Part 10)	0.36	For 08 hrs-24 Hr/51 hrs(Avg)
4	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS-5182 (Part 6)	34	For 24 hrs(Avg)

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN

M.Sc (Analytical Chemistry)

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Format no NCL/QSP-28/TC-AAQ/FMT-02 Rev.No 1 Date 18.07.2021



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Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 8744051920 | Website : www.newconlab.in

E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in

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# Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory  
NABL, ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5326) Accredited Laboratory.

Website: www.newconlab.in



305

## TEST CERTIFICATE

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCLVBIKM/7116/0011/18/03-2021

DATE OF REPORT : 23-03-2021

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date: 16/03/2021      Analysis End Date: 23/03/2021  
 Date Of Sampling: 17/03/2021      Sampling Done By: NCL  
 Time Of Sampling: 10:00      17/03/2021 To 18:00      17/03/2021  
 Sampling Location: NEAR ETP AREA  
 Sampling Protocol: IS-5182(PART-5) AS PER CPCB GUIDELINES  
 Sample Flow Rate For SPM(Average): 1.150 m<sup>3</sup>/min      Sampling Machine Placed 1.5 mtr At Height (From Ground)  
 Sample Flow Rate For Gas: 1.6 LPM      Sample Duration: 8 HRS  
 Equipments Used: RDS-AAS-190, .

#### PHYSICAL OBSERVATIONS

Ambient Temperature: 25°C      Wind Direction: West To East  
 Weather Condition: clear

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification/ Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM <sub>10</sub> )	µg/m <sup>3</sup>	IS-5182 Part 23	06	For 24 hrs-120
2	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS-5182 (Part 2)	22	For 24 hrs-80
3	Carbon Monoxide (CO)	mg/m <sup>3</sup>	IS-5182 (Part 10)	0.33	For 24 hrs-02 For 31 hrs-04
4	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS-5182 (Part 6)	31	For 24 hrs-80

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc. (Analytical Chemistry)  
CHECKED BY

Formal no NCL/QSP-28/TC-AAQ/FMT-02 Rev.No 1 Date 18.07.2011



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## TEST CERTIFICATE

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/7116/0012/18/03-2021	DATE OF REPORT : 23-03-2021
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , ,G B NAGAR,U.P., INDIA

#### SAMPLING DETAIL

Analysis Start Date	16/03/2021	Analysis End Date	23/03/2021
Date Of Sampling	17/03/2021	Sampling Done By	NCL
Time Of Sampling	10:30 17/03/2021 To 10:30 18/03/2021		
Sampling Location	NEAR MAIN GATE AREA		
Sampling Protocol	IS 5182(PART-5) AS PER CPCB GUIDELINES		
Sample Flow Rate For SPM(Average)	1,125 mtr <sup>3</sup> /min	Sampling Machine Placed At Height (From Ground)	1.8 mtr
Sample Flow Rate For Gas	0.5 LPM	Sample Duration	24HRS
Equipments Used	RDS-GSA-AI101-S NO-117 DTA-2017+Pm 2.5 sampler AI-102-S NO-119 DTA-2017.		

#### PHYSICAL OBSERVATIONS

Ambient Temperature	25°C	Wind Direction	West To East
Weather Condition	clear		

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Specification Limit (As Per CPCB)
1	Particulate Matters (Size Less Than 10µm) (PM <sub>10</sub> )	µg/m <sup>3</sup>	IS-5182-Part-23	93	For 24 hrs-100
2	Particulate Matters(Size Less Than 2.5 µm) (PM <sub>2.5</sub> )	µg/m <sup>3</sup>	Grav.Method	52	For 24 hrs-50
3	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part 2)	31	For 24 hrs-50
4	Carbon Monoxide (CO)	mg/m <sup>3</sup>	IS-5182 (Part 10)	0.44	For 8 hrs-10 For 24 hrs-10
5	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	IS 5182 (Part 6)	36	For 24 hrs-50
6	Lead (Pb)	µg/m <sup>3</sup>	IS 5182 PART-22	NIL	For 24 hrs-1.0
7	Ozone (O <sub>3</sub> )	µg/m <sup>3</sup>	UV-Spectrophotometer	26	For 8 hrs-100 For 24 hrs-100
8	Ammonia (NH <sub>3</sub> )	µg/m <sup>3</sup>	Indophenol Blue Method	NIL	For 24hrs-400
9	Benzene (C <sub>6</sub> H <sub>6</sub> )	µg/m <sup>3</sup>	GC Method	NIL	For Annual-0.5
10	Benzo(a)Pyrene (BaP)	ng/m <sup>3</sup>	GC Method	NIL	For Annual-0.01
11	Arsenic (As)	ng/m <sup>3</sup>	AAS Method	NIL	For Annual-100
12	Nickel (Ni)	ng/m <sup>3</sup>	AAS Method	NIL	For Annual-100

\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKAB KHAN  
CHECKED BY

Format No NCL/QSP-26/TC-AAQ/FMT-02 Rev No.1 Date 16.07.2011



PREPARED BY



AUTHORIZED SIGNATORY

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Laboratory : A-1/156, Sector-17, (Swadeshi Community Market) New Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430341 // TRUE COPY // www.newconlab.in

### Annexure 3

Air pollution control device details

Bag Filter



WPH



Cyclone Dust Collector



## Annexure 4

Boiler Stack snaps



DG Stacks





उत्तर प्रदेश UTTAR PRADESH

FM 27323

SERVICE AGREEMENT

This Service Agreement ("Agreement") is made on 5<sup>th</sup> February 2020 at Greater Noida, Uttar Pradesh, India and shall be effective retrospectively from 05-02-2020 (hereinafter referred as the "Effective Date"), and will remain effective for 5 years therefrom.

BY AND BETWEEN

M/s Uttar Pradesh Waste Management Project (A Division of RAMKY Enviro Engineers Ltd.) having UPPCB Consent for Establishment Order, Ref.: vide num.: - F01124/C-2/N.O.C./3337/06, dated 8<sup>th</sup> May, 2006 and Consent for operate number - 883/C-2/Haz/596/2017, dated -5<sup>th</sup> June 2017 situated at Village - Kumbhi, Distt - Kanpur ((Dehat), Uttar Pradesh - and having its Registered office at Ramky Towers, Grandiose, Anjaiah Nagar, Gachibowli, Hyderabad-32 (AP), (hereinafter referred to as "UPWMP OPERATOR") and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

AND

M/s. Varun Beverages Ltd. having their production units at Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida (UP) - 201306 (Hereinafter referred to as "APL / GENERATOR") and represented by its Authorized Signatory, of the **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as "PARTY" and collectively as "PARTIES".

*Bar*

*[Signature]*  
Authorized Signatory



# VARUN BEVERAGES LIMITED

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Dist. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060614 Fax : 0120-3060628

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in



Sept 30<sup>th</sup>, 2020

VBL/ HR/ GN2/SEPT/2020

TO,

The regional officer

Uttar Pradesh pollution control board

Greater Noida U P

Sub- Submission of Environment Statement (form-V) for the financial year ending on March -2020

Dear Sir,

With reference to above, please find the enclosed herewith Environment Statement in form V dully filled signed for your reference and record.

Please acknowledge the receipt of the same and oblige.

Thanking you and we assure you our best attention and cooperation at all times.

Yours' Faithfully

For Varun Beverages Ltd.

For Varun Beverages Limited

Authorised Signatory  
(Yogesh Singh)

Factory Manager

R N  
30/9/20

**Varun Beverages Ltd.,****Plot No. 2E, Udhog Kendra, Ecotech III, Greater Noida (UP)- 201306****Consent Compliance Report****CONSENT UNDER WATER ACT, 1974, CONDITIONS OF CONSENT**

Ref No. - 110927/UPPCB/GreaterNoida(UPPCBRO)/CTO/water/GREATER NOIDA/2020  
 Dated 1<sup>st</sup> March 2021, Validity period from 01/01/2021 to 31/12/2022

<b>S.NO.</b>	<b>Conditions</b>	<b>Status</b>												
1.	1. This consent is valid only for the approved production capacity of Carbonated non carbonated beverages- 21064 MT/Month	<b>Complied.</b> Details are provided as Annexure 1												
2.	2. The quantity of maximum daily effluent discharge should not be more than the following : <b>Effluent Discharge Details</b> <table border="1"> <thead> <tr> <th><b>S.No</b></th> <th><b>Kind of Effulant</b></th> <th><b>Maximum daily discharge,KL/day</b></th> <th><b>Treatment facility and discharge point</b></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic</td> <td>10 KLD</td> <td>Septic Tank</td> </tr> <tr> <td>2</td> <td>Industrial</td> <td>568 KLD</td> <td>ETP</td> </tr> </tbody> </table>	<b>S.No</b>	<b>Kind of Effulant</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>	1	Domestic	10 KLD	Septic Tank	2	Industrial	568 KLD	ETP	<b>Complied.</b> Details are provided as Annexure 2
<b>S.No</b>	<b>Kind of Effulant</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>											
1	Domestic	10 KLD	Septic Tank											
2	Industrial	568 KLD	ETP											
3.	3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.	<b>Complied.</b>												
4.	4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent . <b>Domestic Effluent</b> <table border="1"> <thead> <tr> <th><b>S.No</b></th> <th><b>Parameter</b></th> <th><b>Standard</b></th> </tr> </thead> <tbody> </tbody> </table>	<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>	<b>Complied.</b>									
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>												

	<p>1 Total Suspended Solids As per EP Act 1986</p> <p>2 BOD As per EP Act 1986</p> <p>3 COD As per EP Act 1986</p> <p>4 Oil &amp; Grease As per EP Act 1986</p> <p>5 Quantity of Discharge 10 KLD</p>																			
5.	<p>4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .</p> <p><b>Industrial Effluent</b></p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Total Suspended Solids</td> <td>As per EP Act 1986</td> </tr> <tr> <td>2</td> <td>BOD</td> <td>As per EP Act 1986</td> </tr> <tr> <td>3</td> <td>COD</td> <td>As per EP Act 1986</td> </tr> <tr> <td>4</td> <td>Oil &amp; Grease</td> <td>As per EP Act 1986</td> </tr> <tr> <td>5</td> <td>Quantity of Discharge</td> <td>568 KLD</td> </tr> </tbody> </table>	S.No	Parameter	Standard	1	Total Suspended Solids	As per EP Act 1986	2	BOD	As per EP Act 1986	3	COD	As per EP Act 1986	4	Oil & Grease	As per EP Act 1986	5	Quantity of Discharge	568 KLD	<b>Complied.</b> External test reports are attached as Annexure 3
S.No	Parameter	Standard																		
1	Total Suspended Solids	As per EP Act 1986																		
2	BOD	As per EP Act 1986																		
3	COD	As per EP Act 1986																		
4	Oil & Grease	As per EP Act 1986																		
5	Quantity of Discharge	568 KLD																		
6.	5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.	<b>Complied.</b>																		
7.	6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	<b>Complied.</b>																		
8.	7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	<b>Complied.</b>																		
9.	8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	<b>Complied.</b>																		

	<b>Specific Conditions:</b>	
	1.. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	<b>Complied.</b> Details are provided as Annexure 1
	2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	<b>Complied.</b>
	3.. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.	<b>Complied.</b> Unit is disposing hazardous waste thru RAMKY which is approved vendor for disposal of hazardous waste by UPPCB. Details are provided as Annexure 5
	4. The Unit should be operated in such a way so that there is no adverse impact on public and environment.	<b>Complied.</b>
	5. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986	<b>Complied.</b> As per Annexure 3
	6.. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.	<b>Complied.</b> As per Annexure 4
	7.. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986	<b>Complied.</b>
	8.. The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.	<b>Complied.</b>
	9, Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.	<b>Complied.</b> As per Annexure 7

	10.. The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.	<b>Complied.</b>
	11.. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2020 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.	<b>Complied.</b>
	12.. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.	<b>Not Applicable</b>
	13.. The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.	<b>Complied</b> Annexure 6 is attached.
	14.. The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.	<b>Complied.</b>
	15.. The Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	<b>Complied.</b>

**Annexure 1**

Month	Production (Ltr)	Production (KL)
JAN 2020	6739667	6740
FEB 2020	10006487	10006
MAR 2020	6312766	6313
APR 2020	1234085	1234
MAY 2020	11583461	11583
JUN 2020	17266775	17267
JUL 2020	9301785	9302
AUG 2020	9370375	9370
SEP 2020	9429954	9430
OCT 2020	4422219	4422
NOV 2020	1574101	1574
DEC 2020	3339590	3340
YTD 2020	90581265	90581

## Annexure 2

ETP OUTLET FLOWMETER READING FOR THE YEAR 2020				
Date	OPENING	CLOSING	OUTLET (KL) Average	Maximum Discharge in a day
Jan	261813	265596	3783	268
Feb	265596	269189	3593	275
Mar	269189	271571	2382	282
Apr	271571	272149	578	150
May	272149	275838	3689	385
Jun	275838	279103	3265	280
Jul	279103	285502	6399	292
Aug	285502	289172	3670	309
Sep	289172	293836	4664	297
Oct	293836	297584	3748	343
Nov	297584	298873	1289	244
Dec	298873	300375	1502	189
			38562	



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## TEST CERTIFICATE

### WASTE WATER SAMPLE ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/5008/010/08/01/2020

DATE OF REPORT : 14/01/2020

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G  
B NAGAR,U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	08/01/2020	Analysis End Date	14/01/2020
Date of Sampling	07/01/2020	Sampling ID No.	010/08/01/2020
Time of Sampling	14:20		
Sampling Done By	NCL		
Sampling Location	ETP INLET		
Sampling Description	ETP WATER BEFORE TREATMENT		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	Glass Bottle

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result
1	pH	--	APHA-4500(H+B)	6.92
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	74
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	APHA-5210 (B)	74
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B )	368
5	Oil & Grease	mg/L	APHA-5520	4.2

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES



CHECKED BY

PREPARED BY

AUTHORIZED SIGNATORY

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### TEST CERTIFICATE

### WASTE WATER SAMPLE ANALYSIS REPORT

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/5008/011/08/01/2020

DATE OF REPORT : 14/01/2020

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G  
B NAGAR, U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	8/01/2020	Analysis End Date	14/01/2020
Date of Sampling	07/01/2020	Sampling ID No.	011/08/01/2020
Time of Sampling	14:30		
Sampling Done By	NCL		
Sampling Location	ETP OUTLET		
Sampling Description	ETP WATER AFTER TREATMENT		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	Glass Bottle

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Standards (CPCB) (Max)	
					Inland Surface Water	Public Sewer
1	pH	--	APHA-4500(H+B)	7.39	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	18	100	500
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	APHA-5210 (B)	22	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	88	250	Not Specified
5	Oil & Grease	mg/L	APHA-5520	2.0	10	20

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES



AUTHORIZED SIGNATORY

INTEK KHAN  
CHECKED BY (Science)

PREPARED BY

/// TRUE COPY ///

## Annexure 4

### ETP Online Monitoring System





उत्तर प्रदेश UTTAR PRADESH

FM 27323

SERVICE AGREEMENT

This Service Agreement ("Agreement") is made on 5<sup>th</sup> February 2020 at Greater Noida, Uttar Pradesh, India and shall be effective retrospectively from 05-02-2020 (hereinafter referred as the "Effective Date"), and will remain effective for 5 years therefrom.

BY AND BETWEEN

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AND

M/s. Varun Beverages Ltd. having their production units at Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida (UP) - 201306 (Hereinafter referred to as "APL / GENERATOR") and represented by its Authorized Signatory, of the **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as "PARTY" and collectively as "PARTIES".

*Bar*

For Varun Beverages Ltd.  
  
 Authorized Signatory



# VARUN BEVERAGES LIMITED

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Dist. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060614 Fax : 0120-3060628

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Sept 30<sup>th</sup>, 2020

VBL/ HR/ GN2/SEPT/2020

TO,

The regional officer

Uttar Pradesh pollution control board

Greater Noida U P

Sub- Submission of Environment Statement (form-V) for the financial year ending on March -2020

Dear Sir,

With reference to above, please find the enclosed herewith Environment Statement in form V dully filled signed for your reference and record.

Please acknowledge the receipt of the same and oblige.

Thanking you and we assure you our best attention and cooperation at all times.

Yours' Faithfully

For Varun Beverages Ltd.

For Varun Beverages Limited

Authorised Signatory  
(Yogesh Singh)

Factory Manager

R N  
30/9/20

Point No 2 : Affixation of digital water flow meter having telemetry system which records rate and quantum of abstraction (for each well)

2.1: Borewell-3 with digital flow meter with telemetry system    Borewell-2 with digital flow meter with telemetry system



Borewell-3 with digital flow meter having telemetry system



2.2: Borewell meters snaps



Borewell-3 with flow meter





Annexure-R3/5 325  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

**Ref. No : 464/UPPCB/GreaterNoida(UPPCBRO)/HWM/GREATER NOIDA/2018 Dated: 19/06/2018**

To,

M/s VARUN BEVERAGES LIMITED

VARUN BEVERAGES LTD

**Tehsil :Dadri**

**District :GREATER NOIDA**

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 464 and 19/06/2018 .
2. Reference of application (No. and date) 581370 and 25/01/2018 .
3. Mr KAMLESH KUMAR JAIN of M/s VARUN BEVERAGES LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at DADARI, GREATER NOIDA .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Used Oil (Schedule 1 Cat. 5.1)	Recyclers	1.52 Ton per year.
2	ETP Sludge (Schedule 1 Cat. 35.3)	TSDF	0.615 Ton per year

1. The authorization shall be valid for a period of 18/06/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

## **B Specific Conditions of Authorization**

The authorization shall be valid for Generation, Collection, storage and disposal of hazardous waste through TSDF generated from the industry as below-

- i. Used or waste Oil (Schedule 1 Cat.5.1) through Recycler, Quantity 1.52 MT per year
  - ii. ETP Sludge (Schedule 1 Cat. 35.3) through TSDF, Quantity 0.615 Ton per year.
1. The authorization shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
  2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
  3. All hazardous waste containers and bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
  4. The authorized person or agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
  5. It is brought to your notice that as per the order dated 14.11.2003 passed by the Honorable Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
  6. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board s inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person or agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify or revoke the terms and conditions of the authorization issued under the Rule 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data and display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person or agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank and pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. You shall become the member of any common TSDf for S.L.F. (Ms U.P. Waste Management Project Kumbhi Kanpur Dehat or Ms Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B)., and start sending the stored hazardous wastes for final disposal to the TSDf and report back to U.P.P.C.B. with the required manifesto (document of proof) within one or three month of this letter. The authorized incinerator is with Ms Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.
19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDf and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
20. Emission from the Common or Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
21. Copies of Hazardous Waste Manifest in Form 10 shall be sent regularly to UPPCB for each category of waste sent to TSDf or Incinerator.
22. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of

Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E waste (Management and Handling) Rules, 2016.

( Authorized Signatory )

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, RO UPPCB GHAZIABAD for information and necessary action .

**CEO/EE, I/C Circle** \_\_\_\_\_



MEMBER SECRETARY

File No: - 21-4/1261/UP/IND/2016 - 169

NOC No: - CGWA/NOC/IND/ORIG/2018/3042

 Central Ground Water Authority  
 Ministry of Water Resources  
 River Development & Ganga Rejuvenation  
 Government of India

Date:- 31 JAN 2018

To

 M/s Varun Beverages Limited  
 Plot No. 2E, Ecotech III, Udyog Kendra,  
 Greater Noida, District Gautam Buddha Nagar,  
 Uttar Pradesh - 201306

**Sub:- NOC for ground water withdrawal to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh - reg.**

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/08/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **1,163 cu.m/day** for 261 days (and not exceeding **3,03,543 cu.m/year**) of ground water, through existing three (3) tube wells only. The firm shall seal one existing tube well and convert the other existing tube well into piezometer. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction shall be undertaken accordingly on regular basis, atleast once in a month.
3. **M/s Varun Beverages Limited**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **6,08,000 cu.m/year**, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 Fax : 011-26175369

Website : www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm at its own cost shall install additional one (1) piezometer both the piezometers shall be fitted with digital water level recorder having telemetry system. The firm shall share user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored twice in a year during pre- monsoon and post- monsoon periods.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
15. This NOC is valid from 03/01/2018 till 02/01/2020.

  
Member Secretary

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh.
2. The District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/08/2017.
4. TS to the Chairman, Central Ground Water Authority, Shrami Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18.

  
Member Secretary

NORTHERN INDIA PATRIKA

ALLAHABAD, FRIDAY, APRIL 29, 2016

**CENTRAL GROUND WATER AUTHORITY**  
**MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT**  
**AND GANGA REJUVENATION**

**PUBLIC NOTICE**

The Hon'ble National Green Tribunal (NGT), New Delhi, in order dated 15.4.2015 followed by order dated 23.4.2015, order dated 09.07.2015 and judgment dated 11.01.2016 issued directions (for detailed directions please refer to website <http://cgwa-noc.gov.in> or <http://cgwb.gov.in> or website of Hon'ble NGT) to ensure that all existing, new and expansion Industries/projects extracting ground water should obtain permission from Central Ground Water Authority subject to law in force.

All the industrial units/infrastructure projects whether existing or new or under expansion, using ground water are directed to submit their applications with due recommendation of State Pollution Control Board along with ground water quality analysis report, rain water harvesting proposal, flow charts of water balance, details of water supply from other sources and in accordance with the CGWA guidelines placed on the website of CGWB. The Industries/Projects also are directed to submit their applications online. For any further details/clarifications the ground water users are advised to contact the nearest office of the CGWB. Non-compliance of directions of Hon'ble NGT will warrant closure of industries, operation or process or stoppage of supply of electricity or water or any other service, in addition to imposition of costs by Hon'ble NGT for violation of directions.

davp 45104/11/0002/1617

CHAIRMAN  
Dt. 21.04.2016

The Echo of India-PORT BLAIR  
Saturday-November 14, 2015

**CENTRAL GROUND WATER AUTHORITY**  
**MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT**  
**AND GANGA REJUVENATION**  
**PUBLIC NOTICE**

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All the industrial units/ Infrastructure projects whether existing or new or under expansion, using ground water are directed to submit their applications on line along with ground water quality analysis report, rain water harvesting proposal, flow charts of water balance, details of water supply from other sources and in accordance with the CGWA guidelines placed on the website of CGWB. For any further details/ clarifications the ground water users are advised to contact the nearest office of the CGWB.

davp 45104/11/0002/1516

CHAIRMAN  
Dt. 26.10.2015

The Echo of India, Port Blair  
14-11-2015

PUNJAB KESHARI

Published on  
Dated 24/01/2017**केन्द्रीय भूजल प्राधिकरण**

जल संसाधन मंत्रालय, नदी विकास और गंगा संरक्षण

**सार्वजनिक नोटिस**

नेशनल ग्रीन ट्रिब्यूनल (एनजीटी) नई दिल्ली 15.04.2015, दिनांक 23.04.2015 आदेश की तारीख के अनुसार, आदेश 09.07.2015 दिनांकित और निर्णय दिनांक 11.01.2016 को जारी दिशा-निर्देश (निसृत निर्देश के लिए वेबसाइट <http://cgwa-noc.gov.in> या <http://cgwb.gov.in> या माननीय एनजीटी की वेबसाइट पर उल्लेख किया गया।) सुनिश्चित करें कि सभी मौजूदा, नए और विस्तार उद्योगों/परियोजनाओं भूजल निकालने की परमिशन केन्द्रीय भूजल से प्राप्त करना बल में कानून के अधिकार के अधीन है।

सभी औद्योगिक इकाइयों/इंजिनियरिंग/खनन परियोजनाओं तथा मौजूदा, नए या विस्तार के तहत भूजल का उपयोग कर अपने आवेदन पत्र प्रस्तुत करने के लिए निर्देशित कर रहे हैं साथ ही भूजल की गुणवत्ता रिपोर्ट के साथ राज्य प्रदूषण नियंत्रण बोर्ड के कारण सिफारिश के साथ, वर्षा जल संचयन का प्रस्ताव, शेष पानी का फ्लो चार्ट, प्रवाह नियंत्रण उपचार योजना, अन्य झरोतों से और सीजीडब्ल्यू की वेबसाइट पर रखे दिशा-निर्देशों के अनुसार पानी की आपूर्ति का विवरण। औद्योगिक/परियोजनाओं को भी अपने आवेदन आनलाइन प्रस्तुत करने के निर्देश दिए जाते हैं। आगे की जानकारी/स्पष्टीकरण के लिए भूजल उपयोगकर्ता को सलाह दी जाती है कि सीजीडब्ल्यू के निकटतम कार्यालय में संपर्क करें।

माननीय एनजीटी के आदेश के तुरंत अनुपालन करने वाले उद्योगों/आपरेशन प्रक्रिया या बिजली/पानी या किसी अन्य सेवाओं के आपूर्ति के उदराल पर या बंद करने पर वार्ंट होगा। सीजीडब्ल्यू द्वारा सार्वजनिक नोटिस दिनांकित 14.11.2015 और दिनांकित 29.04.2016 को जारी किया गया था किन्तु कई उद्योगों/इकाइयों द्वारा माननीय एनजीटी के दिशा निर्देशानुसार भूजल का उपयोग कर पालन नहीं किया है। उद्योगों/इकाइयों को 31.03.2017 एनओसी इसके द्वारा अपने आवेदन प्रस्तुत करने के लिए अंतिम अवसर प्रदान किया जाता है। इसमें नाकाम रहने पर पर्यावरण (संरक्षण) अधिनियम की धारा 15 के तहत जो दण्डात्मक प्रावधान, 1986 उद्योगों/इकाइयों के खिलाफ इस परियोजना के निर्देशों का उल्लंघन करने पर लागू किया जा सकता है।

हस्ताक्षर  
चेयामिन

दिनांक 04.01.2017

DAVP 45104/11/0027/1617

**CENTRAL GROUND WATER AUTHORITY**  
**MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT**  
**AND GANGA REJUVENATION**

**PUBLIC NOTICE**

SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL / INFRASTRUCTURE AND MINING PROJECTS.

Kind attention of all existing ground water users including Industrial / Infrastructure and Mining Projects is invited to the Public Notice dated 31.03.2017, under which the users have been directed to submit their applications for No Objection Certificate (NOC) to Central Ground Water Authority (CGWA) latest by 31.05.2017.

All the above mentioned users extracting/using ground water without NOC from CGWA are directed to submit their applications for NOC before 13.07.2017 without fail. It is further clarified that any failure to submit applications before this date will render the concerned users responsible for non-compliance of directions of CGWA.



(Akhil Kumar)

CHAIRMAN

Dt. 31..05.2017

**GOVERNMENT OF INDIA**  
**MINISTRY OF JAL SHAKTHI**  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
**CENTRAL GROUND WATER AUTHORITY**  
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

No. 26-1/CGWA/PN/2018

Dated 01.04.2020

**PUBLIC NOTICE**

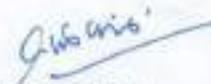
**SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.**

In view of the prevailing situation of lock down in the entire country due to COVID -19, the date for submission of application for NOC for ground water abstraction by the existing industries, infrastructure and mining projects is hereby extended till 30th June, 2020.

All the users drawing ground water are advised to submit their applications for NOC online through NOCAP portal of CGWA.

No hard copy of application or any other documents are being accepted at Regional Office of CGWB in order to contain the pandemic. All the documents are to be uploaded on NOCAP portal while submitting application.

The detailed directions , existing guidelines etc., are available on the web link: [www.cgwa-noc.gov.in/Landing\\_Page/Ground\\_Water\\_.htm](http://www.cgwa-noc.gov.in/Landing_Page/Ground_Water_.htm) / [cgwb.gov.in](http://cgwb.gov.in) .

  
(G.C.PATI)  
CHAIRMAN  
01.04.2020

**Self Compliance**

Annexure-R3/9

<b>1.</b>	<b>Name of Applicant / Project</b>	VARUN BEVERAGES LIMITED		
	<b>Application Number</b>	21-4/1261/UP/IND/2016		
	<b>NOC Number</b>	CGWA/NOC/IND/ORIG/2018/3042		
	<b>Applicant / Project Address</b>	Address Line 1:	PLOT NO. 2E, ECOTECH III	
		Address Line 2:	UDYOG KENDRA, GREATER NOIDA-201306	
		Address Line 3:		
		State:	UTTAR PRADESH	
		District:	GAUTAM BUDDHA NAGAR	
		Sub-District:	BISRAKH	
		Village/Town:	Tusyana	
<b>2.</b>	<b>Date of Permission and Quantity</b>	03/01/2018 - 02/01/2020		
<b>3.</b>	<b>Notified or Non-notified</b>	Non-Notified		
<b>4.</b>	<b>Category of Block -OE/Critical/Semi-Critical/Safe</b>	Over Exploited		
<b>5.</b>	<b>If Inspection done earlier, details of the Officer</b>			
<b>6.</b>	<b>Date of submission of Inspection</b>	11/01/2019		
	<b>Inspection of NOC Conditions:</b>			
<b>(i)</b>	<b>Present withdrawal of GW</b>	Yes 1163.00 (m3/day) 303543.00 (m3/year)		
<b>(ii)</b>	<b>Water Meter fitted or not</b>	Yes Analog Meter		
<b>(iii)</b>	<b>Ground Water Quality (Pre-Monsoon)</b>	Yes Reports Attached		
<b>(iv)</b>	<b>RWH/Artificial Recharge-No. of structures and recharging capacity</b>	Yes		
		No	3	
		Capacity	13833.00	
<b>(v)</b>	<b>Photographs</b>	Yes * Please Attach file in Attachment(s) section		
<b>(vi)</b>	<b>Piezometer with AWLR &amp; Telemetry</b>	Yes 2 Nos fitted with AWLR having telemetry and digital display		
<b>(vii)</b>	<b>Recycle / Reuse</b>	Yes  STP/ETP installed		
<b>(viii)</b>	<b>Action Taken Report Within 1 Year</b>	Yes		
<b>(ix)</b>	<b>Remarks</b>			
	<b>Additional Measures - Remarks:</b>			
<b>1).</b>	<b>Adoption of Villages</b>	No		
<b>2).</b>	<b>Plantation of Trees</b>	Yes As per attachment		
<b>3).</b>	<b>School Sanitation / Drinking Water</b>	Yes As per attachment		

Attached Files:

## Self Compliance

### 1). Photographs

S.No	Attachment Name	File Name
1	Compliance Report Part_1	CGWA - Compliance Report 1.pdf
2	Compliance Report Part_2	CGWA - Compliance Report 2.pdf
3	Compliance Report Part_3	CGWA - Compliance Report 3.pdf
4	Compliance Report Part_4	CGWA - Compliance Report 4.pdf

### 2). Self Compliance

No Attachment Found !

SP SEC-16 Noida &lt;201301&gt;

GSTN No: 09AAAN039A128

EUI4899417101N

Counter No:5,CP-Code:06

To:THE REG. DIRECTOR,

LUCKNOW, PIN:226001

From:UPFH BEV., Noida

Dt:14Nov., 17/11/2018 16:42

Act:47.00ED0 (If not a holiday):00:00:00

,CGST @% 3.5 ,SGST @%: 3.50

&lt;Track on www.indiapost.gov.in&gt;



SP SEC-16 Noida &lt;201301&gt;

GSTN No: 09AAAN039A128

EUI4899417231N

Counter No:5,CP-Code:06

To:THE C.G.U. AUTHORITY,

NEW DELHI, PIN:110066

From:UPFH BEV., Noida

Dt:14Nov., 17/11/2018 16:42

Act:30.00ED0 (If not a holiday):00:00:00

,CGST @% 2.5 ,SGST @%: 2.50

&lt;Track on www.indiapost.gov.in&gt;





# VARUN BEVERAGES LIMITED

338



Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069639 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Dated: 17<sup>th</sup> November, 2018

To,

The Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan, Sec-B, Sitapur Road Yojna,

Aliganj, Lucknow (UP) - 226021

**Sub: Compliances towards CGWA NOC No. CGWA/NOC/IND/ORIG/2018/30242 dated 31.01.2018.**

Dear Sir,

Kindly refer attached copy of the CGWA NOC No. CGWA/NOC/IND/ORIG/2018/30242 dated 31.01.2018. Please find condition wise compliance report.

**Point No 1.** - Plant has been complying with the permissible limit of extracting ground water on full year basis. Plant is extracting ground water with 3 (three) bore wells. Snaps of three bore wells are attached as Annexure 1.

**Point no 2** - All the bore wells are fitted with separate water flow meter. Snaps of flow meter are attached herewith as **Annexure 2** for ready reference. Month wise water consumption report is also attached as **Annexure 3**.

**Point No 3** - Plant has executed project of augmentation of the ground water resource in the stipulated time. Detailed compliance report is attached herewith as **Annexure 4**

**Point no 4** - Photograph is attached as **Annexure 4.1**

/// TRUE COPY ///

**Point No 5** - Plant has installed two piezometer and both the piezometer are fitted with digital water level recorder. Plant have also been taking measurement of ground water level on regular basis. The snaps of both piezometer are attached as **Annexure no 5**. Reading of Piezometers are also attached as **Annexure no 5.1**. The user ID and password of both piezometer is as below:

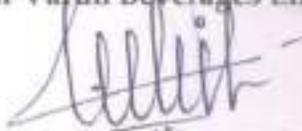
	Piezometer No 1	Piezometer No 2
User ID	: <a href="mailto:nitesh.jain@rjcorp.in">nitesh.jain@rjcorp.in</a>	GWR00033
Password	: password	ad1234

**Point No. 6** - The ground water quality is being monitored twice in a year i.e. pre and post monsoon. The relevant report is attached herewith as **Annexure 6**.

Thanking You.

Yours truly,

For Vafun Beverages Limited



Authorized signatory

Copy to: The Central ground water Authority, West Block-II, Wing No.3 (GF), R. K. Puram, New Delhi-110066

Annexure No -1



BOREWELL NO 1



BOREWELL NO 2



BOREWELL NO 3

/// TRUE COPY ///

*Handwritten signature*

Annexure No -2



FLOW METER NO. 1



FLOW METER NO. 2



FLOW METER NO. 3

for Varun Engineering Limited  
*[Signature]*

Annexure No - 3

Varun Beverages Limited , Greater Noida	
Raw Water Consumption Data August 2017 July 2018	
Month	Total Water (KI.)
August-2017	14748
September-2017	14304
October-2017	11243
November-2017	4229
December-2017	2097
January-2018	11577
February-2018	18156
March-2018	32814
April-2018	29244
May-2018	33420
June-2018	30306
July-2018	32313
Aug-2018	26939
Sep-2018	20947
Oct-2018	15652
<< Grand Total in a Year >>	297989

for Varun Beverages Limited  
*[Signature]*  
Date: \_\_\_\_\_

Test Report

Report No.: M18190050950 Date of Report: 08/01/2019

ULR NO.: TC59601900000648F

Name of Customer : Varun Beverages Limited  
 Address : 2E, Udyog Kendra, Ecotech III, Greater Noida, G B Nagar  
 Greater Noida, Uttar Pradesh  
 Pin Code : 201306  
 Contact Person : Mr. Dharendra GOYAL  
 Date of Receipt of sample to the lab : 22/12/2018  
 Date of Starting Analysis : 26/12/2018  
 Date of Completion : 07/01/2019  
 Sample Description : Raw Water  
 Nature : Liquid  
 Qty : 12L  
 Sealed : No  
 Packing : Plastic Can & Bottles  
 Location for sampling : Varun beverages Limited - Noida  
 Sampling done by person from Microchem : Puneet Kumar  
 Name of Person contacted at site : Swati Raghuvardh  
 Sampling SOP Number : MC/SOP/GEN/07  
 Date of sampling : 19.12.2018  
 Sample(s) Drawn by The Laboratory : Yes

Specification as per IS 10500 - 2012 for Drinking Water, BLQ : Below Limit of Quantification, Quantification  
 Limit for pesticide : 0.01 µg/l

Parameter	Method	Result	LOQ	Specification	Permissible Limit	Unit
Colour	IS: 3025 (Part 6) - 1983	< 1.0	-	Max. 5.0	Max. 15	Hazen units
Odour	IS: 3025 (Part 5) - 1983	Agreeable	-	Agreeable	Agreeable	-
pH@25°C	IS: 3025 (Part 11) - 1983	7.92	-	6.5 - 8.5	No relaxation	-
Taste	IS: 3025 (Part 8) - 1984	Agreeable	-	Agreeable	Agreeable	-
Turbidity	IS: 3025 (Part 10) - 1984	< 1.0	1	Max. 1.0	Max. 5	NTU
Total Dissolved Solids	IS: 3025 (Part 16) - 1984	480.0	-	Max. 500	Max. 2000	mg/l
Aluminium (as Al)	APHA 3500 Al	< 0.01	0.01	Max. 0.05	Max. 0.2	mg/l

M18190050950

Page 1 of 3



Certificate No.. TC-5960

For Varun Beverages Limited  
 Signature

Test Report

Report No.: M18190050950	Date of Report: 08/01/2019
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ULR NO.: TCS96019000000548F

Parameter	Method	Result	LOQ	Specification	Permissible Limit	Unit
Ammonia (as Total Ammonia-N)	I: 3025 (Part 34) - 1988	< 0.1	0.1	Max. 0.3	No relaxation	mg/l
Arsonic surface active agents (as MBAS)	I: 13428 - 2005 Annex 1	< 0.05	0.05	Max. 0.3	Max. 1.0	mg/l
Barium (as Ba)	APHA 3500 Ba	< 0.01	0.01	Max. 0.7	No relaxation	mg/l
Boron (as B)	I: 13428 - 2005 Annex II	< 0.2	0.2	Max. 0.5	Max. 1.0	mg/l
Calcium (as Ca)	I: 3025 (Part 40) - 1991	17.6	-	Max. 75	Max. 200	mg/l
Chloramines (as Cl <sub>2</sub> )	I: 3025 (Part 38) - 1988	< 0.2	0.2	Max. 4.0	No relaxation	mg/l
Chloride (as Cl)	I: 3025 (Part 32) - 1988	35.2	-	Max. 250.0	Max. 1000	mg/l
Copper (as Cu)	APHA 3500 Cu	< 0.01	0.01	Max. 0.05	1.5	mg/l
Fluoride (as F)	I: 3025 (Part 60) - 2008	0.3	0.1	Max. 1.0	Max. 1.5	mg/l
Free Residual Chlorine	I: 3025 (Part 36) - 1988	< 0.2	0.2	Min. 0.2 (To be applicable only when water is chlorinated)	Max. 1.0	mg/l
Iron (as Fe)	APHA 3500 Fe	< 0.01	0.01	Max. 1.0	No relaxation	mg/l
Magnesium (as Mg)	I: 3025 (Part 46) - 1994	18.5	-	Max. 30.0	Max. 100	mg/l
Manganese (as Mn)	APHA 3500 Mn	< 0.001	0.001	Max. 0.1	Max. 0.3	mg/l
Mineral Oil	I: 3025 (Part 39) - 1991 Clause 6	< 0.01	0.01	Max. 0.5	No relaxation	mg/l
Nitrate (as NO <sub>3</sub> )	I: 3025 (Part 34) - 1988	< 0.1	0.1	Max. 45.0	No relaxation	mg/l
Phenolic compounds (as Cd(SO <sub>4</sub> ))	I: 3025 (Part 43) - 1992 Clause 6	< 0.001	0.001	Max. 0.001	Max. 0.002	mg/l
Selenium (as Se)	APHA 3500 Se	< 0.001	0.001	Max. 0.01	No relaxation	mg/l
Silver (as Ag)	APHA 3500 Ag	< 0.001	0.001	Max. 0.1	No relaxation	mg/l
Sulfate (as SO <sub>4</sub> )	I: 3025 (Part 24) - 1986	27.1	1	Max. 200.0	Max. 400	mg/l
Sulfide (as H <sub>2</sub> S)	I: 3025 (Part 29) - 1988	< 0.05	0.05	Max. 0.05	No relaxation	mg/l
Total Alkalinity (as CaCO <sub>3</sub> )	I: 3025 (Part 23) - 1986	348.8	-	Max. 200.0	Max. 600	mg/l



M18190050950

Page 2 of 3

of Varun Beverages Limited

*(Signature)*  
 Microchem Silliker Pvt. Ltd.



Certificate No.: TC-5300

**204929**

Test Report

Report No.-M18190050950

Date of Report:08/01/2019

URL NO:- TC59601900000648F

Parameter	Method	Result	LOQ	Specification	Permissible Limit	Unit
Total Hardness (as CaCO <sub>3</sub> )	IS: 3025 (Part 21) - 2008	87.8	-	Max. 200.0	Max. 600	mg/l
Iron (as Fe)	APHA 3500 Fe	< 0.01	0.01	Max. 5.0	Max. 15	mg/l
Cadmium (as Cd)	APHA 3500 Cd	< 0.001	0.001	Max. 0.003	No relaxation	mg/l
Cyanide (as CN)	IS: 3025 (Part 27) - 1988	< 0.01	0.01	Max. 0.05	No relaxation	mg/l
Lead (as Pb)	APHA 3500 pb	< 0.005	0.005	Max. 0.01	No relaxation	mg/l
Mercury (as Hg)	APHA 3500 Hg	< 0.0001	0.0001	Max. 0.001	No relaxation	mg/l
Molybdenum (as Mo)	MC/SOP/MS/21 based on EPA 200.3 & 9030 & ADAC 2013.06	< 0.01	0.01	Max. 0.07	No relaxation	mg/l
Nickel (as Ni)	APHA 3500 Ni	< 0.01	0.01	Max. 0.02	No relaxation	mg/l
Polychlorinated biphenyls (PCB)	APHA 6630	Not Detected	0.00001	Max. 0.0005	No relaxation	mg/l
Polynuclear aromatic hydrocarbons (PAH)	APHA 6640	Not Detected	0.00001	Max. 0.0001	No relaxation	mg/l
Arsenic (As)	APHA 3500 As	< 0.01	0.01	Max. 0.01	No relaxation	mg/l
Chromium (as Cr)	APHA 3500 Cr	< 0.01	0.01	Max. 0.01	No relaxation	mg/l
Bromine	APHA 6232	BLQ	0.01	Max. 0.1	No relaxation	mg/l
Dibromochloromethane	APHA 6232	BLQ	0.01	Max. 0.1	No relaxation	mg/l
Bromodichloromethane	APHA 6232	BLQ	0.01	Max. 0.06	No relaxation	mg/l
Chloroform	APHA 6232	BLQ	0.01	Max. 0.2	No relaxation	mg/l
Attract	MC/SOP/MS/08 based on ADAC 990.06	BLQ	0.01	Max. 30	No relaxation	µg/l
Aroclor	MC/SOP/MS/08 based on ADAC 990.06	BLQ	0.01	Max. 2	No relaxation	µg/l
Aldrin/Dieldrin	MC/SOP/MS/08 based on ADAC 990.06	BLQ	0.01	Max. 0.03	No relaxation	µg/l
alpha-HCH	MC/SOP/MS/08 based on ADAC 990.06	BLQ	0.01	Max. 0.01	No relaxation	µg/l



M18190050950

Page 3 of 3

*Signature*



Certificate No. TC-5000

204930

Test Report

Report No.: M18190050950	Date of Report: 08/01/2019
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I/LR NO.: TCS901900000648F

Parameter	Method	Result	LOQ	Specification	Permissible Limit	Unit
Iron - HCl	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 0.04	No relaxation	µg/l
Sulphur	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 125	No relaxation	µg/l
Chlorophyll	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 30	No relaxation	µg/l
Iron - HCl	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 0.04	No relaxation	µg/l
2,4 Dichlorophenoxyacetic acid	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 30	No relaxation	µg/l
DDT (o, p and p, p - isomers of DDT, DDE and DDD)	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 1	No relaxation	µg/l
Endosulfan (residues are measured and reported as total of endosulfan A and B and endosulfan sulphate)	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 0.4	No relaxation	µg/l
Ethion	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 2	No relaxation	µg/l
Lindane (gamma-HCH)	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 2	No relaxation	µg/l
Heptachlor	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 9	No relaxation	µg/l
Malathion	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 100	No relaxation	µg/l
Methyl Parathion	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 0.3	No relaxation	µg/l
Monocrotophos	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 1	No relaxation	µg/l
Phorate	MC/SOP/INS/08 based on AOAC 990.06	BLQ	0.01	Max. 2	No relaxation	µg/l



M18190050950

Page 4 of 5

for Varun Beverages Limited

*(Signature)*  
 SILLIKER PVT. LTD.



Certificate No.: TC-01818

Test Report

Report No.:M18190050950	Date of Report:08/01/2019
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ULR NO.: TC9601900000648F

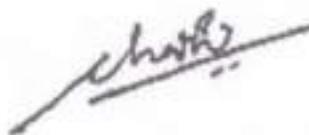
Parameter	Method	Result	LDQ	Specification	Permissible Limit	Unit
Coliform Count	IS: 1822 - 1981	Absent	-	Shall not be detectable	-	cfu/100 ml
E. coli	IS: 1822 - 1981	Absent	-	Shall not be detectable	-	/100 ml

Remarks: Tested sample does not comply as per acceptable limits however the sample complies as per Permissible limits only in the absence of an alternate source as IS: 10500-2013 for the above test conducted

-----END-----



Authorized Signatory  
 Nizam D Naikawadi  
 Sr. Microbiologist



Authorized Signatory  
 Narasimha Chirala  
 General Manager - Lab Operations

**Notes:**

1. The results reported relate only to the sample(s) tested.
2. This test report, in full or in part, shall not be reproduced, used for any legal action, without prior written approval of laboratory.
3. Laboratory is not responsible for the authenticity of photocopied test report.
4. The test items will not be retained for perishable products and will be retained for 1 month in case of non-perishable samples unless otherwise agreed with the customer or as required by the applicable regulation.
5. The tests marked with (\*) are not accredited by NABL.
6. The tests marked with (R) are Out of Scope.
7. The Report no. with suffix R - Revised Report.
8. This is a computer generated document with electronic signature hence does not require manual Signature.

of Narasimha Chirala  
  
 Authorized Signatory



M18190050950



Certificate No. TC-0660

**TEST REPORT**

REPORT NO: M18190001444      REPORT DATE: 30/04/2018

Name Of Customer: Varun Beverages Limited

Address: 2E, Udyog Kendra, Ecotech III, Greater Noida, G B Nagar, Greater Noida-201306

Contact Person: Mr. Dhilendra GOYAL

Location for sampling: Varun Beverages Limited, 2E Ecotech - III Greater Noida, U.P. India

Name of Person contacted at site: Swati

Date of sampling: 05.04.2018

Sample(s) Drawn by The Laboratory: Yes

Sampling done by person from Microchem: Abhay Kumar

Sampling SOP Number: MC/SOP/GEN/07

Date Of Sample Received: 10/04/2018

Date Of Starting Analysis: 18/04/2018

Date Of Completion: 28/04/2018

Sample Description: Raw Water

Sample Details: Nature: Liquid, Qty: 12L, Sealed: No, Packing: Plastic Can & Bottles

Specification as per IS 10500 - 2012 for Drinking Water, BQL: Below Limit of Quantification, Quantification Limit for pesticide : 0.01 µg/L

PARAMETER	RESULT	UNITS	Requirements (Acceptable Limits)	Permissible Limits in the absence of Alternate Source	Test Method
Colour	< 1.0 ✓	Hazen units	Max. 5.0	Max. 15	IS: 3025 (Part 4) - 1983
Odour	Agreeable ✓	-	Agreeable	Agreeable	IS: 3025 (Part 5) - 1983
pH@25°C	7.71 ✓	-	6.5 - 8.5	No relaxation	IS: 3025 (Part 11) - 1983
Taste	Not Performed ✓	-	Agreeable	Agreeable	IS: 3025 (Part 8) - 1984
Turbidity	< 1.0 ✓	NTU	Max. 1.0	Max. 5	IS: 3025 (Part 10) - 1984
Total Dissolved Solids	495.0 ✓	mg/l	Max. 500	Max. 2000	IS: 3025 (Part 16) - 1984
Aluminium (as Al)	< 0.01 ✓	mg/l	Max. 0.05	Max. 0.2	APHA 3500 Al
Arsenic (as Total Arsenic-A)	< 0.1 ✓	mg/l	Max. 0.5	No relaxation	IS: 3025 (Part 24) - 1988
Anionic surface active agents (as MBAS)	< 0.05 ✓	mg/l	Max. 0.2	Max. 1.0	IS: 13428 - 2005 Annex K
Barsium (as Ba)	< 0.01 ✓	mg/l	Max. 0.7	No relaxation	APHA 3100 Ba
Boron (as B)	< 0.2 ✓	mg/l	Max. 0.5	Max. 1.0	IS: 3025 (Part 57) 2005
Calcium (as Ca)	12.4 ✓	mg/l	Max. 75	Max. 200	IS: 3025 (Part 40) 1991
Chlorides (as Cl)	< 0.2 ✓	mg/l	Max. 4.0	No relaxation	IS: 3025 (Part 26) 1986

Varun Beverages Limited  




Certificate No.: TC-5990

**TEST REPORT**

REPORT NO.: M18190001444

REPORT DATE: 30/04/2018

PARAMETER	RESULT	UNITS	Requirements (Acceptable Limits)	Permissible Limits in the absence of Alternate Source	Test Method
Chloride (as Cl)	39.7 ✓	mg/l	Max. 200.0	Max. 1000	IS: 3025 (Part 33) - 1988
Copper (as Cu)	< 0.01 ✓	mg/l	Max. 0.05	No relaxation	APHA 2500 Cu
Fluoride (as F)	0.3 ✓	mg/l	Max. 1.0	Max. 1.5	IS: 3025 (Part 40) - 2008
Free Residual Chlorine	< 0.2 ✓	mg/l	Min. 0.2 (To be applicable only when water is chlorinated)	Min. 1.0	IS: 3025 (Part 26) - 1986
Iron (as Fe)	< 0.01 ✓	mg/l	Max. 1.0	No relaxation	APHA 2500 Fe
Magnesium (as Mg)	22.2 ✓	mg/l	Max. 30.0	Max. 100	IS: 3025 (Part 40) - 1994
Manganese (as Mn)	< 0.001 ✓	mg/l	Max. 0.1	Max. 0.3	APHA 2500 Mn
Mineral Oil	< 0.01 ✓	mg/l	Max. 0.5	No relaxation	IS: 3025 (Part 30) - 1993 Clause 8
Nitrate (as NO3)	21.9 ✓	mg/l	Max. 45.0	No relaxation	IS: 3025 (Part 34) - 1985
Phenolic compounds (as C6H5OH)	< 0.001 ✓	mg/l	Max. 0.001	Max. 0.002	IS: 3025 (Part 43) - 1982 Clause 6
Selenium (as Se)	< 0.001 ✓	mg/l	Max. 0.01	No relaxation	APHA 2500 Se
Silver (as Ag)	< 0.001 ✓	mg/l	Max. 0.1	No relaxation	APHA 2500 Ag
Sulfate (as SO4)	30.5 ✓	mg/l	Max. 200.0	Max. 400	IS: 3025 (Part 24) - 1986
Sulphide (as H2S)	< 0.05 ✓	mg/l	Max. 0.05	No relaxation	IS: 3025 (Part 25) - 1986
Total Alkalinity (as CaCO3)	338.3 ✓	mg/l	Max. 200.0	Max. 600	IS: 3025 (Part 33) - 1986
Total Hardness (as CaCO3)	123.6 ✓	mg/l	Max. 200.0	Max. 600	IS: 3025 (Part 33) - 1986
Zinc (as Zn)	< 0.01 ✓	mg/l	Max. 5.0	Max. 25	APHA 2500 Zn
Calcium (as Ca)	< 0.001 ✓	mg/l	Max. 0.001	No relaxation	APHA 2500 Ca
Cyanide (as CN)	< 0.01 ✓	mg/l	Max. 0.05	No relaxation	IS: 3025 (Part 27) - 1986
Lead (as Pb)	< 0.005 ✓	mg/l	Max. 0.01	No relaxation	APHA 2500 Pb
Mercury (as Hg)	< 0.0001 ✓	mg/l	Max. 0.001	No relaxation	APHA 2500 Hg
Molybdenum (as Mo)	< 0.01 ✓	mg/l	Max. 0.07	No relaxation	IS: 3025 (Part 27) - 1986
Nickel (as Ni)	< 0.01 ✓	mg/l	Max. 0.02	No relaxation	APHA 2500 Ni
Polychlorinated biphenyls (PCB)	Not Detected (Detection of Limit 0.00001)	mg/l	Max. 0.0001	No relaxation	APHA 6635
Polynuclear aromatic hydrocarbons (PAH)	Not Detected (Detection of Limit 0.00001)	mg/l	Max. 0.0001	No relaxation	APHA 6440
Arsenic (as As)	< 0.01 ✓	mg/l	Max. 0.01	No relaxation	APHA 2500 As
Chromium (as Cr)	< 0.01 ✓	mg/l	Max. 0.05	No relaxation	APHA 2500 Cr
Bromoform	BLQ (Limit of Quantification 0.01)	mg/l	Max. 0.1	No relaxation	APHA 6232
Dibromochloromethane	BLQ (Limit of Quantification 0.01)	mg/l	Max. 0.1	No relaxation	APHA 6232
Bromo-dichloromethane	BLQ (Limit of Quantification 0.01)	mg/l	Max. 0.05	No relaxation	APHA 6232



Certificate No. TC-5960



M18190001444

For Value Based Procurement Limited

Email: randome@valuebasedprocurement.com  
 CH: 1144222222222222

125872

TEST REPORT					
REPORT NO.: M18190001444			REPORT DATE: 30/04/2018		
PARAMETER	RESULT	UNITS	Requirements (Acceptable Limits)	Permissible limits in the absence of Alternate Source	Test Method
Chlorobenzene	BLQ (Limit of Quantification 0.01)	mg/l	Max. 0.1	No relaxation	APHA 6232
Malathion	BLQ	µg/l	Max. 20	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Azinphos	BLQ	µg/l	Max. 1	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Aldrin/Dieldrin	BLQ	µg/l	Max. 0.05	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
alpha-HCH	BLQ	µg/l	Max. 0.01	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Beta-HCH	BLQ	µg/l	Max. 0.04	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Deltachlor	BLQ	µg/l	Max. 125	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Chlorpyrifos	BLQ	µg/l	Max. 30	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
delta-HCH	BLQ	µg/l	Max. 0.04	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
2,4 Dichlorophenoxyacetic acid	BLQ	µg/l	Max. 30	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
DDT (o, p and p, p - isomers of DDT, DDC and DDD)	BLQ	µg/l	Max. 1	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Endosulfan Residues are measured and reported as total of endosulfan A and B and endosulfan sulfate)	BLQ	µg/l	Max. 0.4	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Ethion	BLQ	µg/l	Max. 1	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Endosulfan (gamma-HCH)	BLQ	µg/l	Max. 2	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Isoproturon	BLQ	µg/l	Max. 9	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Malathion	BLQ	µg/l	Max. 150	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Methyl Parathion	BLQ	µg/l	Max. 0.3	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Monocrotophos	BLQ	µg/l	Max. 1	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Phorate	BLQ	µg/l	Max. 2	No relaxation	MC/SOP/MS/08 based on ADAC 990.08
Coliform Count	Absent	cfu/100 ml	Shall not be detectable	-	IS: 1622 - 1981
E. coli	Absent	/100 ml	Shall not be detectable	-	IS: 1622 - 1981



Certificate No., TC-5960



For Verdict Silliker Limited  
 Final Certificate  
 /// TRUE COPY ///

TEST REPORT

REPORT NO.: M18190001444

REPORT DATE: 30/04/2018

Remark : Tested sample does not comply as per acceptable limits however the sample complies as per Permissible limits only in the absence of an alternate source as IS: 10500-2012 for the above test conducted

----- END -----

*Priyanka*  
23/05/2018  
Authorized Signatory  
Priyanka Ambavale  
Assistant Manager -  
Microbiology

*Chitra*  
12/05/2018  
Authorized Signatory  
Narasimha Chitra  
General Manager - Lab  
Operations

Note:

- 1. The results reported relate only to the sample(s) tested.
- 2. This test report, in full or in part, shall not be reproduced, used for any legal action, without prior written approval of laboratory.
- 3. Laboratory is not responsible for the authenticity of photocopied test report.
- 4. The test items will not be retained for perishable products and will be retained for 1 month in case of non-perishable samples unless otherwise agreed with the customer or as required by the applicable regulation.
- 5. The tests marked with (\*) are not accredited by NABL.
- 6. The tests marked with (R) are OutSource.
- 7. The Report no. with suffix R - Revised Report.

*Verified by*  
*Alexandra*  
*25.05.18*

*For Your Reference*  
*Silliker*



M18190001444



Certificate No. TC-5050

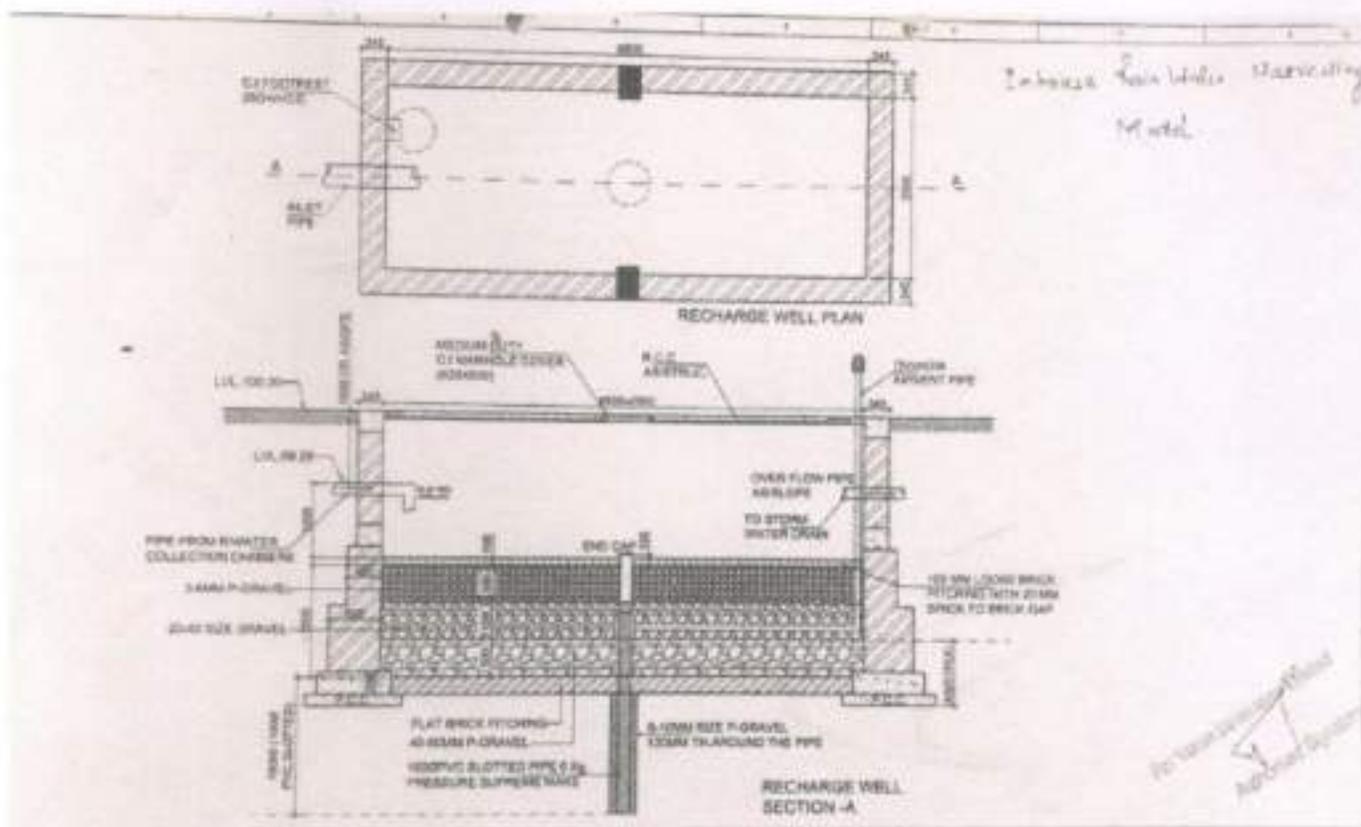
## Annexure No -4

### Project report of artificial recharge measures based on hydrogeological conditions in the area and recharge structures implementation

Varun Beverages has implemented the use of the Roof Top Rain Water for Artificial Recharge (AR) and recharge through ponds outside the premises of the industry. Both of these options are dealt with here under:

#### (1) Recharge inside the premises of the industry

The water, available from roofs of the buildings, is 13833.26 m<sup>3</sup>/year. Plant has implemented Roof Top Rain Water Harvesting within the Plant Complex.



(2) Recharge outside the premises of the industry: Varun Beverages is administratively located in Echotech III, District Gautam Buddha Nagar. Plant has adopted thirteen Ponds in nearby places. Details of ponds with khasra No. & arear in hectare is hereby mentioned in following chart:

For Varun Beverages Limited  
 [Signature]  
 [Stamp]

Village	Khasra No.	Area (In Hectare)
Chithera (3 Ponds)	393	0.696
	669	1.518
	750	0.62
Bhola Rawal (5 Ponds)	31K	0.177
	32K	0.152
	33	4.654
	34	1.707
	44	0.847
Rajatpur (3 Ponds)	184	1.783
	186	2.314
	201	0.999
Azayabpur (1 Pond)	155	1.143
Maincha (1 Pond)	914	4.11
Total Area Covered		20.72

Artificial recharge sites (highlighted in yellow) on google map selected by VBE, Gautam Budha Nagar.



Annexure No -4.1

Site No. - 1 (Village - Bhola Rawal, Dist. - Gautam Budha Nagar, Uttar Pradesh)

**BEFORE**



**WIP**



**AFTER**



For Varun Banerjee, limited

Site No. - 2 (Village - Chithera, Dist. - Gautam Budha Nagar, Uttar Pradesh)

**BEFORE**



**WIP**



**AFTER**



For Varun Beverages Limited  
*[Signature]*

Site No. 3 (Village - Rajatpur (Iradatpur), Dist. - Gautam Budha Nagar, Uttar Pradesh)

**BEFORE**



**WIP**



**AFTER**



of Varun Sewerage Limited  
*[Signature]*  
Authorized Signatory

Site No. - 4 (Ajayabpur, Dist. - Gautam Budha Nagar, Uttar Pradesh)

**BEFORE**



**WIP**



**AFTER**



for Vein Beverages Limited  
*[Signature]*  
Authorized Signatory

**BEFORE**



**WIP**



**AFTER**



for Varun Beverages Limited  
*Varun Beverages Limited*  
Manufacturing Plant

Varun Beverages Limited executed following works to make water conservation programme more effective, efficient and repetitive in the nearby villages:

- Awareness Session on Water conservation at nearby village Schools.
- Tree Plantation in villages.

**Awareness Session in Village Schools**



**Tree Plantation in Village & School**



Varun Beverages Limited  
*Cellulite*  
AUGUST 2015



Piezometer No. 1



Piezometer No. 2

*[Handwritten Signature]*  
Authorized Signatory

**Annexure No.5.1 Piezometer reading**

<b>PIEZOMETER NO.01 DATA MONTHWISE</b>		
	<b>MONTH</b>	<b>LEVEL(m)</b>
	Dec-18	10.69
	Nov-18	10.59
	Oct-18	10.58
	Sep-18	10.57
	Aug-18	11.46
	Jul-18	12.54
	Jun-18	11.53
	May-18	12.14

for Varun Beverages Limited  
*[Signature]*  
Authorized Signatory

PIEZOMETER NO.02 DATA MONTHWISE	
MONTH	LEVEL(m)
Dec-18	8.6
Nov-18	8.91

For Vasta Engineering Ltd  
*[Signature]*  
[Faint text]

**CONCLUSION**

The premises of M/S Varun Beverages Limited at plot number 2E, Ecotech-III, Udyog Kendra, District Gautam Buddha Nagar, Uttar Pradesh is well connected with the road to Delhi. The area falls in Bisrak Block of Gautam Budha Nagar district. The total ground water requirement of plant 1163m<sup>3</sup> / day or 303543 m<sup>3</sup>/year for 290 working days in a year. As per CGWA guidelines mandatory quantity of water recharge is double than water consumption hence  $303543 \times 2 = 607086$  m<sup>3</sup> /year of rain fall run off shall be charge to ground water to fulfil the condition laid down in CGWA guidelines. The firm has already proposed a recharge of 13833 m<sup>3</sup> /year within the factory premise as rain water harvesting system. To fulfil the gap of recharge deficit of  $607086 - 13833 = 593253$  m<sup>3</sup> /year the company has proposed 7 (seven) number of ponds with the area of 10.256 hectare. However Varun Beverages Limited has adapted 13 ponds at village Bholā Rawal, Chithera, Rajatpur, Ajayabpur and Maicha and the total area is 20.72 hectare, which is more than compliance requirements. Therefore, M/S Varun Beverages Limited follows all terms and condition of CGWA.

For Varun Beverages Limited  
  
Authorised Signatory

## Rain Water Harvesting Pit Developed in Plant Premises



Area :	Sq. m.
Green Belt Area	10490.00
Open Land	5558.00
Road / Paved Area	3990.00
Rooftop area of building / sheds	16422.00
Total	36460.00

Annual recharge from rooftop area (in cu. m.) :  
13833 (approx.)

## Rain Water Harvesting Pits development and cleaning of Pond



## Rain Water Harvesting Pits development and cleaning of Pond



## Rain Water Harvesting Pits development and cleaning of Pond



## Rain Water Harvesting Pits development and cleaning of Pond



## Rain Water Harvesting Pits development and cleaning of Pond



कार्यालय उपजिलाधिकारी दादरी,  
पत्रांक 332/र0का0-दादरी/2018,

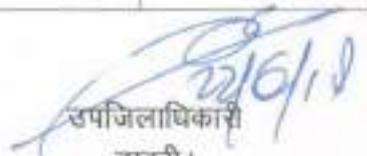
जनपद गौतमबुद्धनगर  
दिनांक- 21-06-18

श्री वेद प्रकाश शर्मा  
(कारखाना प्रमुख)  
वरूण बेवरेज लि0  
प्लॉट नं0-2ई0, उद्योग केन्द्र  
इकोटेक-3, ग्रेटर नोएडा-201306

तालाबों का संरक्षण, सर्वेक्षण एवं रेनोवेशन (पुनर्स्थान) शासन की प्राथमिकताओं में से एक है। जनपद गौतमबुद्धनगर में उक्त दिशा में जिलाधिकारी महोदय के निर्देशन में एक विशेष अभियान चलाया जा रहा है, जिसके अन्तर्गत तालाबों को विन्धित करके हुए उनकी खुदाई, बंधों की मरम्मत, बंधों पर वृक्षारोपण एवं तालाबों में पानी की भरवाई जैसे कार्य सम्पादित किये जाने हैं। उक्त कार्य हेतु सी0एस0आर0 के अन्तर्गत आपका महत्वपूर्ण सहयोग अपेक्षित है। आपसे हुई वार्ता के क्रम में आपकी कम्पनी के माध्यम से निम्नलिखित तालाब/तालाबों पर उपरोक्तानुसार कार्यवाही सम्पादित की जानी है।

अतः आपसे अनुरोध है कि निम्नलिखित तालाबों की खुदाई जीर्णोद्धार एवं बंधों पर वृक्षारोपण का कार्य सी0एस0आर0 के अन्तर्गत अपनी कम्पनी के माध्यम से कराने का कष्ट करें।

क0सं0	ग्राम का नाम	खसरा सं0	क्षेत्रफल	श्रेणी
1	चिटहैरा	393	0.6960हे0	तालाब
		669	1.5180हे0	
		750	0.6200हे0	
2	अजायबपुर	155	1.1430हे0	तालाब
3	मौयचा	914	4.1100हे0	तालाब
4	भोला रावल	31क	0.1770	तालाब
		32क	0.1520	तालाब
		33	4.654	तालाब
		34	1.7070	तालाब
		44	0.8470	तालाब

  
उपजिलाधिकारी  
दादरी।

प्रतिलिपि- तहसीलदार दादरी को इस निर्देश के साथ कि सम्बन्धित लेखपाल को तैनात करते हुए कार्यवाही सुनिश्चित करायें।

  
उपजिलाधिकारी  
दादरी।

कार्यालय उपजिलाधिकारी दादरी,  
पत्रांक 334 /रोका0-दादरी/2018,

जनपद गौतमबुद्धनगर  
दिनांक- 22-6-2018

श्री वेद प्रकाश शर्मा  
(कारखाना प्रमुख)  
वरुण बेवरेज लि0  
प्लॉट नं0-2ई0, उद्योग केन्द्र  
इकोटेक-3, ग्रेटर नोएडा-201306

तालाबों का संरक्षण, सर्वेक्षण एवं रेनोवेशन (पुनोत्थान) शासन की प्राथमिकताओं में से एक है। जनपद गौतमबुद्धनगर में उक्त दिशा में जिलाधिकारी महोदय के निर्देशन में एक विशेष अभियान चलाया जा रहा है, जिसके अन्तर्गत तालाबों को चिन्हित करते हुए उनकी खुदाई, बंधों की मरम्मत, बंधों पर वृक्षारोपण एवं तालाबों में पानी की भराई जैसे कार्य सम्पादित किये जाने हैं। उक्त कार्य हेतु सी0एस0आर0 के अन्तर्गत आपका महत्वपूर्ण सहयोग अपेक्षित है। आपसे हुई वार्ता के क्रम में आपकी कम्पनी के माध्यम से निम्नलिखित तालाब/तालाबों पर उपरोक्तानुसार कार्यवाही सम्पादित की जानी है।

अतः आपसे अनुरोध है कि निम्नलिखित तालाबों की खुदाई जीर्णोद्धार एवं बंधों पर वृक्षारोपण का कार्य सी0एस0आर0 के अन्तर्गत अपनी कम्पनी के माध्यम से कराने का कष्ट करें।

क0सं0	ग्राम का नाम	खसरा सं0	क्षेत्रफल	श्रेणी
1	राजतपुर उर्फ इरादतपुर	184	1.7830हे0	तालाब
		186	2.3140हे0	तालाब
		201	0.9990हे0	तालाब

22/6/18  
उपजिलाधिकारी  
दादरी।

प्रतिलिपि- तहसीलदार दादरी को इस निर्देश के साथ कि सम्बन्धित लेखपाल को तैनात करते हुए कार्यवाही सुनिश्चित कराये।

22/6/18  
उपजिलाधिकारी  
दादरी।

## Annexure-R3/12

## Tree Plantation at near by Village – Planted 500 trees





File No. 25-23/CGWA/NOCAP/2018

**NOTICE**

Date: 15/02/2019

Sub: Renewal of No Objection Certificate

All applicants who are having NOC issued offline are requested to submit application for Renewal of NOC online in NOCAP website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)).

Applicants with valid NOC shall be able to apply for renewal online 3 months prior to the date of expiry of NOC.

Proponents shall not be able to apply for renewal after expiry of NOC and any groundwater withdrawal beyond the validity period of NOC shall be construed as illegal.

No offline applications for renewal of NOC shall henceforth be entertained.

Member (CGWA)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

<b>1. General Information:</b>	
Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Beverages
(i) Name of Industry:	VARUN BEVERAGES LIMITED
<b>(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)</b>	
Address Line 1 :	PLOT NO. 2E, ECOTECH III
Address Line 2 :	UDYOG KENDRA, GREATER NOIDA-201306
Address Line 3 :	
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Village/Town:	Tusyana
Latitude:	
Logitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
<b>(iii) Communication Address</b>	
Address Line 1:	M/S VARUN BEVERAGES LIMITED,
Address Line 2:	PLOT NO. 2E, ECOTECH III, UDYOG KENDRA,
Address Line 3:	GREATER NOIDA-201306, UTTAR PRADESH
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Pincode:	201306
Phone Number with Area Code:	
Mobile Number:	91-7379226688
Fax Number:	
E-Mail:	rohit.verma@rjcorp.in
<b>(v) Details of Existing NOC issued by CGWA (enclose copy)</b>	
NOC Letter No:	CGWA/NOC/IND/ORIG/2018/3042
Date of Issuance:	03/01/2018
Vailidity (Start):	03/01/2018
Validity (End):	02/01/2020

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

	Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	NA					
	(vi) Purpose of Renewal Application:	Existing Ground Water					
<b>2. Details of Water Requirement (Fresh and Recycled Water Usage):</b> (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)							
	(i) Total Water Requirement (a+b+c+d) (m3/day)						
		<b>Existing</b>	<b>Additional</b>	<b>Total</b>			
<b>Water Requirement Details (Fresh Water) (m3/day)</b>							
	(a) Ground Water Requirement (m3/day):	1163.00	0.00	1163.00			
	(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00			
	(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00			
	<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>1163.00</b>	<b>0.00</b>	<b>1163.00</b>			
	(d) Recycled Water Usage (m3/day):	20.00	0.00	20.00			
	<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>			
	(ii) Breakup of Water Requirement and Usage:						
	<b>Activity</b>	<b>Existing Requirement (m3/day)</b>	<b>Additional Requirement (m3/day)</b>	<b>Total Requirement (m3/day)</b>	<b>No. of Operational Days in a Year</b>	<b>Annual Requirement (m3/year)</b>	
	Industrial Activity	1100.00	0.00	1100.00	261	287100.00	
	Residential / Domestic	20.00	0.00	20.00	261	5220.00	
	Greenbelt Development /Environment Maintenance	3.00	0.00	3.00	261	783.00	
	Other Use	60.00	0.00	60.00	261	15660.00	
	<b>Grand Total</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>		<b>308763.00</b>	
	(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:						
		<b>Existing</b>		<b>Additional</b>		<b>Total</b>	
		<b>(m3/day)</b>	<b>No. Of Days</b>	<b>(m3/year)</b>	<b>(m3/day)</b>	<b>No. Of Days</b>	<b>(m3/year)</b>
	Effluent / Sewerage generated and treated in ETP / STP:	450.00	261	117450.00			450.00 117450.00
	Availability treated Effluent / Sewerage for usage:	20.00	261	5220.00			20.00 5220.00

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

	Effluent / Sewerage discharge after treatment:	430.00	261	112230.00				430.00	112230.00
(iv)	Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above								
					Existing (m3/day)			Additional availability (m3/day)	Total Use + Availability (m3/day)
	Industrial Activity / Commercial Use				10.00			0.00	10.00
	Domestic / Residential Use				0.00			0.00	0.00
	Greenbelt development / Environment maintenance				8.00			0.00	8.00
	Other Use / Flushing Req.				2.00			0.00	2.00
	Total				20.00			0.00	20.00

**3. (a). Groundwater Abstraction Structure- Existing:**

Number of Existing Structures:						3				
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof	
1	Borewell / 2010	55.00 / 254	15.00	30.00	13 / 261	Submersible Pump	7.50	Yes	Yes / -	
2	Borewell / 2010	55.00 / 254	15.00	30.00	12 / 261	Submersible Pump	10.50	Yes	Yes / -	
3	Borewell / 2014	75.00 / 254	15.00	60.00	7 / 261	Submersible Pump	10.50	Yes	Yes / -	

**(b). Groundwater Abstraction Structure- Additional:**

Number of Additional Structures:						0				
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof	

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

4. (a). Compliance to the Condition prescribed in the NOC			
SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Photo attached
2	Domestic Water School Sanitation	Yes	Photo Attached
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Reports are attached
4	Maintenance of recharge structures	Yes	Photo Attached
5	Number of Pizometers as per NOC and Water Level Record	Yes	Records are attached
6	Number of Tubewells Borewales as per NOC	Yes	3 Nos.
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Photo Attached
8	Quantum of Groundwater as per NOC	Yes	303543 cub.m/year
9	Recharge through ponds	Yes	Photo Attached
10	Recycle and reuse of water	Yes	water balance attached
11	RWH and AR structures implemented	Yes	Photo attached
12	Submission of Compliance report to the Region	Yes	Copy Attached
13	Water conservation measures	Yes	Photo Attached
14	Water Security Plan of villages	Yes	Photo Attached
15	Well monitored around the plant premises	No	NA
16	Wells fitted with water meter and its Record	Yes	photo and record are attached
(b). Compliance to the Condition prescribed in the NOC - Other			
SNo.	Conditions given in NOC	Status of Compliance	
1	AS PER NOC	Compliance Filled as per NOC	
5.	<b>Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day and / or having a Land Area of Greater Than 2 Ha.- (\$)</b>		
	Reports are attached		
6.	<b>Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive &amp; Feasible Rainwater Harvesting / Recharge Proposal).- (\$)</b>		
	Reports are attached		
<b>INDUSTRIAL USE- Self Declaration</b>			

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

**Application Number : 21-4/1261/UP/IND/2016**

**Applied For Renewal : 1st**

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to Regional Office.

**Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B. Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete application will be summarily rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction Ref. No:- 111190001982

Bharat Kosh Transaction Date:- 01/11/2019

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

5. Hard copy of application required: Yes

**Attached Files:**

**1). Site Plan : (Refer: 1 (ii))**

No Attachment Found!

**2). Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

**3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))**

No Attachment Found!

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

**4). Existing NOC : (Refer: 1 (vii))**

S.No	Attachment Name	File Name
1	Existing NOC	NOC.pdf

**5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

No Attachment Found!

**6). Groundwater Availability Report : (Refer: 4)**

No Attachment Found!

**7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

S.No	Attachment Name	File Name
1	RWH report	Rain Water Harvesting VBL-3.pdf

**8). Authorization :**

S.No	Attachment Name	File Name
1	Air Consent	Air-2019.pdf
2	water consent	Water-2019.pdf

**9). Extra Attachment :**

S.No	Attachment Name	File Name
1	ETP	etp.pdf
2	Geo hydrological reports	CGWA proposal.pdf
3	Pond Recharge Proposal	Pond Recharge VBL ECOTECH-3.pdf
4	Pond Adaptation	Ponds adoption.pdf

**10). Compliance to the Condition prescribed in the NOC**

SNo.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	PLANTATION	water sanitation.pdf
2	Domestic Water School Sanitation	1	WATER SANITATION	water sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Test Report	Pre and Post water test report 2018.pdf
4	Maintenance of recharge structures	1	BOREWELL	Borewell -1.pdf
		2	RWH	RWH.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	PEIZOMETER	VBL Peizometer.pdf
6	Number of Tubewells Borewales as per NOC	1	BOREWELL	Borewell -1.pdf

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

7	Pizometer fitted with AWLRs with telemetry as per NOC	1	PEIZOMETER	VBL Peizometer.pdf
8	Quantum of Groundwater as per NOC	1	Water Abstraction Data	Water Abstraction data.pdf
		2	WATER ABSTRACTION	water Conservation.pdf
9	Recharge through ponds	1	POND DETAILS -1	Pond Details-1.pdf
		2	POND DETAILS-3	Pond Details-2.pdf
		3	Pond Recharge	Pond Recharge VBL ECOTECH-3.pdf
10	Recycle and reuse of water	1	recycle and reuse	Water Distribution and Balance.pdf
11	RWH and AR structures implemented	1	RWH	RWH.pdf
		2	RWH Report	Rain Water Harvesting VBL-3.pdf
12	Submission of Compliance report to the Region	1	Compliance	SelfCompliance.pdf
13	Water conservation measures	1	WATER SANITATION	water sanitation.pdf
14	Water Security Plan of villages	1	Water Security	water sanitation.pdf
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	No Attachment Found!		

**11). Compliance to the Condition prescribed in the NOC - Other**

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	AS PER NOC	1	Compliance	Compliance Report submitted manually.pdf

**12). Bharat Kosh Reciept (Porcessing Fee):**

S.No	Attachment Name	File Name
1	FEE RECEIPT	BHARAT KOSH FEE.pdf

**13). Application with Signature and Seal:**

No Attachment Found!

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

**Application Number : 21-4/1261/UP/IND/2016**

**Applied For Renewal : 1st**

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** RAJRATHORE

**Submitted By User :** RAJRATHORE

**Submission Date :** 19/11/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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**VARUN BEVERAGES LIMITED**

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060614 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date: July 31<sup>st</sup> 2020,

To,  
The Regional Director  
Central Ground Water Board  
Northern Region Bhujal Bhavan  
Sector -B, Sitapur Road  
Ram Ram Bank Chauraha  
Lucknow- 226621 UP

Subject: - Follow-Up Letter for the application for the Renewal of NOC having No- CGWA/ NOC/ IND/ORIG/2018-3042 applied on 19<sup>th</sup> November 2019 Varun Beverages Limited, Plot No-2E, Udyog Kendra, Ecotech-III, Greater Noida, G B Nagar Uttar Pradesh.

Dear Sir,

With the reference of above we would like to bring this into your cognizance that we Varun Beverages Ltd, situated at Plot No-2E, Udyog Kendra, Ecotech-III, Greater Noida, G B Nagar Uttar Pradesh applied for renewal of NOC having CGWA/ NOC/ IND/ORIG/2018-3042 dated 03<sup>rd</sup> January 2018, Electronically(Online) on 19<sup>th</sup> November 2019. Subsequently we have submitted hard copy of the application in two sets to the designated office of CGWA Lucknow which was received on dated 26.11.2019. (Application form is attached for your ready reference with this letter).

We have submitted all the required document for the renewal of NOC as per the guidelines of CGWA and as a responsible organization we are also complying with all the norms and condition of the CGWA.

We would hereby request you to please issue the NOC for our application as soon as possible.

We would be highly obliged for your kind consideration and will assure you our cooperation all the time.

Thanking You

For Varun Beverages Ltd,

Authorized Signatory

Enclosure: 1. Copy of application for renewal of NOC dated 19.11.2019



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Annexure-R3/16

Home **WELCOME**

**Change is introduced \*\*\* All applications are hereby informed that henceforth no hard copies will be accepted by Regional**

Project Proponents from Punjab State are informed that Punjab Government has started regulation of Ground Water, hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Punjab. For further information All Project Proponents of Punjab are advised to visit [www.punjab.gov.in](http://www.punjab.gov.in) & [www.irrigation.punjab.gov.in](http://www.irrigation.punjab.gov.in). The Secretary, Punjab water Regulation and Development Authority, SCO 149-152, 3rd floor Sector 17C, Chandigarh - 160017 email: [chairperson.pwrda@punjab.gov.in](mailto:chairperson.pwrda@punjab.gov.in)

Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in UP. All Project Proponents of UP are advised to visit [upgwdonline.in](http://upgwdonline.in). Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days).

All the applicants have to submit Udyog Aadhar/Udhyam/MSME certificate to the concerned Regional Offices of Central Ground Water Board if their project area falls in over exploited category as per GWRE 2017 and their groundwater withdrawal is less than 10 cum/day as per the new guidelines..

Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country. ...[more](#)

[Download NOC Issued-Online](#) [NOC Issued-Online](#)

**Directory** **User Assistance**

[CGWA Headquarters](#) [Know Your Environmental Compensation \(EC\)](#) [Know Your Penalty](#)

- [Online Application For NOC](#) +
- [Track Your Application](#) +
- [Departmental User](#) +

**Latest Update...more**

- Guidelines to regulate and control ground water extraction in India (24-Sep-2020). **new**
- NOTICE- Public Notice regarding extension of date for submission of application for NOC for ground water extraction. **new**

**Total Visitors: 1894919**

To download Adobe Reader [Click here](#)

Last updated on : 08-Jan-2021

/// TRUE COPY ///

**GROUND WATER DEPARTMENT**

(Namami Ganga and Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

Welcome! to the Official Web Portal

**Annexure-R3/17**

In accordance to the Uttar Pradesh Ground Water Management & Regulation Act 2019, Uttar Pradesh Ground Water Department has developed this Web Portal through which user can avail the benefits of following services online:

उत्तर प्रदेश भूगर्भ जल प्रबंधन एवं विनियमन अधिनियम 2019 के आधार पर भूगर्भ जल विभाग, उ०प्र० द्वारा इस वेब पोर्टल को विकसित किया गया है जिसके माध्यम से उपयोक्ता निम्न ऑनलाइन सेवाओं का लाभ उठा सकेंगे:

Sl.No क्रम संख्या	Name of Services सेवाओं के नाम	Type of Users उपयोक्ता का प्रकार	
		Domestic/Agriculture User घरेलू/कृषि उपयोक्ता	Commercial/Industrial/Infrastructural/Bulk User वाणिज्यिक/औद्योगिक/अवसंरचनात्मक / सामूहिक उपयोक्ता
1	Registration of Well कूप का पंजीकरण	Registration of Well Allowed in Every Block for Domestic and Agricultural Users घरेलू व कृषिकीय उपयोक्ताओं हेतु प्रत्येक ब्लॉक में कूप रजिस्ट्रीकरण हेतु अनुमति है	Registration of Well Allowed in Every Block for Commercial, Industrial, Infrastructural and Bulk User Those Who Have Authorization/NOC Certificate issued by Central Ground Water Authority or Ground Water Department Uttar Pradesh वाणिज्यिक, औद्योगिक, अवसंरचनात्मक तथा सामूहिक उपयोक्ताओं, जिनके पास केंद्रीय भूगर्भ जल प्राधिकरण अथवा भूगर्भ जल विभाग उत्तर प्रदेश द्वारा जारी अनापत्ति/प्राधिकार प्रमाण पत्र है, उन्हें प्रत्येक ब्लॉक में कूप के रजिस्ट्रीकरण हेतु अनुमति है।
2	Issuance of NOC for Well कूप हेतु अनापत्ति प्रमाणपत्र का निर्गमन	Not Applicable for Domestic/Agriculture घरेलू/कृषि पर लागू नहीं	Proposed Well (Not Allowed in Notified Blocks) Existing Well (Allowed in Every Block) प्रस्तावित कूप (अधिसूचित ब्लॉक में अनुमति नहीं है) विद्यमान कूप (सभी ब्लॉक में अनुमति है)
3	Grievance Redressal System शिकायत निवारण प्रणाली	Allowed for all Type of Users सभी प्रकार के उपयोक्ताओं हेतु अनुमति है	Allowed for all Type of Users सभी प्रकार के उपयोक्ताओं हेतु अनुमति है
4	Registration of Drilling Agency वेधन अभिकरणों का पंजीकरण	Proposed Agency (Separate Registration for each District) Existing Agency (Separate Registration for each District) प्रस्तावित अभिकरण (प्रत्येक जनपद हेतु पृथक पंजीकरण) विद्यमान अभिकरण (प्रत्येक जनपद हेतु पृथक पंजीकरण)	

\* **Notified Areas**- Over Exploited Blocks, Critical Blocks and Stressed Urban Areas in terms of Ground Water

\* **अधिसूचित क्षेत्र**- भूगर्भ जल के संदर्भ में अति-दोहित, संकटमय और संकटग्रस्त नगरीय क्षेत्र।

\* **Non-Notified Areas**- Areas, other than Notified Areas

\* **गैर-अधिसूचित क्षेत्र** - ऐसे क्षेत्र जो अधिसूचित क्षेत्र में नहीं आते हैं।

Along with this, citizens can also get the information related to Rain Water Harvesting, Recharge, Catchment, Conservation, Re-cycling & Re-use of Ground Water through this portal.

इसके साथ ही नागरिक इस पोर्टल के माध्यम से वर्षा जल संचयन, भूगर्भ जल के पुनर्भरण, जलग्रह, संरक्षण तथा पुनः उपयोग से संबंधित जानकारी प्राप्त कर सकते हैं।

Guidelines for understanding and processing of online applications received under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019

**A. APPLICATIONS RECEIVED FOR REGISTRATION:**

Category	Notified Areas	Non-notified Areas
Existing Users having Valid NoC	User shall submit Form 1B	User shall submit Form 1B
Existing Users having Expired NoC issued by CGWA, but had already applied for renewal to CGWA. Disposal of application is pending with CGWA	<ol style="list-style-type: none"> <li>1. User shall first apply for renewal of NoC by filling 8B.</li> <li>2. After receiving such proper applications, District Councils shall forward the case to Directorate, Ground Water Department, 9<sup>th</sup> Floor, Indira Bhawan, Lucknow for validation of application with CGWA.</li> <li>3. Directorate, Ground Water Department shall revert the case to concerned District Council after verifying the case with CGWA.</li> <li>4. After receiving the case with recommendation of Directorate, Ground Water Department, application shall be Approved/Rejected by concerned District Council.</li> <li>5. After getting NoC as above, user shall then apply for Registration by filling Form 1A.</li> </ol>	
Existing Users having Expired NoC issued by CGWA, but have not applied for renewal.	Applications are liable to be rejected.	<ol style="list-style-type: none"> <li>1. User shall apply by filling Form 8 A to get fresh NoC.</li> <li>2. After getting NoC as above, user shall then apply for Registration by filling Form 1A.</li> </ol>
New User	Not allowed	<ol style="list-style-type: none"> <li>1. User shall apply by filling Form 8 A to get fresh NoC.</li> <li>2. After getting NoC as above, user shall then apply for Registration by filling Form 1A.</li> </ol>

**B. APPLICATIONS RECEIVED FOR ISSUANCE OF NO OBJECTION CERTIFICATE:**

Category	Notified Areas	Non-notified Areas
New Users.	Not allowed	User shall apply through Form 8 A
Existing Users, having Valid NoC issued by CGWA. User seeks renewal.	User shall apply through Form 8 B for renewal of NoC.	
Existing Users, neither having NoC not applied earlier to CGWA.	Not allowed	User shall apply by filling Form 8 A to get fresh NoC.
Existing Users, not having NoC issued by CGWA, but had already applied to CGWA. Disposal of application is pending with CGWA.	<ol style="list-style-type: none"> <li>1. User shall apply for renewal of NoC by filling 8B.</li> <li>2. After receiving such proper applications, District Councils shall forward the case to Directorate, Ground Water Department, 9<sup>th</sup> Floor, Indira Bhawan, Lucknow for validation of application with CGWA.</li> <li>3. Directorate, Ground Water Department shall revert the case to concerned District Council after verifying the case with CGWA.</li> <li>4. After receiving the case with recommendation of Directorate, Ground Water Department, application shall be Approved/Rejected by concerned District Council.</li> </ol>	
Existing Users having Expired NoC issued by CGWA, but had already applied for renewal to CGWA. Disposal of application is pending with CGWA	<ol style="list-style-type: none"> <li>1. User shall apply for renewal of NoC by filling 8B.</li> <li>2. After receiving such proper applications, District Councils shall forward the case to Directorate, Ground Water Department, 9<sup>th</sup> Floor, Indira Bhawan, Lucknow for validation of application with CGWA.</li> <li>3. Directorate, Ground Water Department shall revert the case to concerned District Council after verifying the case with CGWA.</li> <li>4. After receiving the case with recommendation of Directorate, Ground Water Department, application shall be Approved/Rejected by concerned District Council.</li> </ol>	

Existing Users having Expired NoC issued by CGWA, but have not applied for renewal.	Applications are liable to be rejected.	<ol style="list-style-type: none"><li>1. User shall apply by filling Form 8 A to get fresh NoC.</li><li>2. After getting NoC as above, user shall then apply for Registration by filling Form 1A.</li></ol>
New User	Not allowed	<ol style="list-style-type: none"><li>1. User shall apply by filling Form 8 A to get fresh NoC.</li><li>2. After getting NoC as above, user shall then apply for Registration by filling Form 1A.</li></ol>

**Checklist for Form 1A:**

<b>Documents:</b>	
<b>1</b>	Separate application form should be used for registration of each individual well.
<b>2</b>	The application form should be complete in all respect before submission. Incomplete applications are liable for rejection. Any correction /alteration shall be duly authenticated.
<b>3</b>	In case any of the particulars/ information is found to be incorrect at any stage of verification, the application is liable for rejection.
<b>4</b>	In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
<b>5</b>	Documents along with the application: (a) Document showing proof of ownership of land; (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification. (c) Map showing location of the existing well, the command area and the existing well which has been referred to in item no.2(a), 2(b) and 2(c). (d) Affidavit on non-judicial stamp paper of Rs.10 for extension of rain water harvesting structure/ measure within a period of one year in case the annual recharge by the existing rain water harvesting structure/measure is less than required recharge (item no. 7(i)). (e) Affidavit on non-judicial stamp paper of Rs.10 for installation of appropriate rain water harvesting structure/ measure within a period of one year in case such structure or measure has not been installed within the premises at the time of application (item no. 7(ii)).
<b>Field Inspection: District Council may conduct physical verification by task force.</b>	
<b>1</b>	Confirmation of diameter of bore
<b>2</b>	Confirmation of pumping device as submitted in Form
<b>3</b>	Status of RWH as submitted in Form
<b>4</b>	Status of ETP (for industries), as submitted in form
<b>5</b>	Status of flow meter
<b>6</b>	Verification of discharge against submitted in Form
<b>7</b>	Status of digital water Level Recorder

**Checklist for Form 1B:**

<b>Documents:</b>	
<b>1</b>	Separate application form should be used for registration of each individual well.
<b>2</b>	The application form should be complete in all respect before submission. Incomplete applications are liable for rejection. Any correction /alteration shall be duly authenticated.
<b>3</b>	In case any of the particulars/ information is found to be incorrect at any stage of verification, the application is liable for rejection.
<b>4</b>	In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
<b>5</b>	Documents along with the application: (a) Document showing proof of ownership of land; (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification. (c) Map showing location of the existing well, the command area and the existing well which has been referred to in item no.2(a), 2(b) and 2(c). (d) Affidavit on non-judicial stamp paper of Rs.10 that compliance of conditions imposed about capacity of RWH to be installed at the time of grant of N.O.C. by Central Ground Water Authority or by Ground Water Department has been made. (item no. 7(e))
<b>Field Inspection: District Council may conduct physical verification by task force.</b>	
<b>1</b>	Confirmation of diameter of bore
<b>2</b>	Confirmation of pumping device as submitted in Form
<b>3</b>	Status of RWH as submitted in Form
<b>4</b>	Status of ETP (for industries), as submitted in form
<b>5</b>	Status of flow meter
<b>6</b>	Verification of discharge against submitted in Form
<b>7</b>	Status of digital water Level Recorder

**Checklist for Form 8A:**

<b>Documents:</b>	
<b>1</b>	Separate application form should be used for NoC of each individual well.
<b>2</b>	The application form should be complete in all respect before submission. Incomplete applications are liable for rejection. Any correction /alteration shall be duly authenticated.
<b>3</b>	In case any of the particulars/ information is found to be incorrect at any stage of verification, the application is liable for rejection.
<b>4</b>	In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation
<b>5</b>	Documents along with the application: (a) Document showing proof of ownership of land; (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification. (c) Map showing location of the existing well, the command area and the existing well which has been referred to in item no.2(a), 2(b) and 2(c). (d) Affidavit on non-judicial stamp paper of Rs.10 for extension of rain water harvesting structure/ measure within a period of one year in case the annual recharge by the existing rain water harvesting structure/measure is less than required recharge (item no. 7(i)). (e) Affidavit on non-judicial stamp paper of Rs.10 for installation of appropriate rain water harvesting structure/ measure within a period of one year in case such structure or measure has not been installed within the premises at the time of application (item no. 7(ii)).
<b>6</b>	Additional Documents to be submitted with the application: I) <u>For Industrial User:</u> (a) An affidavit on non-judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day. (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local

government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.

(c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.

(d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants.

II) For Commercial User:

(a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.

(b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.

(c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.

(d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.

	<p>(e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).</p> <p>(f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.</p>
<b>Field Inspection: District Council may conduct physical verification by task force.</b>	
<b>1</b>	Status of RWH as submitted in Form
<b>2</b>	Status of ETP (for industries), as submitted in form

**Checklist for Form 8B:**

<b>Document:</b>	
<b>1</b>	Separate application form should be used for NoC of each individual well.
<b>2</b>	The application form should be complete in all respect before submission. Incomplete applications are liable for rejection. Any correction /alteration shall be duly authenticated.
<b>3</b>	In case any of the particulars/ information is found to be incorrect at any stage of verification, the application is liable for rejection.
<b>5</b>	In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation
<b>6</b>	Documents along with the application: <ul style="list-style-type: none"> <li>a) Document showing proof of ownership of land;</li> <li>b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.</li> <li>c) Map showing location of the existing well, the command area and the existing well which has been referred to in item no.2(a), 2(b) and 2(c).</li> <li>d) Copy of N.O.C. (item no.3)</li> <li>e) Affidavit on non-judicial stamp paper of Rs.10 that compliance of conditions imposed about capacity of RWH to be installed and compliance of any other conditions imposed at the time of grant of N.O.C. have been made (item no. 5)</li> <li>f) Affidavit on non-judicial stamp paper of Rs.10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done (item no.7).</li> </ul>
<b>6</b>	Additional Documents to be submitted with the application: <ul style="list-style-type: none"> <li>l) <u>For Industrial User:</u> <ul style="list-style-type: none"> <li>(a) An affidavit on non-judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 cubic meter/day.</li> <li>(b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local</li> </ul> </li> </ul>

government water supply agency in cases where requirement of ground water is more than 10 cubic meter/day.

(c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.

(d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(e) Impact Assessment report: All projects extracting/ proposing to extract ground water in excess of 100 m<sup>3</sup>/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants.

II) For Commercial User:

(a) In cases where dewatering is involved, submission of impact assessment report prepared by a consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.

(b) An affidavit on non-judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.

(c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.

(d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.

(e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/

	reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use). (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
<b>Field Inspection: District Council may conduct physical verification by task force.</b>	
<b>1</b>	Confirmation of dia of bore
<b>2</b>	Confirmation of pumping device as submitted in Form
<b>3</b>	Status of RWH as submitted in Form
<b>4</b>	Status of ETP (for industries), as submitted in form
<b>5</b>	Status of flow meter
<b>6</b>	Verification of discharge against submitted in Form
<b>7</b>	Status of digital water Level Recorder



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### Form 1(B)/फॉर्म 1(बी) Annexure-R3/19 (Colly)

[See rule 6(2)/नियम 6(2) देखें]

#### APPLICATION FOR REGISTRATION OF WELL

#### कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

#### Applicant's Details

#### आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0121RIN0045
Application Date आवेदन तिथि		09/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	
Other ID Number	AFLPV8898K	Uploaded Other ID अपलोड किया गया	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	<a href="#">Download</a>

#### Details of Existing Well

#### विद्यमान कूप का विवरण

District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			Ecotech III

**Particulars of The Existing Well**  
**विद्यमान कूप का ब्यौरा**

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2010	Type of Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	42.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC

**Strainer Details**  
**स्ट्रेनर का विवरण**

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	

**Details of Existing Pumping Device** विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	40.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		10.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2010

**Details of Utilization of Well**  
**कूप के उपयोग का विवरण**

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1827.00
Daily Running Hours दैनिक उपयोग (घंटे में)	7.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)	Activated Sludge Process	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	<a href="#">Download</a>	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	25.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	Renewal of NOC for ground water extraction was applied from CGWA.
Capacity of Structure, Constructed for Rain Water Harvesting ( M <sup>3</sup> )		13833.00	

वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी०<sup>३</sup> )

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

2018/3042

Issue Date

निर्गमन तिथि

31/01/2018

Expiry Date

अंतिम तिथि

02/01/2020

Upload Certificate

प्रमाणपत्र अपलोड करें

[Download](#)

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

### Declaration by the Applicant

### आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/मैं सहमत हूँ**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

### APPLICATION FOR REGISTRATION OF WELL

### कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0121RIN0050
Application Date आवेदन तिथि		19/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	
Other ID Number	AFLPV8898K	Uploaded Other ID अपलोड किया गया	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra

Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			Ecotech III	
<b>Particulars of The Existing Well</b> विद्यमान कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2010	Type of Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	42.00	
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC	
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
<b>S.No.</b> क्रम संख्या	<b>Strainer Installed at what Depth from Ground Level (in Meter)</b> स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	<b>Strainer Installed upto what Depth from Ground Level (in Meter)</b> स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	<b>Length (In meter)</b> लंबाई (मीटर में)	<b>Diameter (In millimeter)</b> व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
<b>Details of Existing Pumping Device</b> विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	50.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		10.00		
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2010	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1566.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	6.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	

<b>Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)</b> अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	<b>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?</b> कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
<b>Upload NOC</b> अनापत्ति प्रमाणपत्र अपलोड करें	Download	<b>Length of Section Pipe (in Meter)</b> सक्शन पाइप की लंबाई (मीटर में)	25.00
<b>Whether Rain Water Harvesting Structure has been Constructed within the Premises?</b> क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	<b>Any Other Information Which You Would Like to Furnish</b> कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	Renewal of NOC for ground water extraction was applied from CGWA.
<b>Capacity of Structure, Constructed for Rain Water Harvesting ( M<sup>3</sup> )</b> वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी <sup>3</sup> )	13833.00		
<b>NOC Issued By:</b> अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
<b>Central Ground Water Authority</b> केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
<b>Certificate Number</b> प्रमाणपत्र संख्या	2018/3042	<b>Issue Date</b> निर्गमन तिथि	31/01/2018
<b>Expiry Date</b> अंतिम तिथि	02/01/2020	<b>Upload Certificate</b> प्रमाणपत्र अपलोड करें	Download
<b>Ground Water Department Uttar Pradesh</b> भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
<b>Declaration by the Applicant</b> आवेदक द्वारा उद्घोषणा			
<p>I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"</p>			
<b>I Agree/मैं सहमत हूँ</b> <input checked="" type="checkbox"/>			



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

### APPLICATION FOR REGISTRATION OF WELL

### कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0121RIN0051
Application Date आवेदन तिथि		19/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	
Other ID Number	AFLPV8898K	Uploaded Other ID अपलोड किया गया	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra

Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			Ecotech III	
<b>Particulars of The Existing Well</b> विद्यमान कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2014	Type of Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	36.00	
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC	
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
<b>S.No.</b> क्रम संख्या	<b>Strainer Installed at what Depth from Ground Level (in Meter)</b> स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	<b>Strainer Installed upto what Depth from Ground Level (in Meter)</b> स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	<b>Length (In meter)</b> लंबाई (मीटर में)	<b>Diameter (In millimeter)</b> व्यास (मिलीमीटर में)
1	36.00	46.00	10.00	254.00
2	55.00	65.00	10.00	254.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	75.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
<b>Details of Existing Pumping Device</b> विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	60.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00		
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/02/2014	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2610.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	

<b>Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)</b> अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	<b>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?</b> कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
<b>Upload NOC</b> अनापत्ति प्रमाणपत्र अपलोड करें	Download	<b>Length of Section Pipe (in Meter)</b> सक्शन पाइप की लंबाई (मीटर में)	25.00
<b>Whether Rain Water Harvesting Structure has been Constructed within the Premises?</b> क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	<b>Any Other Information Which You Would Like to Furnish</b> कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	Renewal of NOC for ground water extraction was applied from CGWA.
<b>Capacity of Structure, Constructed for Rain Water Harvesting ( M<sup>3</sup> )</b> वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी <sup>3</sup> )	13833.00		
<b>NOC Issued By:</b> अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
<b>Central Ground Water Authority</b> केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
<b>Certificate Number</b> प्रमाणपत्र संख्या	2018/3042	<b>Issue Date</b> निर्गमन तिथि	31/01/2018
<b>Expiry Date</b> अंतिम तिथि	02/01/2020	<b>Upload Certificate</b> प्रमाणपत्र अपलोड करें	Download
<b>Ground Water Department Uttar Pradesh</b> भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
<b>Declaration by the Applicant</b> आवेदक द्वारा उद्घोषणा			
<p>I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..</p> <p>मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।</p>			
<b>I Agree/मैं सहमत हूँ</b> <input checked="" type="checkbox"/>			

## Annexure-R3/20

	Administration (Drug)	<input type="checkbox"/>					
18.	Infrastructure and Industrial Development Authority - UPSIDC	<input type="checkbox"/>					
19.	Infrastructure and Industrial Development Authority - NOIDA	<input type="checkbox"/>					
20.	Infrastructure and Industrial Development Authority - GREATER NOIDA	<input type="checkbox"/>					
21.	Infrastructure and Industrial Development Authority - YEIDA	<input type="checkbox"/>					
22.	Information Technology Department	<input type="checkbox"/>					
23.	Medical Health Department	<input type="checkbox"/>					
24.	Agriculture Department	<input type="checkbox"/>					
25.	Geology and Mining	<input type="checkbox"/>					
26.	Ground Water Department	<input checked="" type="checkbox"/>	<table border="1"><tbody><tr><td>Registration of User for Abstraction of Ground Water</td><td><input checked="" type="checkbox"/></td></tr><tr><td>Grant of Authorization for Abstraction of Ground Water</td><td><input checked="" type="checkbox"/></td></tr></tbody></table>	Registration of User for Abstraction of Ground Water	<input checked="" type="checkbox"/>	Grant of Authorization for Abstraction of Ground Water	<input checked="" type="checkbox"/>
Registration of User for Abstraction of Ground Water	<input checked="" type="checkbox"/>						
Grant of Authorization for Abstraction of Ground Water	<input checked="" type="checkbox"/>						
27.	Film Bandhu	<input type="checkbox"/>					

[Proceed with Choice](#)



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

### Annexure-R3/21 (Colly)

Form 8 (A)/फॉर्म 8 (ए)

#### APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

#### Applicant's Details

##### आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0121NIN0067
Application Date आवेदन तिथि		09/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	
Other ID Number	AFLPV8898K	Uploaded Other ID अपलोड किया गया	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	<a href="#">Download</a>

#### Details of Existing Well

##### विद्यमान कूप का विवरण

District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या			Ecotech III

#### Particulars of The Existing Well

##### विद्यमान कूप का ब्यौरा

Date of Construction/Sinking of Well 01/01/2010  
कूप की निर्माण तिथि

Type of the Well  
कूप का प्रकार

Housing Pipe If Any  
यदि कोई है Yes

Approx. Length of Housing Pipe (In Meter)  
हाउसिंग पाइप की अनुमानित लंबाई (मीटर में) 42.00

Approx. Diameter of Housing Pipe (mm)  
हाउसिंग पाइप का अनुमानित व्यास (मिलीमीटर में) 254.00

Material of the Housing Pipe & Blank Pipe  
हाउसिंग पाइप एवं ब्लैंक पाइप की सामग्री PVC

#### Strainer Details स्ट्रेनर का विवरण

Material of Strainer  
स्ट्रेनर की सामग्री PVC

Number of Strainer(s)  
स्ट्रेनर की संख्या 1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00

Approx. Depth of Well (In meter)  
कूप की अनुमानित गहराई (मीटर में) 55.00

Whether there has been Any Adverse Report Regarding Water Quality of the Well?  
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? No

Give Particulars Regarding Water Quality of the Well  
कूप की जलीय गुणवत्ता का विवरण दें

N/A

#### Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used  
प्रयोग किये जाने वाले पंप का प्रकार Submersible

Pump Capacity (In m3/hr)  
पंप क्षमता (m3/hr) 50.00

Horse Power (H.P.)  
हॉर्स पावर (एच.पी.) 10.00

Operational Device  
परिचालन उपकरण Electric Motor

Date of Energization  
विद्युतीकरण तिथि 30/07/2010

#### Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well  
विद्यमान कूप का उद्देश्य? Industrial

Annual Running Hours  
वार्षिक उपयोग (घंटे में) 1566.00

Daily Running Hours  
दैनिक उपयोग (घंटे में) 6.00

Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?  
क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? No

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)  
अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु) Activated Sludge Process

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?  
कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं? Yes

Upload NOC  
अनापत्ति प्रमाणपत्र अपलोड करें [Download](#)

Length of Section Pipe (in Meter)  
सक्शन पाइप की लंबाई (मीटर में) 25.00

Whether Rain Water Harvesting Structure has been Constructed within the Premises?  
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? Yes

Any Other Information Which You Would Like to Furnish  
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: Renewal of NOC for ground water extraction was applied from CGWA.

Capacity of Structure, Constructed for Rain Water Harvesting ( M<sup>3</sup> ) 13833.00

वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी०<sup>३</sup>)**Declaration by the Applicant**  
**आवेदक द्वारा उद्घोषणा**

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/सहमत**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)  
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]  
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0221NIN0122
Application Date आवेदन तिथि		10/02/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8382-8021-5730	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Gautam Buddha Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	Ecotech III	Uploaded LandDetailsPath अपलोड किया गया भूमि का विवरण	

Particulars of The Existing Well विद्यमान कूप का ब्योरा					
Date of Construction/Sinking of Well कूप की निर्माण तिथि		01/01/2014	Type of the Well कूप का प्रकार		Tube Well/Boring
Housing Pipe If Any यदि कोई है		Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)		36.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)		254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री		PVC
Strainer Details स्ट्रेनर का विवरण					
Material of Strainer स्ट्रेनर की सामग्री		PVC	Number of Strainer(s) स्ट्रेनर की संख्या		2
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)	
1	36.00	46.00	10.00	254.00	
2	55.00	65.00	10.00	254.00	
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)		75.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?		No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें			N/A		
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण					
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार		Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)		60.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)			15.00		
Operational Device परिचालन उपकरण		Electric Motor	Date of Energization विद्युतीकरण तिथि		01/02/2014
Details of Utilization of Well कूप के उपयोग का विवरण					
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?		Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)		2610.00
Daily Running Hours दैनिक उपयोग (घंटे में)		10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?		No

<b>Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)</b> अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	<b>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?</b> कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
<b>Upload NOC</b> अनापत्ति प्रमाणपत्र अपलोड करें	Download	<b>Length of Section Pipe (in Meter)</b> सक्शन पाइप की लंबाई (मीटर में)	25.00
<b>Whether Rain Water Harvesting Structure has been Constructed within the Premises?</b> क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	<b>Any Other Information Which You Would Like to Furnish</b> कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Renewal of NOC for ground water extraction was applied from CGWA.
<b>Capacity of Structure, Constructed for Rain Water Harvesting ( M<sup>3</sup> )</b> वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी <sup>३</sup> )		13833.00	

**Declaration by the Applicant**  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/सहमत**

**Note/नोट**

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO\_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

### APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)  
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]  
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0221NIN0123
Application Date आवेदन तिथि	10/02/2021		
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8382-8021-5730	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Gautam Buddha Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर निगम	Udyog Kendra
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	Ecotech III	Uploaded LandDetailsPath अपलोड किया गया भूमि का विवरण	

Particulars of The Existing Well विद्यमान कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2010	Type of the Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	42.00	
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC	
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें	N/A			
Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	40.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	10.00			
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2010	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1827.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	7.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	

<b>Please Submit Mode of Treatment of Waste Water/Effluent (For Industries)</b> अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	<b>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not?</b> कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
<b>Upload NOC</b> अनापत्ति प्रमाणपत्र अपलोड करें	Download	<b>Length of Section Pipe (in Meter)</b> सक्शन पाइप की लंबाई (मीटर में)	25.00
<b>Whether Rain Water Harvesting Structure has been Constructed within the Premises?</b> क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	<b>Any Other Information Which You Would Like to Furnish</b> कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Renewal of NOC for ground water extraction was applied from CGWA.
<b>Capacity of Structure, Constructed for Rain Water Harvesting ( M<sup>3</sup> )</b> वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी <sup>3</sup> )		13833.00	

**Declaration by the Applicant**  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/सहमत**

**Note/नोट**

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction I alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification I scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be in correct at any stage even after issue of the AUTHORIZATION/ NO\_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID I ration card I any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

**VARUN BEVERAGES LIMITED**

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date : 25th February 2021

To,

The District Magistrate,  
District Ground Water Management Council,  
Gautam Budh Nagar (UP) – 201306



Subject : Application for issuance of NOC for ground water extraction.

Ref : This has reference to the below applications:

Application Date	Application Number	Particulars
09-01-2021	GTBN0121RIN0045	Application for registration of well
19-01-2021	GTBN0121RIN0050	Application for registration of well
19-01-2021	GTBN0121RIN0051	Application for registration of well
09-01-2021	GTBN0121NIN0067	Application for obtaining NOC
10-02-2021	GTBN0221NIN0122	Application for obtaining NOC
10-02-2021	GTBN0221NIN0123	Application for obtaining NOC

Hon'ble Sir,

With the reference of above, we wish to bring it to your kind notice that our company is engaged in manufacturing and distribution of soft drinks. We have one of our manufacturing plant at Plot No. 2E, Udyog Kedra, Ecotech III, Gautam Budh Nagar (UP).

We had obtained NOC no. CGWA/NOC//IND/ORIG/2018/3042 dated 31-01-2018 from CGWA for ground water extraction which was valid till 02.01.2020. Copy of said NOC is attached herewith. We had applied for renewal of said NOC on 19-11-2019 from the CGWA. A copy of said renewal application is attached herewith. Later, we learnt from the website of CGWA that CGWA has transferred the responsibility of grant of NOC to State Ground Water Department. Screenshot of CGWA website to this effect is attached. Accordingly, we applied for the NOC from Uttar Pradesh Ground Water Department through our applications mentioned above immediately after the online portal of UPGWD got operational/activated. We also wish to inform you that we have



# VARUN BEVERAGES LIMITED

416

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

submitted all relevant records with the applications and we have been complying with all the rules and regulations.

Therefore, we would hereby request you to please issue the NOC for our application as soon as possible.

We would be highly obliged for your kind consideration and will assure you our cooperation all the time.

Thanking you.

Yours truly,

**For Varun Beverages Limited,**

**Authorised Signatory**

Enclosed :

1. Copy of NOC no. CGWA/NOC//IND/ORIG/2018/3042 dated 31-01-2018 from CGWA for extraction of ground water
2. Copy of application for renewal of CGWA NOC
3. Screenshot of CGWA website
4. Copy of Air & Water Consent issued by UPPCB

Copy to : The District Development Officer, Member Secretary, Gautam Budh Nagar (UP) - 201306



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

## Annexure-R3/23 (Colly)



### Form 3 (A)

[See Rule 8(1)]

## Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

<b>Registration No.: 202101000177</b>			
<b>Name of the Owner</b>	ROHIT VERMA		
<b>Designation पद</b>	Occupier	<b>Company Name कंपनी का नाम</b>	Varun Beverages Limited
<b>Company Address कंपनी का पता</b>	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	<b>Authorization Letter प्राधिकार पत्र</b>	Download
<b>Address of the Applicant</b>	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	<b>Application Form Serial No.</b>	GTBN0121RIN0045
<b>Date of Submission</b>	09/01/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No./Khasra No.</b>	Plot No. 2E	<b>Municipality/Corporation</b>	Udyog Kendra
<b>Ward No./Holding No.</b>			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/01/2010		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	55.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	10.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	40.00
<b>Date of Energization (In Case of Electric Pump)</b>	30/07/2010		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

#### Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - o Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.



**GROUND WATER DEPARTMENT**  
**(Namami Gange & Rural Water Supply Department)**  
 Ministry of Jal Shakti  
 Government of Uttar Pradesh



**Form 3 (A)**

[See Rule 8(1)]

**Certificate of Registration of User for Abstraction of Ground Water**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

**Registration No.: 202101000368**

<b>Name of the Owner</b>	ROHIT VERMA		
<b>Designation पद</b>	Occupier	<b>Company Name कंपनी का नाम</b>	Varun Beverages Limited
<b>Company Address कंपनी का पता</b>	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	<b>Authorization Letter प्राधिकार पत्र</b>	<a href="#">Download</a>
<b>Address of the Applicant</b>	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	<b>Application Form Serial No.</b>	GTBN0121RIN0050
<b>Date of Submission</b>	19/01/2021	<b>Specimen Signature</b>	

**Location Particulars**

<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No./Khasra No.</b>	Plot No. 2E	<b>Municipality/Corporation</b>	Udyog Kendra
<b>Ward No./Holding No.</b>			Ecotech III

**Particular of the Existing Well and Pumping Device**

<b>Date of Construction/Sinking of the Well</b>	01/01/2010		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	55.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	10.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	50.00
<b>Date of Energization (In Case of Electric Pump)</b>			30/07/2010

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
 Signature of the Issuing Authority  
 and Designation

**Conditions**

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.

/// TRUE COPY ///

5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - o Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



## Form 3 (A)

[See Rule 8(1)]

### Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

<b>Registration No.: 202101000369</b>			
<b>Name of the Owner</b>	ROHIT VERMA		
<b>Designation पद</b>	Occupier	<b>Company Name कंपनी का नाम</b>	Varun Beverages Limited
<b>Company Address कंपनी का पता</b>	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	<b>Authorization Letter प्राधिकार पत्र</b>	Download
<b>Address of the Applicant</b>	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	<b>Application Form Serial No.</b>	GTBN0121RIN0051
<b>Date of Submission</b>	19/01/2021	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No./Khasra No.</b>	Plot No. 2E	<b>Municipality/Corporation</b>	Udyog Kendra
<b>Ward No./Holding No.</b>			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/01/2014		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	75.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	15.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	60.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/02/2014		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

### Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
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  - o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
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  - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - o Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.



क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

423

ए-1, प्रथम ताल, कॉमर्सियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.com, फोन/फैक्स. 0120.2321024

सन्दर्भ संख्या : 1236/NIT-38/2020

दिनांक : 21/12/20

नोटिस Annexure-R3/24

मेसर्स वरुण बेवरेजेज लि० (यूनिट-2),  
प्लॉट नं०-2ई, उद्योग केंद्र, इकोटेक-3,  
ग्रेटर नोएडा, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 69/2020 सुशील भट्ट बनाम मून बेवरेजेज लि० एवं अन्य में पारित आदेश दिनांक 02.12.2020 के अनुपालन के सम्बन्ध में।

उपरोक्त विषयक संदर्भ ग्रहण करें। तत्कम में अगवत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 69/2020 सुशील भट्ट बनाम मून बेवरेजेज लि० एवं अन्य में दिनांक 01.07.2020 के अनुपालन में गठित संयुक्त समिति (जिला प्रशासन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, केन्द्रीय भूमि जल प्राधिकरण, लखनऊ, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा) द्वारा दिनांक 26.08.2020 को उद्योग का निरीक्षण किया गया था। उक्त समिति की आख्या के अनुसार मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक 02.12.2020 को आदेश पारित किया गया है, जिसके मुख्य अंश निम्नवत् है-

**\*Conclusion and Recommendations**

The Unit manufactures soft-drink wherein the groundwater is main raw material. The Unit is located in Bisrahi block of Gautambudhanagar which falls under over-exploited category as per the Groundwater Resource Assessment, 2017 of CGWB. Since January 2020, the unit is extracting ground water without any NOC from the CGWA.

The Unit, during the visit, was found partially operational and not at its optimum capacity. The ETP was operational during the visit and found conforming the discharge norms. The Unit has EPR registration certificate issued by CPCB vide letter dated 14.08.2020 under PWM Rules 2016, as amended 2018.

**Based on the above observations, following is recommended for compliance:**

- 1) The Unit shall obtain NOC from the CGWA for the abstraction of Groundwater which has been expired on January 02, 2020.
- 2) The Unit shall remove the floating sludge form the secondary clarifier.
- 3) The Unit shall renew the Agreement with the Plastic Waste Recycler for the







## VARUN BEVERAGES LIMITED



Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3080814 Fax : 0120-3080828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date : 11<sup>th</sup> January 2021

To

Area Officer,  
UPPCB, A-1, 1<sup>st</sup> Floor,  
Commercial Complex, Beta 2,  
Greater Noida (UP)

**Subject : Compliance to Order dated 02.12.2020 by Hon'ble NGT, New Delhi in case no. 69/2020 (Sushil Bhatt vs. Moon Beverages & Ors.)**

**Ref. No. : Notice no. 1236/NGT-38/2020 dated 21-12-2020 received on 22<sup>nd</sup> December 2020.**

Dear Sir / Madam,

In reference to above referred notice sl. no. wise status of compliance is as under:

1. We had obtained NOC no. CGWA/NOC//IND/ORIG/2018/3042 dated 31-01-2018 from CGWA for ground water extraction which was valid till 02.01.2020. Copy of said NOC is attached herewith as **Annexure A**. We had applied for renewal of said NOC on 19-11-2019 from the CGWA. A copy of said renewal application is attached herewith as **Annexure B**. Later, we learnt from the website of CGWA that CGWA has transferred the responsibility of grant of NOC to State Ground Water Department. Screenshot of CGWA website to this effect is attached as **Annexure C**. We applied for the NOC from Uttar Pradesh Ground Water Department through our application no. GTBN0121RIN0045 dated 09-01-2021 immediately after the online portal of UPGWD got operational/activated. A copy of the said application dated 09.01.2021 is attached herewith as **Annexure D**.

We hereby assure you that we shall submit the renewed NOC issued by Uttar Pradesh Ground Water Department to your office as soon as we receive it.

2. We have already removed the floating sludge from the secondary clarifier and we had already submitted the compliance report in this regard through our letter dated 27-08-2020 to your office. A copy of the said letter is attached herewith as **Annexure E**.

A copy of renewed agreement with Plastic Waste Recycler for the collection and recycling of plastic waste is attached as **Annexure F**.

**VARUN BEVERAGES LIMITED**

Plt. No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201308 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : [www.rjcorp.in](http://www.rjcorp.in) E-mail ID : [info@rjcorp.in](mailto:info@rjcorp.in)

In view of the above, we have provided all required information / documents in compliance to the Hon'ble NGT order and above referred notice and believe that you will find the same in order.

Thanking you.

Yours truly,  
For Varun Beverages Limited



Authorized Signatory

Annexure : As above.

Copy to:-

1. District Magistrate, Gautam Budh Nagar (UP)
2. Member Secretary, Central Pollution Control Board, New Delhi
3. Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow (UP)
4. Regional Director, CGWA, Lucknow (UP)
5. Chief Executive Officer, Vrat-1, UP Pollution Control Board, Lucknow (UP)

Anneasure A

MEMBER SECRETARY



केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास एवं  
गंगा संरक्षण मंत्रालय  
भारत सरकार

File No: - 21-4/1261/UP/INDI/2016 - 169

Central Ground Water Authority  
Ministry of Water Resources  
River Development & Ganga Rejuvenation  
Government of India

NOC No: - CGWA/NOC/IND/ORIG/2018/3042

Date:- 31 JAN 2018

To

M/s Varun Beverages Limited  
Plot No. 2E, Ecotech III, Udyog Kendra,  
Greater Noida, District Gautam Buddha Nagar,  
Uttar Pradesh - 201305

**Sub:- NOC for ground water withdrawal to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh - reg.**

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/08/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh. The NOC is, however subject to the following conditions -

1. The firm may abstract 1,163 cu.m/day for 261 days (and not exceeding 3,03,543 cu.m/year) of ground water, through existing three (3) tube wells only. The firm shall seal one existing tube well and convert the other existing tube well into piezometer. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction shall be undertaken accordingly on regular basis, atleast once in a month.
3. M/s Varun Beverages Limited, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 6,08,000 cu.m/year, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110026

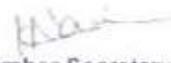
Tel: 011-26175362, 26175373, 26175379 Fax: 011-26175369

Website: www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर वातावरण जल

CONSERVE WATER - SAVE LIFE

5. The firm at its own cost shall install additional one (1) piezometer both the piezometers shall be fitted with digital water level recorder having telemetry system. The firm shall share user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored twice in a year during pre-monsoon and post-monsoon periods.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 3 shall be submitted to CGWA within one year period.
10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
15. This NOC is valid from 03/01/2018 till 02/01/2020.

  
Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vohar Khand, Gombi Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh.
2. The District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/06/2017.
4. TS to the Chairman, Central Ground Water Authority, Shyam Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18.

  
Member Secretary

Annexure B

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

**1. General Information:**

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Beverages
(i) Name of Industry:	VARUN BEVERAGES LIMITED
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	PLOT NO. 2E, ECOTECH III
Address Line 2 :	UDYOG KENDRA, GREATER NOIDA-201306
Address Line 3 :	
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Village/Town:	Tusyana
Latitude:	
Longitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	M/S VARUN BEVERAGES LIMITED,
Address Line 2:	PLOT NO. 2E, ECOTECH III, UDYOG KENDRA
Address Line 3:	GREATER NOIDA-201306, UTTAR PRADESH
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Pincode:	201306
Phone Number with Area Code:	
Mobile Number:	91-7379226888
Fax Number:	
E-Mail:	rohit.verma@jcorp.in
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/ND/ORIC/2018/3042
Date of Issuance:	03/01/2018
Validity (Start):	03/01/2018
Validity (End):	02/01/2020

26/04/2020 04:04 PM

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
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Reason for not applying for renewal before expiry of NOC - NA  
Validity (Attach Affidavit):

(vi) Purpose of Renewal Application: Existing Ground Water

2. Details of Water Requirement (Fresh and Recycled Water Usage):  
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	1183.00	0.00	1183.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>
(d) Recycled Water Usage (m3/day):	20.00	0.00	20.00
<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1100.00	0.00	1100.00	281	287100.00
Residential / Domestic	20.00	0.00	20.00	281	5220.00
Greenbelt Development /Environment Maintenance	3.00	0.00	3.00	281	783.00
Other Use	60.00	0.00	60.00	281	15660.00
<b>Grand Total</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>		<b>308763.00</b>

(iii) Details of Water Availability from ETP / STP for Recycle / Reuse usage:

	Existing		Additional		Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	450.00	281	117450.00			
Availability treated Effluent / Sewerage for usage:	20.00	281	5220.00			

Government of India  
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Effluent / Sewerage discharge after treatment:	430.00	261	112230.00		430.00	112230.00
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(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	10.00	0.00	10.00
Domestic / Residential Use	0.00	0.00	0.00
Greenbelt development / Environment maintenance	8.00	0.00	8.00
Other Use / Flushing Req.	2.00	0.00	2.00
<b>Total</b>	<b>20.00</b>	<b>0.00</b>	<b>20.00</b>

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / if so Details Thereof
1	Borewell / 2010	55.00 / 254	15.00	30.00	13 / 261	Submersible Pump	7.50	Yes	Yes / -
2	Borewell / 2010	55.00 / 254	15.00	30.00	12 / 261	Submersible Pump	10.50	Yes	Yes / -
3	Borewell / 2014	75.00 / 254	15.00	60.00	7 / 261	Submersible Pump	10.50	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / if so Details Thereof
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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
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4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Photo attached
2	Domestic Water School Sanitation	Yes	Photo Attached
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Reports are attached
4	Maintenance of recharge structures	Yes	Photo Attached
5	Number of Piezometers as per NOC and Water Level Record	Yes	Records are attached
6	Number of Tubewells Borewells as per NOC	Yes	3 Nos.
7	Piezometer fitted with AWLRs with telemetry as per NOC	Yes	Photo Attached
8	Quantum of Groundwater as per NOC	Yes	303543 cub.m/year
9	Recharge through ponds	Yes	Photo Attached
10	Recycle and reuse of water	Yes	water balance attached
11	RWH and AR structures implemented	Yes	Photo attached
12	Submission of Compliance report to the Region	Yes	Copy Attached
13	Water conservation measures	Yes	Photo Attached
14	Water Security Plan of villages	Yes	Photo Attached
15	Well monitored around the plant premises	No	NA
16	Wells fitted with water meter and its Record	Yes	photo and record are attached

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1	AS PER NOC	Compliance Filled as per NOC
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$) Reports are attached	
6.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$) Reports are attached	

INDUSTRIAL USE- Self Declaration

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
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- I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application should be submitted to Regional Office.

**Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021**

3. Incomplete application will be summarily rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction : 111190001962

Ref. No:-

Bharat Kosh Transaction : 01/11/2019

Date:-

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

- b. Hard copy of application required: Yes

**Attached Files:**

- 1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

- 2). Certified Revenue Sketch : (Refer: 1 (iii))

No Attachment Found!

- 3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

Government of India  
Ministry of Jal Shakti  
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(Application For Renewal of NOC)**

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Applied For Renewal : 1st

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	NOC.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH report	Rain Water Harvesting VBL-3.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	Air Consent	Air-2019.pdf
2	water consent	Water-2018.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	ETP	etp.pdf
2	Geo hydrological reports	CGWA proposal.pdf
3	Pond Recharge Proposal	Pond Recharge VBL ECOTECH-3.pdf
4	Pond Adaption	Ponds adaption.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	PLANTATION	water sanitation.pdf
2	Domestic Water School Sanitation	1	WATER SANITATION	water sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Test Report	Pre and Post water test report 2018.pdf
4	Maintenance of recharge structures	1	BOREWELL	Borwell -1.pdf
		2	RWH	RWH.pdf
5	Number of Piezometers as per NOC and Water Level Record	1	PEIZOMETER	VB_ Piezometer.pdf
6	Number of Tubewells Borewells as per NOC	1	BOREWELL	Borwell -1.pdf

Government of India  
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7	Piezometer fitted with AWLRs with telemetry as per NOC	1	PIEZOMETER	VBL Piezometer.pdf
8	Quantum of Groundwater as per NOC	1	Water Abstraction Data	Water Abstraction data.pdf
		2	WATER ABSTRACTION	water Conservation.pdf
9	Recharge through ponds	1	POND DETAILS -1	Pond Details-1.pdf
		2	POND DETAILS 3	Pond Details-2.pdf
		3	Pond Recharge	Pond Recharge VBL ECOTECH-3.pdf
10	Recycle and reuse of water	1	recycle and reuse	Water Distribution and Balance.pdf
11	RWH and AR structures implemented	1	RWH	RWH.pdf
		2	RWH Report	Rain Water Harvesting VBL-3.pdf
12	Submission of Compliance report to the Region	1	Compliance	Self Compliance.pdf
13	Water conservation measures	1	WATER SANITATION	water sanitation.pdf
14	Water Security Plan of villages	1	Water Security	water sanitation.pdf
15	Wells monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	No Attachment Found!		

**11). Compliance to the Condition prescribed in the NOC - Other**

S.No.	Conditions given in NOC	Attachments	
S.No.	Attachment Name	File Name	
1	AS PER NOC	Compliance	Compliance Report submitted manually.pdf

**12). Bharat Kosh Receipt (Processing Fee):**

S.No	Attachment Name	File Name
1	FEE RECEIPT	SHARAT KOSH FEE.pdf

**13). Application with Signature and Seal:**

No Attachment Found!

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

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Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

Date :  
Place :

Name & Signature of the applicant  
(With official seal)

Associated User : RAJRA HORE

Submitted By User : RAJRA HORE

Submission Date : 19/11/2018

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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cgwa-noc.gov.in/landingPage/index.htm



Home

### WELCOME

arges is introduced. All applications are hereby informed that henceforth no hard copies will be accepted by Regional

Project Proponents from Punjab State are informed that Punjab Government has started regulation of Ground Water, hence CGWA NOCA Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Punjab. For further information All Project Proponents of Punjab are advised to visit [www.punjab.gov.in](http://www.punjab.gov.in) & [www.irrigation.punjab.gov.in](http://www.irrigation.punjab.gov.in). The Secretary, Punjab water Regulation and Development Authority, SLD 149-152, 3rd floor Sector 17C, Chandigarh - 160017 email: [chairperson.pwrda@punjab.gov.in](mailto:chairperson.pwrda@punjab.gov.in)

Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCA Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects In UP. All Project Proponents of UP are advised to visit [upgwonline.in](http://upgwonline.in). Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days).

All the applicants have to submit Udyog Aachar / Udyam / MSME certificate to the concerned Regional Offices of Central Ground Water Board if their project area falls in over exploited category as per GWRE 2017 and their groundwater withdrawal is less than 10 cum/day as per the new guidelines.

Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country. ...more

Download NOC Issued-Online    NOC Issued-Online



CGWA Headquarters

Know Your Environmental Compliance

Know Your Penalty

Online Application For NOC

Track Your Application

Departmental User

#### Latest Update...more

Guidelines to regulate an control ground water extraction in India (24-Sep-2020).

NOTICE- Public Notice regarding extension of date to submission of application to NOC for ground water extraction.

Total Visitors: 1894919

To download Adobe Reader Click Here

Last updated on : 00-09-2021

Anneurec

## Annexure D

1/1/2021

Registration Form



## GROUND WATER DEPARTMENT

(Non-urban Ganga &amp; Yamuna Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/निपम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

## कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

[Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department]

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता शिफ्ट के पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का यूआईएस 10(1) या 11(1)]

Applicant's Details  
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTSN001-KIN0042
Application Date आवेदन तिथि		20/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7378225608	Email ID ईमेल आईडी	rohit.verma@icorp.in
Date of Birth जन्म तिथि	15/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID in Address Proof निवाश प्रमाण हेतु आईडी	
Other ID Number	AFLP000002	Uploaded Other ID अन्य आईडी संख्या	
House No./Flat No./Building No. मकान संख्या/फ्लैट संख्या/बिल्डिंग संख्या	Wala Beverages Limited, Plot No. 2E, Gdang, Gorakhpur, Lucknow, Greater Noida	Locality/Village पुराणा/ग्राम	
City/Town/Past Office शहर/कस्बा/पैस्ट ऑफिस	GAUTAM BUDE NAGAR	State राज्य	Uttar Pradesh
District जिल्ला	GAUTAM BUDE NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupant	Company Name कंपनी का नाम	Wala Beverages Limited
Company Address कंपनी का पता	Flat No. 2E, Gdang Kere, Gorakhpur, Greater Noida	Authorization Letter प्रमाणित पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जिल्ला	Gautam B. B. Nagar	Block ब्लॉक	DISRANT
Plot No./Khasra No. जमीन संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिका/नगर निगम	Gdang Kere
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या			Phase III

190021

Register Form

**Particulars of The Existing Well**  
**विद्यमान कुप का खास**

Date of Construction/Sinking of Well कुप की विषय तिथि	07/01/2013	Type of Well कुप का प्रकार	Tube Well (Bore)	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (in meter) प्रारंभिक पाईप की अनुमानित लंबाई (मीटर में)	42.00	
Approx. Diameter of Housing Pipe (mm) प्रारंभिक पाईप का अनुमानित व्यास (मिमी/मीटर में)	754.00	Material of the Housing Pipe & Bore Pipe प्रारंभिक पाईप एवं बोर पाईप की सामग्री	FRP	
<b>Strainer Details</b> <b>स्ट्रेनर का विवरण</b>				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से किस गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से किस गहराई तक स्थापित है (मीटर में)	Length (in meter) लंबाई (मीटर में)	Diameter (in millimeter) व्यास (मिमी/मीटर में)
1	42.00	22.00	42.00	754.00
Approx. Depth of Well (in meter) कुप की अनुमानित गहराई (मीटर में)	55.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कुप के जल की गुणवत्ता के संबंध में कोई प्रतिशुभ रिपोर्ट है?	Yes	

**Details of Existing Pumping Device** विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किए जाने वाले पंप का प्रकार	Submersible	Pump Capacity (in liter) पंप क्षमता (लीटर)	40.00
Horse Power (HP) हॉर्स पावर (एच.पी.)			12.00
Operational Device संचालन उपकरण	Electric Motor	Date of Installation स्थापना तिथि	30/07/2013

**Details of Utilization of Well**  
**कुप के उपयोग का विवरण**

Purpose of the Existing Well विद्यमान कुप का उद्देश्य	Irrigation	Average Running Hours सर्वाधिक उपयोग (घंटे में)	1427.00
Daily Running Hours दैनिक उपयोग (घंटे में)	7.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप अथवा कुपों के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अवशिष्ट जल की उपचार प्रणाली को (उद्योग क्षेत्र)	Advanced Sewage Treatment	Please Mention Whether Obtained NOC from State/Provincial Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या (उत्सव प्रदेस प्रदूषण नियंत्रण बोर्ड से अवशिष्ट जल/अवशिष्ट जल प्रवाह हेतु अनुमति प्राप्त कर प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनुमति प्रमाणपत्र अपलोड करें	Approved	Length of Section Pipe (in Meter) संरचना पाइप की लंबाई (मीटर में)	25.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या घर/कार में वर्षा जल संग्रहण संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Wish to Give us For our Reference? कोई अन्य जानकारी जो आप हमारे कार्यालय को देना चाहते हैं?	Reference of NOC for ground water extraction was supplied from CWA
Capacity of Structure Constructed for Rain Water Harvesting (M <sup>3</sup> )			1334.00

13/2021

Registration Form

दर्जनाम के सम्बन्ध हेतु निर्दिष्ट संरचना की शर्त (बी-1)

NOC Issued By:

अनुमति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

2018/2042

Issue Date

निर्गत तिथि

31.01.2018

Expiry Date

अंतिम तिथि

02.01.2020

Upload Certificate

प्रमाणपत्र अपलोड करें

Download

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

## Declaration by the Applicant

## आवेदक द्वारा उद्घोषणा

I hereby declare that all matters furnished by me are true and correct. I understand that on the part of the informant all and particulars as stated to be correct at any stage of scrutiny and investigation or thereafter, my application/regulation is liable to be suspended/voided.

मैं यहाँ द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि आज पञ्जाब के नियम किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/अनुमति अस्वीकृत/निरस्त किया जायेगा।

I Agree/मैं सहमत हूँ

Annexure E**VARUN BEVERAGES LIMITED**

Plot No. 2E, Joyog Kendra, Ecotech III, Greater Noida, Dist. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph : 0120-3080814 Fax : 0120-3080828

CIN : U74899DL1995PLC069639 Web : www.rjcorp.in Email ID : info@rjcorp.in

Date : 27<sup>th</sup> August 2020

To,

Area Officer,  
UPPCB, A-1, 1<sup>st</sup> Floor,  
Commercial Complex, Beta 2,  
Greater Noida (UP)

Subject : Compliance w.r.t. the directions given during the inspection visit on 26<sup>th</sup> August 2020.

Dear Sir / Madam,

This has reference to your inspection visit on 26<sup>th</sup> August 2020 at our manufacturing unit at Varun Beverages Limited, Plot No. 2E, Joyog Kendra, Ecotech III, Greater Noida (UP) - 201306

We hereby inform you that we have removed the floating sludge from the secondary clarifier. The pictures of secondary clarifier are attached herewith as Annexure 1 & 2 for your ready reference.

In view of the above, we believe that you will find our reply in order.

Thanking you,

Yours truly,

For Varun Beverages Limited

Authorised Signatory

30/08/20  
30/08/20  
30/08/20

Annexure : As above.

Annexure 1



Annexure 2



## Annexure F



सत्यमेव जयते

## INDIA NON JUDICIAL

## Government of National Capital Territory of Delhi

## e-Stamp

Certificate No.	: IN-DL177811385212775
Certificate Issued Date	: 15-Dec-2020 12:24 PM
Account Reference	: IMPACC (IV) dl801003/ DELHI/ EL-DELH
Unique Doc. Reference	: S05IN-DL1DL801003597325624558188
Purchased by	: GEM ENVIRO MANAGEMENT PRIVATE LIMITED
Description of Document	: Article B General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: VARUN BEVERAGES LIMITED
Second Party	: GEM ENVIRO MANAGEMENT PRIVATE LIMITED
Stamp Duty Paid By	: GEM ENVIRO MANAGEMENT PRIVATE LIMITED
Stamp Duty Amount (Rs.)	: 100 (One Hundred only)



Please write or type below this line.....

## AGREEMENT

This Agreement is made and executed on this 15<sup>th</sup> day of December, 2020: -

By and between

Varun Beverages Ltd, a company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at: F-2/7, Okhla Industrial Area, Phase - 1, New Delhi -110020 (hereinafter referred to as "Company", which expression shall, unless repugnant to the context or meaning thereof, mean and include its successors in interest and permitted assigns) of the FIRST PART, through its Sr. Vice-President (Procurement and Logistics) Mr. 

Secretary, GEM

Stamp Duty Paid By

Stamp Duty Amount (Rs.)

Stamp Duty Paid By

Stamp Duty Amount (Rs.)

Page 1 of 14

And

GEM Enviro Management Pvt. Ltd., having its registered Office at P-3, Unit No 203, Central Square, Bara Hindu Rao, New Delhi, 110005, India (hereinafter referred to as "Service Provider" which expression shall, unless repugnant to the context or contrary to the meaning thereof, be deemed to mean and include its successors in interest & permitted assigns) of the Other Part through its Director Mr. Sachin Sharma.

Company and Service Provider shall jointly be referred to as "Parties" and individually as "Party".

**WHEREAS:**

- A. Company, *inter alia*, is engaged in the business of sale of non-alcoholic and carbonated beverages, fruit drink and packaged drinking water under the licensed trademarks of PepsiCo India Holdings Pvt. Ltd, namely, Pepsi, Minnda, Mountain Dew, Slice, 7UP, Nimbooz, 7up, Nimbooz Masala Soda, Tropicana, Aquafina etc.
- B. The Company, as a part of the Extended Producer's Responsibility under the Plastic Waste Management Rules, 2016 as amended in 2018 (hereinafter referred to as 'PWM') has obtained Registration vide Registration no. B-17011/7/UPC-II-PWM(MLP)/2020(VBL) dated 14.08.2020.
- C. The Company in order to ensure compliance under PWM or any Rules, Notifications, Guidelines etc. issued by various State governments and / or Central Pollution Control Board (CPCB) appointed the Service Provider vide an Agreement dated 18<sup>th</sup> July 2020 which was valid till 31<sup>st</sup> July 2020 and now seeks to appoint the Service Provider for another one year for Collection and Recycling of Post-Consumed Plastic Waste ("Project") on behalf of the Company vide this Agreement.
- D. The Service Provider represents itself as an organization which is efficiently carrying on its business of plastic waste collection & recycling the same in India and has represented to the Company that it is fully aware of the provisions of the said 'PWM' and 'Rules' and has requisite expertise, necessary & adequate resources and manpower and is fully acquainted with and has experience in providing Services and is willing to provide Services and has further represented that it shall aid and assist the Company in coordinating with the appropriate Authorities under the said Rules for its implementation. Annexure A captures the Scope of Work "Services" of the Service Provider mutually agreed between the Parties and constitutes the Scope of Work under this Agreement.
- E. Based on mutual discussions and deliberations between both the parties, Company has accepted the Proposal forwarded by the Service Provider, which is made an integral part of this Agreement, and thus both the parties agree to terms of this agreement.
- F. In consideration of the performance by the Service Provider under the Extended Producer's Responsibility (hereinafter referred to as 'EPR') Scheme as defined under the PWM and the expertise of the Service Provider in plastic waste management, the Company and Service Provider agree to the following terms and conditions.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED BY AND

*Sachin Sharma*  


*[Signature]*

Page 2 of 14

## BETWEEN THE PARTIES HERETO AS FOLLOWS:

## 1. SERVICES AND PROCEDURE FOR PROVIDING SERVICES

- 1.1 Service Provider shall render Services to the Company as more particularly set forth in Annexure A. Such Services shall form part of and be incorporated into and subject to the terms and conditions of this Agreement and shall set forth the specific work to be performed by the Service Provider.
- 1.2 Service Provider shall be required to modify/amend the scope of service which essentially forms the Action Plan, if so required by any change in the Rules or any orders/clarifications issued by the appropriate authority/CPCB/State under the Rules or otherwise. Consideration for such change in the scope of work shall be mutually agreed upon between the parties.
- 1.3 Service Provider represents and warrants that it shall obtain and keep validated the necessary registration with the concerned Urban Local Body (ULB) in the zone as recommended by Central Pollution Control Board. The Service Provider further assures that the personnel provided by it to assist the Company shall have requisite knowledge and experience in the field of rendering Services defined under the Scope of Work. Service Provider shall not commit or give any assurance to any third party on behalf of the Company and shall not bound the Company in any manner whatsoever by way of its acts, deeds and commissions. The Service Provider hereby confirms that performance of Services in accordance with the obligations agreed in writing, as set out in this Agreement is the essence of this Agreement.
- 1.4 During the performance of Services pursuant to this Agreement, both the parties will ensure that it conducts its respective businesses and activities, in terms of this agreement, in such a manner that the reputation, standing and goodwill of both the parties are in no way adversely affected or compromised.
- 1.5 The schedule of Services set forth in Annexure A and A-1 may be changed or altered only by the written agreement of the Parties.
- 1.6 It is mutually agreed that the Service Provider shall be solely responsible for providing materials and equipment necessary to perform its Services under this Agreement. The Company shall assist the Service Provider as and when it is required, as per mutual understanding.
- 1.7 The Service Provider and the Company shall carry out their respective obligations and undertakings under this Agreement in accordance with the highest standards of professionalism and at a service level sufficient, appropriate and necessary under this Agreement, including but not limited to, recycle of minimum quantity of recycle of plastic waste on behalf of the Company as required by PWM or any other notification / order issued by CPCB / State PCB from time to time. Both the parties shall strictly adhere and comply with the terms and conditions of this Agreement, including subsequent policy/guidelines as may be issued from time to time by the Government of India or by the State government.
- 1.8 The Service Provider and the Company shall at all times co-operate with each other in the event of any audit carried out by any authority under the Rules or otherwise.
- 1.9 The Service Provider shall be free to take up any other assignment, which is not inconsistent with the proper discharge of its obligations under this Agreement. Further, the Company shall be at liberty to engage with any other person/party for availing the similar type of services as being provided by the Service Provider under this Agreement to the Company.

Sachin S.



Page 3 of 14

- 1.10 It is mutually agreed between the Parties that invoices raised by Service Provider under terms and conditions of this agreement shall in aggregate be for minimum amount as prescribed under Annexure B of this Agreement subject to the condition that the Service Provider shall, during the duration of this Agreement, collect the minimum quantity as prescribed in Annexure A-1, complete requisite recycle process and provide certificate to this effect to the Company in line with formalities and time as prescribed under PWM or any Order / notification issued by CPCB or State PCBs.
- 1.11 In case Service Provider fails to collect and recycle minimum quantity as prescribed herein in this Agreement during the validity of this Agreement, then the Service Provider shall be liable to pay a penalty calculated @ Rs. 0.05 per kg of the shortfall in the quantity not collected and recycled. The Company shall be entitled to deduct the amount of penalty so determined due to shortfall from the amount payable to the Service Provider.
- 1.12 The Service Provider shall have the sole control of the manner and means of performing and carrying out the Services and it shall complete the same according to its own means and methods of work. Correspondingly, it shall direct and supervise the performance of its assigned personnel either personally or through its designated supervisor(s).
- 1.13 Neither this Agreement nor any rights, duties or obligations hereunder shall be assigned or transferred by either Party without the prior written consent of the other. For the avoidance of doubt, it is expressly agreed that Company shall be entitled to sub-contract the performance of some of the Services to any of its Affiliates / third Party undertaking the same or similar services as those undertaken by Service Provider hereunder.
- 1.14 Service Provider shall at all times cooperate with the Company in the event of any audit carried out by any appropriate Authority under the said Rules or otherwise and provide reports/letters without delay w.r.t. to the services when called upon by the Company.
- 1.15 Service Provider shall maintain proper records relating to the activity/services carried out by it under this Agreement. The Service Provider shall provide access of its records to the representative / auditor of the Company.
- 2. PAYMENT**
- 2.1 Service Provider shall invoice Company, State / UT wise, its Service Provider Fee as specified in Annexure B.
- 2.2 The Service Provider shall provide the services to the Company against issuance of valid tax invoice as per provisions of Goods and Service Tax ('GST') or any other applicable taxes imposed by law that may be required by the parties to claim the credit of GST or such other taxes.
- 2.3 Except as otherwise provided herein, all invoices shall be payable by Company within 30 (Thirty) days from the receipt of an undisputed invoice from Service Provider.
- 2.4 Service Provider shall maintain accurate accounting records of all costs and expenses and shall permit the Company to have access at all reasonable times to all records, account books, vouchers and invoices relating to such costs and expenses. Service Provider shall provide any supporting detail reasonably requested by Company's auditors as well as any independent auditors used by the Company.



### 3. CONFIDENTIALITY

- 3.1 As used herein, the term "Confidential Information" shall include: (a) any plans and objectives, any scientific or technical data, pricing, information, samples, design, process, procedure, formulae and results from the Services; (b) any improvement disclosed by the disclosing party that is commercially valuable to the disclosing party or its affiliates, subsidiaries or related companies and; (c) any information disclosed by the Company that is proprietary in nature.
- 3.2 Confidential Information is and shall remain the property of disclosing party and receiving party's obligations of confidentiality and non-use shall survive the termination of this Agreement for a period of 3 (three) years. Upon completion or termination of the performance of Services hereunder, the receiving party agrees to deliver to disclosing party all tangible forms of Confidential Information.
- 3.3 The Service Provider shall keep and preserve all the data that shall be generated while providing service to the Company along with the back-up documents for a period of 3 years after the expiry/termination of this Agreement.
- 3.4 Regarding the processing of data pursuant to this Agreement, the Service Provider shall act only on instructions in writing from the Company, and Service Provider shall take all reasonable steps to ensure that appropriate technical and organizational measures are taken against unauthorized access to or unlawful processing of data and against accidental or loss or destruction of or damage to data.
- 3.5 Without the prior written consent of the Company, the Service Provider will not use or permit the use of Company's name or any of its brand names, trademarks, trade names or logos in any form of publication, advertising or publicity release.
- 3.6 Notwithstanding anything contained in this Agreement, the Company shall be at liberty to use the Service Provider's name or any of its brand names, trademarks, trade names or logos in any form of publication, advertising or publicity release in relation to this Agreement.
- 3.7 Prior to the execution of this Agreement, the Parties hereto have entered into a Non-Disclosure Agreement dated 10.07.2019, which shall run concurrently with this Agreement.

### 4. WARRANTY AND INDEMNIFICATION

- 4.1 Service Provider warrants that: (a) it has all necessary power and authority to enter into this Agreement; (b) this Agreement and performance hereunder does not and will not violate the terms of any other contract, covenant or agreement between either Party and any third Party now existing or hereinafter entered into;
- 4.2 Service Provider agrees to indemnify and hold the Company, its employees, agents and representatives, harmless against any claims, demands, cause of action, losses and damages (including punitive), or the loss of or damage to property arising out of Service Provider's willful conduct or negligence while providing Services under this Agreement.
- 4.3 The Company shall not assume any liability for the actions or omissions of the other Party except as stated in this Agreement.
- 4.4 Service Provider shall comply with all applicable laws, rules, and regulations in force relating to or pertaining to the due and proper performance of their duties and obligations under this Agreement.

Sachin S...



*[Handwritten signature]*

5. CODE OF CONDUCT

The Service Provider hereby agrees to strictly adhere to and do the following obligations:-

- 5.1 To provide the Services in a professional, timely and efficient manner, to the highest professional standards and shall follow the best in class protocols, technical standard and processes and shall apply due care, skill and diligence in the performance of its duties and obligations under this Agreement required or reasonably expected of persons practicing best industry practice when engaged in the provision of services of the size, type, scope and complexity contemplated by this Agreement;
- 5.2 To act in good faith and shall not engage in any conduct or do any act which is contrary to the spirit of this Agreement or prejudicial to the business and the commercial interests of the Company;
- 5.3 To comply with all written instructions and requests of the Company in the provision of the Services, and the performance of its duties and obligations under this Agreement;
- 5.4 To comply with all Applicable Laws and regulations, rules, codes of conduct and guidelines applicable in India with respect to performance of the Services and shall abide by the rules and regulation of the Company which are in force for the time being and/or which may be framed from time to time;
- 5.5 Not engage in any commissioning of any unethical practices including without limitation making any payments or transfers of value which have the purpose or effect of public or commercial bribery or acceptance of or acquiescence in extortion, kickbacks, or other unlawful or improper means of obtaining business;
- 5.6 To communicate to the management of the Company, of any criminal cases or regulatory proceeding against it or any of its associates;
- 5.7 In carrying out its responsibilities under the Agreement and any other activities on behalf of or in connection with the Company, it (i) will not pay, offer or promise to pay, or authorize the payment, directly or indirectly, of anything of value to any person or firm employed by or acting for or on behalf of any government, government official or employee or any political party or candidate for political office, for the purpose of inducing or rewarding any favorable action in any matter; (ii) will not pay, offer or promise to pay anything of value to any employee, agent, consultant, or representative of any customer or supplier or potential customer or supplier of the Company to secure an undue advantage; and (iii) and will not engage a third party to make such payments;
- 5.8 It shall comply with all the anti-corruption and anti-money laundering laws as may be applicable on it from time to time, including the Prevention of Corruption Act, 1988 and the Prevention of Money Laundering Act, 2002 ("Anti-Corruption Laws") and ALLSEC agrees that it shall not engage in any corrupt activities.

6. TERM & TERMINATION

- 6.1 This Agreement shall be effective from 15<sup>th</sup> December, 2020 and shall remain valid for a period of 12 months, subject to earlier termination as per provisions of this Agreement and may be extendable for such periods upon such terms and conditions as may be mutually agreed and reduced in writing.



*[Handwritten Signature]*

- 6.2 Parties shall have the right to terminate this Agreement, without assigning any reason, by giving a prior notice of 30 days (thirty days), thereof, in writing, if the other Party breaches any of the terms and conditions of this Agreement and the same is not cured within 30 days of giving a notice for curing the breach.
- 6.3 This Agreement can be renewed for further period only through a written Agreement in this behalf on mutually agreed terms and conditions in writing.

## 7. COMPLIANCE OF LAWS

- 7.1 Service Provider shall comply with the provisions of all the Statutory Laws, including but not limited to, Workmen Compensation Act, The Employees State Insurance Act, Child Labour Act, the Employees Provident Fund & Family Pension Act and all other statutory obligations.
- 7.2 Service Provider shall obtain all necessary registration, licenses from all concerned Govt. Agencies.
- 7.3 Service Provider shall maintain and make it available to the Company all statutory records in compliance of relevant Acts and statutes of the central or state government.

## 8. DISPUTE RESOLUTION

Any dispute or difference or claim arising out of or in relation to this Agreement including the construction, validity, performance or breach thereof which the Parties cannot settle by mutual agreement shall be settled by the Courts having the exclusive jurisdiction of Delhi, irrespective of where the cause of action arose.

## 9. GENERAL PROVISIONS

### 9.1 Entire Agreement

This Agreement sets forth the full and complete understanding of the Parties as of the date first above stated, and it supersedes any and all agreements and representations between the parties made or dated prior to the date of this Agreement with respect to Service Provider providing these Services to Company.

### 9.2 Notices

All notices pertaining to this Agreement shall be in writing, and shall be deemed to have been duly given if hand delivered or mailed by certified or registered mail, postage prepaid, and if addressed to the party at the address shown as the signature line hereof or if addressed to such other address as may be furnished in writing by either party.

### 9.3 Assignment

This Agreement is personal in nature and cannot be assigned by Service Provider without the prior written consent of Company. Assignment of this Agreement shall not relieve the assignor until this Agreement shall have been assumed by the assignee. When duly assigned in accordance with the foregoing, this Agreement shall be binding upon and shall inure to the benefit of the assignee.

### 9.4 Waiver

Sachin S



*[Handwritten signature]*

No provision, requirement or breach of this Agreement may be waived by either party except in writing.

9.5 Captions

The captions used herein are inserted only as a matter of convenience and for reference and in no way define, limit, or describe the scope of the intent of any Section or Paragraph hereof.

9.6 Severability

The failure of either party at any time or times to require performance of any provisions hereof shall in no manner affect its right at a later time to enforce such provision. In the event that any provision of this Agreement or part thereof is determined to be illegal or otherwise unenforceable by a court of law, such provision or part thereof shall be (a) modified to the minimum extent necessary to render such provision enforceable and preserve the parties' intent, or (b) severed; if necessary, and in each case the balance of the Agreement shall continue in full force and effect.

9.7 Construction

This Agreement shall not be construed against the party preparing it but shall be construed as if both Parties jointly prepared this Agreement, and any uncertainty and ambiguity shall not be interpreted against any one party.

9.8 Relationship

This Agreement is entered between the Parties hereto on Principa-to-Principa basis no Employer-Employee relationship shall be construed between them.

IN WITNESS WHEREOF, the Parties herein have hereunto set their hands as of the day and year aforesaid:

For VAMON BEVERAGES LTD.

For GEM ENVIRO MANAGEMENT PVT. LTD.

Name: *Shahad Garg*  
Designation: Sr. Vice President  
(Procurement and Logistics)

*Sachin Sharma*  
Name: Sachin Sharma  
Designation: Director



Witness:

1.

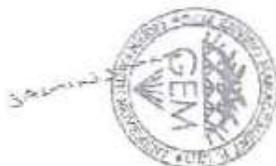
(NAME, FATHER'S NAME AND ADDRESS)

2.

(NAME, FATHER'S NAME AND ADDRESS)

Annexure A  
Scope of Work

1. Ensure collection and recycling of 59,800 MTs or more of PET / TETRA waste (as per the quantity required by Company as required under PWM / CPCB orders or notifications issued from time to time) for Company by setting up of adequate infrastructure (in terms of Collection centers, Collection Points, etc.).
2. Implementation of PWM requirements and its amendments for the Company for its all plants located at various States/UTs in India.
3. EPR certificate for collection and recycling for 59,800 MT and more of PET / TETRA waste as per the requirements.
4. Collection / Recycling data per Company / Central Pollution Board requirements.
5. Make quarterly submission of collection documents with endorsement of the concerned Urban Local Body (ULB) / State Pollution Control Board (SPCB) / Pollution Control Board (PCB) to the Company / Central Pollution Control Board (CPCB).
6. Fulfillment of EPR requirements of Company as per PWM requirements and as amended upto date.
7. EPR Consultancy as per Company requirements, including but not limited to, attending on behalf of the Company the offices of Central/State Pollution Control Board for liaison purposes, clarifying objections, obtaining renewal / registration with CPCB / SPCB, preparing replies & representations.
7. Provide MIS reports on the Plastics quantities collected / recycled to Company every month as per the format provided by Company.
8. Assist in filing of returns as per PWM, providing data for such returns along with back-up materials as per the requirements of the Company.
9. Shall provide quarterly submission of the data/documents/invoices along with the certificates from the recycler or CA audit certificate to the Company within 30 days of completion of relevant quarter. Quarter here means Jan - Mar, Apr - Jun, July - Sep, Oct - Dec.
10. Shall provide quarterly progress report to be submitted to the Company / Central Pollution Control Board (CPCB).
11. Awareness and PR activities wherever required.
12. Any other compliance to be provided to the Central Pollution Control Board (CPCB) / State Pollution Control Board (SPCB) as suggested by authorities in due course of time in relation to the PWM rules or associated activities.



**ANNEXURE- A1**  
**Role and responsibility of Service provider**

**A. Deliverables**

The following deliverables shall be provided by the Service Provider:

**1. Implementation of Plastic Waste Management Rules 2016 as amended in 2018 (PWM) and as amended from time to time**

SERVICE PROVIDER through collection and recycling of PET / TETRA shall ensure that Company is able to fulfill its EPR responsibilities as per the PWM and its subsequent amendments and/or the extant law on plastic waste management including but not limited to any order / notifications issued by CPCB or State PCB. The Collection of PET / TETRA shall be Brand Agnostic.

**2. EPR certificate for collecting and recycling**

Every month SERVICE PROVIDER will provide certificate to Company stating that XX qty PET / TETRA has been collected and sent to the recycler (registered with the appropriate Pollution Control Board) by SERVICE PROVIDER on behalf of Company all over India. The recycling number shall be audited by Company funded independent auditors to ensure authenticity, and SERVICE PROVIDER and would facilitate the audit process.

The frequency of certificate shall be monthly.

It shall be the sole responsibility of SERVICE PROVIDER to ensure that the plastic waste is sent only to authorized recyclers.

**3. Collection/Recycling data as per Company/ Pollution Board requirement.**

SERVICE PROVIDER shall provide data in following format to Company on/before 15<sup>th</sup> of each month:-

Month	PET / TETRA collected on behalf of Company	Cumulative Collection

However, the above format is provisional format and can be changed on the request of Company.

**4. Fulfillment of EPR requirement of Company as per PWM**

Any EPR requirement of Company which is present in the PWM as amended shall also be fulfilled by SERVICE PROVIDER. SERVICE PROVIDER will ensure that all its operations comply with applicable laws, including but not limited to environmental, health, safety and labour.

**5. EPR service as per Company requirements**

SERVICE PROVIDER shall make best endeavours to resolve any EPR related queries in Company.



6. Representing Company among government agencies (State PCB / Environmental Ministry) or any other government authority as and when required

Representing the Company among government agencies (State PCB / Environmental Ministry) or any other government authority as and when required with minimum 72 hrs notice at its own cost in different states/UTs and the same shall be only at the request of Company.

B. Infrastructure to be set up by SERVICE PROVIDER

SERVICE PROVIDER shall set up following infrastructure:

The SERVICE PROVIDER has established at least one collection centers in each State / UTs across India excluding J & K and North East States but including State of Assam.

Service Provider agrees to establish further collection centers as may be required under the PWM or Rules at its cost for collection of minimum quantity of PET / TETRA for the Company for fulfillment of its EPR as required under PWM as amended upto date or any order / notification issued by CPCB / State PCB in this behalf.

All the Collection Centers already established or to be established will have following functions, infrastructure and manpower at all times:

Functions	Collection, Segregation, bailing, Crushing
Infrastructure	Balers, Weighing Scale
Manpower	Atleast 3 workers per center

The SERVICE PROVIDER shall ensure that:

- a. It shall maintain hygiene / safety standards at its collection centers.
- b. Ensure that it shall not contravene the provisions the laws pertaining to prevention of child labour at collection centers.
- c. Comply with all the provisions of the environmental laws and the other laws applicable to its business operations.

C. Collection centers shall procure/collect PET/ TETRA from the following:

- a. Rag-Pickers
- b. Small Strap Dealers
- c. Direct Collection from institutions (Hotels, Banquet Halls, etc.)
- d. Other Collection centers run by the municipal bodies, NGO's Etc.

D. SERVICE PROVIDER shall provide addresses and locations of the collection centers to Company at its request.

E. The entire PET collected at the collection centers shall be sent to Recyclers' recycling plants for recycling to form Recycled Polyester Staple Fiber.

The entire TETRA collected at the collection centers shall be sent to Recyclers' recycling plants for recycling.

F. SERVICE PROVIDER shall provide State / UT wise data in the following format to Company on/ before 15<sup>th</sup> of every month for each collection center-

Month	Collection Centre	PET / TETRA Collected on behalf of Varun Beverages Ltd.	Cumulative Collection (YTD)
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*[Handwritten signature]*

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G. The minimum collection target under this Agreement shall be as under:

QUARTER	MINIMUM COLLECTION (MT)
Jan 21 – Mar 21	10,000
Apr 21 – Jun 21	20,000
July 21 – Sep 21	15,000
Oct 21 – Dec 21	14,800
<b>TOTAL</b>	<b>59,800</b>

H. GEM shall organize following activities across all States (excluding J&K) and UTs across the India over the period of 12 months starting from effective date of this Agreement for spreading among general masses about Plastic collection / recycling and strengthening of present collection chain:

Number	As per mutual discussion between the Parties over a period of 12 months from effective date of this Agreement.
States	Minimum 1(One) each in all the States (excluding J&K) and UTs over a period of 12 months.
Type of activity	It can be basic rag-picker training / welfare activity and awareness programs.
Distribution of Awareness material	Distribution of pamphlets Placing of posters at appropriate places Organising awareness programmes at Schools, RWA's, Mals, etc.  The locations and the quantities of posters/banners shall be decided by SERVICE PROVIDER.

Any awareness activity beyond what is mentioned above shall be invoiced on actual cost basis by SERVICE PROVIDER.

I. SERVICE PROVIDER shall set up Hand Operated RVM / RVM's, in addition to collection centers as mentioned above, in at least ten States as mutually decided between the Parties.

In addition there shall be collection vans for collection of PET bottles from all of these collection Points.

J. SERVICE PROVIDER shall also make best efforts for spreading awareness of PET recycling and sustainability among masses of all the States as mentioned above. The awareness tools shall be:

- Volunteers (Employed by SERVICE PROVIDER) stationed on collection points.
- Posters/banners placed at various locations of the city.
- Distribution of Pamphlets.



*[Handwritten Signature]*

The locations and the quantities of boxes/banners shall be decided by SERVICE PROVIDER.

**K. MIS/Reporting**

The following reports shall be provided to Company before 15<sup>th</sup> of every month:-

1. Total Collection/Recycling Data State / UTs wise

Month	PET / TETRA collected on behalf of Company	Cumulative collection

2. Collection Center wise collection/Recycling data

Month	Collection Center	PET / TETRA collected on behalf of Company	Cumulative collection

The SERVICE PROVIDER agrees that formats shall be changed as when Company requires to do so.

**L. COMPLIANCE REPORT**

The Service Provider shall within 30 days from the end of each quarter provide to the Company a Compliance Report duly stating that it has collected and sent to the recycler (registered with the appropriate Pollution Control Board) on behalf of Company the requisite quantity as stated in the EPR submitted by it with the various State Pollution Control Boards (all over India) and that the Company has duly complied with all the applicable provisions of the Plastic Waste Management Rules, 2016.

The Service Provider agrees that there have been delays in submitting compliance report by the Service Provider to the Company for the 2019-2020. It is, therefore, mutually agreed between the Parties that in case there is no improvement in timely submission of compliance reports by the Service Provider till 31<sup>st</sup> January 2021, then the Company will be free to impose penalty on the Service Provider at a rate mutually agreed by both the Parties in writing.





क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा 458

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर  
ई-मेल : rogreaternoida@uppcb.com, फोन/फैक्स: 0120.2321024

सन्दर्भ संख्या : 1444 / NHT-38 / 2021

दिनांक : 22/02/21

नोटिस

## Annexure-R3/26

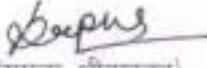
मेसर्स वरूण बेवरेजेज लि० (यूनिट-2),  
प्लॉट नं०-2ई, उद्योग केन्द्र, इकोटेक-3,  
ग्रेटर नोएडा, गौतमबुद्धनगर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 89/2020 सुशील भट्ट बनाम मून बेवरेजेज लि० एवं अन्य में पारित आदेश दिनांक 02.12.2020 के अनुपालन के सम्बन्ध में।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० नं० 89/2020 सुशील भट्ट बनाम मून बेवरेजेज लि० एवं अन्य में दिनांक 02.12.2020 को पारित आदेश में आपके उद्योग से सम्बन्धित बिन्दुओं पर अनुपालन हेतु इस कार्यालय के पत्र सं० 1236/एनजीसी-38/2020 दिनांक 21.12.2020 द्वारा नोटिस प्रेषित किया गया था, जिसका प्रतिउत्तर आप द्वारा दिनांक 12.01.2021 को इस कार्यालय में प्राप्त कराया गया है। प्राप्त प्रतिउत्तर के अनुसार उद्योग को वर्तमान में भूजल दोहन हेतु केन्द्रीय भूमि जल प्राधिकरण/उ०प्र० भूमि जल विभाग से अनुमति प्राप्त नहीं है तथा उद्योग में जल की आपूर्ति भूजल दोहन द्वारा की जा रही है।

तत्काल में आपको निर्देशित किया जाता है कि आप द्वारा बिना अनुमति के किये जा रहे भूजल दोहन को तत्काल बंद कर अनुपालन आख्या इस कार्यालय को प्राप्त कराना सुनिश्चित करें।

अतः वर्यों न उद्योग को विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही आरम्भ कर दी जाये, जिसका उत्तरदायित्व स्वयं उद्योग के उत्तरदायी पदाधिकारियों का होगा।

  
(सपना श्रीवास्तव)  
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी, गौतमबुद्धनगर।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
3. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. क्षेत्रीय निदेशक, केन्द्रीय भूमि जल प्राधिकरण, लखनऊ।
5. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी





# VARUN BEVERAGES LIMITED



PLOT No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date: 13.03.2021

To

The Regional Officer,  
UPPCB, A-1, 1<sup>st</sup> Floor,  
Commercial Complex, Beta 2,  
Greater Noida (UP)

**Subject : Compliance to Order dated 02.12.2020 by Hon'ble NGT, New Delhi in case no. 69/2020 (Sushil Bhatt vs. Moon Beverages & Ors.)**

**Ref. No. : Notice no. 1444/NGT-38/2021 dated 22.02.2021 received on 09.03.2021  
: Our earlier letter dated 11.01.2021**

Dear Sir / Madam,

We are in receipt of above-mentioned notice dated 22.02.2021 which was received by us on 09.03.2021 vide which we have been directed to stop extraction of ground water in absence of NOC and submit compliance thereof and to show cause as to why proceedings to impose purported Environment Compensation should not be initiated against the industry.

We are highly surprised and aggrieved to receive the aforesaid notice dated 22.02.2021 and we deny the allegations at the outset. Before replying the same we would like to bring to your kind notice very significant facts, circumstances and legal position pertaining to aforesaid subject matter, which if not considered at this stage would bring grave injustice, irreparable losses (monetary as well as the Goodwill of the Company) besides interrupting the business of the Company. A notice was served upon the company on 22.12.2020 wherein three issues were raised pursuant to the order of Hon'ble National Green Tribunal, New Delhi (NGT) dated 02.12.2020 in a matter (case no. 69/2020) seemingly filed before Hon'ble NGT on the complaint of one Mr. Sushil Bhatt. The same was appropriately replied vide our letter dated 11.01.2021 and two issues were closed as complied, whereas the issue pertaining to "renewal of NOC for extracting ground water" was not closed despite of providing satisfactory explanation along with supporting documents.

It is understood that the date of hearing before Hon'ble NGT was on 25.02.2021 and the fact that notice under reply was issued on 22/02/2021 by your good office leaves us with a conclusion that Hon'ble NGT was not fairly updated on the facts, notification and legal proposition related to the matter. We strongly believe that we have complied with all the applicable Rules and Regulations in this regard and should not be panelised for no fault from our side.

In this regard, it is pertinent to pay attention to the Public Notice dated 15.10.2019 issued by Central Ground Water Authority, which is also prominently displayed on the website of CGWA which clearly states as under:-

**Quote:-**

*".....No Objection Certificate ( NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 31..03.2020"*

*"All the users drawing ground water without a valid NOC from CGWA are directed to submit their applications for NOC online through NOCAP portal of CGWA by or before the said date. Industrial, Infrastructure and Mining projects withdrawing ground water without a valid NOC or failing to apply for NOC by or before the said date shall be liable to pay Fine as well as Environmental Compensation/Damages to be decided by Hon'ble NGT, New Delhi as per Law."*

**Unquote:-**

A bare perusal of aforesaid Public Notice issued by CGWA clearly allows those Company/Industry which has already applied for NOC on or before 31.03.2020 and shall not be liable for any Environmental Compensation/Damages. It is pertinent to mention that our Company already had NOC for extracting ground water vide NOC no. CGWA/ NOC/ IND/ ORIG/ 2018/ 3042 dated 31.01.2018, which was valid upto 02.01.2020. Renewal application of said NOC was applied with CGWA on 19.11.2019 as per then applicable Regulations. In view of aforesaid facts and Public Notice dated 15.10.2019, no coercive action more so direction of stoppage of ground water extraction is warranted and also not legally tenable against the Company. A copy of public notice dated 15.10.2019, NOC dated 21.01.2018 and renewal application dated 19.11.2020 is attached and marked as **Annexure 'A', 'B' and 'C'** respectively.

Furthermore, as per **Rule 15(2) of the Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020**. Rule 15(2) provides that application for issuance of NOC shall be disposed of within 30 days of receipt of such application otherwise it shall be deemed to be issued.

• A copy of relevant extract of Rule 15 is attached and marked as **Annexure 'D'**.

It is also important to refer to a document uploaded by Ground Water Department (Govt. of Uttar Pradesh) wherein it has mentioned that issuance of NOC for existing well is allowed in every block (attached as **Annexure 'E'**). In this behalf, the Director State Ground Water Department vide its letter dated 25.02.2021 has intimated all the District Collectors to dispose off the renewal application within 30 days from receipt of such application. A copy of said letter dated 25.02.2021 is attached and marked as **Annexure 'F'**.

We would humbly request you to apprise the Hon'ble NGT about the said facts in the interest of Principles of Natural Justice.

We also take liberty to reply to said notice dated 22.02.2021 as under, without prejudice to our rights and contentions:-

1. M/s Varun Beverages Limited is a listed public limited company having its registered office at F-2/7, Okhla Industrial Area, New Delhi – 110020 (The Company). The Company is a licensed franchisee of PepsiCo India Holdings Pvt. Limited and is engaged in manufacture of non-alcoholic beverages, juices, packaged drinking water under 'PepsiCo' brand. The Company owns 32 manufacturing units located in 34 States / UTs in India. The Company is a law abiding Corporate and takes all possible steps for compliance of all applicable Laws/Rules.
2. Vide Public notice dated 15.10.2019, CGWA has informed to all existing ground water users including industrial, infrastructure and mining projects that due date for submission of applications for grant of 'No Objection Certificate' (NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 21.03.2020. Further, it was also directed to submit applications for NOC online through NOCAP portal by or before due date. It was further stated that Industries, Infrastructure and Mining projects withdrawing ground without valid NOC or failing to apply for NOC by or before said due date shall be liable to pay Fine as well as Environment Compensation / Damages.

That we already had obtained a NOC issued by CGWA bearing no. CGWA/NOC/IND/ORIG/2018/3042 dated 31.01.2018 which was valid upto 02.01.2020. A renewal application was applied on 19.11.2019 through CGWA online portal followed by our reminders dated 31.07.2020 (**Annexure 'G'**). While said renewal application was pending, CGWA posted on its website that UP Government has started its online portal for issue of Ground water NOC and hence CGWA NOCAP Portal has stopped processing of existing applications, as well as fresh and renewal applications for Projects in UP and advised all Project Proponents of UP to visit upgwdonline.in. A screenshot of CGWA portal is annexed and attached as '**Annexure 'H'**'.

In view of above advisory posted on CGWA portal, as soon as UPGWD website was operational/activated, we submitted an application on the portal of State of UP on 09.01.2021 (**Annexure 'I'**) for issue of Registration of Groundwater Well and renewal of NOC for ground water extraction for existing Industrial project followed by our letter dated 25.02.2021 (**Annexure 'J'**)

The details of NOC obtained and steps taken for obtaining Registration / NOC from CGWA / UP Ground Water Department is summarised in tabular form as under for ready reference:-

**Detail of NOC obtained from CGWA:**

NOC No.	Date of NOC	NOC Validity Period	Renewal Applied on
CGWA/NOC/IND/ORIG/2018/3042	31-Jan-2018	03-Jan-2018 to 02-01-2020	19-Nov-2019

**Detail of Registration / NOC applied to UPGWD:**

Bore Well No.	Registration Application No.	Registration Applied on	Registration approval date	NOC application Number / date
Bore Well No. 1	GTBN0121RIN0045	09-01-2021	02-03-2021	GTBN0121NIN0067 / 09-01-2021
Bore Well No. 2	GTBN0121RIN0050	19-01-2021	02-03-2021	GTBN0221NIN0122 / 19-01-2021
Bore Well No. 3	GTBN0121RIN0051	19-01-2021	02-03-2021	GTBN0221NIN0123 / 19-01-2021

- From the above table, it is apparent that we have already obtained registration (Annexure 'K') of our ground water wells from UPGWD and our application for renewal of NOC for ground water extraction is pending with the UPGWD.

As mentioned above, as per Rule 15(2) of the Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020 application for issuance of NOC shall be disposed of within 30 days of receipt of such application otherwise it shall be deemed to be issued.

3. From the above submissions, it is apparent that we have already had a NOC from CGWA and it is because of change in approving authority that we had to apply again before UPGWD where our application is pending, however, now it is deemed to be issued by operation of law itself.

In view of above submissions, your goodself will be satisfied that there is no non-compliance at our end and we are operating well within the legislative framework. In the circumstances, we cannot be asked to stop extraction of ground water and request to reconsider your decision.

It is, therefore, requested to apprise the above facts to the Hon'ble NGT in the above mentioned pending matter. It is also requested to drop all proceedings as mentioned in above-mentioned notice under reply and in case the department is not satisfied, grant us an

opportunity to present our case in person. We shall be glad to clarify all queries in this regard.

Thanking you.

Yours truly,

For Varun Beverages Limited, Greater Noida (Ecotech-III):

  
**Authorised Signatory**

Encl:- Annexures as marked below:

- A. Public notice dated 15.10.2019
- B. NOC dated 21.01.2018 granted to Varun Beverages Ltd.
- C. Renewal application dated 19.11.2019
- D. Relevant extract of Rule 15 of the UP Ground Water (M&R) Rules, 2020
- E. Document uploaded by UP Ground Water Department on its portal
- F. Letter dated 25.02.2021 by Director State Ground Water Department
- G. Reminders dated 31.07.2020
- H. Screenshot of CGWA portal
- I. Application for registration of borewell filed on the portal of State of UP on 09.01.2021
- J. Letter dated 25.02.2021
- K. Registration of bore well from UPGWD

Copy to:-

1. Chairman, Uttar Pradesh Pollution Control Board, Lucknow (UP)
2. District Magistrate, Gautam Budh Nagar (UP)
3. Member Secretary, Central pollution Control Board, New Delhi
4. Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow (UP)
5. Regional Director, CGWA, Lucknow (UP)
6. Chief Executive Officer, Vrat-1, Uttar Pradesh Pollution Control Board, Lucknow (UP)

**GOVERNMENT OF INDIA**  
**MINISTRY OF JAL SHAKTHI**  
**DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION**  
**CENTRAL GROUND WATER AUTHORITY**  
**[Constituted under section 3(3) of Environment (Protection) Act, 1986]**

No. 26-1/CGWA/PN/2018

Dated 15.10.2019

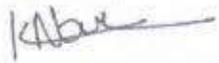
**PUBLIC NOTICE**

**SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.**

Without prejudice to the directions of Hon'ble NGT, New Delhi under its Judgment/orders dated 11.09.2019 under OA No. 176/2015 and the outcome of the pending matters in Hon'ble NGT, New Delhi, the due date for submission of applications for grant of 'No Objection Certificate' (NOC) for Ground Water withdrawal through NOCAP portal of CGWA is hereby extended upto 31.03.2020.

All the users drawing ground water without a valid NOC from CGWA are directed to submit their applications for NOC online through NOCAP portal of CGWA by or before the said date. Industrial, Infrastructure and Mining projects withdrawing ground water without a valid NOC or failing to apply for NOC by or before the said date shall be liable to pay Fine as well as Environmental Compensation/Damages to be decided by Hon'ble NGT, New Delhi as per Law.

The detailed directions, existing guidelines etc., are available on the web link: [www.cgwa-noc.gov.in/Landing Page/Ground Water .htm / cgwb.gov.in](http://www.cgwa-noc.gov.in/Landing Page/Ground Water .htm / cgwb.gov.in) .

  
**(K.C.NAIK)**  
**CHAIRMAN**  
**15.10.2019**



MEMBER SECRETARY

केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास एवं  
गंगा संरक्षण मंत्रालय  
भारत सरकार

File No: - 21-4/1261/UP/IND/2016 - 169

Central Ground Water Authority  
Ministry of Water Resources  
River Development & Ganga Rejuvenation  
Government of India

NOC No: - CGWA/NOC/IND/ORIG/2018/3042

Date:- 31 JAN 2018

To

M/s Varun Beverages Limited  
Plot No. 2E, Ecotech III, Udyog Kendra,  
Greater Noida, District Gautam Buddha Nagar,  
Uttar Pradesh - 201306

**Sub:- NOC for ground water withdrawal to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh - reg.**

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/08/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **1,163 cu.m/day** for 261 days (and not exceeding **3,03,543 cu.m/year**) of ground water, through existing three (3) tube wells only. The firm shall seal one existing tube well and convert the other existing tube well into piezometer. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction shall be undertaken accordingly on regular basis, atleast once in a month.
3. **M/s Varun Beverages Limited**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **6,08,000 cu.m/year**, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel: 011-26175362, 26175373, 26175379 Fax: 011-26175369

Website: www.cgwb.gov.in, www.mowr.gov.in

स्वच्छ सुरक्षित जल - सुन्दर सुशहल कल

/// TRUE COPY /// SAVE LIFE

5. The firm at its own cost shall install additional one (1) piezometer both the piezometers shall be fitted with digital water level recorder having telemetry system. The firm shall share user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored twice in a year during pre- monsoon and post- monsoon periods.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
15. This NOC is valid from 03/01/2018 till 02/01/2020.

  
Member Secretary

**Copy to:**

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh.
2. The District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/06/2017.
4. TS to the Chairman, Central Ground Water Authority, Shrami Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18.

/   
Member Secretary

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Beverages
(i) Name of Industry:	VARUN BEVERAGES LIMITED
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	PLOT NO. 2E, ECOTECH III
Address Line 2 :	UDYOG KENDRA, GREATER NOIDA-201306
Address Line 3 :	
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Village/Town:	Tusyana
Latitude:	
Longitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	M/S VARUN BEVERAGES LIMITED,
Address Line 2:	PLOT NO. 2E, ECOTECH III, UDYOG KENDRA,
Address Line 3:	GREATER NOIDA-201306, UTTAR PRADESH
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Pincode:	201306
Phone Number with Area Code:	
Mobile Number:	91-7379226688
Fax Number:	
E-Mail:	rohit.verma@rjcorp.in
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/ORIG/2018/3042
Date of Issuance:	03/01/2018
Validity (Start):	03/01/2018
Validity (End):	02/01/2020

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

Effluent / Sewerage discharge after treatment:	430.00	261	112230.00			430.00	112230.00
(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above							
			Existing (m3/day)		Additional availability (m3/day)		Total Use + Availability (m3/day)
Industrial Activity / Commercial Use			10.00		0.00		10.00
Domestic / Residential Use			0.00		0.00		0.00
Greenbelt development / Environment maintenance			8.00		0.00		8.00
Other Use / Flushing Req.			2.00		0.00		2.00
<b>Total</b>			<b>20.00</b>		<b>0.00</b>		<b>20.00</b>

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2010	55.00 / 254	15.00	30.00	13 / 261	Submersible Pump	7.50	Yes	Yes / -
2	Borewell / 2010	55.00 / 254	15.00	30.00	12 / 261	Submersible Pump	10.50	Yes	Yes / -
3	Borewell / 2014	75.00 / 254	15.00	60.00	7 / 261	Submersible Pump	10.50	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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Government of India  
Ministry of Jal Shakti  
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Central Ground Water Authority (CGWA)  
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**4. (a). Compliance to the Condition prescribed in the NOC**

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Photo attached
2	Domestic Water School Sanitation	Yes	Photo Attached
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Reports are attached
4	Maintenance of recharge structures	Yes	Photo Attached
5	Number of Pizometers as per NOC and Water Level Record	Yes	Records are attached
6	Number of Tubewells Borewales as per NOC	Yes	3 Nos.
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Photo Attached
8	Quantum of Groundwater as per NOC	Yes	303543 cub.m/year
9	Recharge through ponds	Yes	Photo Attached
10	Recycle and reuse of water	Yes	water balance attached
11	RWH and AR structures implemented	Yes	Photo attached
12	Submission of Compliance report to the Region	Yes	Copy Attached
13	Water conservation measures	Yes	Photo Attached
14	Water Security Plan of villages	Yes	Photo Attached
15	Well monitored around the plant premises	No	NA
16	Wells fitted with water meter and its Record	Yes	photo and record are attached

**(b). Compliance to the Condition prescribed in the NOC - Other**

SNo.	Conditions given in NOC	Status of Compliance
1	AS PER NOC	Compliance Filled as per NOC
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)	Reports are attached
6.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)	Reports are attached

**INDUSTRIAL USE- Self Declaration**

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
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I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete application will be summarily rejected.

**Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.**

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction Ref. No:- 111190001982

Bharat Kosh Transaction Date:- 01/11/2019

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

5. Hard copy of application required: Yes

**Attached Files:**

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

Government of India  
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4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	NOC.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH report	Rain Water Harvesting VBL-3.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	Air Consent	Air-2019.pdf
2	water consent	Water-2019.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	ETP	etp.pdf
2	Geo hydrological reports	CGWA proposal.pdf
3	Pond Recharge Proposal	Pond Recharge VBL ECOTECH-3.pdf
4	Pond Adaptation	Ponds adoption.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	PLANTATION	water sanitation.pdf
2	Domestic Water School Sanitation	1	WATER SANITATION	water sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Test Report	Pre and Post water test report 2018.pdf
4	Maintenance of recharge structures	1	BOREWELL	Borewell -1.pdf
		2	RWH	RWH.pdf
5	Number of Pizometers as per NOC and Water Level Record	1	PEIZOMETER	VBL Peizometer.pdf
6	Number of Tubewells Borewales as per NOC	1	BOREWELL	Borewell -1.pdf

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
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7	Pizometer fitted with AWLRs with telemetry as per NOC	1	PEIZOMETER	VBL Peizometer.pdf
8	Quantum of Groundwater as per NOC	1	Water Abstraction Data	Water Abstraction data.pdf
		2	WATER ABSTRACTION	water Conservation.pdf
9	Recharge through ponds	1	POND DETAILS -1	Pond Details-1.pdf
		2	POND DETAILS-3	Pond Details-2.pdf
		3	Pond Recharge	Pond Recharge VBL ECOTECH-3.pdf
10	Recycle and reuse of water	1	recycle and reuse	Water Distribution and Balance.pdf
11	RWH and AR structures implemented	1	RWH	RWH.pdf
		2	RWH Report	Rain Water Harvesting VBL-3.pdf
12	Submission of Compliance report to the Region	1	Compliance	SelfCompliance.pdf
13	Water conservation measures	1	WATER SANITATION	water sanitation.pdf
14	Water Security Plan of villages	1	Water Security	water sanitation.pdf
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	No Attachment Found!		

**11). Compliance to the Condition prescribed in the NOC - Other**

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	AS PER NOC	1	Compliance	Compliance Report submitted manually.pdf

**12). Bharat Kosh Reciept (Porcessing Fee):**

S.No	Attachment Name	File Name
1	FEE RECEIPT	BHARAT KOSH FEE.pdf

**13). Application with Signature and Seal:**

No Attachment Found!

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : RAJRATHORE

Submitted By User : RAJRATHORE

Submission Date : 19/11/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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उत्तर प्रदेश असाधारण गजट, 25 फरवरी, 2020

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IN pursuance of the provisions of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 158 /LXXVI-3-2020-10gw-2014, dated February 25, 2020

No. 158 /LXXVI-3-2020-10gw-2014 (Niyamavali)

Dated Lucknow February 25, 2020

IN exercise of the powers conferred by section 49 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) the Governor is pleased to make the following rules, namely: -

**THE UTTAR PRADESH GROUND WATER  
(MANAGEMENT AND REGULATION) RULES, 2020**

**CHAPTER - I**

**Preliminary**

1. (1) These rules may be called the Uttar Pradesh Ground Water (Management and Regulation) Rules, 2020. Short title, extent and commencement

(2) They shall come into force with effects from the date of their publication in the Gazette.

2. (1) In these rules, unless the context otherwise requires, - Definitions.

(a) "Act" means the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019)

(b) "Challan" means receipt of depositing fee or any amount, to be deposited in the Ground Water fund, created under section 48.;

(c) "Form" means a Form appended to these rules;

(d) "Section" means a section of the Act, unless specified.

(2) Words and expressions used but not defined in these rules, shall have the same meanings as respectively assigned to them in the Act.

**CHAPTER - II**

**Terms of office of members of Appropriate Authorities**

3. The terms of office of the members referred to in clause (c), (d) and (e) of sub-section 2 of section 3, clause (c), (d) and (e) of sub-section 2 of section 4, clause (c), (d) and (e) of sub-section 2 of section 5, clause (c), (d) and (e) of sub-section 2 of section 6 and clause (16), (17) and (18) of sub-section 2 of section 3 shall be three years. Terms of office of non-official members

4. The minimum qualification of the members referred to in rule 3 shall be as appended in 'appendix-A' to these rules. Minimum Qualification of non-official members

5. The meetings of the appropriate authorities shall be at such time as may be directed by the chairperson of an Authority, provided that the period from two consecutive meetings shall not exceed, - Meetings of the appropriate Authorities

(a) thirty days, in the case of Gram Panchayat Ground Water Sub Committee, Block Panchayat Ground Water Management Committee, Municipal Water Management Committee, District Ground Water Management Council.

(b) ninety days, in the case of State Ground Water Management and Regulatory Authority.

**CHAPTER - III**

**Registration of Wells in Notified and Non-notified areas**

**6. Procedure for application for registration of well, -**

(1) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified area or non-notified area before the date of coming into force of the Act, or any future Commercial or Industrial or Infrastructural or bulk user in Non-notified area shall make, in Form 1(A), an application referred to in sub-section (1) of section 10 or sub-section (1) of section 11 of Act, within a period of ninety days from the date of coming into force of the Act, to the District Ground Water Management Council; Procedure, time limits, format, fee and other provisions for the grant of registration of users in Notified and Non-notified areas.

## CHAPTER - IV

## Grant of Authorization/No-objection

13. (1) Any future or existing user, under sub clause (1) of rule 6, who does not have No Objection Certificate issued by Central Ground Water Authority or by Ground Water Department, Uttar Pradesh shall make, in Form 8(A), an application to the District Ground Water Management Council for issuance of grant of Authorization/No-objection certificate.

(2) Form 8(A) shall be downloaded free of cost from the online web portal [www.upgwdonline.in](http://www.upgwdonline.in).

(3) Such forms as are not duly filled or not enclosed with documents specified in Form 8(A) shall be liable to be rejected.

14. (1) Any existing Commercial or Industrial or Infrastructural or bulk user, who has sunk a well for extracting or using ground water in notified or non-notified area, and have valid No Objection Certificate issued by the Central Ground Water Authority or the Ground Water Department before the date of commencement of the Act, and desires to continue extraction of ground water, shall make an application in Form 8(B).

(2) A user, having pre-existing right of ground water, shall apply for renewal of No-objection after one year from the date of commencement of the Act or on the expiry of the validity of existing No-objection Certificate, whichever is earlier.

15 (1) On receipt of the application under rule, 13, if, the District Ground Water Management Council considers that the application is for issuance of grant of Authorization/ No-objection certificate under section 14, it may grant Authorization/ No-objection certificate in Form 8(C) to the user and if the concerned District Ground Water Management Council is not satisfied with the case, it shall refuse to issue certificate of grant of Authorization/ No-objection and shall intimate accordingly to the user in Form 8(D).

(2) Application as received above shall be disposed by District Council in accordance to the provisions of rules within thirty days of receiving of application, otherwise it shall deemed to be issued. In case it is found that the NOC issued as above in not in accordance to the provisions of Rule/ Act, State Ground Water Management and Regulatory Authority shall take appropriate action by fixing the responsibility of the person found guilty.

(3) Authorization/ No-objection certificate, issued under sub rule(1) shall be valid for a period of five years. In case of violation of any of the condition of the No objection certificate or change in ground water status of the area, State Ground Water Management and Regulatory Authority shall have the right to either cancel the NOC or impose restrictions as the Authority find appropriate.

(4) On receipt of the application under rule, 14, District Ground Water Management Council shall forward the application to Ground Water Department for technical comments. On recommendation of Ground Water Department, District Ground Water Management Council, may renew Authorization/ No-objection certificate in Form 8(E) for such period as may be recommended by Ground Water Department.

(5) Users, whose application for grant of Authorization/ No-objection have been rejected under sub rule (1), may prefer an appeal to State Ground Water Management and Regulatory Authority within thirty days from the date of receiving of the order.

(6) Any decision taken by the concerned District Ground Water Management Council, under this rule regarding grant or refusal of certificate of Authorization/No-objection Certificate shall be intimated to the user by registered post with due acknowledgement and electronically, within a period of thirty days from the date of the receipt of such application.

Provided that the user may receive the copy of the intimation by hand from the office of the concerned District Ground Water Management Council

Procedure, time limits, format, fee and other provisions, terms and conditions for the grant of Authorization/ No-objection certificate for users in Non-notified areas.

Procedure for renewal of No-objection Certificate.

Disposal of application for grant of Authorization/ No-objection certificate by District Ground Water Management Council



## GROUND WATER DEPARTMENT

(Namami Gange and Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

Welcome! to the Official Web Portal

In accordance to the Uttar Pradesh Ground Water Management & Regulation Act 2019, Uttar Pradesh Ground Water Department has developed this Web Portal through which user can avail the benefits of following services online.

उत्तर प्रदेश भूगर्भ जल प्रबंधन एवं विनियमन अधिनियम 2019 के आधार पर भूगर्भ जल विभाग, उ०प्र० द्वारा इस वेब पोर्टल को विकसित किया गया है जिसके माध्यम से उपयोक्ता निम्न ऑनलाइन सेवाओं का लाभ उठा सकते हैं:

Sl.No क्रम संख्या	Name of Services सेवाओं के नाम	Type of Users उपयोक्ता का प्रकार	
		Domestic/Agriculture User घरेलू/कृषि उपयोक्ता	Commercial/Industrial/Infrastructural/Bulk User वाणिज्यिक/औद्योगिक/अवसंरचनात्मक / सामूहिक उपयोक्ता
1.	Registration of Well कूप का पंजीकरण	Registration of Well Allowed in Every Block for Domestic and Agricultural Users घरेलू व कृषिकीय उपयोक्ताओं हेतु प्रत्येक ब्लॉक में कूप रजिस्ट्रीकरण हेतु अनुमति है	Registration of Well Allowed in Every Block for Commercial, Industrial, Infrastructural and Bulk User Those Who Have Authorization/NOC Certificate issued by Central Ground Water Authority or Ground Water Department Uttar Pradesh वाणिज्यिक, औद्योगिक, अवसंरचनात्मक तथा सामूहिक उपयोक्ताओं, जिनके पास केंद्रीय भूगर्भ जल प्राधिकरण अथवा भूगर्भ जल विभाग उत्तर प्रदेश द्वारा जारी अनापत्ति/प्राधिकार प्रमाण पत्र है, उन्हें प्रत्येक ब्लॉक में कूप के रजिस्ट्रीकरण हेतु अनुमति है।
2.	Issuance of NOC for Well कूप हेतु अनापत्ति प्रमाणपत्र का निर्गमन	Not Applicable for Domestic/Agriculture घरेलू/कृषि पर लागू नहीं	Proposed Well (Not Allowed in Notified Blocks) Existing Well (Allowed in Every Block) प्रस्तावित कूप (अधिसूचित ब्लॉक में अनुमति नहीं है) विद्यमान कूप (सभी ब्लॉक में अनुमति है)
3.	Grievance Redressal System शिकायत निवारण प्रणाली	Allowed for all Type of Users सभी प्रकार के उपयोक्ताओं हेतु अनुमति है	Allowed for all Type of Users सभी प्रकार के उपयोक्ताओं हेतु अनुमति है
4.	Registration of Drilling Agency वेधन अधिकरणों का पंजीकरण	Proposed Agency (Separate Registration for each District) Existing Agency (Separate Registration for each District) प्रस्तावित अधिकरण (प्रत्येक जनपद हेतु पृथक पंजीकरण) विद्यमान अधिकरण (प्रत्येक जनपद हेतु पृथक पंजीकरण)	

\* \* \* -tified Areas- Over Exploited Blocks, Critical Blocks and Stressed Urban Areas in terms of Ground Water

\* अधिसूचित क्षेत्र- भूगर्भ जल के संदर्भ में अति-दोहित, संकटमय और संकटाग्रस्त नगरीय क्षेत्र।

\* Non-Notified Areas- Areas, other than Notified Areas

\* नैर-अधिसूचित क्षेत्र - ऐसे क्षेत्र जो अधिसूचित क्षेत्र में नहीं आते हैं।

Along with this, citizens can also get the information related to Rain Water Harvesting, Recharge, Catchment, Conservation, Re-cycling & Re-use of Ground Water through this portal.

इसके साथ ही नागरिक इस पोर्टल के माध्यम से वर्षा जल संचयन, भूगर्भ जल के पुनर्भरण, जलग्रह, संरक्षण तथा पुनः उपयोग से संबंधित जानकारी प्राप्त कर सकते हैं।

प्रेषक,

निदेशक,

भूगर्भ जल विभाग/सदस्य सचिव,

राज्य भूगर्भ जल प्रबन्धन एवम् नियामक प्राधिकरण, उ०प्र०,

9वाँ तल, इन्दिरा भवन, लखनऊ।

सेवा में,

समस्त जिलाधिकारी/अध्यक्ष,

जिला भूगर्भ जल प्रबन्धन परिषद्,

उत्तर प्रदेश।

संख्या: 23 /यूपीराभूजप्रविप्रा.

लखनऊ: दिनांक: फरवरी 25, 2021

विषय: उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 के अन्तर्गत प्राप्त आवेदन पत्रों के निस्तारण हेतु आवश्यकतानुसार स्थलीय सत्यापन करने हेतु टास्क फोर्स के गठन एवं दिशा-निर्देश के सम्बन्ध में।

महोदय,

अवगत कराना है कि उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 प्रदेश में 02 अक्टूबर, 2019 से लागू किया गया है। यह भी अवगत कराना है कि उक्त अधिनियम के सापेक्ष प्राप्त आवेदन पत्रों के निस्तारण हेतु आन-लाइन वेब पोर्टल ([upgwdonline.in](http://upgwdonline.in)) भी विकसित किया है, जिसके संचालन के लिए आपके जनपद में उत्तर प्रदेश शासन नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3, के द्वारा लघु सिंचाई विभाग एवं भूगर्भ जल विभाग के अधिकारियों को नोडल अधिकारी नामित किया गया है। उक्त वेब-पोर्टल के माध्यम से प्राप्त आवेदन पत्रों के नियमानुसार निस्तारण हेतु कतिपय शर्तों यथा रेनवाटर हार्वेस्टिंग प्रणाली की स्थापना, इफ्लुमेन्ट प्लान्ट (Effluent treatment plant) (उद्योग हेतु), फ्लोमीटर, बोर की साइज, पम्प का प्रकार एवम् क्षमता इत्यादि की आवश्यकतानुसार स्थलीय सत्यापन हेतु आपके जनपद में निम्नानुसार सदस्यों की समिति/टास्क फोर्स का गठन किया जाता है:-

1. नामित नोडल अधिकारी।
2. सहायक अभियन्ता, लघु सिंचाई विभाग/भूगर्भ जल विभाग (यदि नोडल अधिकारी, लघु सिंचाई विभाग, उत्तर प्रदेश के नामित हैं तो भूगर्भ जल विभाग के अधिकारी सदस्य होंगे। यदि नोडल अधिकारी, भूगर्भ जल विभाग के नामित हैं तो लघु सिंचाई विभाग के अधिकारी सदस्य होंगे)।

3. अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।
4. उप आयुक्त, जिला उद्योग केन्द्र।
5. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।
6. सम्बन्धित विकास खण्ड अधिकारी आवश्यकतानुसार।

सूचनीय है कि उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 में निहित प्राविधानों के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु अनापत्ति निर्गमन एवम् पंजीयन सेवाएं जनहित गारण्टी अधिनियम से अच्छादित है। अतएव आवेदन पत्रों के प्राप्त होने से निस्तारण तक की अवधि के समस्त कार्य 30 दिवस के अन्दर किया जाना अनिवार्य है।

अतः जिला भूगर्भ जल प्रबन्धन परिषद् को प्राप्त होने वाले आवेदन पत्रों को निस्तारित किये जाने हेतु आवश्यक दिशा-निर्देश संलग्न कर आपको इस आशय के साथ प्रेषित है कि उपरोक्तानुसार टास्क फोर्स को निर्देशित करते हुए उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 के प्राविधानों के अन्तर्गत प्राप्त आवेदन पत्रों का समयबद्ध रूप से निस्तारण कराने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नकः—उपरोक्तानुसार।

भवदीय



(वी०के० उपाध्याय)

निदेशक भूगर्भ जल विभाग /

सदस्य सचिव

राज्य जल प्रबन्धन और नियामक

प्राधिकरण, उत्तर प्रदेश।

संख्या: /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रतिलिपि निजी सचिव, मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य भूगर्भ जल प्रबन्धन एवम् नियामक प्राधिकरण, उ०प्र० को सूचनार्थ प्रेषित है।
2. अनुसचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3, उत्तर प्रदेश शासन।
3. समस्त नोडल अधिकारी, वेब-पोर्टल।

(वी०के० उपाध्याय)

निदेशक भूगर्भ जल विभाग /

सदस्य सचिव

राज्य जल प्रबन्धन और नियामक

प्राधिकरण, उत्तर प्रदेश।



# VARUN BEVERAGES LIMITED



Plot No. - 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201305 (INDIA)  
Ph. 0120-3060514 Fax 0120-3060528

CIN : L74899DL1995PLC069539 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date: July 31<sup>st</sup> 2020,

To,  
The Regional Director  
Central Ground Water Board  
Northern Region Bhujal Bhavan  
Sector -B, Sitapur Road  
Ram Ram Bank Chauraha  
Lucknow- 226621 UP

**Subject: - Follow-Up Letter for the application for the Renewal of NOC having No- CGWA/ NOC/ IND/ORIG/2018-3042 applied on 19<sup>th</sup> November 2019 Varun Beverages Limited, Plot No-2E, Udyog Kendra, Ecotech-III, Greater Noida, G B Nagar Uttar Pradesh.**

Dear Sir,

With the reference of above we would like to bring this into your cognizance that we Varun Beverages Ltd. situated at Plot No-2E, Udyog Kendra, Ecotech-III, Greater Noida, G B Nagar Uttar Pradesh applied for renewal of NOC having CGWA/ NOC/ IND/ORIG/2018-3042 dated 03<sup>rd</sup> January 2018, Electronically(Online) on 19<sup>th</sup> November 2019. Subsequently we have submitted hard copy of the application in two sets to the designated office of CGWA Lucknow which was received on dated 26.11.2019. (Application form is attached for your ready reference with this letter).

We have submitted all the required document for the renewal of NOC as per the guidelines of CGWA and as a responsible organization we are also complying with all the norms and condition of the CGWA.

We would hereby request you to please issue the NOC for our application as soon as possible.

We would be highly obliged for your kind consideration and will assure you our cooperation all the time.

Thanking You

For Varun Beverages Ltd,

Authorized Signatory

Enclosure: 1. Copy of application for renewal of NOC dated 19.11.2019



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### WELCOME

arges is introduced \*\*\* All applications are hereby informed that henceforth no hard copies will be accepted by Regional

Project Proponents from Punjab State are informed that Punjab Government has started regulation of Ground Water, hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Punjab. For further information All Project Proponents of Punjab are advised to visit [www.punjab.gov.in](http://www.punjab.gov.in) & [www.irrigation.punjab.gov.in](http://www.irrigation.punjab.gov.in). The Secretary, Punjab water Regulation and Development Authority, SCO 149-152, 3rd floor Sector 17C, Chandigarh - 160017 email: [chairperson.pwrda@punjab.gov.in](mailto:chairperson.pwrda@punjab.gov.in)

Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in UP. All Project Proponents of UP are advised to visit [upgwdonline.in](http://upgwdonline.in). Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days).

All the applicants have to submit Udyog Aadhar/Udhyan/MSME certificate to the concerned Regional Offices of Central Ground Water Board if their project area falls in over exploited category as per GWRE 2017 and their groundwater withdrawal is less than 10 cum/day as per the new guidelines..

Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country. ...more

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Directory

User Assistance

CGWA Headquarters

Know Your Environmental Compensation (EC) new

Know Your Penalty new

/// TRUE COPY ///

Online Application For NOC +

Track Your Application +

Departmental User +

#### Latest Update...more

- Guidelines to regulate and control ground water extraction in India (24-Sep-2020). new
- NOTICE- Public Notice regarding extension of date of submission of application for NOC for ground water extraction. new

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Last updated on : 08-Jan-2021

ANNEXURE - H

## Application for NOC for Well-1

1/9/2021

NOC Application Form



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

## APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

## Applicant's Details

## आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0121NIN0067
Application Date आवेदन तिथि		09/01/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID, ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	
Other ID Number	AELPV8898K	Uploaded Other ID अपलोड किया गया	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well  
विद्यमान कूप का विवरण

District जनपद	Gautam Buddha Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिक/नगर नियम	Udyog Kendra
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या			Ecotech III

## Particulars of The Existing Well

## विद्यमान कूप का ब्यौरा

1/9/2021

NOC Application Form

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2010	Type of the Well कूप का प्रकार	Tube Well/Boring	
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	42.00	
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC	
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें		N/A		
<b>Details of Existing Pumping Device</b> विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	50.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		10.00		
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2010	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1566.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	6.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes	
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) संकेतन पाइप की लंबाई (मीटर में)	25.00	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Renewal of NOC for ground water extraction was applied from CGWA.	
Capacity of Structure, Constructed for Rain Water Harvesting ( M <sup>3</sup> )		13833.00		

19/2021

NOC Application Form

बर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी<sup>3</sup>)**Declaration by the Applicant  
आवेदक द्वारा उद्घोषणा**

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.  
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि ज्ञान पट्टाल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/सहमत**

## Application for NOC for Well-2

2/11/2021

NOC Application Form



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION  
CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)  
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोगकर्ता)[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]  
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]Applicant's Details  
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0221NIN0122
Application Date आवेदन तिथि		10/02/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID. ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8382-8021-5730	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDH NAGAR	Pin Code पिन कोड	201305
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well  
विद्यमान कूप का विवरण

District जनपद	Gautam Buddh Nagar	Block ब्लॉक	BISRAXH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिका/नगर निगम	Udyog Kendra
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Ecotech III	Uploaded LandDetailsPath अपलोड किया गया भूमि का विवरण	

2/11/2021

NOC Application Form

**Particulars of The Existing Well**  
**विद्यमान कुप का ब्योरा**

Date of Construction/Sinking of Well कुप की निर्माण तिथि	01/01/2014	Type of the Well कुप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	36.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC

**Strainer Details**  
**स्ट्रेनर का विवरण**

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	2	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	36.00	46.00	10.00	254.00
2	55.00	85.00	10.00	254.00

Approx. Depth of Well (in meter) कुप की अनुमानित गहराई (मीटर में)	75.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कुप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
--	-------	--	----

Give Particulars Regarding Water Quality of the Well कुप की जल गुणवत्ता का विवरण दें	N/A
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**Details of Existing Pumping Device**  
**विद्यमान पंपिंग उपकरण का विवरण**

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	60.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		15.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/02/2014

**Details of Utilization of Well**  
**कुप के उपयोग का विवरण**

Purpose of the Existing Well विद्यमान कुप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	2610.00
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जल आपूर्ति के माध्यम से होती है?	No

2/11/2021

NOC Application Form

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	Activated Sludge Process	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सखन पाइप की लंबाई (मीटर में)	25.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संवयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Renewal of NOC for ground water extraction was applied from CGWA.
Capacity of Structure, Constructed for Rain Water Harvesting ( M <sup>3</sup> ) वर्षा जल के संवयन हेतु निर्मित संरचना की क्षमता ( मी <sup>3</sup> )		13833.00	

**Declaration by the Applicant**  
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/सहमत**

**Note/नोट**

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO\_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

2/11/2021

NOC Application Form



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION  
CERTIFICATE FOR SINKING OF EXISTING WELL

विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)

(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोगकर्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details  
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GTBN0221NIN0123
Application Date आवेदन तिथि		10/02/2021	
Name of the Applicant आवेदक का नाम	ROHIT VERMA		
Mobile No. मोबाइल नंबर	7379226688	Email ID, ईमेल आईडी	rohit.verma@rjcorp.in
Date of Birth जन्मतिथि	19/07/1980	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8382-8021-5730	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GAUTAM BUDDH NAGAR	State राज्य	Uttar Pradesh
District जनपद	GAUTAM BUDDH NAGAR	Pin Code पिन कोड	201306
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well  
विद्यमान कूप का विवरण

District जनपद	Gautam Buddha Nagar	Block ब्लॉक	BISRAKH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Plot No. 2E	Municipality/Municipal Corporation नगर पालिका/नगर निगम	Udyog Kendra
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Ecotech III	Uploaded LandDetailsPath अपलोड किया गया भूमि का विवरण	

2/11/2021

NOC Application Form

**Particulars of The Existing Well**  
**विद्यमान कूप का ब्योरा**

Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/01/2010	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है	Yes	Approx. Length of Housing Pipe (In Meter) हाउसिंग पाईप की अनुमानित लंबाई (मीटर में)	42.00
Approx. Diameter of Housing Pipe (mm) हाउसिंग पाईप का अनुमानित व्यास (मिलीमीटर में)	254.00	Material of the Housing Pipe & Blank Pipe हाउसिंग पाईप एवं ब्लैंक पाईप की सामग्री	PVC

**Strainer Details**  
**स्ट्रेनर का विवरण**

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	42.00	52.00	10.00	254.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	55.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
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 Give Particulars Regarding Water Quality of the Well  
 कूप की जलीय गुणवत्ता का विवरण दें

N/A

**Details of Existing Pumping Device**  
**विद्यमान पंपिंग उपकरण का विवरण**

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	40.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)		10.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2010

**Details of Utilization of Well**  
**कूप के उपयोग का विवरण**

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	1827.00
Daily Running Hours दैनिक उपयोग (घंटे में)	7.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No

2/11/2021

NOC Application Form

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)	Activated Sludge Process	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)	25.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? इस परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	Renewal of NOC for ground water extraction was applied from CGWA.
Capacity of Structure, Constructed for Rain Water Harvesting ( M <sup>3</sup> ) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता ( मी <sup>3</sup> )		13833.00	

### Declaration by the Applicant अवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जब पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा अवेदक/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

### I Agree/सहमत

#### Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO\_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application.
  - (a) Document showing proof of ownership of land,
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
  - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(i) or 7(ii), as the case may be (if required)
- The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner/ applicant for examination of the merit of the case.



# VARUN BEVERAGES LIMITED



Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt: G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date : 25th February 2021

To,

The District Magistrate,  
District Ground Water Management Council,  
Gautam Budh Nagar (UP) – 201306



Subject : Application for issuance of NOC for ground water extraction.

Ref : This has reference to the below applications:

Application Date	Application Number	Particulars
09-01-2021	GTBN0121RIN0045	Application for registration of well
19-01-2021	GTBN0121RIN0050	Application for registration of well
19-01-2021	GTBN0121RIN0051	Application for registration of well
09-01-2021	GTBN0121NIN0067	Application for obtaining NOC
10-02-2021	GTBN0221NIN0122	Application for obtaining NOC
10-02-2021	GTBN0221NIN0123	Application for obtaining NOC

Hon'ble Sir,

With the reference of above, we wish to bring it to your kind notice that our company is engaged in manufacturing and distribution of soft drinks. We have one of our manufacturing plant at Plot No. 2E, Udyog Kedra, Ecotech III, Gautam Budh Nagar (UP).

We had obtained NOC no. CGWA/NOC//IND/ORIG/2018/3042 dated 31-01-2018 from CGWA for ground water extraction which was valid till 02.01.2020. Copy of said NOC is attached herewith. We had applied for renewal of said NOC on 19-11-2019 from the CGWA. A copy of said renewal application is attached herewith. Later, we learnt from the website of CGWA that CGWA has transferred the responsibility of grant of NOC to State Ground Water Department. Screenshot of CGWA website to this effect is attached. Accordingly, we applied for the NOC from Uttar Pradesh Ground Water Department through our applications mentioned above immediately after the online portal of UPGWD got operational/activated. We also wish to inform you that we have

**VARUN BEVERAGES LIMITED**

Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3069825

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

submitted all relevant records with the applications and we have been complying with all the rules and regulations.

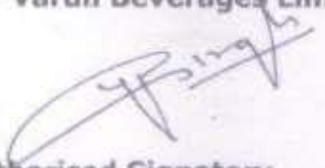
Therefore, we would hereby request you to please issue the NOC for our application as soon as possible.

We would be highly obliged for your kind consideration and will assure you our cooperation all the time.

Thanking you.

Yours truly,

**For Varun Beverages Limited,**



**Authorised Signatory**

Enclosed :

1. Copy of NOC no. CGWA/NOC//IND/ORIG/2018/3042 dated 31-01-2018 from CGWA for extraction of ground water
2. Copy of application for renewal of CGWA NOC
3. Screenshot of CGWA website
4. Copy of Air & Water Consent issued by UPPCB

Copy to : The District Development Officer, Member Secretary, Gautam Budh Nagar (UP) - 201306

## Certificate of Registration of Bonewell - I

3/10/2021

NOC Application Form

**GROUND WATER DEPARTMENT**

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

**Form 3 (A)****(Commercial or Industrial or Infrastructural or bulk user)**

[See Rule 8(1)]

**Certificate Of Registration Of Existing/New Well****{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}**

Registration No.: 202101000177

Name of the Owner	ROHIT VERMA	N/A	
Address of the Applicant	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Application Form Serial No.	GTBN0121RIN0045
Date of Submission	09/01/2021	Specimen Signature	
Company Name	Varun Beverages Limited	Company Address	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No
<b>Location Particulars</b>			
District	Gautam Buddh Nagar	Block	BISRAKH
Plot No./Khasra No.	Plot No. 2E	Municipality/Corporation	Udyog Kendra
Ward No./Holding No.			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	55.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	40.00
Date of Energization (In Case of Electric Pump)		30/07/2010	

3/10/2021

NOC Application Form

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

**Conditions**

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

This Registration Certificate is not authorized by any Official. This should only be used for Preview purpose.  
यह पंजीकरण प्रमाणपत्र किसी अधिकारी द्वारा अधिकृत नहीं है। इसका उपयोग केवल पूर्ववलोकन उद्देश्य के लिए किया जाना चाहिए।

## Certificate of Registration of Borewell - 2

3/10/2021

NOC Application Form

**GROUND WATER DEPARTMENT**

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

**Form 3 (A)****(Commercial or Industrial or Infrastructural or bulk user)**

[See Rule 8(1)]

**Certificate Of Registration Of Existing/New Well****{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}**

Registration No.: 202101000368

Name of the Owner	ROHIT VERMA	N/A	
Address of the Applicant	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Application Form Serial No.	GTBN0121RIN0050
Date of Submission	19/01/2021	Specimen Signature	
Company Name	Varun Beverages Limited	Company Address	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No
<b>Location Particulars</b>			
District	Gautam Buddha Nagar	Block	BISRAKH
Plot No./Khasra No.	Plot No. 2E	Municipality/Corporation	Udyog Kendra
Ward No./Holding No.			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	55.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	50.00
Date of Energization (In Case of Electric Pump)		30/07/2010	

3/10/2021

NOC Application Form

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

**Conditions:**

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.

**7. Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
  - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
  - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
  - Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

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3/10/2021

NOC Application Form

**GROUND WATER DEPARTMENT**

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

**Form 3 (A)**

(Commercial or Industrial or Infrastructural or bulk user)

[See Rule 8(1)]

**Certificate Of Registration Of Existing/New Well**

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202101000369

Name of the Owner	ROHIT VERMA	N/A	
Address of the Applicant	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida	Application Form Serial No.	GTBN0121RIN0051
Date of Submission	19/01/2021	Specimen Signature	
Company Name	Varun Beverages Limited	Company Address	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No
<b>Location Particulars</b>			
District	Gautam Buddh Nagar	Block	BISRAKH
Plot No./Khasra No.	Plot No. 2E	Municipality/Corporation	Udyog Kendra
Ward No./Holding No.			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2014		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	75.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	15.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	60.00
Date of Energization (In Case of Electric Pump)	01/02/2014		

3/10/2021

## NOC Application Form

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,  
Signature of the Issuing Authority  
and Designation

## Conditions

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
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1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
  - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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  - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
  - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
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Rohit Verma-GN-2

**From:** Groundwater Dept <upgwd.in@gmail.com>  
**Sent:** 24 March 2021 18:51  
**To:** deepakatpeace@gmail.com; sameer.batra@gmail.com; vinodsharma@acehard.in; dkg11165@gmail.com; goel.aman91@gmail.com; tarunbhalla44@gmail.com; joship679@gmail.com; info@modernindustries.co.in; ratan.ray@bisleri.co.in; mahesh@amkoexports.com; ann\_associatespvitd@yahoo.co.in; sushiltiwari.kws@gmail.com; amanilahjale@gmail.com; arvindkumar@landcraft.in; divyanshu.shrivastava@rsplgroup.com; yshivprasad1963@gmail.com; sameersrivastava@landcraft.in; compliance@parleagro.com; intalf620@gmail.com; chandesh.dubey@simgbev.com; loknath.singh@hindustantimes.com; jagdeep.srivastava@parleagro.com; bsr@svpnindustries.in; tkumar@alco.trivenigroup.com; pawansharmadsm@gmail.com; fbsolution01@gmail.com; info@gogia.com; mahavir.gattani@varroc.com; aramadyani@globalauto.co.in; astbeverages@gmail.com; harveer.singh@jkmil.com; Rohit Verma-GN-2; munesh.sharma@premiumfacility.co.in; k.singh@v3sfoods.com; fahim.ahmed@st.com; mehtasuresh.in@gmail.com; karnail16aprail@gmail.com; pandesrp@hotmail.com; dilipmakora007@gmail.com; Lokman sharma; kumarchandan.singh@lge.com; hntcircuits@gmail.com; teevra@cigupta.com  
**Subject:** Fwd: Regarding Renewable of NOC (IMP)  
**Attachments:** LT-01.pdf; cgwa noc.pdf

----- Forwarded message -----

**From:** Groundwater Dept <upgwd.in@gmail.com>  
**Date:** Tue, Mar 23, 2021 at 12:48 PM  
**Subject:** Regarding Renewable of NOC (IMP)  
**To:** Central Ground Water Authority <cgwa@nic.in>  
**Cc:** RD Lucknow <rdnr-egwb@nic.in>, <dmgha@nic.in>, <dmvar@nic.in>, <dmmuz@nic.in>, <dmme@nic.in>, <aemighaziabad120@gmail.com>, <dmgbn@nic.in>, <ankurai3005@gmail.com>, <ashish.choudhary.iitr@gmail.com>, <aemiamroha@gmail.com>, <dmjpn@nic.in>, <ashish.gupta2407@gmail.com>, <karan.raj4u@gmail.com>

Respected Sir,  
 Please find the attachment for necessary action.

Regards

GWD, UP

प्रेषक,

निदेशक,

भूगर्भ जल विभाग, उत्तर प्रदेश

9वाँ तल इन्दिरा भवन,

लखनऊ

सेवा में,

सदस्य सचिव,

केन्द्रीय भूमिजल प्राधिकरण

18/11, जामनगर, हाउस, मानसिंह रोड,

नई दिल्ली-110011

फोन नं० 011-23383824

ई-मेल: cgwa@nic.in

पत्रांक /भू०ज०वि०/एक्ट(एनओसी)-21 \* लखनऊ: मार्च 19 2021

विषय:- केन्द्रीय भूमिजल प्राधिकरण के समक्ष पूर्व में अनापत्ति निर्गमन/नवीनीकरण हेतु उत्तर प्रदेश के लम्बित प्रकरणों के निस्तारण के सन्दर्भ में।

महोदय,

कृपया उपर्युक्त विषयक आप अवगत है कि उत्तर प्रदेश में भूगर्भ जल के प्रबन्धन एवम् नियमन हेतु 'उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवम् विनियमन) अधिनियम-2019' को लागू किया गया है जो प्रदेश में 02 अक्टूबर, 2019 से प्रभावी है। अधिनियम के अन्तर्गत भूजल उपभोक्ताओं के भूजल निष्कर्षण हेतु अनापत्ति निर्गमन/पंजीकरण हेतु वेब-पोर्टल भी विकसित किया गया है। आप यह भी अवगत होंगे कि अधिनियम के अन्तर्गत प्रदेश में सर्वोच्च संस्था के रूप में मुख्य सचिव, उत्तर प्रदेश शासन की अध्यक्षता में उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण का गठन किया गया है। राज्य प्राधिकरण के संज्ञान में यह लाया गया है कि जनपद स्तर पर कई ऐसे आवेदन प्राप्त हो रहे हैं जिन्होंने पूर्व में केन्द्रीय भूजल प्राधिकरण को अनापत्ति निर्गमन/नवीनीकरण हेतु नियत समय में आवेदन किया था परन्तु एन०जी०टी० के आदेशों अथवा प्रक्रियागत विलम्ब के कारण केन्द्रीय भूजल प्राधिकरण द्वारा तत्समय नवीनीकरण/अनापत्ति निर्गमन की कार्यवाही पूर्ण नहीं की जा सकी। इस विषय पर दिनांक 20-01-2021 को राज्य प्राधिकरण की बैठक में यह निर्णय लिया गया कि "पूर्व में केन्द्रीय भूजल परिषद द्वारा अनापत्ति निर्गमन/नवीनीकरण की कार्यवाही पूर्ण न होने वाले ऐसे आवेदनों को भी नवीनीकरण की परिधि में रखा जाए। जिस हेतु आवेदनों को चरणबद्ध तरीके से स्व-घोषित रापथ पत्र प्राप्त होने के उपरान्त नवीनीकरण की प्रक्रिया पूर्ण करायी जाए। ऐसे प्रकरणों में सम्बन्धित आवेदकों से केन्द्रीय भूजल प्राधिकरण के समक्ष पूर्व में

किए गए आवेदनों तथा उनकी अद्यतन स्थिति के सम्बन्ध में केन्द्रीय भूजल प्राधिकरण की आख्या के आधार पर भूगर्भ जल विभाग द्वारा अनापत्ति निर्गमन/नवीनीकरण की कार्यवाही की जा सकती है।" तत्कम में समस्त जिला भूजल प्रबन्धन परिषद को इस आशय के निर्देश निर्गत किए गए हैं कि उक्त से सम्बन्धित आवेदन प्राप्त होने पर आवेदन मूलरूप में अधोहस्ताक्षरी को प्रेषित करें, जिससे कि उक्त पर केन्द्रीय भूजल प्राधिकरण की आख्या प्राप्त करते हुए आवेदनों के निरस्तारण हेतु आवश्यक कार्यवाही की जा सके। उक्त सम्बन्ध में दिनांक 18-03-2021 तक इस कार्यालय को प्राप्त आवेदनों को संलग्न तालिका के अनुसार आपको प्रेषित किया जा रहा है। यह भी सूचनीय है कि उत्तर प्रदेश में अनापत्ति निर्गमन/पंजीकरण की सेवाएं जनहित गारण्टी अधिनियम से आच्छादित हैं अतः आवेदनों का समयबद्ध निरस्तारण अपरिहार्य है।

अतएव आपसे अनुरोध है कि संलग्न विवरण के अनुसार आवेदनों का परीक्षण करते हुए प्रत्येक आवेदन के लम्बित होने का कारण अंकित करते हुए अनापत्ति निर्गमन/नवीनीकरण हेतु अपनी संस्तुति से इस कार्यालय को दिनांक 28-03-2021 तक अवगत कराने का कष्ट करें।

संलग्नक: यथोक्त

भवदीय,  
(वी०के० उपाध्याय)  
निदेशक

पत्रांक ०१ / भूज०वि० / एक्ट(एनओसी)-21 / तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. क्षेत्रीय निदेशक (नार्दन रीजन), केन्द्रीय भूमिजल बोर्ड, भूजल भवन सीतापुर रोड योजना, लखनऊ-226021
2. जिलाधिकारी/अध्यक्ष, जिला भूजल प्रबन्धन परिषद, जनपद-गाजियाबाद/ वाराणसी/ मुजफ्फरनगर/ मेरठ।
3. नोडल अधिकारी, वेब-पोर्टल, जनपद-गाजियाबाद/ वाराणसी/ मुजफ्फरनगर/ मेरठ/ गीतमबुद्धनगर/ अमरोहा।
4. सम्बन्धित उपभोक्ता को उसके आवेदन पत्र के क्रम में ई-मेल के माध्यम से।

(वी०के० उपाध्याय)  
निदेशक

कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को केन्द्रीय भूमिजल प्राधिकरण के समक्ष पूर्व में अनापत्ति के नवीनीकरण हेतु दिनांक 18-03-2021 तक प्राप्त लम्बित प्रकरणों का विवरण।

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन0ओ0सी0 के नवीनीकरण हेतु आवेदन करने की तिथि	अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
1	9/3/2021	Metro Fashion, Deepak kumar Chachra (Proprietor)	industrial	Ghaziabad	Loni	Notified	N/A	N/A	21-09-2019	UPPCB NOC
2	9/3/2021	Roopal Washing, Vinod Kumar	industrial	Ghaziabad	Loni	Notified	N/A	N/A	8/9/2018	UPPB NOC
3	9/3/2021	Ace Harware Ltd, Vinod Kumar Sharma (Manager Commercial)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	8/9/2018	UPPCB NOC, Energization date 14-09-2009
4	9/3/2021	Ace Harware Ltd, Vinod Kumar Sharma (Manager Commercial)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	8/9/2018	UPPCB NOC, Energization date 14-09-2009
5	9/3/2021	Elin Electronics Limited, Dinesh Kumar Goel	industrial	Ghaziabad	Rajapur	Notified	4/6/2018	3/6/2020	18-03-2020	
6	9/3/2021	Elin Electronics Limited, Dinesh Kumar Goel	industrial	Ghaziabad	Rajapur	Notified	4/6/2018	3/6/2020	18-03-2020	
7	9/3/2021	Elin Electronics Limited, Dinesh Kumar Goel	industrial	Ghaziabad	Rajapur	Notified	4/6/2018	3/6/2020	18-03-2020	
8	9/3/2021	N.G. Textiles, Vipin Kumar Goel(Proprietor)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	17-11-2017	UPPCB NOC, Energization date 01-03-2013
9	9/3/2021	N.G. Textiles, Vipin Kumar Goel(Proprietor)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	17-11-2017	UPPCB NOC, Energization date 10-05-2014
10	9/3/2021	Charmas India Pvt Ltd, Ajay Singhal,(MEP Manager)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	10/10/2018	Energization date 17-03-2017
11	9/3/2021	Dabur India Ltd,	industrial	Ghaziabad	Rajapur	Notified	16-05-2016	16-05-2018	20-05-2019	
12	9/3/2021	Charmas India Pvt Ltd, Ajay Singhal,(MEP Manager)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	10/10/2018	Energization date 17-03-2017
13	9/3/2021	Charmas India Pvt Ltd, Ajay Singhal,(MEP Manager)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	10/10/2018	Energization date 17-03-2017

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन0ओ0सी0 के नवीनीकरण हेतु आवेदन करने की तिथि	अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
14	9/3/2021	Charmas India Pvt Ltd, Ajay Singhal,(MEP Manager)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	10/10/2018	Energization date 13-09-2017
15	9/3/2021	Modern Industries Compound, G.T. Road. SA, Bharat Bhushan(Director)	industrial	Ghaziabad	Loni	Notified	N/A	N/A	28-05-2017	Energization date 10-07-1960
16	9/3/2021	Bisleri International Pvt Ltd, Ratan Kumar Ray, Plant Manager	industrial	Ghaziabad	Rajapur	Notified	19-05-2017	18-05-2019	27-02-2020	
17	9/3/2021	Dabur India Ltd,	industrial	Ghaziabad	Rajapur	Notified	16-05-2016	16-05-2018	20-05-2019	
18	9/3/2021	Dabur India Ltd,	industrial	Ghaziabad	Rajapur	Notified	16-05-2016	16-05-2018	20-05-2019	
19	9/3/2021	Dabur India Ltd,	industrial	Ghaziabad	Rajapur	Notified	16-05-2016	16-05-2018	20-05-2019	
20	9/3/2021	Modern Industries Compound, G.T. Road. SA, Bharat Bhushan(Director)	industrial	Ghaziabad	Loni	Notified	N/A	N/A	26-09-2018	Energization date 30-12-1960
21	9/3/2021	Amco Exports, Mahesh Kumar Singhal	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	20-04-2018	Energization date 20-09-2019
22	9/3/2021	Amco Exports, Mahesh Kumar Singhal	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	20-04-2018	Energization date 17-04-2001
23	9/3/2021	Anna Assocat Pvt Ltd, Mhd Dilshad(Director)	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	19-08-2018	Energization date 30-01-1998
24	9/3/2021	Bisleri International Pvt Ltd, Ratan Kumar Ray, Plant Manager	industrial	Ghaziabad	Rajapur	Notified	19-05-2017	18-05-2019	27-02-2020	
25	9/3/2021	Krishna Criation, Sushil Tiwari	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	25-07-2019	Energization date 13-03-2008
26	9/3/2021	Krishna Criation, Sushil Tiwari	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	25-07-2019	Energization date 07-04-2008
27	9/3/2021	Hamdurd Laborites(India), Inam Ali,	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	25-07-2019	Energization date 01-01-1972
28	9/3/2021	Hamdurd Laborites(India), Inam Ali,	industrial	Ghaziabad	Rajapur	Notified	N/A	N/A	25-07-2019	Energization date 01-01-1972
29	9/3/2021	Landcraft Devloper Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
30	9/3/2021	Landcraft Devloper Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन०ओ०सी० के नवीनीकरण हेतु आवेदन करने की तिथि	अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
31	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
32	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
33	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
34	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
35	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
36	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
37	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
38	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
39	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
40	9/3/2021	Landcraft Developer Pvt Ltd, Jaivir Singh	industrial	Ghaziabad	Rajapur	Notified	9/8/2018	8/8/2020	7/8/2020	
41	9/3/2021	NIF Pvt Ltd (Modi Nagar Unit)Sanjay Tripathi	industrial	Ghaziabad	Bhojpur	Notified	N/A	N/A	22-07-2020	Energization date 01-04-2015
42	9/3/2021	Jivoss Gartex, Shiv Prashad	industrial	Ghaziabad	Loni	Notified	N/A	N/A	27-01-2011	Energization date 14-11-2018
43	9/3/2021	Carol Infrastructal Pvt Ltd, Sameer Srivastava	industrial	Ghaziabad	Rajapur	Notified	13-03-2018	12/3/2020	12/3/2020	
44	9/3/2021	Carol Infrastructal Pvt Ltd, Sameer Srivastava	industrial	Ghaziabad	Rajapur	Notified	13-03-2018	12/3/2020	12/3/2020	
45	9/3/2021	Carol Infrastructal Pvt Ltd, Sameer Srivastava	industrial	Ghaziabad	Rajapur	Notified	13-03-2018	12/3/2020	12/3/2020	
46	9/3/2021	Carol Infrastructal Pvt Ltd, Sameer Srivastava	industrial	Ghaziabad	Rajapur	Notified	13-03-2018	12/3/2020	12/3/2020	
47	9/3/2021	Parle Agro Pvt Ltd, Manish kumar Jain	industrial	Ghaziabad	Loni	Notified	1/8/2017	31-07-2019	15-07-2019	
48	9/3/2021	Parle Agro Pvt Ltd, Manish kumar Jain	industrial	Ghaziabad	Loni	Notified	1/8/2017	31-07-2019	15-07-2019	
49	9/3/2021	Parle Agro Pvt Ltd, Manish kumar Jain	industrial	Ghaziabad	Loni	Notified	1/8/2017	31-07-2019	15-07-2019	

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	505 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
50	9/3/2021	International Agro Foods, Raveed Ahamed Qureshi	industrial	Ghaziabad	Rajapur	Notified	10/2/2017	9/2/2019	2/2/2019	
51	9/3/2021	International Agro Foods, Raveed Ahamed Qureshi	industrial	Ghaziabad	Rajapur	Notified	10/2/2017	9/2/2019	2/2/2019	
52	9/3/2021	SLMG Bevearges Pvt Ltd Rajatalab, Chandresh Dubey, Assistant Manager	industrial	Varanasi	Araji line	Notified	17-07-2017	16-07-2019	17-04-2019	
53	9/3/2021	SLMG Bevearges Pvt Ltd Rajatalab, Chandresh Dubey, Assistant Manager	industrial	Varanasi	Araji line	Notified	17-07-2017	16-07-2019	17-04-2019	
54	9/3/2021	Hindustan Media Ventures Ltd, Bajrang Singh Rathore, Unit Head/Plant Head	industrial	Varanasi	Harhua	Notified			30-03-2019	NOC Granted by GWD to HINDUSTAN COCA COLA BEVEARGES Pvt. Ltd.
55	9/3/2021	Parle Agro Pvt. Ltd, Jagdeep Srivastava, Plant Manager	industrial	Varanasi	Pindra	Notified	22-03-2017	21-03-2019	18-03-2019	
56	9/3/2021	Parle Agro Pvt. Ltd, Jagdeep Srivastava, Plant Manager	industrial	Varanasi	Pindra	Notified	22-03-2017	21-03-2019	18-03-2019	
57	9/3/2021	Parle Agro Pvt. Ltd, Jagdeep Srivastava, Plant Manager	industrial	Varanasi	Pindra	Notified	22-03-2017	21-03-2019	18-03-2019	
58	9/3/2021	Parle Agro Pvt. Ltd, Jagdeep Srivastava, Plant Manager	industrial	Varanasi	Pindra	Notified	22-03-2017	21-03-2019	18-03-2019	
59	9/3/2021	Parle Agro Pvt. Ltd, Jagdeep Srivastava, Plant Manager	industrial	Varanasi	Pindra	Notified	22-03-2017	21-03-2019	18-03-2019	
60	10/3/2021	Sir Shadilal Distillery and Chemical Works, Bhagat Singh, AVP Works	industrial	Muzaffarnagar	Khatauli	Notified	26-12-2018	25-12-2020	N/A	
61	10/3/2021	Triveni Engg. & Ind. Ltd. Alcko Chemical Complex, Trivender Kumar, Asst. General Manager	industrial	Muzaffarnagar	Muzaffarnagar	Notified	17-08-2017	16-08-2019	15-06-2019	

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन0ओ0सी0 के नवीनीकरण हेतु आवेदन करने की तिथि	506 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
62	10/3/2021	DSM Sugar Mansurpur, Pawan kumar Sharma,DGM	industrial	Muzaffarnagar	Khatauli	Notified	8/6/2018	7/6/2020	30-03-2020	
63	10/3/2021	DSM Sugar Mansurpur, Pawan kumar Sharma,DGM	industrial	Muzaffarnagar	Khatauli	Notified	8/6/2018	7/6/2020	30-03-2020	
64	10/3/2021	DSM Sugar Mansurpur, Pawan kumar Sharma,DGM	industrial	Muzaffarnagar	Khatauli	Notified	8/6/2018	7/6/2020	30-03-2020	
65	10/3/2021	Triveni Engg. & Ind. Ltd. Alcko Chemical Complex, Trivender Kumar, Asst. General Manager	industrial	Muzaffarnagar	Muzaffarnagar	Notified	17-08-2017	16-08-2019	15-06-2019	
66	10/3/2021	Triveni Engg. & Ind. Ltd. Alcko Chemical Complex, Trivender Kumar, Asst. General Manager	industrial	Muzaffarnagar	Muzaffarnagar	Notified	17-08-2017	16-08-2019	15-06-2019	
67	10/3/2021	Shakumbhari Pulp And Paper Mills Limited, Amit Chand Agarwal, Director	industrial	Muzaffarnagar	Muzaffar nagar	Notified	4/10/2018	3/10/2020	30-08-2020	
68	10/3/2021	Alnoor Exports, Priya Sud, Partner	industrial	Muzaffarnagar	Muzaffar nagar	Notified	1/1/2018	31-12-2019	12/11/2019	
69	18-03-2021	Gogia Chemical Industries Pvt Ltd, Rohit Gogia, Managing Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	8/3/2019	Energization date 07-10-2008
70	18-03-2021	Varroc Polymers Pvt Ltd, Amit Gupta (Factory Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	30-03-2019	Energization date 08-10-2003
71	18-03-2021	Varroc Polymers Pvt Ltd, Amit Gupta (Factory Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	30-03-2019	Energization date 08-10-2003
72	18-03-2021	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	15-11-2018	14-11-2020	23-12-2020	

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन०ओ०सी० के नवीनीकरण हेतु आवेदन करने की तिथि	507 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
73	18-03-2021	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	15-11-2018	14-11-2020	23-12-2020	
74	18-03-2021	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	15-11-2018	14-11-2020	23-12-2020	
75	18-03-2021	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	15-11-2018	14-11-2020	23-12-2020	
76	18-03-2021	A.S.T. Beveraves Pvt. Ltd, Surbhi Agarwal(Director)	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	21-12-2020	Energization date 25-08-2012
77	18-03-2021	Terrestrial Foods Private Limited, Pradeep Singh Lodha, Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	15-05-2019	Energization date 30.01.2021
78	18-03-2021	Terrestrial Foods Private Limited, Pradeep Singh Lodha, Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	15-05-2019	Energization date 15.01.2021
79	18-03-2021	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	3/1/2018	2/1/2020	19-11-2019	
80	18-03-2021	Paramount Propbulild Pvt. Ltd, Munesh Sharma, Facility Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	17-07-2020	Energization date 01.07.2015
81	18-03-2021	Paramount Propbulild Pvt. Ltd, Munesh Sharma, Facility Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	17-07-2021	Energization date 01.07.2016

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन0ओ0सी0 के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन0ओ0सी0 के नवीनीकरण हेतु आवेदन करने की तिथि	अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
82	18-03-2021	Paramount Propbulild Pvt. Ltd, Munesh Sharma, Facility Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	17-07-2022	Energization date 01.07.2017
83	18-03-2021	Paramount Propbulild Pvt. Ltd, Munesh Sharma, Facility Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	17-07-2023	Energization date 01.07.2018
84	18-03-2021	Paramount Propbulild Pvt. Ltd, Munesh Sharma, Facility Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	17-07-2024	Energization date 01.07.2019
85	18-03-2021	V3S Food LLP, Kuldeep Singh, Plant Head	Industrial	Gautam Buddh Nagar	Dadri	Notified	24-01-2019	23-01-2021	N/A	apply in gwd in 19-01-2021
86	18-03-2021	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	25-12-2017	Energization date 01.04.2004
87	18-03-2021	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	30-03-2018	Energization date 22-05-2004
88	18-03-2021	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	30-03-2018	Energization date 22-05-2004

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन०ओ०सी० के नवीनीकरण हेतु आवेदन करने की तिथि	509 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
89	18-03-2021	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	30-03-2018	Energization date 01-08-2008
90	18-03-2021	M/S Surya Fresh Ltd, Navin Agarwal, Account Assistant	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	25-12-2019	Energization date 01-04-2005
91	18-03-2021	M/S Surya Fresh Ltd, Navin Agarwal, Account Assistant	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	25-12-2019	Energization date 01-04-2005
92	18-03-2021	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	25-12-2017	Energization date 01.04.2004
93	18-03-2021	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	25-12-2017	Energization date 01.04.2004
94	18-03-2021	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	28-09-2015	28-09-2018	29-03-2019	
95	18-03-2021	Kanchan Metales Pvt Ltd, Dilip Singh, Factory Manager	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	3/12/2018	Energization Date 02-01-2019
96	18-03-2021	Kanchan Metales Pvt Ltd, Dilip Singh, Factory Manager	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	3/12/2018	Energization Date 02-01-2019

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन०ओ०सी० के नवीनीकरण हेतु आवेदन करने की तिथि	510 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
97	18-03-2021	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	3/1/2018	2/1/2020	19-11-2019	
98	18-03-2021	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	3/1/2018	2/1/2020	19-11-2019	
99	18-03-2021	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Dadri	Notified	30-05-2017	29-05-2019	10/5/2019	
100	18-03-2021	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Dadri	Notified	30-05-2018	29-05-2020	10/6/2019	
101	18-03-2021	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Dadri	Notified	30-05-2019	29-05-2021	10/7/2019	
102	18-03-2021	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	28-09-2015	28-09-2018	29-03-2019	
103	18-03-2021	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	28-09-2015	28-09-2018	29-03-2019	
104	18-03-2021	LG Electronics India Pvt Ltd. Chandan Pratap Singh, AGM	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	21-11-2018	Energization Date 01-05-1997
105	18-03-2021	HNT Circuits India PVT Ltd, Kalka Prasad Sharma, Director	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	14-06-2019	Energization Date 31-12-2018
106	18-03-2021	Haldiram Snacks Pvt Ltd, Balbir Singh	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	27-05-2017	Energization Date 01-04-2008
107	18-03-2021	Haldiram Snacks Pvt Ltd, Balbir Singh	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	27-05-2017	Energization Date 01-04-2008

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड / शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वैधता की तिथि	केन्द्रीय भूमिजल प्राधिकरण को एन०ओ०सी० के नवीनीकरण हेतु आवेदन करने की तिथि	511 अन्य सन्दर्भ
				जनपद	विकास खण्ड / शहरी क्षेत्र					
1	2	3	4	5	6	7	8	9	10	11
108	18-03-2021	Haldiram Ethnic Food Pvt Ltd, Ashish Agarwal, Director	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	31-07-2018	30-07-2020	25-05-2017	Energization Date01-04-2008
109	18-03-2021	Haldiram Ethnic Food Pvt Ltd, Ashish Agarwal, Director	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	31-07-2018	30-07-2020	25-05-2017	Energization Date01-04-2008
110	18-03-2022	C.L. Gupta Exports Ltd, Teevra Gupta, Director	Industrial	Amroha	Zoya	Notified	21-12-2018	19-12-2021	N/A	Energization Date01-04-2009

प्रेषक,

निदेशक,  
 भूगर्भ जल विभाग, उत्तर प्रदेश,  
 9वाँ तल इन्दिरा भवन,  
 लखनऊ।

सेवा में,

जिलाधिकारी, जनपद-गौतमबुद्धनगर/  
 अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद्,  
 गौतमबुद्धनगर।

पत्रांक ०३ /मू०ज०वि०/एक्ट(एनओसी)-21

लखनऊ: अप्रैल, ०1 2021

विषय:- केन्द्रीय भूमिजल प्राधिकरण के समक्ष पूर्व में अनापत्ति निर्गमन/नवीनीकरण हेतु जनपद-गौतमबुद्धनगर के लम्बित प्रकरणों के निस्तारण के सन्दर्भ में।

संदर्भ:- पत्र संख्या 1362/लि०सि०/नो०ग्रा०वा०पोर्टल/2020-21, दिनांक 12-03-2021, 1363/लि०सि०/नो०ग्रा०वा०पोर्टल/2020-21, दिनांक 12-03-2021 के द्वारा प्रेषित पत्र।

महोदय,

कृपया उपर्युक्त विषयक जिला विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबन्धन परिषद् गौतमबुद्धनगर के पत्र संख्या 1362/लि०सि०/नो०ग्रा०वा०पोर्टल/2020-21, दिनांक 12-03-2021 व 1363/लि०सि०/नो०ग्रा०वा०पोर्टल/2020-21, दिनांक 12-03-2021 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा पूर्व में केन्द्रीय भूजल प्राधिकरण के समक्ष आपके जनपद में भूजल निष्कर्षण हेतु अनापत्ति निर्गमन/नवीनीकरण के लम्बित प्रकरणों को निस्तारित किये जाने हेतु इस कार्यालय को प्रेषित किया गया है।

उक्त के क्रम में मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में उ०प्र० भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम, 2019 के प्राविधानानुसार गठित उ०प्र० राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण की दिनांक 20.01.2021 को आयोजित द्वितीय बैठक के कार्यवृत्त में दिये गये निर्देशों के अनुपालन एवं जल शक्ति मंत्रालय, केन्द्रीय भूजल प्राधिकरण, नई दिल्ली की फाइल संख्या सीजीडब्ल्यू/11/2020/सीजीडब्ल्यू-177, दिनांक 30-03-2021 द्वारा दी गयी आख्या के आधार पर उपरोक्त संदर्भित प्रकरणों पर विभाग की संस्तुति संलग्नित तालिका के अनुसार है।

संलग्न तालिका में प्रकरणवार विभाग की संस्तुति के आधार पर अधिनियम तथा नियमावली में प्राविधानित अनापत्ति निर्गमन की विभिन्न शर्तों का अनुपालन कराते हुए तथा उपभोक्ताओं से नवीनीकृत अवधि का भूजल निकासी शुल्क (Ground Water Abstraction Fees) भी जन कराते हुए सम्बन्धित आवेदनों का निस्तारण सततम सुनिश्चित करने का कष्ट करें।

संलग्नक: यथोक्त (40 प्रकरण।)

भवदीय

(वी०के० उपाध्याय)  
 निदेशक।

पत्रांक (1)/मू०ज०वि०/एक्ट(एनओसी)-21/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन और नियामक प्राधिकरण, उ०प्र०, लखनऊ।
2. नोडल अधिकारी, वेब पोर्टल, जनपद गौतमबुद्धनगर।

(वी०के० उपाध्याय)  
 निदेशक।

जिला भूगर्भ जल प्रबन्धन परिषद्, जनपद-गौतमबुद्धनगर से प्राप्त प्रकरणों पर निदेशालय, भूगर्भ जल विभाग, उ०प्र० का मंतव्य।

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोग का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ शहरी क्षेत्र की श्रेणी (नोटिफाइड / सन-नोटिफाइड)	केंद्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० का विवरण	केंद्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एन०ओ०सी० के वेधल की तिथि		केंद्रीय भूमिजल प्राधिकरण को एन०ओ०सी० से नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूमिजल प्राधिकरण से प्राप्त सूची के आधार पर भूगर्भ जल विभाग का मंतव्य
					जनपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
1	18-03-2021	GTBN 1220NIN0016	Gogia Chemical Industries Pvt Ltd, Rohit Gogia, Managing Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	8/3/2019	दिनांक 08.03.2019 में अपाजिथा विराम हेतु संसुति। अपाजिथा की वेधल विषयानुसार 05 होगी।
2	18-03-2021	GTBN 1220NIN0030	Varroc Polymers Pvt Ltd, Amit Gupta (Factory Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	30-03-2019	दिनांक 30.03.2019 में अपाजिथा विराम हेतु संसुति। अपाजिथा की वेधल विषयानुसार 05 होगी।
3	18-03-2021	GTBN 1220NIN0031	Varroc Polymers Pvt Ltd, Amit Gupta (Factory Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	30-03-2019	दिनांक 30.03.2019 में अपाजिथा विराम हेतु संसुति। अपाजिथा की वेधल विषयानुसार 05 होगी।
4	18-03-2021	GTBN 1220NIN0050	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/NOC/IND/ORIG/2018/4373, दिनांक 07.12.2018	15-11-2018	14-11-2020	N/A	दिनांक 14.11.2020 में नवीनीकरण हेतु संसुति। नवीनीकरण अपाजिथा की वेधल 05 वर्ष होगी।
5	18-03-2021	GTBN 1220NIN0051	Global Autotech Limited, Aparajitha Ramadyani	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/NOC/IND/ORIG/2018/4373, दिनांक 07.12.2018	15-11-2018	14-11-2020	N/A	दिनांक 14.11.2020 में नवीनीकरण हेतु संसुति। नवीनीकरण अपाजिथा की वेधल 05 वर्ष होगी।

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोग का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ शहरी क्षेत्र की श्रेणी (नोटिफाइड / नाम-नोटिफाइड)	भारतीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी का विवरण	भारतीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के काल की तिथि		भारतीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	भारतीय भूमिजल प्राधिकरण के द्वारा प्राप्त सूची के अन्तर्गत पर भूगर्भ जल विभाग का मसौदा
					जलपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
6	18-03-2021	GTBN 1220NIN0052	Global Autotech Limited, Aparajitha Ramadanyi	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/NOC/IND/ORIG/2018/4373, दिनांक 07.12.2018	15-11-2018	14-11-2020	N/A	दिनांक 14.11.2020 में अपात्रता निर्माण हेतु संस्तुति; अपात्रता की वेबसाइट नियमनुसार 05 होती।
7	18-03-2021	GTBN 1228NCO0006	A.S.T. Beveraves Pvt. Ltd, Surbhi Agarwal(Director)	Commercial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	N/A	21-12-2020	दिनांक 21.12.2020 में अपात्रता निर्माण हेतु संस्तुति; अपात्रता की वेबसाइट नियमनुसार 05 होती।
8	18-03-2021	GTBN 121NIN0062	Terrestrial Foods Private Limited, Pradeep Singh Lodha, Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	1/3/2019	दिनांक 01.03.2019 में अपात्रता निर्माण हेतु संस्तुति; अपात्रता की वेबसाइट नियमनुसार 05 होती।
9	18-03-2021	GTBN 121NIN0063	Terrestrial Foods Private Limited, Pradeep Singh Lodha, Director	Industrial	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	1/3/2019	दिनांक 01.03.2019 में अपात्रता निर्माण हेतु संस्तुति; अपात्रता की वेबसाइट नियमनुसार 05 होती।

क्रम सं०	कार्यालय निदेशक, भूमि जल विभाग, उत्तर प्रदेश को आवेदन प्रथि की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	मूलज उपयोजिता का प्रकार	मूलज निष्कर्षण हेतु क्षेत्र का विवरण		विकास सख्त/ शहरी क्षेत्र की श्रेणी (नोटिफाइड / नॉन-नोटिफाइड)	केंद्रीय भूमिजल प्रतिकरण द्वारा पूर्व में निर्गत एनओसी का विवरण	केंद्रीय भूमिजल प्रतिकरण द्वारा पूर्व में निर्गत एनओसी के वैधता की तिथि		केंद्रीय भूमिजल प्रतिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूमिजल प्रतिकरण के द्वारा प्राप्त शुद्धी के अक्षर पर भूमि जल विभाग का संशय
					जनपद	विकास सख्त / शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
10	18-03-2021	GTBN 0121NIF0027	Paramount Propbulid Pvt. Ltd, Munesh Sharma, Facility Manager	Infrastructura	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	17-07-2020	दिनांक 17/07/2020 से अवसर्ति निर्गत हेतु सम्पुर्ण। अवसर्ति को वेबसाइट नियमानुसार 08 होये।
11	18-03-2021	GTBN 0121NIF0028	Paramount Propbulid Pvt. Ltd, Munesh Sharma, Facility Manager	Infrastructura	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	17-07-2020	दिनांक 17/07/2020 से अवसर्ति निर्गत हेतु सम्पुर्ण। अवसर्ति को वेबसाइट नियमानुसार 08 होये।
12	18-03-2021	GTBN 0121NIF0029	Paramount Propbulid Pvt. Ltd, Munesh Sharma, Facility Manager	Infrastructura	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	17-07-2020	दिनांक 17/07/2020 से अवसर्ति निर्गत हेतु सम्पुर्ण। अवसर्ति को वेबसाइट नियमानुसार 08 होये।
13	18-03-2021	GTBN 0121NIF0030	Paramount Propbulid Pvt. Ltd, Munesh Sharma, Facility Manager	Infrastructura	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	17-07-2020	दिनांक 17/07/2020 से अवसर्ति निर्गत हेतु सम्पुर्ण। अवसर्ति को वेबसाइट नियमानुसार 08 होये।

क्रम सं०	कार्यालय निदेशक, भूमि जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ शहरी क्षेत्र की श्रेणी (नोटिफाइड / गन-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी का विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के काल की तिथि		केन्द्रीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केन्द्रीय भूमिजल प्राधिकरण के द्वारा प्राप्त सूची के आधार पर भूमि जल विभाग का मतलब
					जलपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
14	18-03-2021	GTBN 0121NIF0031	Paramount Propbulid Pvt. Ltd., Munesh Sharma, Facility Manager	Infrastructural	Gautam Buddh Nagar	Dadri	Notified	N/A	N/A	N/A	17-07-2020	दिनांक 17.07.2020 में आवेदन निर्माण हेतु सन्तुष्टि। जलपति की सेवा निवसन्तुष्टा 05 होगी।
15	18-03-2021	GTBN 0121NIN0070	V3S Food LLP, Kuldeep Singh, Plant Head	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/NOC/IND/ORIG/2019/4735. दिनांक 22.02.2019	24-01-2019	23-01-2021	N/A	दिनांक 23.01.2019 में नवीनीकरण हेतु सन्तुष्टि। नवीनीकरण जलपति की सेवा 05 वर्ष होगी।
16	18-03-2021	GTBN 0221NIN0085	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	30-03-2018	दिनांक 30.03.2018 में आवेदन निर्माण हेतु सन्तुष्टि। जलपति की सेवा निवसन्तुष्टा 05 होगी।
17	18-03-2021	GTBN 0221NIN0086	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	30-03-2018	दिनांक 30.03.2018 में आवेदन निर्माण हेतु सन्तुष्टि। जलपति की सेवा निवसन्तुष्टा 05 होगी।
18	18-03-2021	GTBN 0221NIN0087	M/S Surya Food and Agro Ltd, Ballabh Agarwal, (General Manager)	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	30-03-2018	दिनांक 30.03.2018 में आवेदन निर्माण हेतु सन्तुष्टि। जलपति की सेवा निवसन्तुष्टा 05 होगी।

क्र. सं.	कार्यालय निदेशक, मूल जल विभाग, उत्तर प्रदेश को आवेदन प्रपत्र की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोक्ता का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ सहरा क्षेत्र की श्रेणी (नोटिफाइड / नॉन-नोटिफाइड)	केंद्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी का विवरण	केंद्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के काल की तिथि		केंद्रीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूमिजल प्राधिकरण के द्वारा प्राप्त सूची के आधार पर मूल जल विभाग का मान्य
					जनपद	विकास खण्ड/ सहरा क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
19	18-03-2021	GTBN 0221NIN0088	M/S Surya Fresh Ltd, Navin Agarwal, Account Assistant	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	25-12-2019	दिनांक 25-12-2019 से अनापत्ति निर्दिष्ट हेतु सशुद्ध। अनापत्ति की वैधता विद्यमानता 05 होगी।
20	18-03-2021	GTBN 0221NIN0089	M/S Surya Fresh Ltd, Navin Agarwal, Account Assistant	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	25-12-2019	दिनांक 25-12-2019 से अनापत्ति निर्दिष्ट हेतु सशुद्ध। अनापत्ति की वैधता विद्यमानता 05 होगी।
21	18-03-2021	GTBN 0221NIN0084	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	N/A	25-12-2017	दिनांक 25-12-2017 से अनापत्ति निर्दिष्ट हेतु सशुद्ध। अनापत्ति की वैधता विद्यमानता 05 होगी।
22	18-03-2021	GTBN 0221NIN0092	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	N/A	25-12-2017	दिनांक 25-12-2017 से अनापत्ति निर्दिष्ट हेतु सशुद्ध। अनापत्ति की वैधता विद्यमानता 05 होगी।
23	18-03-2021	GTBN 0221NIN0093	ST Microelectronics Pvt Ltd, Fahim Ahmed, Sr Group Manager	Industrial	Gautam Buddh Nagar	Dankaur	Notified	N/A	N/A	N/A	25-12-2017	दिनांक 25-12-2017 से अनापत्ति निर्दिष्ट हेतु सशुद्ध। अनापत्ति की वैधता विद्यमानता 05 होगी।

क्रम सं०	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोग का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ शहरी क्षेत्र की श्रेणी (नोटिफाइड / नॉन-नोटिफाइड)	केंद्रीय भूजल प्राधिकरण द्वारा पूर्व में निर्मित एनओसी का विवरण	केंद्रीय भूजल प्राधिकरण द्वारा पूर्व में निर्मित एनओसी के वैधता की तिथि		केंद्रीय भूजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूजल प्राधिकरण के द्वारा प्राप्त सुची के आधार पर भूगर्भ जल विभाग का मत
					जनपद	विकास खण्ड/ शहरी क्षेत्र			रुब से	रुब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
24	18-03-2021	GTBN 0221NIN0105	Kanchan Metales Pvt Ltd, Dilip Singh, Factory Manager	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	N/A	3/12/2018	दिनांक 03.12.2018 में अनुमति विधेय हेतु संसूचित। अनुमति की वैधता विपणनसमय 08 होती।
25	18-03-2021	GTBN 0221NIN0106	Kanchan Metales Pvt Ltd, Dilip Singh, Factory Manager	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	N/A	3/12/2018	दिनांक 03.12.2018 में अनुमति विधेय हेतु संसूचित। अनुमति की वैधता विपणनसमय 08 होती।
26	18-03-2021	GTBN 0121NIN0067	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2018/3042, दिनांक 31.01.2018	3/1/2018	2/1/2020	19-11-2019	दिनांक 02.01.2020 में नवीनीकरण हेतु संसूचित। अधिभूत अनुमति की वैधता 06 वर्ष होती।
27	18-03-2021	GTBN 0221NIN0122	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2018/3042, दिनांक 31.01.2018	3/1/2018	2/1/2020	19-11-2019	दिनांक 02.01.2020 में नवीनीकरण हेतु संसूचित। अधिभूत अनुमति की वैधता 06 वर्ष होती।

क्रम सं०	कार्यालय निदेशक, भूमि जल विभाग, उत्तर प्रदेश को आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूमि उपयोग का प्रकार	भूमि निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/शहरी क्षेत्र की श्रेणी (नोटिफाइड / गान-नोटिफाइड)	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के विवरण	केन्द्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के वैधता की तिथि		केन्द्रीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केन्द्रीय भूमिजल प्राधिकरण के द्वारा प्राप्त सूची के आधार पर भूमि जल विभाग का मातृव्य
					जनपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
28	18-03-2021	GTBN 0221NIN0123	Varun Beverages Limited, Rohit Verma, Occupier	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2018/3042, दिनांक 31.01.2018	3/1/2018	2/1/2020	19-11-2019	दिनांक 02.01.2020 से नवीनीकरण हेतु सन्तुष्टि। नवीनीकृत अनामति की वैधता 05 वर्ष होगी।
29	18-03-2021	GTBN 0221NIN0124	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2017/2624, दिनांक 09.01.2017	30-05-2017	29-05-2019	10/5/2019	दिनांक 29.05.2019 से नवीनीकरण हेतु सन्तुष्टि। नवीनीकृत अनामति की वैधता 05 वर्ष होगी।
30	18-03-2021	GTBN 0221NIN0125	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2017/2624, दिनांक 09.01.2017	30-05-2017	29-05-2019	10/5/2019	दिनांक 29.05.2019 से नवीनीकरण हेतु सन्तुष्टि। नवीनीकृत अनामति की वैधता 05 वर्ष होगी।
31	18-03-2021	GTBN 0221NIN0126	Varun Beverages Limited, Rajinder Jeetsingh Bagga	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2017/2624, दिनांक 09.01.2017	30-05-2017	29-05-2019	10/5/2019	दिनांक 29.05.2019 से नवीनीकरण हेतु सन्तुष्टि। नवीनीकृत अनामति की वैधता 05 वर्ष होगी।
32	18-03-2021	GTBN0221NIN0107	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/IND/Proj/2015-94-R, दिनांक 28.09.2015	28-09-2015	28-09-2018	12/9/2018	दिनांक 28.09.2018 से नवीनीकरण हेतु सन्तुष्टि। नवीनीकृत अनामति की वैधता 05 वर्ष होगी।

क्र. सं.	कार्यालय निदेशक, भूगर्भ जल विभाग, उत्तर प्रदेश को आवेदन इतिहास की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोग का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/ शहरी क्षेत्र की संज्ञा (नोटिफाइड / नन-नोटिफाइड)	केंद्रीय भूमिजल इतिहास द्वारा पूर्व में निर्गत एनओसी का विवरण	केंद्रीय भूमिजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के काल की तिथि		केंद्रीय भूमिजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूमिजल प्राधिकरण के द्वारा प्राप्त सूची के आधार पर भूगर्भ जल विभाग का मताय
					जनपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
33	18-03-2021	GTBN0221NIN0127	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/IND/Proj/2015-94-R, दिनांक 28.09.2015	28-09-2015	28-09-2018	12/9/2018	दिनांक 28.09.2018 से नवीनीकरण हेतु अनुमति। नवीनीकरण अनुमति की वैधता 05 वर्ष होगी।
34	18-03-2021	GTBN0221NIN0128	Moon Beverages Limited, Mukesh Agarwal, General Manager	Industrial	Gautam Buddh Nagar	Dadri	Notified	CGWA/IND/Proj/2015-94-R, दिनांक 28.09.2015	28-09-2015	28-09-2018	12/9/2018	दिनांक 28.09.2018 से नवीनीकरण हेतु अनुमति। नवीनीकरण अनुमति की वैधता 05 वर्ष होगी।
35	18-03-2021	GTBN1120NIN0009	LG Electronics India Pvt Ltd. Chandan Pratap Singh, AGM	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	21-11-2018	दिनांक 21.09.2018 से अनुमति निरसन हेतु अनुमति। अनुमति की वैधता विधायकता 06 होगी।
36	18-03-2021	GTBN1120NIN0017	HNT Circuits India PVT Ltd, Kalka Prasad Sharma, Director	Industrial	Gautam Buddh Nagar	Dankaour	Notified	N/A	N/A	N/A	18-06-2020	दिनांक 18.06.2020 से अनुमति निरसन हेतु अनुमति। अनुमति की वैधता विधायकता 05 होगी।

क्र. सं.	कार्यालय निर्देशक, भूगर्भ जल विभाग, उत्तर प्रदेश की आवेदन प्राप्ति की तिथि	आवेदन संख्या	आवेदनकर्ता का विवरण	भूजल उपयोग का प्रकार	भूजल निष्कर्षण हेतु क्षेत्र का विवरण		विकास खण्ड/शहरी क्षेत्र की श्रेणी (नोटिफाइड / नान-नोटिफाइड)	केंद्रीय भूजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के विवरण	केंद्रीय भूजल प्राधिकरण द्वारा पूर्व में निर्गत एनओसी के कक्षा की तिथि		केंद्रीय भूजल प्राधिकरण को एनओसी के नवीनीकरण हेतु आवेदन करने की तिथि	केंद्रीय भूजल प्राधिकरण के द्वारा प्राप्त सूची के आधार पर भूगर्भ जल विभाग का मत
					जनपद	विकास खण्ड/ शहरी क्षेत्र			कब से	कब तक		
1	2	3	4	5	6	7	8	9	10	11	12	
37	18-03-2021	GTBN1120RIN0009	Haldiram Snacks Pvt Ltd, Balbir Singh	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	27-05-2017 (CGWB को दिनांक 07.08.2020 को प्रेषित प्रकरण के आधार पर )	दिनांक 07.08.2020 में अपरमिशन निर्गत हेतु संसृति। अपरमिशन की वैधता नियमानुसार 06 वर्षों।
38	18-03-2021	GTBN1120RIN0010	Haldiram Snacks Pvt Ltd, Balbir Singh	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	N/A	N/A	N/A	27-05-2017 (CGWB को दिनांक 07.08.2020 को प्रेषित प्रकरण के आधार पर )	दिनांक 07.08.2020 में अपरमिशन निर्गत हेतु संसृति। अपरमिशन की वैधता नियमानुसार 06 वर्षों।
39	18-03-2021	GTBN1120RIN0011	Haldiram Ethnic Food Pvt Ltd, Ashish Agarwal, Director	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2018/3936, दिनांक 21.08.2018	31-07-2018	30-07-2020	N/A	दिनांक 30.07.2020 में नवीनीकरण हेतु संसृति। नवीनीकृत अपरमिशन की वैधता 05 वर्षों होगी।
40	18-03-2021	GTBN1120RIN0012	Haldiram Ethnic Food Pvt Ltd, Ashish Agarwal, Director	Industrial	Gautam Buddh Nagar	Bisrakh	Notified	CGWA/NOC/IND/ORIG/2018/3936, दिनांक 21.08.2018	31-07-2018	30-07-2020	N/A	दिनांक 30.07.2020 में नवीनीकरण हेतु संसृति। नवीनीकृत अपरमिशन की वैधता 05 वर्षों होगी।

(आवेदन प्रमाणित)  
 दिनांक 18/03/2021

**CHALLAN****(भुगर्भ विभाग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: <b>BHV210000396</b>	Challan Date: <b>07/06/2021</b>
Assessment Year: <b>2020-2021</b>	Tax Period: <b>ANNUAL</b>
Name of the Bank:	<b>State Bank of India</b>
Unique Id:	
Depositor Name:	<b>ROHIT VERMA</b>
Depositor Address:	<b>Nil</b>

Head	Description	Serial No.	Amount (in Rs.)
823500200040000	भुगर्भ जल निधि	1	391500.00
	Totals of the above heads	--	391500.00

A SUM OF Rs. 391500.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON **State Bank of India** HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks-&gt;None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVOSWN1, Scroll Date:-09/06/2021

**CHALLAN****(भुगर्भ विभाग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: <b>BHV210000398</b>	Challan Date: <b>07/06/2021</b>
Assessment Year: <b>2020-2021</b>	Tax Period: <b>ANNUAL</b>
Name of the Bank:	<b>State Bank of India</b>
Unique Id:	
Depositor Name:	<b>ROHIT VERMA</b>
Depositor Address:	<b>Nil</b>

Head	Description	Serial No.	Amount (in Rs.)
823500200040000	भुगर्भ जल निधि	1	861300.00
	Totals of the above heads	--	861300.00

A SUM OF Rs. 861300.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON **State Bank of India** HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks-&gt;None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVOTJI8, Scroll Date:-09/06/2021

**CHALLAN****(भुगर्भ विभाग, उ०प्र०)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: <b>BHV210000399</b>	Challan Date: <b>07/06/2021</b>
Assessment Year: <b>2020-2021</b>	Tax Period: <b>ANNUAL</b>
Name of the Bank:	<b>State Bank of India</b>
Unique Id:	
Depositor Name:	<b>ROHIT VERMA</b>
Depositor Address:	<b>Nil</b>

Head	Description	Serial No.	Amount (in Rs.)
823500200040000	भुगर्भ जल निधि	1	365400.00
	Totals of the above heads	--	365400.00

A SUM OF Rs. 365400.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON **State Bank of India** HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks-&gt;None)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAAVOTQX7, Scroll Date:-09/06/2021



**Form 8 (C)**

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC034614

**VALID FROM 03/01/2020 TO 02/01/2025**

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

<b>Registration No.: 202101000187</b>			
Name of the Owner	ROHIT VERMA		
Designation पद	Occupier	Company Name कंपनी का नाम	Varun Beverages Limited
Company Address कंपनी का पता	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No		Authorization Letter प्राधिकार पत्र
Address of the Applicant	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida		Application Form Serial No.
Date of Submission	09/01/2021	Specimen Signature	GTBN0121NIN0067
<b>Location Particulars</b>			
District	Gautam Buddh Nagar	Block	BISRAKH
Plot No./Khasra No.	Plot No. 2E	Municipality/Corporation	Udyog Kendra
Ward No./Holding No.			Ecotech III
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	55.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	50.00
Date of Energization (In Case of Electric Pump)		30/07/2010	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	50.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			78300

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/06/2021

Place:Gautam Buddh Nagar

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# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 8 (C)

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039693**

**VALID FROM 03/01/2020 TO 02/01/2025**

<b>Name of the Applicant</b>	ROHIT VERMA		
<b>Address of the Applicant:</b>	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida		
<b>Company Name:</b>	Varun Beverages Limited	<b>Company Address</b>	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No
<b>Serial No. of Application Form</b>	GTBN0221NIN0122	<b>Date of Submission</b>	10/02/2021
<b>Specimen Signature of the User:</b>			
<b>Location particulars:</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No.</b>	Plot No. 2E		
<b>Municipality/Corporation</b>	Udyog Kendra	<b>Ward No.</b>	Ecotech III
<b>Holding No.</b>			Ecotech III
<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	60.00	<b>Date of Energization (In Case of Electric Pump)</b>	01/02/2014
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Type of the Well</b>	Tube Well/Boring	<b>Purpose of the Well</b>	Industrial
<b>Assembly Size (For Tube Well)</b>	36.00	<b>Approx. Strainer Length (For Tube Well)</b>	0.00
<b>Diameter (For Dug Well)</b>	0.00	<b>Type of Pump to be Used:</b>	Submersible
<b>H.P. of the Pump:</b>	15.00	<b>Operational Device</b>	Electric Motor
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	60.00	<b>Maximum Allowable Running Hours Per Day:</b>	10.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>			156600

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

/// TRUE COPY ///

- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

#### **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :18/06/2021

Place:Gautam Buddh Nagar

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# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 8 (C)

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC035952**

**VALID FROM 03/01/2020 TO 02/01/2025**

<b>Name of the Applicant</b>	ROHIT VERMA		
<b>Address of the Applicant:</b>	Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida		
<b>Company Name:</b>	Varun Beverages Limited	<b>Company Address</b>	Plot No. 2E, Udyog Kendra, Ecotech III, Greater No
<b>Serial No. of Application Form</b>	GTBN0221NIN0123	<b>Date of Submission</b>	10/02/2021
<b>Specimen Signature of the User:</b>			
<b>Location particulars:</b>			
<b>District</b>	Gautam Buddh Nagar	<b>Block</b>	BISRAKH
<b>Plot No.</b>	Plot No. 2E		
<b>Municipality/Corporation</b>	Udyog Kendra	<b>Ward No.</b>	Ecotech III
<b>Holding No.</b>			Ecotech III
<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	40.00	<b>Date of Energization (In Case of Electric Pump)</b>	30/07/2010
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Type of the Well</b>	Tube Well/Boring	<b>Purpose of the Well</b>	Industrial
<b>Assembly Size (For Tube Well)</b>	42.00	<b>Approx. Strainer Length (For Tube Well)</b>	0.00
<b>Diameter (For Dug Well)</b>	0.00	<b>Type of Pump to be Used:</b>	Submersible
<b>H.P. of the Pump:</b>	10.00	<b>Operational Device</b>	Electric Motor
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	40.00	<b>Maximum Allowable Running Hours Per Day:</b>	7.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>			73080

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### GENERAL CONDITIONS:

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- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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Date :18/06/2021

Place:Gautam Buddh Nagar

**This certificate is electronically generated and does not require digital signature**



# WATER AUDIT REPORT

## 2021

### Varun Beverages Limited

PLOT NO. 2E UDYOG KENDRA ECOTECH-3, GRETER NOIDA, G.B NAGAR, UTTAR PRADESH



Prepared by  
**TUV India Pvt. Ltd.**  
**TÜV NORD GROUP**  
B3, Sector 7,  
Noida – 201 301, Uttar Pradesh, India



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## 1. ACKNOWLEDGEMENT

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TUV India Pvt. Ltd. conveys gratitude and thanks to the management of Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh for giving us an opportunity for water footprint verification of their plants which was conducted in 4<sup>th</sup> to 5<sup>th</sup> February 2021.

We render our sincere thanks to Varun Beverages Limited for providing a platform to understand some of the critical process of operation, whole hearted support, helps and guidance during the course of study of the plant.

We are indeed touched by the helpful attitude and co-operation of all technical staff, who rendered their valuable assistance and co-operation during the course of study.

***Our Special thanks to:***

***Mr. Nitesh Jain, Quality Head***

***Mr. Rohit Verma , HR***

From TUV India Pvt. Ltd.


**Manjeet Singh**



## 2. WATER AUDIT TEAM

---

Auditor's team of TUV India Pvt. Ltd. visited during the Water Audit of Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh;

Name	Designation	Role
Mr. Manjeet Singh	Accredited Auditor	Team Leader
Mr. Ajay Maurya	Certified Energy Manager	Team Member
Mr. Vineet Kumar	Engineer	Team Member

To support the Water Audit activity Varun Beverages Limited provided dedicated team, namely listed below;

Name	Designation	Role
Mr. Nitesh Jain	Quality head	Team Leader
Mr. Rohit Verma	HR	Team Member



### 3. EXECUTIVE SUMMARY

Management at Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh has taken various initiatives like rain water harvesting, ponds development and maintenance, waste water management to reduce, reuse and recycle water consumption at its various locations and thereby save water, energy and gain monetary benefits as well. Management also has undertaken several training & awareness program within plant and at community level to educate employees and local people on benefits of water conservation.

To further make its plant more water efficient they have associated with TUV India Pvt. Ltd. (TUVI) to conduct the water audit of their plant. TUVI had conducted their water audit from 4<sup>th</sup> to 5<sup>th</sup> February 2021. During the water audit TUVI measured the water flow & pressure to understand the water utilization and waste water generation in the plant. On the basis of the measured parameters, plant observation and historical data they have conclude water conservation measure, listed as below;

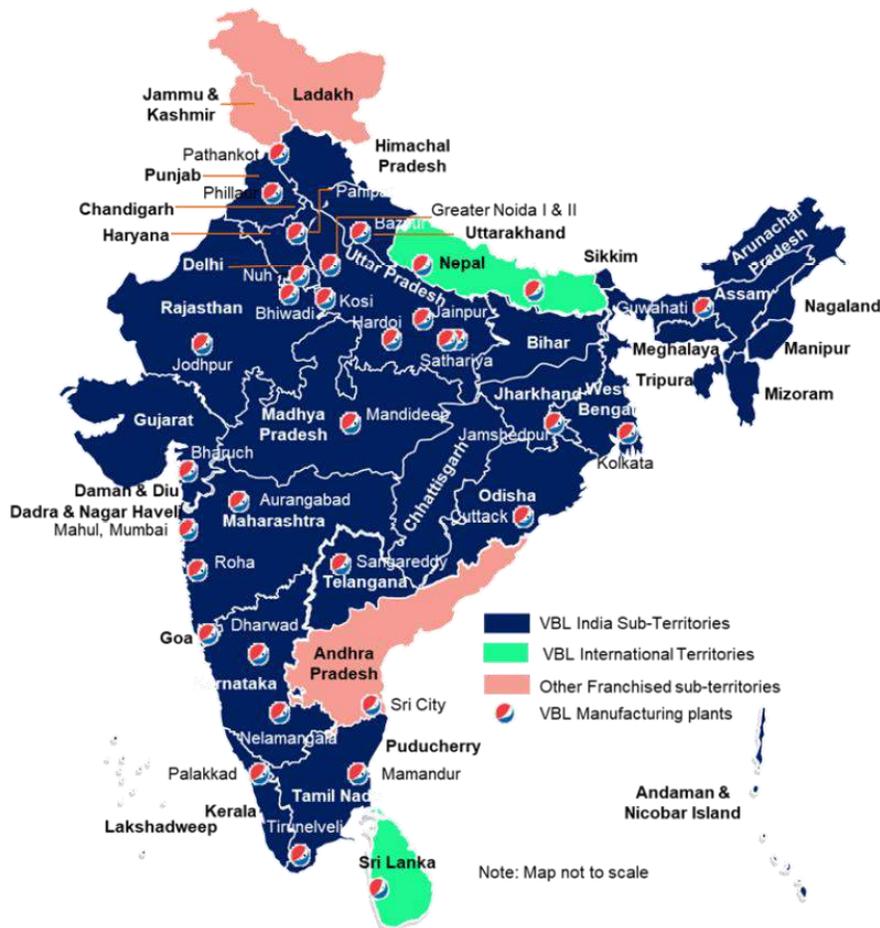
- Backwash Recover to be implemented in all WTP section
- Utilization of the Treated ETP and RO reject water in washroom flushing instead of Raw Water
- Nozzle size reduction for Cleaning hose pipe
- Use Low Flow High-Efficiency Faucet aerators along with sensors
- Replacement of single flush cisterns with dual flush cisterns
- Seal cooling water circulation system.
- Hot Water Recovery Syrup Room
- CIP Water recovery
- Carbonated Soft Drink PET – Rinser water is to be recovered to Raw Water Storage Tank

The above measures concluded by TUVI shall be implemented by Varun Beverages Limited. The implementation of the above measures shall reduce the water utilization of the plant approximately by 15% with respect to year 2020 i.e. 23900 KL per annum.

## 4. DESCRIPTION OF PLANT

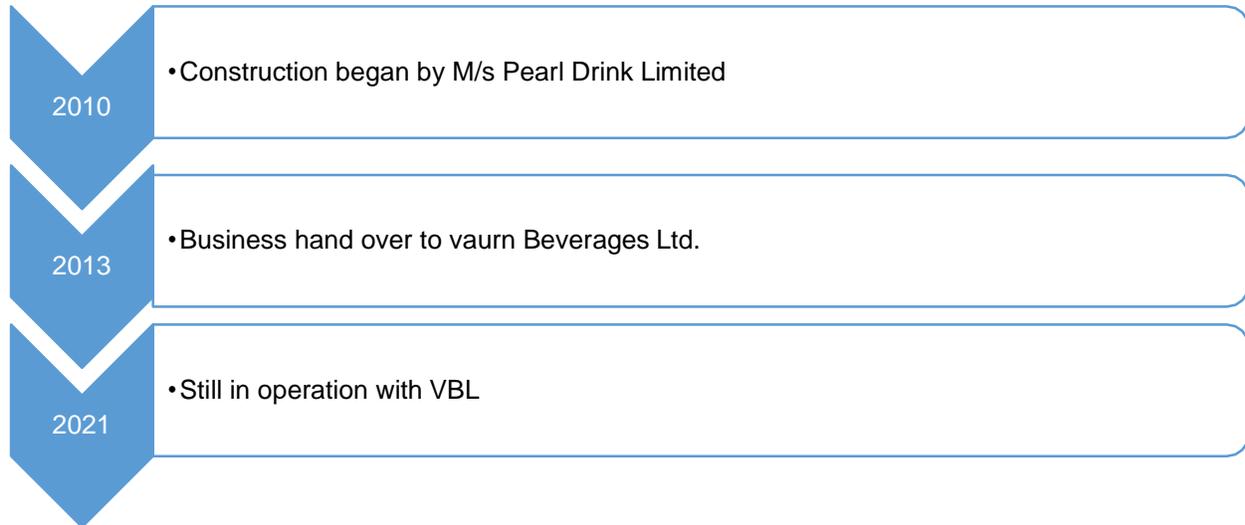
Varun Beverages Ltd (VBL) is the second largest franchisee in the world (outside US) of carbonated soft drinks (“CSDs”) and non-carbonated beverages (“NCBs”) sold under trademarks owned by PepsiCo and a key player in the beverage industry. They produce and distribute a wide range of CSDs, as well as a large selection of NCBs, including packaged drinking water. PepsiCo CSD brands sold by VBL include Pepsi, Diet Pepsi, Seven-Up, Mirinda Orange, Mirinda Lemon, Mountain Dew, Seven-Up Nimbooz Masala Soda, Evervess Soda, Duke’s Soda and Sting. PepsiCo NCB brands sold by VBL include Tropicana (100%, Essentials & Delight), Tropicana Slice, Tropicana Frutz, Seven-Up Nimbooz, Gatorade and Quaker Oat Milk as well as packaged drinking water under the brand Aquafina.

VBL has 33 beverage manufacturing plants in India.



**About Noida , ECOtech-III Plant**

*Plant timeline:*



*Location:*

- Sate : Uttar Pradesh
- District : Gautam Budh Nagar
- Block : Bisrakh
- Longitude & Latitude : 28.536353, 77.474281

*Available Water Resource:*

- Ground Water : Yes
- Municipal Water : No

*Area:*

- Plant Area : 9 acer
- Total Green Area : 2.59 acer

*Plant Working Hours & Shift:*

- Season : 24 Hrs
- Off-Season : 24 Hrs.

*Block Assessment* : Over-Exploited

(As per Block wise Ground Water Recourse Assessment – 2017)



*Approved Ground Water Drawing Capacity:*

As per NOC from CGWA dated 31 Jan 2018 for 1163 KLD, not exceeding 3,03,543 CUM/YEAR, Which is valid from 3 Jan 2018 to 02 Jan 2020. Application for renewable is applied by VLB, which attached in Annexure-I

*Approved Water Source:*

- Bore Well (Internal) : 3 No's
- Bore Well (External) : N/A
- Piped Water : N/A

*Approved Effluent Generation:*

- Trade Effluent : 568 KLD
- Domestic Sewage : Soak pit through septic tank

*Approved Effluent Discharge as per PCB consent:*

Varun Beverages Limited has approx 150 KLD treated effluent generation. The sludge generated in the plant is used for the Landfill. Varun Beverages Limited has given the contract of the total collection of the ETP sludge and is disposal to M/s Ramky Enviro Engineers Ltd.



Figure 1: Plant Layout

## 5. INTRODUCTION OF WATER AUDIT

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### 5.1 Introduction

Water audit determines the amount of water lost from a distribution system due to leakage and other reasons such as theft, unauthorized or illegal withdrawals from the systems and the cost of such losses to the utility. Comprehensive water audit gives a detailed profile of the distribution system and water users, thereby facilitating easier and effective management of the resources with improved reliability. It helps in correct diagnosis of the problems faced in order to suggest optimum solutions. It is also an effective tool for realistic understanding and assessment of the present performance level and efficiency of the service and the adaptability of the system for future expansion & rectification of faults during modernization.

Elements of water audit include a record of the amount of water produced (total water supply), water delivered to metered users, water delivered to unmetered users, water loss and suggested measures to address water loss (through leakages and other unaccounted for water losses).

According to the World Health Organization, less than 1% of the world's freshwater, or 0.007% of all the water on Earth, is readily available for human consumption. Fortunately there is still enough for our needs, if we use it wisely and avoid contaminating a precious resource with harmful pollutants.

The water audit is a well-established procedure that identifies productive uses and needless waste of water. A water audit is an on-site survey and assessment of water-using hardware, fixtures, equipment, landscaping, and management practices to determine the efficiency of water use and to develop recommendations for improving water-use efficiency. In simple words, a water audit is a systematic review of a site that identifies the quantities and characteristics of all the water uses. The site may vary from Industrial Establishment, public water utility, facility (institutional or commercial properties like malls, office, schools etc.) or a household. The overall objective of conducting a water audit is to identify opportunities to make system or building water use more efficient.

Water audit determines the amount of water lost from a distribution system due to leakages, evaporation, overall wastage etc. and the cost of such losses to the utility. Comprehensive water audit gives a detailed profile of the distribution system and water users, thereby facilitating easier and effective management of the resources with improved monitoring. Thus, even though the nature and scale of water use varies and differs according to the sites and systems, the underline principle is common, that is, water use audit determines where the water ends up and in what amount. The audit exercise provides decision making tools to the concerned people in the utility, institutions or households by identifying inefficient uses, problem areas wherein water conservation and remedial measures can be undertaken.

## 5.2 Benefits of Water Audit

Water audit improves the knowledge and documentation of the distribution system, problem and risk areas and a better understanding of what is happening to the water after it leaves the source point. Leak detection programs help in minimizing leakages and tackling small problems before they become major ones. These programs lead to,

- a) Reduced Water Losses,
- b) Improved Financial Performance,
- c) Improved Reliability Of Supply System,
- d) Enhanced Knowledge Of The Distribution System,
- e) Efficient Use Of Existing Supplies,
- f) Better Safeguard To Public Health And Property,
- g) Improved Public Relations,
- h) Reduced Legal Liability, And
- i) Reduced Disruption, Thereby Improving Level Of Service To Customers.

## 5.3 Methodology of Water Audit

### 5.3.1 Water Supply and Usage Study

Water audit comprises of preparation of layout of water sources, distribution network, and service/delivery points to water users and return flow of waste or excess water. The layout should include locations and capacities of flow measurement devices installed at key points, dimensions of pipes and fittings in the water supply system, locations and particulars of flow control devices and history sheets of all measuring and control devices including pipes and fittings.

A study of the availability of water sources and past consumption patterns for various sectors is necessary to understand the present water utilization and projecting future requirement. Data on development of sustainable source of water through rainwater harvesting and effluent recycling should also be taken into consideration.

### 5.3.2 Process Study

Water audit comprises of preparation of layout of water sources, distribution network, and service/delivery points to water users and return flow of waste or excess water. The layout should include locations and capacities of flow measurement devices installed at key points, dimensions of pipes and fittings in the water supply system, locations and particulars of flow control devices and history sheets of all measuring and control devices including pipes and fittings.

A study of the availability of water sources and past consumption patterns for various sectors is necessary to understand the present water utilization and projecting future requirement. Data on

development of sustainable source of water through rainwater harvesting and effluent recycling should also be taken into consideration.

### 5.3.3 System Audit

The current water usages and systems for water use under various sectors such as irrigation, industry and commerce, hydropower, domestic water supply, thermal power and others need to be studied to check their operational efficiency and level of maintenance. The scope for any modification or up-gradation will depend on the status of existing systems. Measurement methodology from the intake point of the system through various sub-systems to the ultimate user points needs to be verified periodically for its suitability, efficiency and accuracy. Bulk metering should be done at the source for zones, districts etc. and revenue metering for consumers. This will help in identifying the reaches of undue wastewater generation.

### 5.3.4 Discharge Analysis

The domestic wastewater, return flows from irrigation, and effluents from the industries need to be studied for conformity to environment standards, possibility of recovery of valuable by-products and the opportunity for recycling of waste water.

### 5.3.5 Water Audit Report

Adequate planning and standard procedures are necessary prior to undertaking the water audit of a system. A water audit can be accomplished on the basis of water allotted for a service and water actually utilized for that service. After assessing the loss of water and the efficiency of the system, steps needed for utilization of recoverable water loss may be listed. A cost-benefit study for optimum recovery of water loss may be performed.

A water audit report may, invariably, contain:

- i. Amount Of Water Earmarked/Made Available To The Service.
- ii. Amount Of Water Utilized, Both Through Metered And Unmetered Supplies.
- iii. Water Loss and Efficiency of the System Along With Reasons for Such Water Losses.
- iv. Suggested Measures To Check Water Loss And Improve Efficiency.

An effective water audit report may be purposeful in detection of leak in distribution system, taking timely action for plugging such leaks and thereby reducing conveyance losses of water and improving efficiency of the system. Water audit of the system should be undertaken at regular interval of time, at least on an annual basis.

## 5.4 Scope of Work/Deliverables of Assignment

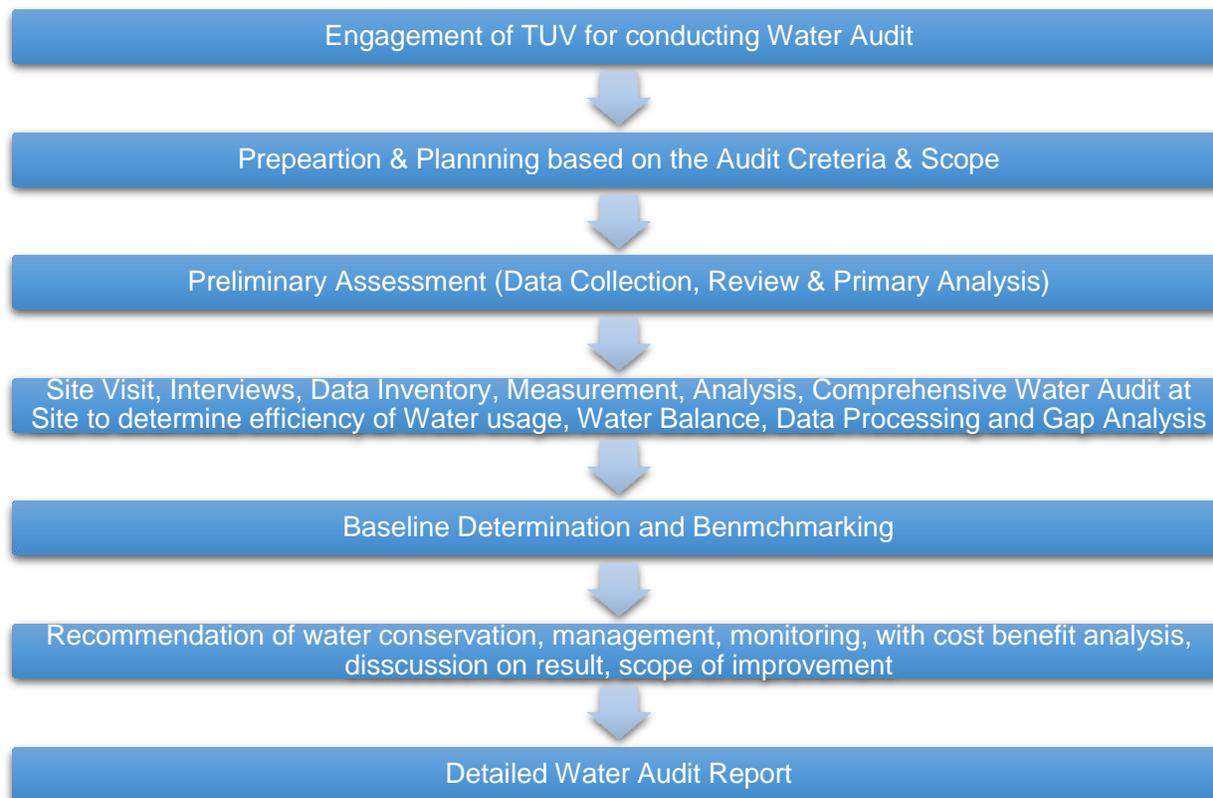
- 1) Physical Site Visit/ assessment of work area.
- 2) Review of data/ Information, layout, and Log Sheet.

- 3) Comprehensive water balance.
- 4) Review of waste water reuse & recycling plan.
- 5) Review, preparation/ amendment in lay out of water distribution system.
- 6) Unit wise industrial, utilities, domestic water consumption.
- 7) Raw water and waste water consumption log book/ sheet.
- 8) Study of existing water consumption monitoring system including water meter sizes, reading etc.
- 9) Review of records, w.r.t. calibration of water flow meters.
- 10) Review of maintenance records for pipeline and plumbing.
- 11) Pumping system for water distribution.
- 12) Review of motors installed in various bore wells/ open wells/ other sources w.r.t. its capacity and its efficiency.
- 13) Study of flow and power consumption pattern for water drawing motors.
- 14) Suggest alternate efficient options for utility water pumping.
- 15) Review of waste water collection system.
- 16) Review mechanism for detecting, quantifying and fixing leaks; includes photographs, illustrations, and sample computation with visual inspection of piping system to identify water leakages.
- 17) Review of raw water & treated waste water quality report.
- 18) Review of benchmarking for water consumption. (Ref- Regulatory authority & best perform figures)
- 19) Analysis of historical water consumption data & water consumption pattern.
- 20) Undertaking existing water consumption pattern, operation of water pumps installed to water pump.
- 21) Preparation of schematic drawing of existing water system.
- 22) Conducting supply side snap shot basis water balance.
- 23) Performance evaluation of water pumping system.
- 24) Study of storage tanks and understanding for water leakages, if any.
- 25) Study of piping distribution system to reduce pressure drop across system.
- 26) Study of any water treatment system installed to treat water for using drinking or any other purpose.
- 27) Designing of water consumption monitoring system to improve monitoring, identify leakages, to control consumption etc.
- 28) Review of cooling system of cement plant & power plant (Cooling tower, Compressor, Motors etc.)
- 29) Review of water requirement for horticulture in plant and colony.

## 5.6 Instrument Used in Measurements

Name of Instrument	Make	Model	Photograph
Water Flow Meter	Tsonic	2000H	
Pressure Gauge	Micro	-	
Digital Clamp Meter	Testo	770-3	

## 5.7 Water Audit Approach



## 5.8 Audit Activity Schedule

Date	Activities
4 <sup>th</sup> February 2021	Opening Meeting Visit to the Bore-well & DWRL. Visit to Raw Water Storage, Utility Tank, Pumping System Visit to Process and Utility Tank, RO Plant. Visit to Process Plant, Cooling Tower Review of Distribution System. Visit to Boiler, RO Plant, Chemical Dosing Tanks Study at Boiler Condensate Recovery Study at STP & Pumping Measurement
5 <sup>th</sup> February 2021	Gardening Water Study Rain Water Harvesting at Plant Study at cooling Towers & Pumping Measurement Study at administration Building

Date	Activities
	Study of Water Consumptions For Toilets Water Line Layout & Leakage Study Study at WTP Water Line Layout & Leakage Study

## 5.9 About the Water Audit Report

- The main aim of the study was to find out water consumption at different utilization points, calibration of the main meters, and identification of wastages of water, suggest ways to conserve the water. The other important deliverables was to suggest metering system.
- Most of the measurements were taken by ultrasonic flow meter, by team of auditors at site, for 2 days duration. Indirect methods such as dipstick method, time totalizer of flow meter were also used for measurements purpose.
- Various surveys were also carried out as part of the measurements just to cross check with measured values.
- The report also various tables of measured values and analysis of the data, which helps in understanding measurement procedure and key parameters evaluation.
- The executive summary at the beginning of the report enlist major water conservation measures identified. The detailed calculation of all the water conservation measures is given chapter 10 and page numbers are linked at executive summary for easy reference.
- Though the care has been taken to give correct investment values for each water conservation measure, it can be different for different vendors. Also some of the water conservation measures identified require detailed project report to evaluate investment cost correctly, which is certainly beyond the scope of this report.
- All the data regarding number of users, past consumption data, water bills, etc. is given by Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh.
- The report contains lot of tables, and is important to understand the water audit report. Thus the report is a complete document of analysis of water consumption and various ideas of water conservation measures.



## 6. PRODUCTION

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The plant produce Carbonated Beverages namely Mountain Dew, Slice, Pepsi Cola, Mirinda Orange, Mirinda Lemon, Nimbooz Masala Soda and Leher Evervess Soda For the production of the above mentioned products plant have 4 Nos. lines as mentioned below;

- 3 Nos. Pet Carbonated Soft Drink
- 1 No. Glass Returnable Bottles of Carbonated Soft Drink

Plant Production Capacity details, as listed below;

**Table 1: Production Capacity of all lines**

Category	Package Type	Pack Size
Line-1	PET	300 BPM,600ml
Line-2	PET	270 BPM, 2000ml
Line-3	GRB	400 BPM, 200ml
Line-4	PET	266BPM, 250ml

Production of the plant depend on the market demand, in the months from March to September production of the plant is good and is peak during April to July. During the off-peak duration when production is less annual maintenance of the plant is conducted.



## 6.1 Production in Year-2020

Production of the cases at Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh during the Year-2020;

**Table 2: Production of cases during the Calendar Year 2020**

Month	200 ml	250 ml	250 ml	600 ml	750 ml	750 ml	1250 ml	2000 ml	2250 ml	Bev in ltr.
Jan	213807	48098	0	62041	30599	87341	36138	40902	71335	6778621
Feb	126528	96658	0	68213	7106	145403	58044	53335	159246	9906179
Mar	122590	59399	0	50698	3693	96172	51357	27851	82898	6389568
Apr	0	0	0	0	0	0	30074	0	28537	1028984
May	145420	0	0	64286	0	194019	113611	46957	194052	11595020
Jun	189927	51054	0	75489	0	241436	151894	94796	338014	17480385
Jul	250513	84201	0	86117	0	134264	75680	31096	114434	9376722
Aug	176280	118594	0	51753	0	132409	149209	36453	92014	9443886
Sep	276145	0	114114	53212	0	177711	115717	36781	56075	9679734
Oct	164107	0	136209	11829	0	48275	62816	8053	17898	4298197
Nov	33968	0	64319	3724	0	30775	0	3362	3157	1377460
Dec	46342	0	130624	0	0	40866	8088	7161	37923	2955868
<b>Total</b>	<b>1745627</b>	<b>458004</b>	<b>445266</b>	<b>527362</b>	<b>41398</b>	<b>1328671</b>	<b>852628</b>	<b>386747</b>	<b>1195583</b>	<b>90310623</b>

**Table 3: Total Production in the 8oz during the Year-2020**

Month	Product, 8OZ
January	1186979
February	1762326
March	1111794
April	217345
May	2040060
June	3040996
July	1638215
August	1650295
September	1660788
October	778834
November	277228
December	588163
<b>Total</b>	<b>15953023</b>

## 7. WATER CONSUMPTION AND WASTEWATER GENERATION PATTERN

At Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greter Noida, G.B Nagar, Uttar Pradesh the water is abstracted using 3 Nos. of bore-wells which is utilized in the process, utilities and domestic use. Before the utilization of the water in the plant it is cleaned to soft water & treated water as per the requirement. Waste water in the plant is recovered and treated at different levels as per the contamination. For the treatment of the waste water they have soft water recovery plant, effluent treatment plant & RO Plant.

The details of the 3 Nos, of Borewell in the plant & 2 Nos. of DWLR as mentioned below;

### 7.1 Water Monitoring

#### 7.1.1 Borewell

The plant have 3 Nos. of the Borewell's. As per the consent received from the authority.

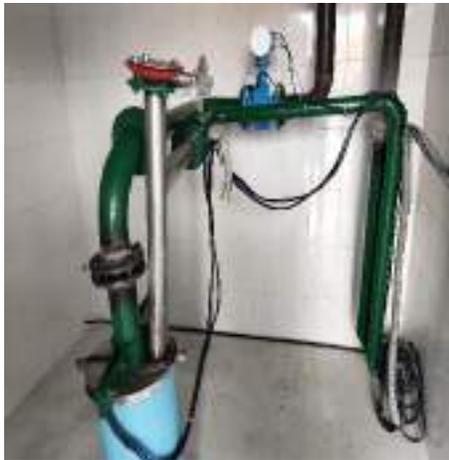
Details of the operating borewell as below;

Particulars	Borewell-1	Borewell-2	Borewell-3
<b>Depth of Borewell, mtr</b>	55	55	75
<b>Diameter of Borewell, mm</b>	254	254	254
<b>Discharge Capacity, m3/hr</b>	40	50	60
<b>Motor Capacity, HP</b>	10	10	15
<b>Telemetric Water Flow Meter</b>	Installed	Installed	Installed

It is used to cater the complete demand for the process, utilities & domestic requirements.



Figure 2: Pictures of Borewell No. 1



**Figure 3: Pictures of Borewell No. 2**



**Figure 4: Pictures of Borewell No. 3**

Varun Beverages Limited do the yearly calibration of the water flow meters, copy of the calibration certificates enclosed herewith as Annexure-II.

Pre & Post Monsoon Water quality analysis of the individual borewell was conducted by the Varun Beverages Limited from the external agency, copy of the Raw Water quality analysis enclosed herewith as Annexure III.

### 7.1.2 Digital Water Level Recorder (DWLR)

The Varun Beverages Limited have installed 2 Nos. of DWLR for the measurement of the ground water level. There details as listed in below table;

**Table 4: Detail of the Piezometer**

Name of Piezometer	Pizometer-1	Pizometer-2
--------------------	-------------	-------------

Name of Piezometer	Pizometer-1	Pizometer-2
With Telemetry	YES	YES
Diameter of Piezometer (mm)	200	200
Depth of the DWLR (m)	18	55
LOCATION	NEAR BIKE PARKING	BEHIND HR. OFFICE
ZONE/AQUAFIR	SHALLOW	DEEP
CORDINATES	N 28°32'11.616" E 77°28'27.6096"	N 28°32'03.0624" E 77°28'25.3884"
ASSEMBLY LOWERED (M)	15	25



Figure 5: Piezometers in plant

## 7.2 Ground Water Abstraction

The Varun Beverages Limited had taken many initiatives in the plant to decrease the water requirement and arrest the water loss. If we observed the water consumption or abstraction in Year-2020, there is decrease of water consumption in the plant. Plant is using one bore-well for water extraction.

Comparison of ground water abstraction in calendar year-2020:

Table 5: Monthly Ground Water Abstraction in last Year-2020 in KL

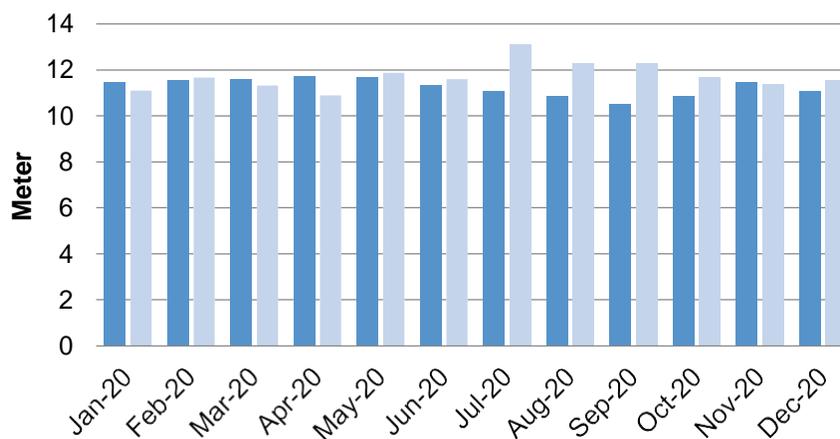
Ground Water Abstraction	Borewell - 1	Borewell - 2	Borewell - 3
Jan-20	4,600	6,293	1,647
Feb-20	5,291	5,498	5,785
Mar-20	2,811	3,898	4,985
Apr-20	2,118	408	298
Ground Water Abstraction	Borewell - 1	Borewell - 2	Borewell - 3
May-20	9,795	2,361	4,178
Jun-20	13,062	5,304	6,304
Jul-20	9,543	1,732	6,368
Aug-20	8,198	6,733	6,061
Sep-20	5,747	7,095	3,973
Oct-20	3,473	4,560	546
Nov-20	1,546	864	1,192
Dec-20	6,966	163	502
<b>Total</b>	<b>73,150</b>	<b>44,909</b>	<b>41,839</b>

### 7.3 Ground Water Level

The monthly ground water level measured by the DWLR installed within the plant for Calendar Year 2020;

Table 6: Monthly DWLR Water level recorded data of Calendar Year 2020

Month	Pizometer-1			Pizometer-2		
	Minimum	Max	Average	Minimum	Max	Average
Jan-20	9.60	11.72	11.46	10.44	12.16	11.09
Feb-20	10.03	11.97	11.56	10.75	12.69	11.67
Mar-20	11.43	11.98	11.61	10.64	12.37	11.32
Apr-20	11.27	11.98	11.72	10.51	11.79	10.89
May-20	11.40	11.99	11.69	10.67	13.12	11.87
Jun-20	9.62	11.68	11.33	11.58	13.87	11.6
Jul-20	9.30	11.67	11.09	12.34	14.03	13.12
Aug-20	10.61	11.21	10.87	11.49	12.96	12.29
Sep-20	8.79	11.06	10.55	11.52	13.04	12.3
Oct-20	10.32	11.21	10.87	11.04	12.78	11.7
Nov-20	9.60	11.7	11.46	10.85	12.52	11.4
Dec-20	10.65	11.67	11.09	10.87	12.34	11.55





■ Pizo Meter-1 Average    ■ Pizo Meter-2 Average

Figure 6: Ground Water Level measure by DWLR in the plant for Year 2020

## 7.4 Water Consumption

The water is consumed in the Product, Utilities & for Domestic use, the waste water generated treated to further utilized in the utilities, general housekeeping & horticulture.

## 7.5 Treated Water Process

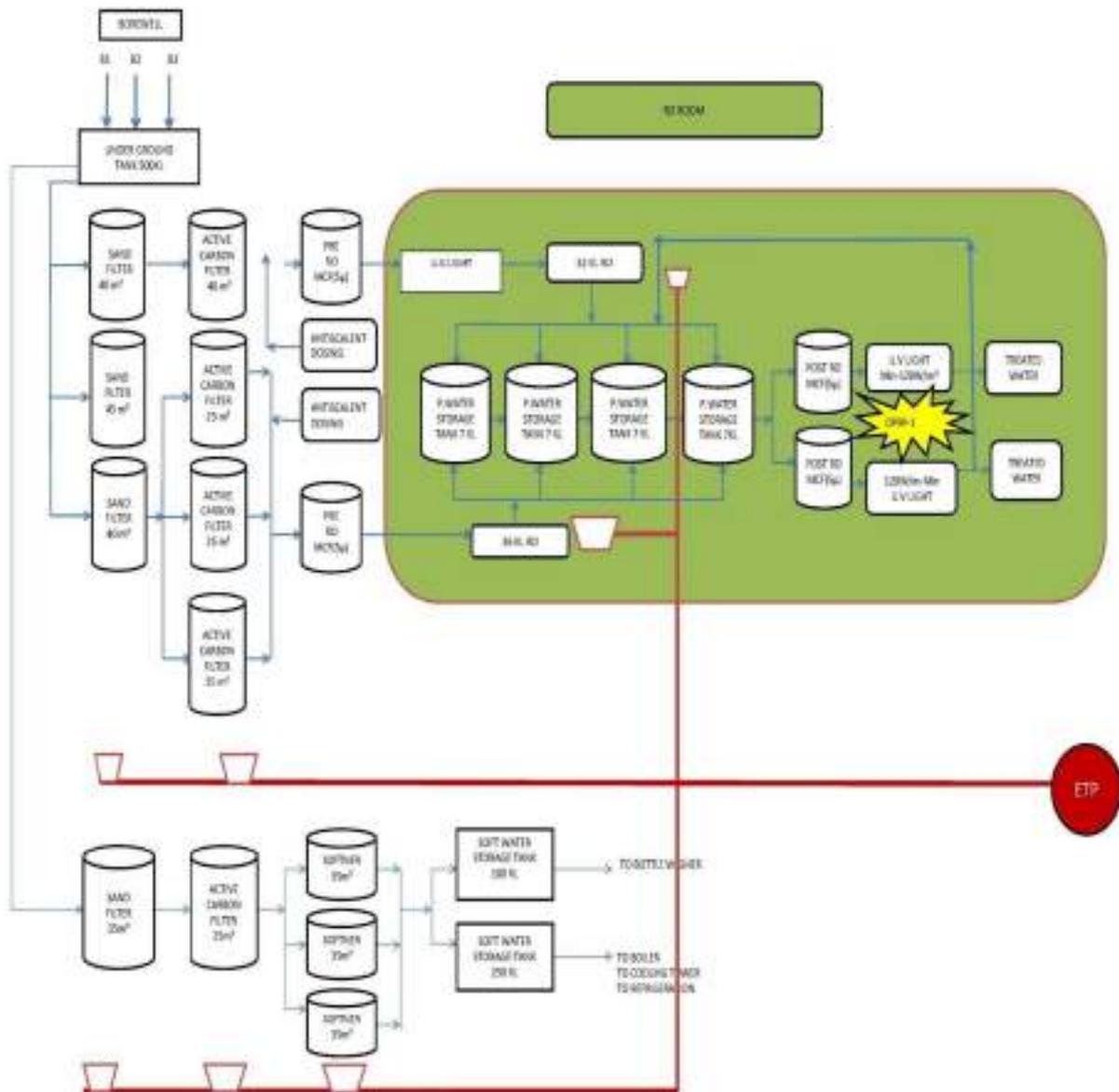


Figure 7: Process Flow of Treated Water



Location/Equipment	Capacity
Secondary Clarifier	139 KL

Treated effluent water generated in the year-2020

**Table 8: Treated Effluent Water generated in Year-2020**

Month	ETP Treated Water
Jan-20	3783
Feb-20	3593
Mar-20	2382
Apr-20	578
May-20	3689
Jun-20	4388
Jul-20	5276
Aug-20	3670
Sep-20	4664
Oct-20	3748
Nov-20	1289
Dec-20	1502
<b>Calendar Year-2020</b>	<b>38562</b>

Treated Effluent Water Used for only in grading purpose and remaining is discharge through common Industrial drain



**Figure 9: ETP Plant**

## 7.7 Domestic Utilization of the Water

The plant have domestic utilization of the water in Kitchen, Lavatories, Drinking Water, Horticulture etc.

The list of the taps at the different locations in the plant mentioned in below table;

**Table 9: List of the Domestic Water Utilization in the plant**

Location	Washbasin	Lavatory	Urinal	Drinking water tap, RO water	Normal tap	Source
<b>Admin block</b>	2	4	4	0	1	Raw water
<b>Shipping side</b>	1	0	0	4	1	Raw water
<b>Canteen</b>	5	0	0	2	5	Raw water
<b>Inside Plant</b>	6	4	5	0	6	Raw water
<b>Rooftop</b>	1	0	2	0	1	Raw water
<b>Others</b>	5	0	0	0	5	Raw water
<b>Water Cooler</b>						
<b>Plant Main Gate</b>			2			RO Water
<b>Shipping side</b>			1			RO Water
<b>Canteen</b>			1			RO Water

## 8. SPECIFIC WATER USE AND CONSERVATION

### 8.1 Specific Water Consumption

The Specific water consumption (SWC) is calculated as per the below formula;

$$\text{Specific Water Consumption} = \frac{\text{Total Water Consumption (m}^3\text{)}}{\text{Total Production (80Z)}}$$

It is observed that the specific water consumption increases with the decrease in the production and decreases with the increase of the production. In the months between October – February the SWC is very high due to the less production and utilization of the utilities remain same.

**Table 10: Monthly Specific Water Consumption during Calendar Year-2020**

Month	Water, Ltr	Product, Ltr	SWC (Ltr./Ltr.)	80Z (Year-2020)	SWC (Ltr/80Z)
Jan-20	12540000	6778621	1.85	1186979	10.56
Feb-20	16574000	9906179	1.67	1762326	9.40
Mar-20	11694000	6389568	1.83	1111794	10.52
Apr-20	2824000	1028984	2.74	217345	12.99
May-20	16334000	11595020	1.41	2040060	8.01
Jun-20	24670000	17480385	1.41	3040996	8.11
Jul-20	17643000	9376722	1.88	1638215	10.77
Aug-20	20992000	9443886	2.22	1650295	12.72
Sep-20	16814000	9679734	1.74	1660788	10.12
Oct-20	8580000	4298197	2.00	778834	11.02
Nov-20	3602000	1377460	2.61	277228	12.99
Dec-20	7631000	2955868	2.58	588163	12.97
<b>Total</b>	<b>159898000</b>	<b>90310624</b>	<b>1.77</b>	<b>15953023</b>	<b>10.02</b>

### 8.2 Rain Water Harvesting

Roof top areas rain water is collected and filtered through the pebbles, gravels & coarse sand. The collected water through the system enter into the ground. Every year, before Monsoon, management undertakes the cleaning drives of rain water harvesting systems.

Total recharge potential:

On completion of Rainwater Harvesting, open area storm water harvesting & other recharge factors, recharge potential in & around project premises would be as under:

1. In the plant:
  - a) Rooftop Rainwater harvesting in the Project premises = 13833 m<sup>3</sup>/annum
2. Outside Pound:
  - a) Recharge capacity through pond at Chithera (Khasra No. 393) = 20,880 m<sup>3</sup>/annum
  - b) Recharge capacity through pond at Chithera (Khasra No. 669) = 45,540 m<sup>3</sup>/annum

- c) Recharge capacity through pond at Chithera (Khasra No. 750) = 18,600 m<sup>3</sup>/annum
- d) Recharge capacity through pond at Bhola Rawal (Khasra no. 31,32,33,34,44)= 2,22,190 m<sup>3</sup>/annum
- e) Recharge capacity through pond at Maycha (Khasra No. 914) = 1,23,300 m<sup>3</sup>/annum
- f) Recharge capacity through pond at Azayabpur Khasra No. 155= 34,290 m<sup>3</sup>/annum
- a) Recharge capacity through pond at Rajatpur Khasra No. 184,186 & 201)= 1,52,880 m<sup>3</sup>/annum

Total natural recharge Potential from outside pond maintained by Varun Beverages Limited = 6,22,680 m<sup>3</sup>/annum

**Total recharge potential: 13833 + 621600 = 635433 m<sup>3</sup>/annum**



**Figure 10: Rooftop Rain Harvesting in the Plant**

List of the recharge ponds as mentioned below;

Pond Location	Area SQM	Depth of Pond	Image
Chithera (Khasra No. 393)	6960	3	
Chithera (Khasra No. 669)	15180	3	

Chithera (Khasra No. 750)	6200	3	
Bhola Rawal (Khasra no. 31,32,33,34,44)	75730	3	
Maycha (Khasra No. 914)	41100	3	
Azayabpur Khasra No. 155	11430	3	
Rajatpur Khasra No. 184,186 & 201)	50960	3	

## 9. MEASUREMENTS OF FLOW, PRESSURE OF BOREWELLS & WATER DISTRIBUTION PUMPS

The measurement of the flow, pressure & power is done during the water audit. The ultrasonic flow meter is used for the measurement of the water flow, pressure gauge for the discharge pressure of the pump and power logger of the power measurement.

The verification of the water flow meters was done during the water by comparison of the water flow of the installed meter & ultrasonic flow meter. Comparison of the Water Flow Measured as below;

**Table 11: Measurement of the Flow at the Borewell**

Borewell \ Flow (m <sup>3</sup> )	Installed Flow Meter	Ultrasonic Flow Meter
Borewell No. 1	39.9	39.1
Borewell No. 2	48.1	49.6
Borewell No. 3	58.0	60.8

Borewell \ Flow (m <sup>3</sup> )	Installed Flow Meter	Ultrasonic Flow Meter
Borewell No. 1		
Borewell No. 2		

Borewell \ Flow (m3)	Installed Flow Meter	Ultrasonic Flow Meter
Borewell No. 3		

Figure 11: Flow Meter of Borewell No. 1, 2 and 3



Figure 12: Pressure & Power Measurement

The parameters measured during the water audit at the Borewell's;

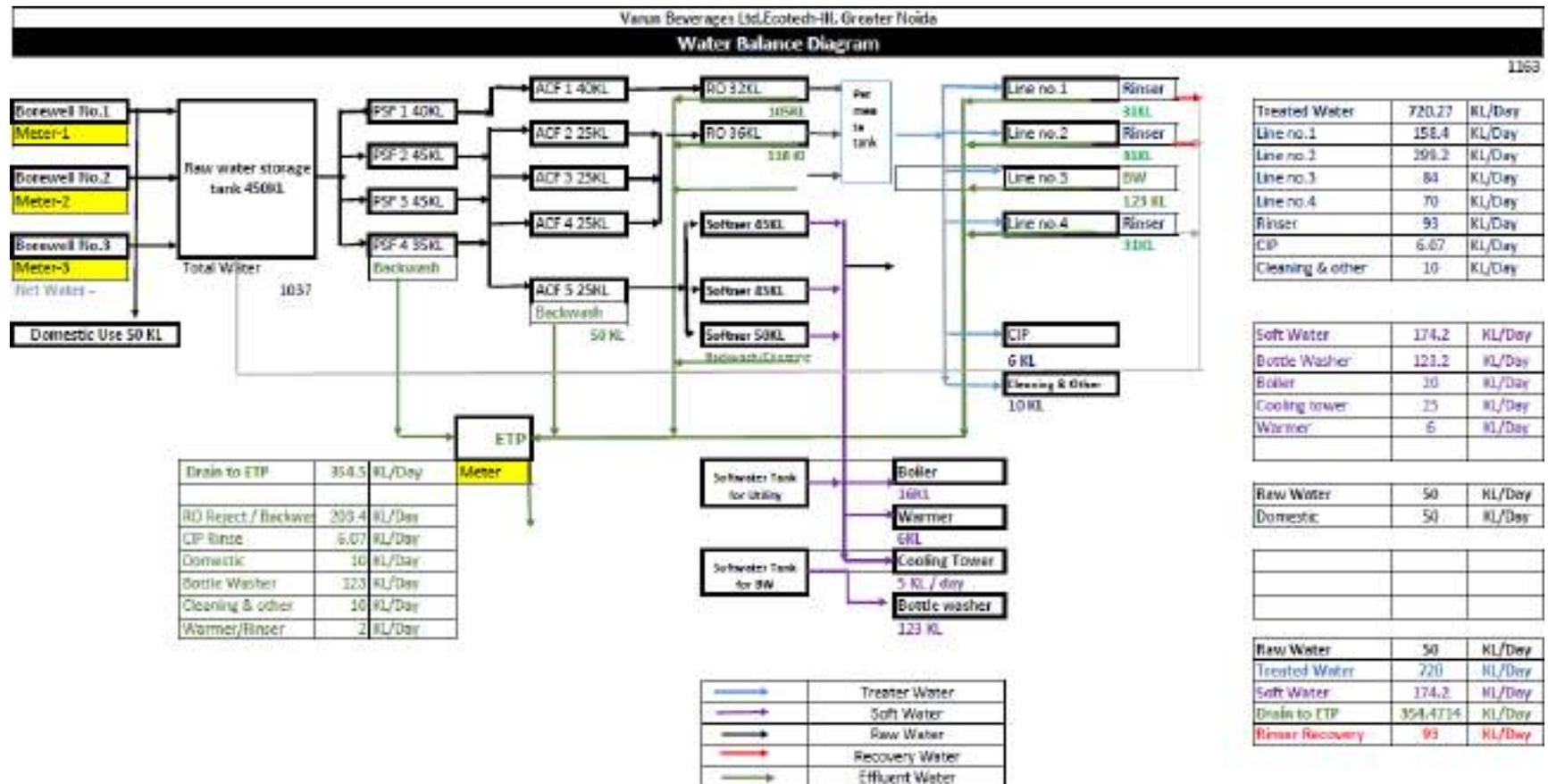
Table 12: Operating Pump measurement and its efficiency

Particulars	Unit	Borewell-1	Borewell-2	Borewell-3
Make		KSB	KSB	KSB
Rated Flow	m <sup>3</sup> /hr	40.0	50.0	60.0
Rated Head	mts.	NA	NA	NA
Connected Motor	KW	7.7	7.5	11.2
Estimated Operating Flow	m <sup>3</sup> /hr	39.8	49.6	60.8
Discharge Pressure	Kg/cm <sup>2</sup>	3.1	3.1	3.1
Suction pressure	Kg/cm <sup>2</sup>	0.0	0.0	0.0
Operating Head	mts.	31.0	31.0	31.0
Hydraulic Power	KW	3.4	4.2	5.1
Rated Motor Efficiency	%	90.0	90.0	90.0
Measured Pump Input Power	KW	7.2	9.7	10.9
Corrected Pump Input power	KW	6.5	8.7	9.8
Pump Efficiency	%	51.6	48.2	52.5
Overall Efficiency	%	46.4	43.4	47.3

The pumps are operating on demand of supply line. Individual bore-well pumps efficiency in Satisfactory.

## 10. COMPLETE WATER BALANCE OF THE FACILITY

The water is abstracted from 3 Nos. of the borewells in the plant and stored in the raw water storage tank of 450 KDL. It is further flowed to the RO Water & Softwater via individual pumping system. The detail of the water distribution & balance shown in the below figure;



## 11. WATER SAVING OPPORTUNITIES

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### 11.1 Back Wash Recovery to be implemented in all WTP section

It is recommended to recover Backwashing & Rinsing of Treated Water tanks, to be recovered in Raw Water Storage tank to avoid water wastage. Dedicated piping from the Water Treatment plant is laid up to the Raw Water Storage Tank.

### 11.2 Utilization of the Treated ETP and Ro reject water in washroom flushing instead of Raw Water

During the audit it is observed that the treated ETP Water used for only grading and remaining water discharge common industrial drain. It is recommended to use the ETP treated water in flushing in toilets by dedicated water lines.

### 11.3 Nozzle Size reduction for hose pipe

Nozzle size of pipes used in cleaning is ½". It is recommended to reduce the size of nozzle from ½" to ¼". After reduction of line pressure will increase and flow decrease, which lead to the saving of water.

### 11.4 Use Low Flow High-Efficiency Faucet aerators along with sensors

The existing taps in the plant are conventional without any aerators. The total no. of the taps used in the washbasin throughout the plant is 20 Nos. It is recommended to convert existing taps to the low flow high-efficiency aerators in the existing faucets.



Figure 13: Normal taps used for the washbasin in the plant.

### 11.5 Replacement of single flush cisterns with dual flush cisterns

Replacement of single flush cisterns with dual flush cisterns, in both men and women's toilets. At present the toilet commodes have 10 litre flush which can be replaced with 3/6 litres dual flush cisterns. Dual flush

WCs operate on a split button with the user having the option of which one to use. Usually the smaller button operates the shorter flush of 3 litres is for flushing liquid waste, while the larger button is for 6 litres flush for more substantial waste. This can reduce water use by around 30-40%.



Figure 14: Normal taps used for the washbasin in the plant.

### 11.6 Recover Seal cooling water circulation system

During the study it is observed that seal cooling water was after cooling goes to ETP. It is recommend collecting the seal cooling water in dedicated tank and pumping to raw water tank directly.

### 11.7 Hot Water Recovery Syrup Room

During the audit it is observed that hot water can be recovered while syrup making section. It is recommended to use treated water in three stage PHE in stage one and collect all the hot treated water in to hot water recovery tank. The same water is being utilized for making raw syrup of next batch.

### 11.8 CIP Water recovery

During the audit it is observed that the CIP water is drain. It is recommended to recover water from CIP, first cycle water can be drained and last cycle water can be collected in CIP recovery tank for utilization.

### 11.9 Carbonated Soft Drink PET Bottle – Rinser water is to be recovered to Raw Water Storage Tank

Treated water being used for the rinse of PET bottle in the carbonated soft drink. It is recommended to collect all 3 Lines rinse recovery water in the tank and this can be pumped to the raw water storage tanks through dedicated pipeline.

## 12. INVESTMENT REQUIRED

Water Conservation Measures observed during the Water Audit required to be implemented in the plant to reduce the water consumption. The water conservation measures where discussed in detail in Section 11 requires some investment by the Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greater Noida, G.B Nagar, Uttar Pradesh. The investment against the individual Water Conservation Measures listed in the below table;

Sl.	Water Conservation Measures	Investment (Lakh)
1	Backwash Recover to be implemented in all WTP section	15.00
2	Utilization of the Treated ETP and RO reject water in washroom flushing instead of Raw Water	5.00
3	Nozzle size reduction for Cleaning hose pipe	0.10
4	Use Low Flow High-Efficiency Faucet aerators along with sensors	0.50
5	Replacement of single flush cisterns with dual flush cisterns	0.80
6	Seal cooling water circulation system.	0.50
7	Hot Water Recovery Syrup Room	5.0
8	CIP Water recovery	5.0
9	Carbonated Soft Drink PET Bottle is recovered to Raw Water Storage Tank	3.0
Total		34.90

The total investment of **Rs. 34.90 Lakh** required for the implementation of the measures observed during the Water Audit.



## 13. ANNEXURE

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- Annexure I CGWA NOC and Application for renewal
- Annexure II Flow Meter Calibration Certificates
- Annexure III Raw Water Quality Analysis
- Annexure IV Treated ETP Water Test report.



MEMBER SECRETARY

केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास एवं  
गंगा संरक्षण मंत्रालय  
भारत सरकार

File No: - 21-4/1261/UP/IND/2016 - 169

Central Ground Water Authority  
Ministry of Water Resources  
River Development & Ganga Rejuvenation  
Government of India

NOC No: - CGWA/NOC/IND/ORIG/2018/3042

Date:- 31 JAN 2018

To

M/s Varun Beverages Limited  
Plot No. 2E, Ecotech III, Udyog Kendra,  
Greater Noida, District Gautam Buddha Nagar,  
Uttar Pradesh - 201308

Sub:- NOC for ground water withdrawal to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/08/2017 and further deliberations on the subject the NOC of Central Ground Water Authority is hereby accorded to M/s Varun Beverages Limited in respect of their existing Beverages manufacturing unit located at Plot No. 2E, Ecotech III, Udyog Kendra, Greater Noida, Village Tusyana, Block Bisrakh, District Gautam Buddha Nagar, Uttar Pradesh. The NOC is, however subject to the following conditions -

1. The firm may abstract 1,163 cu.m/day for 261 days (and not exceeding 3,03,543 cu.m/year) of ground water, through existing three (3) tube wells only. The firm shall seal one existing tube well and convert the other existing tube well into piezometer. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction shall be undertaken accordingly on regular basis, atleast once in a month.
3. M/s Varun Beverages Limited, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of 6,08,000 cu.m/year, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

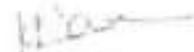
Tel: 011 26175362, 26175379, 26175379 Fax: 011 26175369

Website: www.cgwb.gov.in, www.mwr.gov.in

www.cgwb.gov.in, www.mwr.gov.in

1775362/26175379, 26175379

5. The firm at its own cost shall install additional one (1) piezometer both the piezometers shall be fitted with digital water level recorder having telemetry system. The firm shall share user ID and password with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored twice in a year during pre-monsoon and post-monsoon periods.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
15. This NOC is valid from 03/01/2018 till 02/01/2020.

  
Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Gautam Buddha Nagar, Uttar Pradesh.
2. The District Magistrate District Gautam Buddha Nagar, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/05/2017.
4. TS to the Chairman, Central Ground Water Authority, Anram Shakti Bhawan, Rafi Marg, New Delhi.
5. Guard File 2017-18

  
Member Secretary



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Beverages
(i) Name of Industry:	VARUN BEVERAGES LIMITED
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	PLOT NO. 2E, ECOTECH III
Address Line 2 :	UDYOG KENDRA, GREATER NOIDA-201306
Address Line 3 :	
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Village/Town:	Tusyana
Latitude:	
Longitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	M/S VARUN BEVERAGES LIMITED,
Address Line 2:	PLOT NO. 2E, ECOTECH III, UDYOG KENDRA,
Address Line 3:	GREATER NOIDA-201306, UTTAR PRADESH
State:	UTTAR PRADESH
District:	GAUTAM BUDDHA NAGAR
Sub-District:	BISRAKH
Pincode:	201306
Phone Number with Area Code:	
Mobile Number:	91-7379226688
Fax Number:	
E-Mail:	rohit.verma@rjcorp.in
(v) Details of Existing NOC Issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/OR/G/2018/3042
Date of Issuance:	03/01/2018
Validity (Start):	03/01/2018
Validity (End):	02/01/2020



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Reason for not applying for renewal before expiry of NOC NA  
Validity (Attach Affidavit):

(vi) Purpose of Renewal Application: Existing Ground Water

2. Details of Water Requirement (Fresh and Recycled Water Usage):  
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	1163.00	0.00	1163.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	1163.00	0.00	1163.00
(d) Recycled Water Usage (m3/day):	20.00	0.00	20.00
Total Water Requirement : (a+b+c+d)(m3/day)	1183.00	0.00	1183.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	1100.00	0.00	1100.00	261	287100.00
Residential / Domestic	20.00	0.00	20.00	261	5220.00
Greenbelt Development /Environment Maintenance	3.00	0.00	3.00	261	783.00
Other Use	60.00	0.00	60.00	261	15660.00
<b>Grand Total</b>	<b>1183.00</b>	<b>0.00</b>	<b>1183.00</b>		<b>308763.00</b>

(iii) Details of Water Availability from ETP / STP for Recycle / Reuse usage:

	Existing		Additional		Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	450.00	261	117450.00			450.00 117450.00
Availability treated Effluent / Sewerage for usage:	20.00	261	5220.00			20.00 5220.00



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Effluent / Sewerage discharge after treatment: 430.00 261 112230.00 430.00 112230.00

(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	10.00	0.00	10.00
Domestic / Residential Use	0.00	0.00	0.00
Greenbelt development / Environment maintenance	8.00	0.00	8.00
Other Use / Flushing Req.	2.00	0.00	2.00
Total	20.00	0.00	20.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2010	55.00 / 254	15.00	30.00	13 / 261	Submersible Pump	7.50	Yes	Yes / -
2	Borewell / 2010	55.00 / 254	15.00	30.00	12 / 261	Submersible Pump	10.50	Yes	Yes / -
3	Borewell / 2014	75.00 / 254	15.00	60.00	7 / 261	Submersible Pump	10.50	Yes	Yes / -

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Photo attached
2	Domestic Water School Sanitation	Yes	Photo Attached
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Reports are attached
4	Maintenance of recharge structures	Yes	Photo Attached
5	Number of Pizometers as per NOC and Water Level Record	Yes	Records are attached
6	Number of Tubewells Borewales as per NOC	Yes	3 Nos.
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Photo Attached
8	Quantum of Groundwater as per NOC	Yes	303543 cub.m/year
9	Recharge through ponds	Yes	Photo Attached
10	Recycle and reuse of water	Yes	water balance attached
11	RWH and AR structures implemented	Yes	Photo attached
12	Submission of Compliance report to the Region	Yes	Copy Attached
13	Water conservation measures	Yes	Photo Attached
14	Water Security Plan of villages	Yes	Photo Attached
15	Well monitored around the plant premises	No	NA
16	Wells fitted with water meter and its Record	Yes	photo and record are attached

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1	AS PER NOC	Compliance Filled as per NOC

5. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

Reports are attached

6. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

Reports are attached

INDUSTRIAL USE- Self Declaration



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Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
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- I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete application will be summarily rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Receipt of Processing Fee of Rs. 500 00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction 111190001982

Ref. No:-

Bharat Kosh Transaction 01/11/2019

Date:-

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

5. Hard copy of application required: Yes

**Attached Files:**

- 1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

- 2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

- 3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

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Ministry of Jal Shakti  
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4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	NOC.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH report	Rain Water Harvesting VBL-3.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	Air Consent	Air-2019.pdf
2	water consent	Water-2019.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	ETP	etp.pdf
2	Geo hydrological reports	CGWA proposal.pdf
3	Pond Recharge Proposal	Pond Recharge VBL ECOTECH-3.pdf
4	Pond Adaptation	Ponds adoption.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	PLANTATION	water sanitation.pdf
2	Domestic Water School Sanitation	1	WATER SANITATION	water sanitation.pdf
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Test Report	Pre and Post water test report 2018.pdf
4	Maintenance of recharge structures	1	BOREWELL	Borewell -1.pdf
		2	RWH	RWH.pdf
5	Number of Piezometers as per NOC and Water Level Record	1	PEIZOMETER	VBL Piezometer.pdf
6	Number of Tubewells Borewells as per NOC	1	BOREWELL	Borewell -1.pdf

Government of India  
 Ministry of Jal Shakti  
 Department of Water Resources, River Development and Ganga Rejuvenation  
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Applied For Renewal : 1st

7	Pizometer fitted with AWLRs with telemetry as per NOC	1	PEIZOMETER	VBL Peizometer.pdf
8	Quantum of Groundwater as per NOC	1	Water Abstraction Data	Water Abstraction data.pdf
		2	WATER ABSTRACTION	water Conservation.pdf
9	Recharge through ponds	1	POND DETAILS -1	Pond Details-1.pdf
		2	POND DETAILS-3	Pond Details-2.pdf
		3	Pond Recharge	Pond Recharge VBL ECOTECH-3.pdf
10	Recycle and reuse of water	1	recycle and reuse	Water Distribution and Balance.pdf
11	RWH and AR structures implemented	1	RWH	RWH.pdf
		2	RWH Report	Rain Water Harvesting VBL-3.pdf
12	Submission of Compliance report to the Region	1	Compliance	SelfCompliance.pdf
13	Water conservation measures	1	WATER SANITATION	water sanitation.pdf
14	Water Security Plan of villages	1	Water Security	water sanitation.pdf
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	No Attachment Found!		

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	AS PER NOC	1	Compliance	Compliance Report submitted manually.pdf

12). Bharat Kosh Receipt (Processing Fee):

S.No	Attachment Name	File Name
1	FEE RECEIPT	BHARAT KOSH FEE.pdf

13). Application with Signature and Seal:

No Attachment Found!



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/1261/UP/IND/2016

Applied For Renewal : 1st

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : RAJRATHORE

Submitted By User : RAJRATHORE

Submission Date : 19/11/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

---



Borewell No-01



# UPC INSTRUMENTS PVT. LTD.



AN ISO 9001:2015, GMP & CE Certified Company

Office Address: Plot No. 18, Towel Market, Gohana Road, Panipat-132003

Manufacturing Unit : Plot No. 125, Near Tehsil, Dinger Majara Road, Gharaunda, Karnal-132114

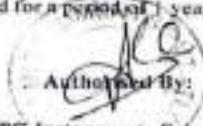
<b>CALIBRATION CERTIFICATE</b>	
<small>This product has been fully tested to below readings</small>	
Customer Name :	Varun Beverages Limited
Certificate No :	UPCI-1120/20-21
Testing Date :	9/12/2020

<b>Technical Parameters</b>			
Serial No :	2012801611	Size :	80mm
Product Type :	EMF	Flow range :	0 - 181.000 M <sup>3</sup> . Hr.
Model :	UPCS MAG - 110	Electrode Type :	SS-316L
Mounting :	INTEGRAL	K-Factor :	2.0309

### Observation Table

S.No.	Actual Flow Rate	Observed Flow Rate	Actual Totalizer	Observed Totalizer
1	6.240 M <sup>3</sup> /Hr.	6.235 M <sup>3</sup> /Hr.	6.235 M <sup>3</sup>	6.235 M <sup>3</sup>
2	32.860 M <sup>3</sup> /Hr.	32.840 M <sup>3</sup> /Hr.	32.840 M <sup>3</sup>	32.840 M <sup>3</sup>
3	65.450 M <sup>3</sup> /Hr.	65.425 M <sup>3</sup> /Hr.	65.425 M <sup>3</sup>	65.425 M <sup>3</sup>
4	102.780 M <sup>3</sup> /Hr.	102.755 M <sup>3</sup> /Hr.	102.755 M <sup>3</sup>	102.755 M <sup>3</sup>
5	131.460 M <sup>3</sup> /Hr.	131.435 M <sup>3</sup> /Hr.	131.435 M <sup>3</sup>	131.435 M <sup>3</sup>

\*This is to certify that the above product is warranted for a period of 1 year.

  
 Authorized By:  
 UPC Instruments Private Limited



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Sorewell No-02



# UPC INSTRUMENTS PVT. LTD.

AN ISO 9001:2015, GMP & CE Certified Company



Office Address: Plot No. 18, Towel Market, Gohana Road, Panipat-132003

Manufacturing Unit : Plot No. 125, Near Tehsil, Dinger Majara Road, Gharaunda, Karnal-132114

## CALIBRATION CERTIFICATE

This product has been fully tested to below readings

Customer Name	:	Varun Beverages Limited
Certificate No	:	UPCI-1121/20-21
Testing Date	:	9/12/2020

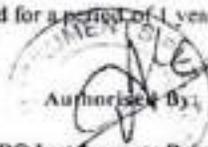
### Technical Parameters

Serial No	:	2012801616	Size	:	80mm
Product Type	:	EMF	Flow range	0 - 181,000 M <sup>3</sup> .Hr.	
Model	:	UPCS MAG - 110	Electrode Type	:	SS-316L
Mounting	:	INTEGRAL	K-Factor	:	1.8118

### Observation Table

S.No.	Actual Flow Rate	Observed Flow Rate	Actual Totalizer	Observed Totalizer
1	8.43M <sup>3</sup> /hr	8.43M <sup>3</sup> /hr	8.37M <sup>3</sup>	8.37M <sup>3</sup>
2	26.50M <sup>3</sup> /hr	26.50M <sup>3</sup> /hr	26.35M <sup>3</sup>	26.35M <sup>3</sup>
3	59.45M <sup>3</sup> /hr	59.45M <sup>3</sup> /hr	60.0M <sup>3</sup>	60.0M <sup>3</sup>
4	86.83M <sup>3</sup> /hr	86.83M <sup>3</sup> /hr	86.95M <sup>3</sup>	86.95M <sup>3</sup>
5	117.75M <sup>3</sup> /hr	117.75M <sup>3</sup> /hr	123.6M <sup>3</sup>	123.6M <sup>3</sup>

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UPC Instruments Private Limited



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# UPC INSTRUMENTS PVT. LTD.

AN ISO 9001:2015, GMP & CE Certified Company

Office Address: Plot No. 18, Towal Market, Gohana Road, Panipat-132003

Manufacturing Unit : Plot No. 125, Near Tehall, Dinger Majara Road, Gharaunda, Karnal-132114



CALIBRATION CERTIFICATE	
This product has been fully tested to below ratings	
Customer Name	Vanas Beverages Limited
Certificate No	UPCI-1122/20-21
Testing Date	9/12/2020

### Technical Parameters

Serial No	: 20121001617	Size	: 100mm
Product Type	: EMF	Flow range	: 0 - 283.00000 M <sup>3</sup> /Hr.
Model	: UPCS MAG - 110	Electrode Type	: SS-316L
Mounting	: INTEGRAL	K-Factor	: 1.9975

### Observation Table

S.No.	Actual Flow Rate	Observed Flow Rate	Actual Totalizer	Observed Totalizer
1	15.74M <sup>3</sup> /Hr.	15.73M <sup>3</sup> /Hr.	8312M <sup>3</sup>	8312M <sup>3</sup>
2	26.56M <sup>3</sup> /Hr.	26.54M <sup>3</sup> /Hr.	8395M <sup>3</sup>	8395M <sup>3</sup>
3	42.98M <sup>3</sup> /Hr.	42.92M <sup>3</sup> /Hr.	8478M <sup>3</sup>	8478M <sup>3</sup>
4	101.28M <sup>3</sup> /Hr.	101.13M <sup>3</sup> /Hr.	1388M <sup>3</sup>	1388M <sup>3</sup>
5	101.40M <sup>3</sup> /Hr.	101.40M <sup>3</sup> /Hr.	1388M <sup>3</sup>	1388M <sup>3</sup>

\*This is to certify that the above product is warranted for a period of 1 year.



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Website : www.newconlab.in



## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 1

TEST REPORT NO : NCL/BKMW166/0031/12/11/2020	DATE OF REPORT : 17/11/2020
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA, G B NAGAR, U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	12/11/2020	Analysis End Date	17/11/2020
Date of Sampling	12/11/2020	Sampling ID No.	0031/12/11/2020
Time of Sampling	14:05		
Sampling Done By	NCL		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO- 1		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC CANE

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	HZN	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	-	APHA-4500 (H+B)	7.42	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2540 (C)	212	200 max.	600 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.26	1.0 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	69	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min. *	1
10	Sulphates (SO4)	mg/L	APHA-4800 (C)	44	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2320 (B)	238	200 max.	600 max.
12	Fluoride (F)	mg/L	APHA-4500(F)	0.38	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	480	500 max.	2000 max.
14	Total Coliform	MPN/100ml	IS:1822-1981	Not Detected	Not Detectable	Not Detectable
15	E.coli	/100 mL	IS:1822-1981	Not Detected	Not Detectable	Not Detectable

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTERHAB KHAN  
(Director Science)



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E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in



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NABL ISO/IEC 17025 : 2017 (Testing, Cert. No. TC-5526) Accredited Laboratory.

Website : www.newconlab.in



## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 1

TEST REPORT NO : NCLVBKM/6166/0031/12/11/2020	DATE OF REPORT : 17/11/2020
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , J B NAGAR,U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	12/11/2020	Analysis End Date	17/11/2020
Date of Sampling	12/11/2020	Sampling ID No.	0031/12/11/2020
Time of Sampling	14:05		
Sampling Done By	NCL		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO- 1		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC CANE

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	PCN	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-6)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	-	APHA-4500 (H+B)	7.42	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	212	200 max.	500 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.25	1.0 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	89	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	>0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	44	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2325 (B)	258	200 max.	500 max.
12	Fluoride (F)	mg/L	APHA-4500(F)	0.38	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	480	500 max.	2000 max.
14	Total Coliform	MIPN/100ml	IS:1622-1981	Not Detected	Not Detectable	Not Detectable
15	E.coli	/100 mL	IS:1622-1981	Not Detected	Not Detectable	Not Detectable

\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
(In-charge Science)



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E-mail : info@newconlab.in, newconlab@gmail.com, accounts@newconlab.in



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Website : www.newconlab.in



## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/S166/0032/12/11/2020	DATE OF REPORT : 17/11/2020
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR,U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	12/11/2020	Analysis End Date	17/11/2020
Date of Sampling	12/11/2020	Sampling ID No.	0032/12/11/2020
Time of Sampling	13:05		
Sampling Done By	NCL		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO- 2		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO Lt
Packing Condition	Sealed	Packed In	PVC CANE

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	HZN	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	-	IS:3025 (P-3)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-3)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	-	APHA-4500 (H+B)	7.32	5.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	217	200 max.	500 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.28	1.0 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	94	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	40	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2320 (B)	242	200 max.	500 max.
12	Fluoride (F)	mg/L	APHA-4500(F)	0.36	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	490	500 max.	2000 max.
14	Total Coliform	MPN/100ml	IS:1622-1981	Not Detected	Not Detectable	Not Detectable
15	E.coli	/100 mL	IS:1622-1981	Not Detected	Not Detectable	Not Detectable

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

**INTEKHAB KHAN**  
Chemistry Science



PREPARED BY



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Website : www.newconlab.in



## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT (ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 1

TEST REPORT NO : NCL/VBKM/6168/0033/12/11/2020	DATE OF REPORT : 17/11/2020
Name And Address Of Customer	VARUN BEVERAGES LTD. PLOT NO. -2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA, , B NAGAR,U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	12/11/2020	Analysis End Date	17/11/2020
Date of Sampling	12/11/2020	Sampling ID No.	0033/12/11/2020
Time of Sampling	14:15		
Sampling Done By	NCL		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO- 3		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC CANE

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	HZN	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-6)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	-	APHA-4500 (H+B)	7.80	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	419	200 max.	600 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.30	1.0 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	196	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	43	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-3320 (B)	440	250 max.	600 max.
12	Fluoride (F)	mg/L	APHA-4500(F)	0.49	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	864	500 max.	2000 max.
14	Total Coliform	MPN/100ml	IS-1622-1981	Not Detected	Not Detectable	Not Detectable
15	E.coli	/100 mL	IS-1622-1981	Not Detected	Not Detectable	Not Detectable

\*\*\* End Of Report\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
Checked by Science



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Website : www.newconlab.in



### TEST CERTIFICATE

#### WATER SAMPLE ANALYSIS REPORT

(AS PER IS:10500-2012)

TEST REPORT NO : NCL/VBKM/5470/021/25/05/2020

DATE OF REPORT : 28/05/2020

Name And Address Of Customer

VARUN BEVERAGES LTD,  
PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G  
B NAGAR, U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date 25/05/2020

Analysis End Date 29/05/2020

Date of Sampling 25/05/2020

Sampling ID No. 021/25/05/2020

Time of Sampling 11:30

Sampling Done By CUSTOMER

Sampling Description GROUND WATER

Sampling Location BOREWELL NO - 01

Sampling Protocol IS:3025(Part-I)

Sampling Quantity Five Lit  
Packed in PVC CANE

Packing Condition Sealed

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500 2012)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max	15 max
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-6)	Agreeable	Agreeable	Agreeable
4	pH	-	APHA-4500 (H+B)	7.75	6.5-8.5	No Relaxation
5	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
6	Total Hardness	mg/L	APHA-2340 (C)	178	200 max.	500 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	68	0.3 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	159	250 max.	1000 max.
9	Residual Free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1.0 min.
10	Total Dissolved Solids (TDS)	mg/L	APHA-2540 (C)	421	500 max.	2000 max.
11	Calcium (Ca)	mg/L	APHA-3500 (B)	46	75 max.	200 max.
12	Magnesium (Mg)	mg/L	APHA-3500- Mg (B)	15.3	30 max.	100 max.
13	Copper (Cu)	mg/L	APHA-3111 (B)	0.12	0.05 max.	1.5 max.
14	Manganese (Mn)	mg/L	APHA-3111 (B)	<0.01	0.1 max.	0.3 max.
15	Sulphate (SO <sub>4</sub> )	mg/L	APHA-4500 (C)	34	200 max.	400 max.
16	Nitrate (NO <sub>3</sub> )	mg/L	APHA-4500 (NO <sub>3</sub> )	0.62	45 max.	No Relaxation
17	Fluoride (F)	mg/L	APHA-4500 (D)	0.23	1.0 max.	1.5 max.

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M.Sc / Ph.D (Science)  
CHECKED BY

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E-mail : info@newconlab.in, newconlab@gmail.com



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## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT

(AS PER IS:10500-2012)

Page 2 Of 2

TEST REPORT NO : NCL/VBKM/5470/021/25/05/2020

DATE OF REPORT : 29/05/2020

Sl. No.	Parameter	Unit	Method	Result	Limit	Remarks
18	Mercury (Hg)	mg/L	APHA-3112 (B)	<0.001	0.001 max.	No Relaxation
19	Cadmium (Cd)	mg/L	APHA-3111 (B)	<0.003	0.003 max.	No Relaxation
20	Selenium (Se)	mg/L	APHA-3113 (B)	<0.01	0.01	No Relaxation
21	Arsenic (As)	mg/L	APHA-3500 (B)	<0.01	0.01 max.	0.05 max.
22	Cyanide (Cn)	mg/L	APHA-4500 (C)	<0.05	0.05 max.	No Relaxation
23	Lead (Pb)	mg/L	APHA-3111 (B)	<0.01	0.01 max.	No Relaxation
24	Zinc (Zn)	mg/L	APHA-3111 (B)	<0.55	5 max.	15 max.
25	Anionic Detergent (MBAS)	mg/L	APHA-4540	<0.32	0.2 max.	1.0 max.
26	Mineral oil	mg/L	IS:3025 (P:39)	<0.55	0.50 max.	No Relaxation
27	Total Alkalinity	mg/L	APHA-2320 (B)	298	200 max.	800 max.
28	Aluminium (Al)	mg/L	APHA-3500 (B)	<0.01	0.03 max.	0.2 max.
29	Boron (B)	mg/L	APHA-4500 (B)	0.33	0.5 max.	1.0 max.
30	Ammonia (as total Ammonia-N)	mg/L	APHA-4500 (C)	<0.2	0.50	No Relaxation
31	Barium (Ba)	mg/L	APHA-3111 (D)	<0.05	0.7 max.	No Relaxation
32	Sulphide (S <sub>2</sub> )	mg/L	APHA-4500 F	<0.05	0.05	No Relaxation
33	Nickel (Ni)	mg/L	APHA-3111 (B)	<0.02	0.02	No Relaxation
34	E-coli	/100ml	IS:1622-1981	Not Detected	Shall not be detected in 100ml	-
35	Total Coliform	MPN/100 ml	IS:1622-1981	Not Detected	Not Detectable	-
36	Silver (Ag)	mg/L	APHA-3111 (B)	<0.05	0.1	No relaxation
37	Total Chromium ( as Cr)	mg/L	APHA-3500 C-C	0.02	0.05	No relaxation
38	Phenolic Compounds (C <sub>6</sub> H <sub>5</sub> O <sub>2</sub> )	mg/L	APHA-5530	<0.001	0.001 max.	0.002 max.

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
MURAD KHAN

PREPARED BY

GM TECHNICAL

AUTHORIZED SIGNATORY

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### TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT (AS PER IS:10500-2012)

Page 1 Of 2

TEST REPORT NO : NCL/VBKM/5470/022/25/05/2020

DATE OF REPORT : 29/05/2020

Name And Address Of Customer

VARUN BEVERAGES LTD.  
PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G  
B NAGAR,U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	25/05/2020	Analysis End Date	29/05/2020
Date of Sampling	25/05/2020	Sampling ID No.	022/25/05/2020
Time of Sampling	11:40		
Sampling Done By	CUSTOMER		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO.- 02	Sampling Quantity	Five Lit
Sampling Protocol	IS:3025(Part-I)	Packed in	PVC CANE
Packing Condition	Sealed		

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500 2012)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2122(C)	<5.0	5 max	15 max
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-6)	Agreeable	Agreeable	Agreeable
4	pH	-	APHA-4500 (H+B)	7.58	6.5-8.5	No Relaxation
5	Turbidity	NTU	APHA-2150 (B)	<1.0	1 max.	5 max.
6	Total Hardness	mg/L	APHA-2340 (C)	162	200 max.	600 max.
7	Iron (Fe)	mg/l	APHA-3111 (B)	70	0.3 max.	No Relaxation
	Chloride (Cl)	mg/l	APHA-4500 (B)	142	250 max.	1000 max.
9	Residual, Free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1.0 min.
10	Total Dissolved Solids (TDS)	mg/L	APHA-2540 (C)	406	500 max.	2000 max.
11	Caloum (Ca)	mg/L	APHA-5500 (B)	48	75 max.	200 max.
12	Magnesium (Mg)	mg/L	APHA-3000- Mg (B)	16.0	30 max.	100 max.
13	Copper (Cu)	mg/l	APHA-3111 (B)	0.16	0.05 max.	1.5 max.
14	Manganese (Mn)	mg/L	APHA-3111 (B)	<0.01	0.1 max.	0.3 max.
15	Sulphate (SO <sub>4</sub> )	mg/L	APHA-4500 (C)	38	200 max.	400 max.
16	Nitrate (NO <sub>3</sub> )	mg/L	APHA-4500 (NO3)	0.52	45 max.	No Relaxation
17	Fluoride (F)	mg/L	APHA-4500 (D)	0.25	1.0 max.	1.5 max.

FOR NEWCON CONSULTANTS & LABORATORIES

Checked by  
AB KHAN  
Checked By

Prepared by  
Prepared By



Authorized Signatory  
MAHARISHI  
CHEMICAL

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### WATER SAMPLE ANALYSIS REPORT (AS PER IS:10500-2012)

TEST REPORT NO : NCLVBKM/5470/022/25/05/2020		DATE OF REPORT : 29/05/2020				
18	Mercury (Hg)	mg/L	APHA-3112 (B)	<0.001	0.001 max.	No Relaxation
19	Cadmium (Cd)	mg/L	APHA-3111 (B)	<0.003	0.003 max.	No Relaxation
20	Selenium (Se)	mg/L	APHA-3113 (B)	<0.01	0.01	No Relaxation
21	Arsenic (As)	mg/L	APHA-3500 (B)	<0.01	0.01 max.	0.05 max.
22	Cyanide (Cn)	mg/L	APHA-4500 (C)	<0.05	0.05 max.	No Relaxation
23	Lead (Pb)	mg/L	APHA-3111 (B)	<0.01	0.01 max.	No Relaxation
24	Zinc (Zn)	mg/L	APHA-3111 (B)	<0.05	5 max.	15 max.
25	Anionic Detergent (MBAS)	mg/L	APHA-4540	<0.02	0.2 max.	1.0 max.
26	Mineral oil	mg/L	IS:3025 (P,3R)	<0.05	0.50 max.	No Relaxation
27	Total Alkalinity	mg/L	APHA-2320 (B)	306	200 max.	600 max.
28	Aluminium (Al)	mg/L	APHA-3500 (B)	<0.01	0.03 max.	0.2 max.
29	Boron (B)	mg/L	APHA-4500 (B)	0.42	0.5 max.	1.0 max.
30	Ammonia (as total Ammonia-N)	mg/L	APHA-4550 (C)	<0.2	0.50	No Relaxation
31	Barium (Ba)	mg/L	APHA-3111 (D)	<0.05	0.7 max.	No Relaxation
32	Sulphide (Pt, S)	mg/L	APHA-4500 F	<0.05	0.05	No Relaxation
33	Nickel (Ni)	mg/L	APHA-3111 (B)	<0.02	0.02	No Relaxation
34	E-coli	100ml	IS:1622-1981	Not Detected	Shall not be detected in 100ml	-
35	Total Coliform	MPN100 ml	IS:1622-1981	Not Detected	Not Detectable	-
36	Silver (Ag)	mg/L	APHA-3111 (B)	<0.05	0.1	No relaxation
37	Total Chromium ( as Cr)	mg/L	APHA-3505 Cr-C	0.02	0.05	No relaxation
38	Pterotic Compounds (C5H7OH), OH	mg/L	APHA-5530	<0.001	0.001 max.	0.002 max.

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKHAB KHAN  
M. PHD (IN CHEMISTRY)

PREPARED BY



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## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT

(AS PER IS:10500-2012)

Page 1 Of 2

TEST REPORT NO : NCLVBKM/5470/023/25/05/2020	DATE OF REPORT : 29/05/2020
Name And Address Of Customer	
VARUN BEVERAGES LTD. PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR,U.P., INDIA	

#### SAMPLING DETAILS

Analysis Start Date	25/05/2020	Analysis End Date	29/05/2020
Date of Sampling	25/05/2020	Sampling ID No.	023/25/05/2020
Time of Sampling	11:50		
Sampling Done By	CUSTOMER		
Sampling Description	GROUND WATER		
Sampling Location	BOREWELL NO - 03		
Sampling Protocol	IS.3025(Part-I)	Sampling Quantity	Five LI .
Packing Condition	Sealed	Packed in	PVC CANE

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500 2012)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max	15 max
2	Odour	-	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	-	IS:3025 (P-8)	Agreeable	Agreeable	Agreeable
4	pH	-	APHA-4500 (H+B)	7.75	6.5-8.5	No Relaxation
5	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
6	Total Hardness	mg/L	APHA-2340 (C)	186	200 max.	600 max.
7	Iron (Fe)	mg/l	APHA-3111 (B)	75	0.3 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	148	250 max.	1000 max.
9	Residual Free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1.0 min.
10	Total Dissolved Solids (TDS)	mg/L	APHA-2540 (C)	438	500 max.	2000 max.
11	Calcium (Ca)	mg/L	APHA-3500 (B)	52	75 max.	200 max.
12	Magnesium (Mg)	mg/L	APHA-3500- Mg (B)	21.0	30 max.	100 max.
13	Copper (Cu)	mg/l	APHA-3111 (B)	0.21	0.05 max.	1.5 max.
14	Manganese (Mn)	mg/L	APHA-3111 (B)	<0.01	0.1 max.	0.3 max.
15	Sulphate (SO <sub>4</sub> )	mg/L	APHA-4500 (C)	46	200 max.	400 max.
16	Nitrate (NO <sub>3</sub> )	mg/L	APHA-4500 (NO3)	0.61	45 max.	No Relaxation
17	Fluoride (F)	mg/L	APHA-4500 (D)	0.28	1.0 max.	1.5 max.

FOR NEWCON CONSULTANTS & LABORATORIES

INTEKAB KHAN  
M. Sc. (Science)  
CHECKED BY

PREPARED BY



MANAGING PARTNER  
GM  
AUTHORIZED SIGNATORY

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## TEST CERTIFICATE

### WATER SAMPLE ANALYSIS REPORT

(AS PER IS:10600-2012)

Page 2 of 2

TEST REPORT NO : NCL/VBKM/5470/023/25/05/2020

DATE OF REPORT : 29/05/2020

Sl. No.	Parameter	Unit	Method	Result	Limit	Remarks
18	Mercury (Hg)	mg/L	APHA-3112 (B)	<0.001	0.001 max.	No Relaxation
19	Cadmium (Cd)	mg/L	APHA-3111 (B)	<0.003	0.003 max.	No Relaxation
20	Selenium (Se)	mg/L	APHA-3113 (B)	<0.01	0.01	No Relaxation
21	Arsenic (As)	mg/L	APHA-3500 (B)	<0.01	0.01 max.	0.05 max.
22	Cyanide (CN)	mg/L	APHA-4500 (C)	<0.05	0.05 max.	No Relaxation
23	Lead (Pb)	mg/L	APHA-3111 (B)	<0.01	0.01 max.	No Relaxation
24	Zinc (Zn)	mg/L	APHA- 3111 (B)	<0.05	5 max.	15 max.
25	Anionic Detergent (MSAS)	mg/L	APHA-4540	<0.02	0.2 max.	1.0 max.
26	Mineral oil	mg/l	IS:3025 (P:38)	<0.05	0.50 max.	No Relaxation
27	Total Alkalinity	mg/l	APHA-2320 (B)	335	200 max.	500 max.
28	Aluminium (Al)	mg/L	APHA-3800 (B)	<0.01	0.03 max.	0.2 max.
29	Boron (B)	mg/L	APHA-4500 (B)	0.48	0.5 max.	1.0 max.
30	Ammonia (as total Ammonia-N)	mg/L	APHA-4500 (C)	<0.2	0.50	No Relaxation
31	Barium (Ba)	mg/L	APHA-3111 (D)	<0.05	0.7 max.	No Relaxation
32	Sulphide (H <sub>2</sub> S)	mg/L	APHA-4503 F	<0.05	0.05	No Relaxation
33	Nickel (Ni)	mg/L	APHA-3111 (B)	<0.02	0.02	No Relaxation
34	E-coli	/100ml	IS:1622-1981	Not Detected	Shall not be detected in 100ml	-
35	Total Coliform	MPN/100 ml	IS:1622-1981	Not Detected	Not Detectable	-
36	Silver (Ag)	mg/L	APHA-3111 (B)	<0.05	0.1	No relaxation
37	Total Chromium ( as Cr)	mg/L	APHA-3500 Cr-C	0.02	0.05	No relaxation
38	Phenolic Compounds (CO <sub>2</sub> O <sub>2</sub> ) CH	mg/L	APHA-5535	<0.001	0.001 max.	0.002 max.

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

**INTEKHAB KHAN**  
M.Sc. (Science)  
CHECKED BY

PREPARED BY

**MIKUMAR SINHA**  
PHYSICAL  
AUTHORIZED SIGNATORY

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Website : www.newconlab.in



## TEST CERTIFICATE

### WASTE WATER ANALYSIS REPORT

TEST REPORT NO : NCL/V9KM/9198/0015/02/12-2020

DATE OF REPORT : 07-12-2020

Name And Address Of Customer

VARUN BEVERAGES LTD.

PLOT NO. - 2 E, UDYOG KENDRA, ECO TECH-III, GREATER NOIDA , G B NAGAR, U.P., INDIA

#### SAMPLING DETAILS

Analysis Start Date	2/12/2020	Analysis End Date	07/12/2020
Date of Sampling	02/12/2020	Sampling ID No.	0015/02/12/2020
Time of Sampling	17:50		
Sampling Done By	NCL		
Sampling Location	WASTE WATER		
Sampling Description	ETP DISCHARGE WATER		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	ONE LI
Packing Condition	Sealed	Packed In	Glass Bottle

#### TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Standards (CPCB) (Max)	
					Inland Surface Water	Public Sewer Water
1	pH	-	APHA-4500(H+8)	8.20	6.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	16	100	500
3	Bio Chemical Oxygen Demand (3 days at 27°C)	mg/L	APHA-5210 (B)	16	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	48	<250	Not Specified
5	Oil & Grease	mg/L	APHA-5520	1.6	10	20

\*\*\*\* End Of Report\*\*\*\*

FOR NEWCON CONSULTANTS & LABORATORIES

**INTEKHAB KHAN**  
M.Sc (Env. Science)

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File no: CGWA-21/06/2020-CGWA-593  
Government of India  
Ministry of Jal Shakti  
Central Ground Water Authority  
18/11, Jamnagar House, Mansingh Road  
New Delhi - 110011  
E-mail: cgwa@nic.in  
Date - 15/04/2021

To,  
The Regional Directors,

NHR, ER, SER, NWHR, NCCR, RDSR, WCR, SWR, NER, NCR, WR, UR, SECR, CR, MER

**Sub: - Acceptance of Water Audit Report prepared by TUV India - regd.**

Sir,

This has reference to the e-mail received from TUV India dated 08.04.2021 & 15.04.2021 regarding inclusion of TUV India as a water auditor. As per the received information, it has been observed that TUV India had conducted several water audits and is holding international certification in similar field. Thus, water audit report received from TUV India maybe treated as credible.

Yours Faithfully

  
Dr. Uma Kapoor  
Regional Director, CGWA

**Copy to:**

Copy for reference to TUV India - TÜV INDIA House, Survey No. 42, 3/1 & 3/2, Sus , Tal: Mulshi, Dist Pune, PIN Code: 411 021, Email : mborekar@tuv-nord.com

  
Dr. Uma Kapoor  
Regional Director, CGWA

## Compliance Report towards water saving opportunities identified in Water Audit done by TUV

### 11. WATER SAVING OPPORTUNITIES

#### 11.1 Back Wash Recovery to be implemented in all WTP section

It is recommended to recover Backwashing & Rinsing of Treated Water tanks, to be recovered in Raw Water Storage tank to avoid water wastage. Dedicated piping from the Water Treatment plant is laid up to the Raw Water Storage Tank.

**Compliance Status: Implemented**

VBL GN2 plant drain initial muddy water in to ETP drain and all the fresh water during backwash and rinsing is being recovered again in raw water storage tank.



Figure 1 : Back wash is being recovered in raw water storage tank

### 11.2 Utilization of the Treated ETP and Ro reject water in washroom flushing instead of Raw Water

During the audit it is observed that the treated ETP Water used for only grading and remaining water discharge common industrial drain. It is recommended to use the ETP treated water in flushing in toilets by dedicated water lines.

**Compliance Status: Implemented**

### 11.3. Nozzle Size reduction for hose pipe

Nozzle size of pipes used in cleaning is 1/2". It is recommend to reduce the size of nozzle from 1/2" to 1/4". After reduction of line pressure will increase and flow decrease, which lead to the saving of water.

**Compliance Status: Completed**



Before



After



After

Figure 2 : Nozzle size reduction

11.4. Use Low Flow High-Efficiency Faucet aerators along with sensors

The existing taps in the plant are conventional without any aerators. The total no. of the taps used in the washbasin throughout the plant is 20 Nos. It is recommended to convert existing taps to the low flow high-efficiency aerators in the existing faucets.



Figure 3: Normal taps used for the washbasin in the plant.

**Compliance Status: Implemented**

Jaquar – Taps implemented at all hand washing stations which also has settings to reduce water consumption and use air as well. These taps automatically gets off in few seconds to avoid water wastage when not in use.



Before



After



After

Figure 4 : New Jaquar taps implemented

### 11.5. Replacement of single flush cisterns with dual flush cisterns

Replacement of single flush cisterns with dual flush cisterns, in both men and women's toilets. At present the toilet commodes have 10 litre flush which can be replaced with 3/6 litres dual flush cisterns. Dual flush WCs operate on a split button with the user having the option of which one to use. Usually the smaller button operates the shorter flush of 3 litres is for flushing liquid waste, while the larger button is for 6 litres flush for more substantial waste. This can reduce water use by around 30-40%.



Figure 5: Normal taps used for the washbasin in the plant.

**Compliance Status: Implemented**

**After Implementation**



### 11.6. Recover Seal cooling water circulation system

During the study it is observed that seal cooling water was after cooling goes to ETP. It is recommend collecting the seal cooling water in dedicated tank and pumping to raw water tank directly.

**Compliance Status: Implemented**

We installed solenoid coils to save seal cooling water.



### 11.7. Hot Water Recovery Syrup Room

During the audit it is observed that hot water can be recovered while syrup making section. It is recommended to use treated water in three stage PHE in stage one and collect all the hot treated water in to hot water recovery tank. The same water is being utilized for making raw syrup of next batch.

**Compliance Status: Implemented**

Now Plant do have Hot water recovery while syrup making. Plant use treated water in three stage PHE in stage one and collect all the hot treated water in to hot water recovery tank. The same water is being utilized for making raw syrup of next batch.



Figure 6: Hot Water recovery

### 11.8. CIP Water recovery

During the audit it is observed that the CIP water is drain. It is recommended to recover water from CIP, first cycle water can be drained and last cycle water can be collected in CIP recovery tank for utilization.

**Compliance Status: Implemented**

Plant has installed CIP recovery system, first cycle water was drained and last cycle water is collected in CIP recovery tank as shown image below.



Figure 71 :Last Stage CIP water collect tank

### 11.9. Carbonated Soft Drink PET – Rinser water is to be recovered to Raw Water Storage Tank

Treated water being used for the rinse of PET bottle in the carbonated soft drink. It is recommended to collect all 3 Lines rinse recovery water in the tank and this can be pumped to the raw water storage tanks through dedicated pipeline.

**Compliance Status: Implemented**

Treated Water used for rinse of PET Bottle in the Carbonated Soft Drink Plant all 3 Lines is collected in the tanks and pumped to the raw water storage tanks through dedicated pipeline.



Figure 8: Recovery Tank at the Carbonated Soft Drink PET Bottle Line

## 12. INVESTMENT REQUIRED

Water Conservation Measures observed during the Water Audit required to be implemented in the plant to reduce the water consumption. The water conservation measures discussed in detail in Section 11 requires some investment by the Varun Beverages Limited, Plot no. 2E Udyog kendra Ecotech-3, Greater Noida, G.B Nagar, Uttar Pradesh. The investment against the individual Water Conservation Measures listed in the below table;

Sl.	Water Conservation Measures	Investment (Lakh)
1	Backwash Recover to be implemented in all WTP section	15.00
2	Utilization of the Treated ETP and RO reject water in washroom flushing instead of Raw Water	5.00
3	Nozzle size reduction for Cleaning hose pipe	0.10
4	Use Low Flow High-Efficiency Faucet aerators along with sensors	0.50
5	Replacement of single flush cisterns with dual flush cisterns	0.80
6	Seal cooling water circulation system.	0.50
7	Hot Water Recovery Syrup Room	5.0
8	CIP Water recovery	5.0
9	Carbonated Soft Drink PET Bottle is recovered to Raw Water Storage Tank	3.0
Total		34.90

The total investment of **Rs. 34.90 Lakh** required for the implementation of the measures observed during the Water Audit.

**Status All the water saving opportunities are implemented by the plant.**

Individual Water Conservation Measures listed in the below table;		
Sl.	Water Conservation Measures	Status
1	Backwash Recover to be implemented in all WTP section	Implemented
2	Utilization of the Treated ETP and RO reject water in washroom flushing instead of Raw Water	Implemented
3	Nozzle size reduction for Cleaning hose pipe	Implemented
4	Use Low Flow High-Efficiency Faucet aerators along with sensors	Implemented
5	Replacement of single flush cisterns with dual flush cisterns	Implemented
6	Seal cooling water circulation system.	Implemented
7	Hot Water Recovery Syrup Room	Implemented
8	CIP Water recovery	Implemented
9	Carbonated Soft Drink PET Bottle is recovered to Raw Water Storage Tank	Implemented
Total		

**Rohit Verma-GN-2**

---

**From:** Rohit Verma-GN-2  
**Sent:** 04 October 2021 15:22  
**To:** 'upgwd.in@gmail.com'  
**Cc:** 'ankurai3005@gmail.com'  
**Subject:** Impact Assessment Report  
**Attachments:** IAR\_VBL Unit-II.pdf

Dear Sir / Madam,

We hereby enclosed the Impact Assessment Report prepared by accredited consultant of CGWA M/s Vardhan Environet in accordance to the CGWA guidelines S.O. 3289 dated 24-09-2020 and as per Notification issued by UP Ground Water Department dated 02-03-2021 for Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida (UP) - 201306

Thanking you.

Yours truly,  
Varun Beverages Limited,  
Plot No. 2E, Udyog Kendra,  
Ecotech III, Greater Noida (UP) - 201306



# VARUN BEVERAGES LIMITED

609



Plot No. : 2E, Udyog Kendra, Ecotech-III, Greater Noida, Distt. G.B. Nagar (U.P.) - 201306 (INDIA)  
Ph. : 0120-3060814 Fax : 0120-3060828

CIN : L74899DL1995PLC069839 Web : www.rjcorp.in E-mail ID : info@rjcorp.in

Date: 4<sup>th</sup> October 2021

To

The Nodal Officer,  
UP Ground Water Department,  
AE-18, Ansal Golf Link, Phase II  
Greater Noida (UP)

**Subject : Impact Assessment Report in accordance to the CGWA guidelines S.O. 3289 dated 24-09-2020 and as per Notification issued by UP Ground Water Department dated 02-03-2021.**

Dear Sir / Madam,

We hereby enclosed the Impact Assessment Report prepared by accredited consultant of CGWA M/s Vardhan Environet in accordance to the CGWA guidelines S.O. 3289 dated 24-09-2020 and as per Notification issued by UP Ground Water Department dated 02-03-2021 for Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida (UP) - 201306

Thanking you.

Yours truly,

For Varun Beverages Limited, Greater Noida (Ecotech-III):

Authorised Signatory

Enclosed : As above.

*Received*  
*From*  
*4.10.2021*

HYDROLOGIST  
GROUND WATER DEPARTMENT  
GASTAMP BUDDH NAGAR

गौरीगंगा नगरपालिका  
गौरीगंगा नगरपालिका  
गौरीगंगा नगरपालिका

# IMPACT ASSESSMENT REPORT

*AS PER GAZETTE NOTIFICATION OF UTTAR  
PRADESH GROUND WATER DEPARTMENT*

**SUBMISSION TO (UPGWD)**

**M/S VARUN BEVERAGES LIMITED Varun Beverages Limited,  
located at Plot No. 2E, Udyog Kendra, Ecotech III,  
Greater Noida (U.P) 201306**

**GROUNDWATER REQUIREMENT – 307980 KL/YEAR**



**VARDAN ENVIRONET**  
CGWA Accredited Institution  
Plot No. 82A, Sector-5, IMT Manesar,  
Gurgaon, Haryana-122052  
Email: anshul.yadav@vardanenvironet.com  
Mob: 9953147268

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## CHAPTER -1

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*Brief about the proposed project giving location details, coordinates, google/toposheet maps, etc. demarcating the project area.*

---

### 1.1 BRIEF INTRODUCTION ABOUT COMPANY

#### **M/s Varun Beverages Limited**

M/S Varun Beverages Limited located at Plot No. 2E, Udyog Kendra, ECOTECH-III Greater Noida, District- Nagar (Uttar Pradesh). M/s Varun Beverages Limited is the second largest franchisee in the world (outside us) of carbonated soft drinks (CSDs) and non-carbonated beverages (NCBs) sold under trademarks owned by PepsiCo and a key player in the beverage industry. They produce and distribute a wide range of CSDs, as well as a large selection of NCBs, including packaged drinking water. PepsiCo CSD brands sold by VBL include Pepsi, Diet Pepsi, seven up, Mirinda orange, Mirinda Lemon, Mountain Dew, seven up, Nimbooz Masala Soda, Evervess Soda, Dukes soda and sting. PepsiCo NCB brands sold by VBL include Tropicana (100 % Essentials & Delight), Tropicana Slice, Tropicana frutz, seven-up Nimbooz and Gatorade as well as packaged drinking water under the brand Aquafina.

VBL has pan India Presence.

### 1.2 PROJECT DESCRIPTION

#### **Plant Site Details**

M/s Varun Beverages Limited located at Plot No. 2E, Udyog Kendra, ECOTECH-III Greater Noida, District- G. B Nagar (Uttar Pradesh). The company has retained Vardan Environet, to evaluate Impact Assessment Report for detailed Impact Assessment Hydro-geological evaluation studies in their Plant Site premises and around the study area in order to obtain NOC for Groundwater abstraction from Uttar Pradesh Ground Water Department (UPGWD).



Site Plan- Varun Beverages Unit-II

1.3 NEED AND PURPOSE OF THE PROJECT

In order to obtain NOC, application for which was submitted on online portal “UPGWD” of (Uttar Pradesh Ground Water Department). *As per Guidelines for understanding and processing of online applications received under Uttar Pradesh Ground Water*

**(Management and Regulation) Act, 2019, dated 2<sup>nd</sup> March, 2019,** “All the Plant Site extracting/proposed to extract groundwater in excess of 100m<sup>3</sup>/day in Over-Exploited, Critical and Semi-Critical areas shall have to mandatorily submit impact assessment report of existing/proposed groundwater withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants.

**Impact Assessment Study** is a process for considering the implications, for people and their environment, of proposed actions while there is still an opportunity to modify (or even, if appropriate, abandon) the proposals. It is applied at all levels of decision-making, from policies to specific Plant Sites. The main impact of the Plant Site on ground water regime will affect the social and environmental sector. The main purpose of this report is to assess sensitivity of the baseline hydrological environment and the potential impacts of the proposed development upon it and proposes mitigation measures in order to ensure that the potential adverse impacts of the Plant Site development on the hydrological environment will be slight and neutral. It contains essential information:

- To assess the risk of water quality impacts from the Plant Site to the groundwater resource.
- Implementation of groundwater monitoring and contingency program is a common requirement of the Plant Site
- Information collected in this study was used to determine if the Plant Site is located in a sensitive groundwater area, and to make recommendations

#### 1.4 LOCATION & ACCESSIBILITY DETAILS

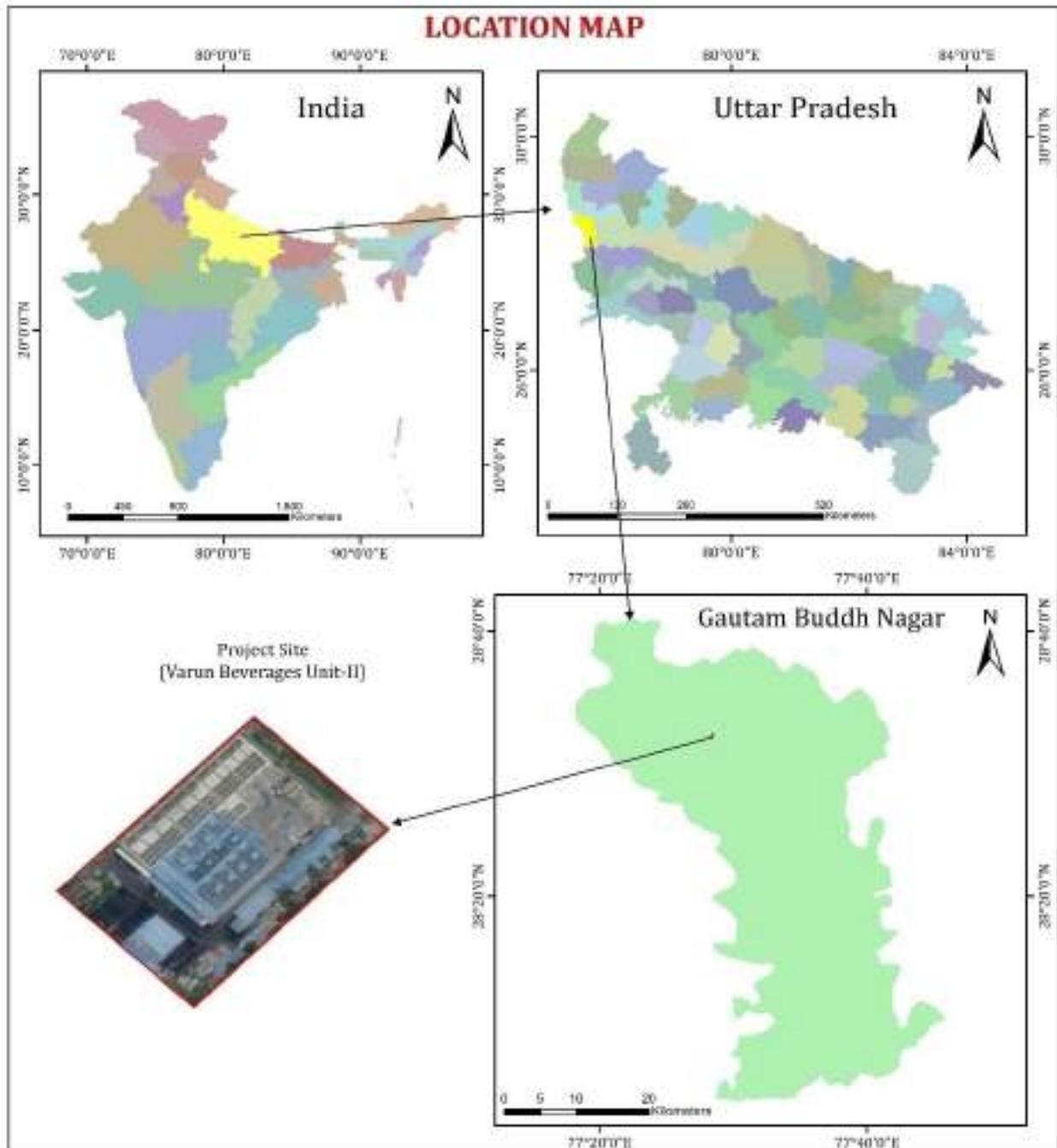
M/S Varun Beverages Limited located at Plot No. 2E, Udyog Kendra, ECOTECH-III Greater Noida, District- Gautam Buddh Nagar (Uttar Pradesh). The Salient feature of the plant is given in the Table 1.1 and location map is given in Fig 1.1.

**Table 1.1**

***Salient Features of the Project***

S.No	Particulars	Details
1	City	Greater Noida
3	District	Gautam Buddha Nagar
4	State	Uttar Pradesh

S.No	Particulars	Details
5	Latitude	28.535673°
6	Longitude	77.473862°
7	Toposheet No.	H43X6, H43X7, H43X10 & H43X11



**Figure1.1: Location map of the project site**

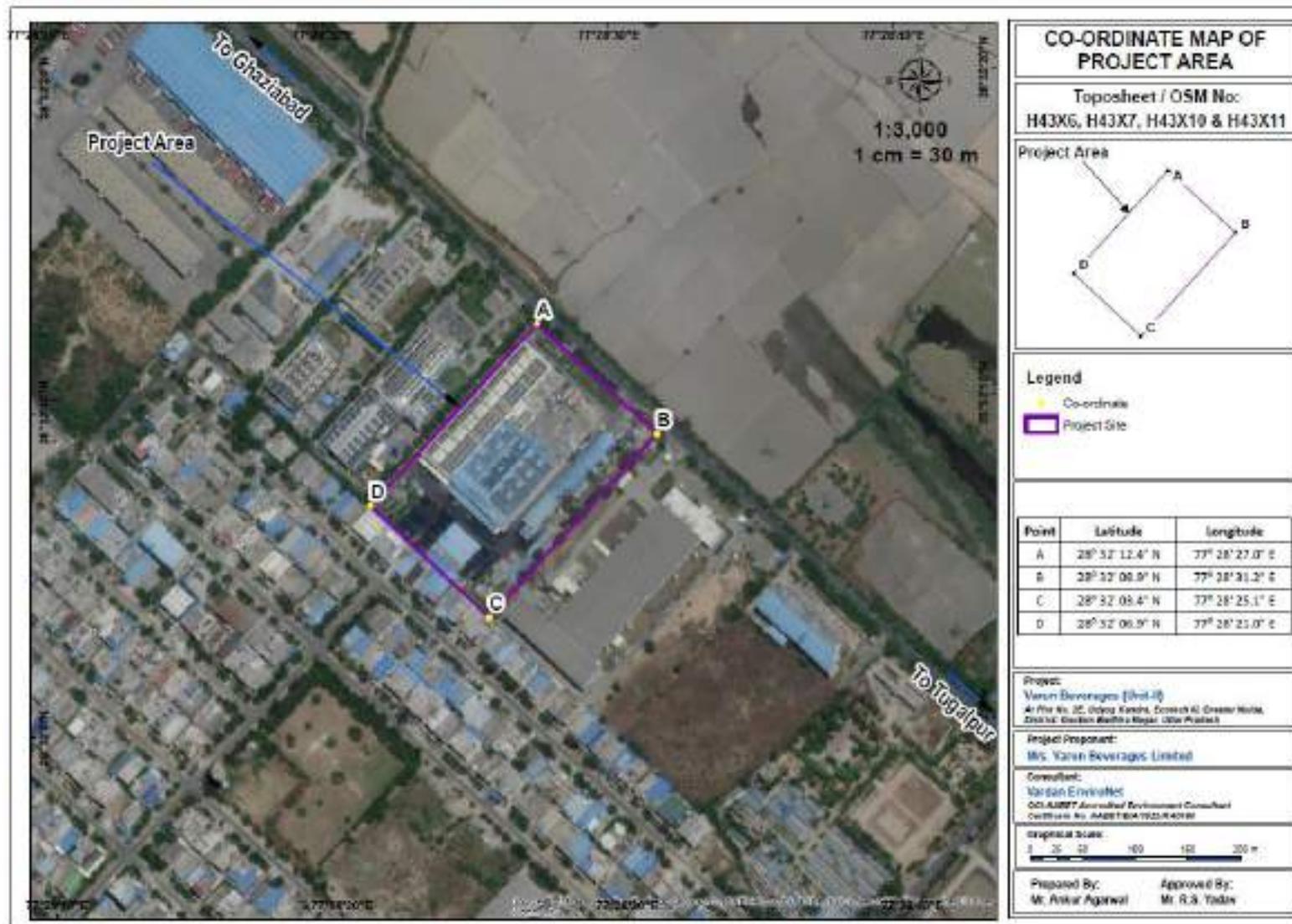


Figure 1.2: Coordinate Map of the Study Area

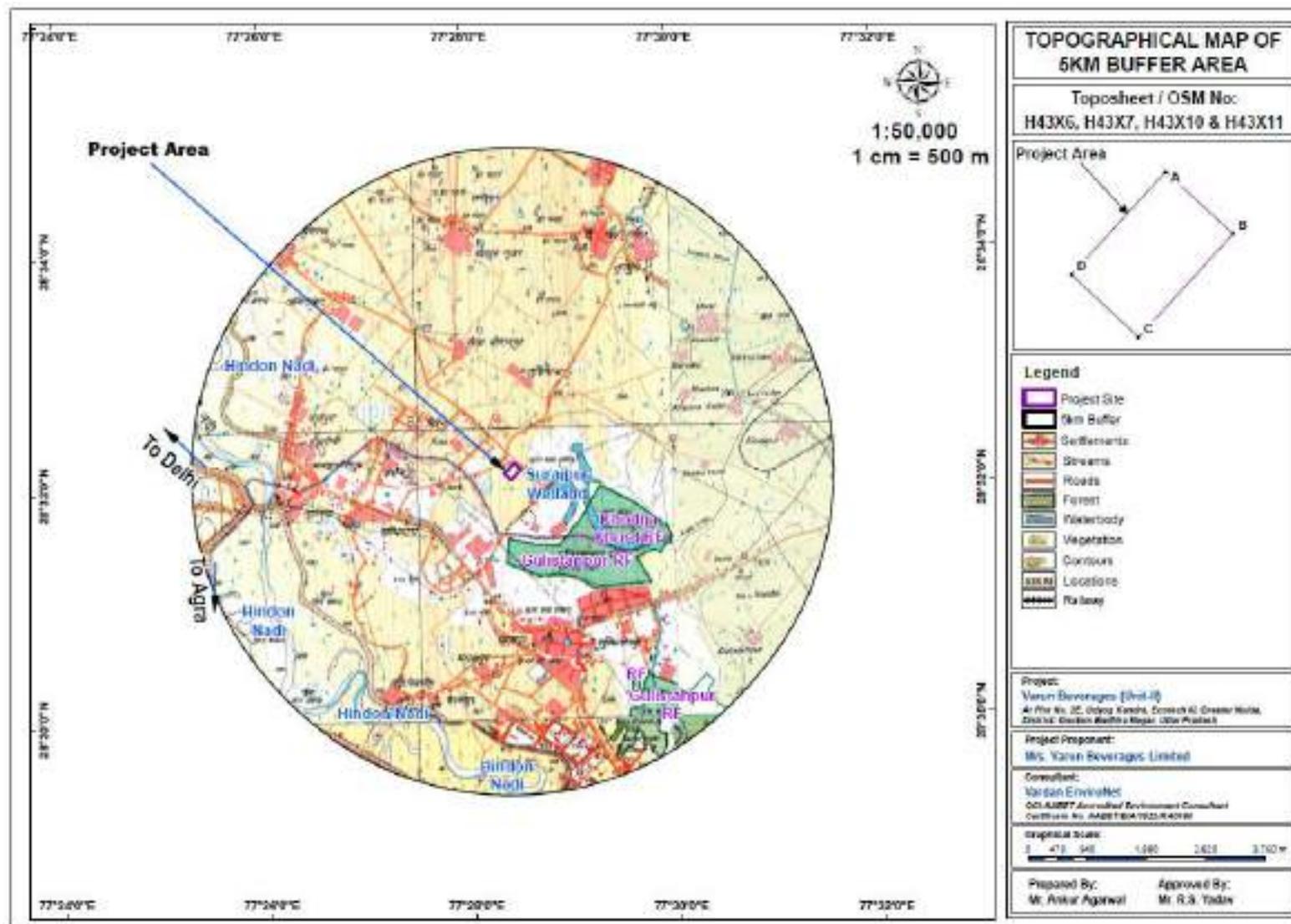


Figure 1.3: Topographical Map of the Study Area

### 1.5 LAND USE LAND COVER OF THE SURROUNDING AREA, PERCENTAGE OF LULC CATEGORIES

The land use of the study area is studied and analysed by using the latest available satellite imagery from National Remote Sensing Centre (NRSC), Hyderabad.

**Satellite data:** - The Indian Remote Sensing satellite IRS-1C/1D/P6 LISS III was used for present analysis. One scene of IRS P6 LISS III covered the entire study area.

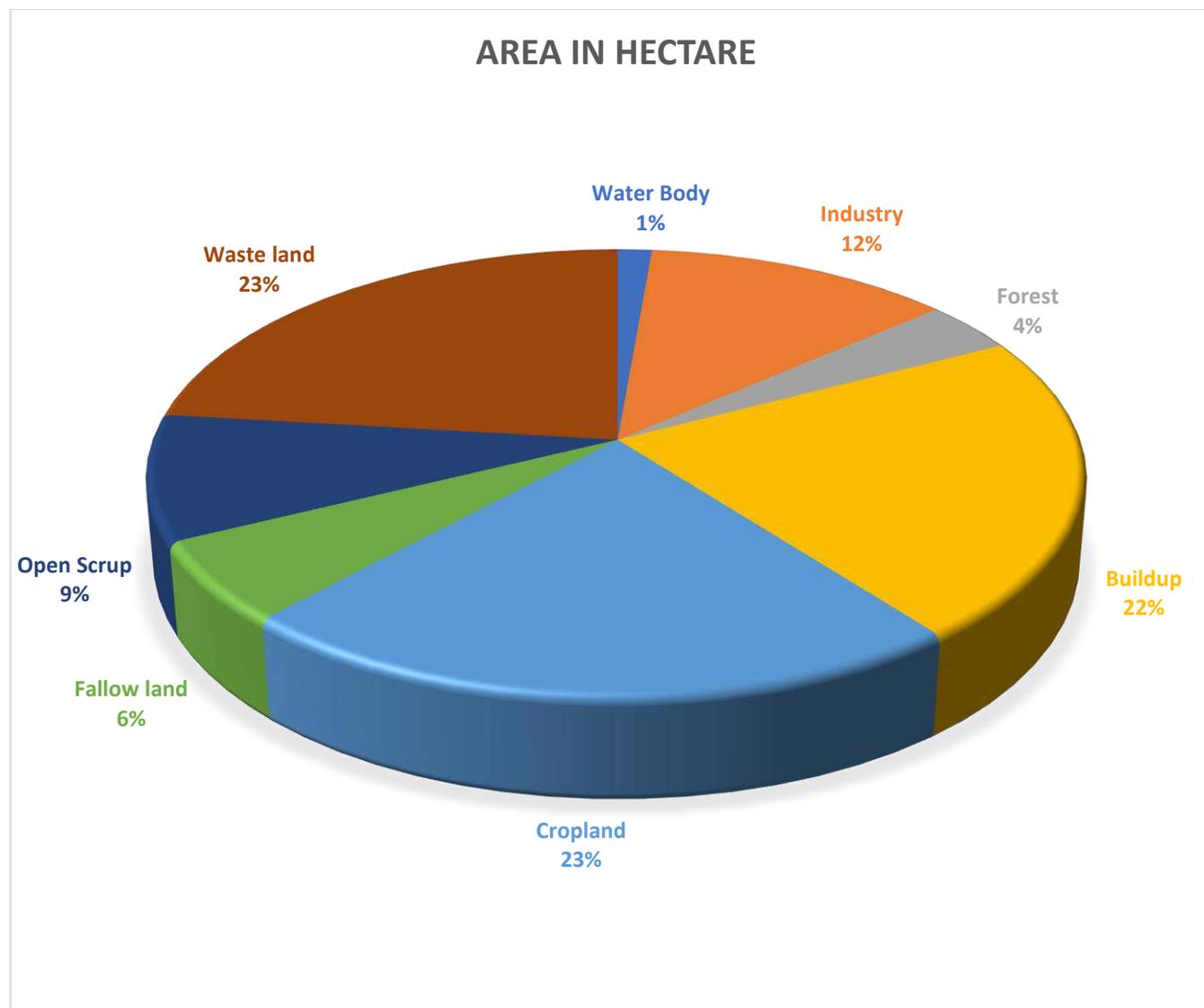
**Topographical maps of the study area:** - The Survey of India topographical map of H43X6, H43X7, H43X10 & H43X11 covering Gautam Buddha Nagar District of Uttar Pradesh was used as reference map for geo referencing of the remote sensing data.

The study area theoretically covers an area of 8206 HA, within the circle encompassed by 5km radius around the Plant site. The land use is classified into 6 classes - viz. Settlements, Agriculture land, Industry, Open Scrub, Fallow Land, and Rocky Waste Land.

Land use pattern in buffer zone (5 km Radius) –

**Table 1.2: LULC Classification**

S. No	Landuse Classification	Area in Hectare	Area (in %)
1.	Water Body	112	1.36
2.	Industry	1011	12.26
4.	Forest	307	3.72
5.	Buildup	1826	22.16
6.	Cropland	1848	22.42
7.	Fallow land	482	5.85
8.	Open Scrub	748	9.08
9.	Waste land	1908	23.15
<b>Total</b>		<b>8206</b>	<b>100.00</b>



*Figure. 1.4 Pie chart of LULC categories*

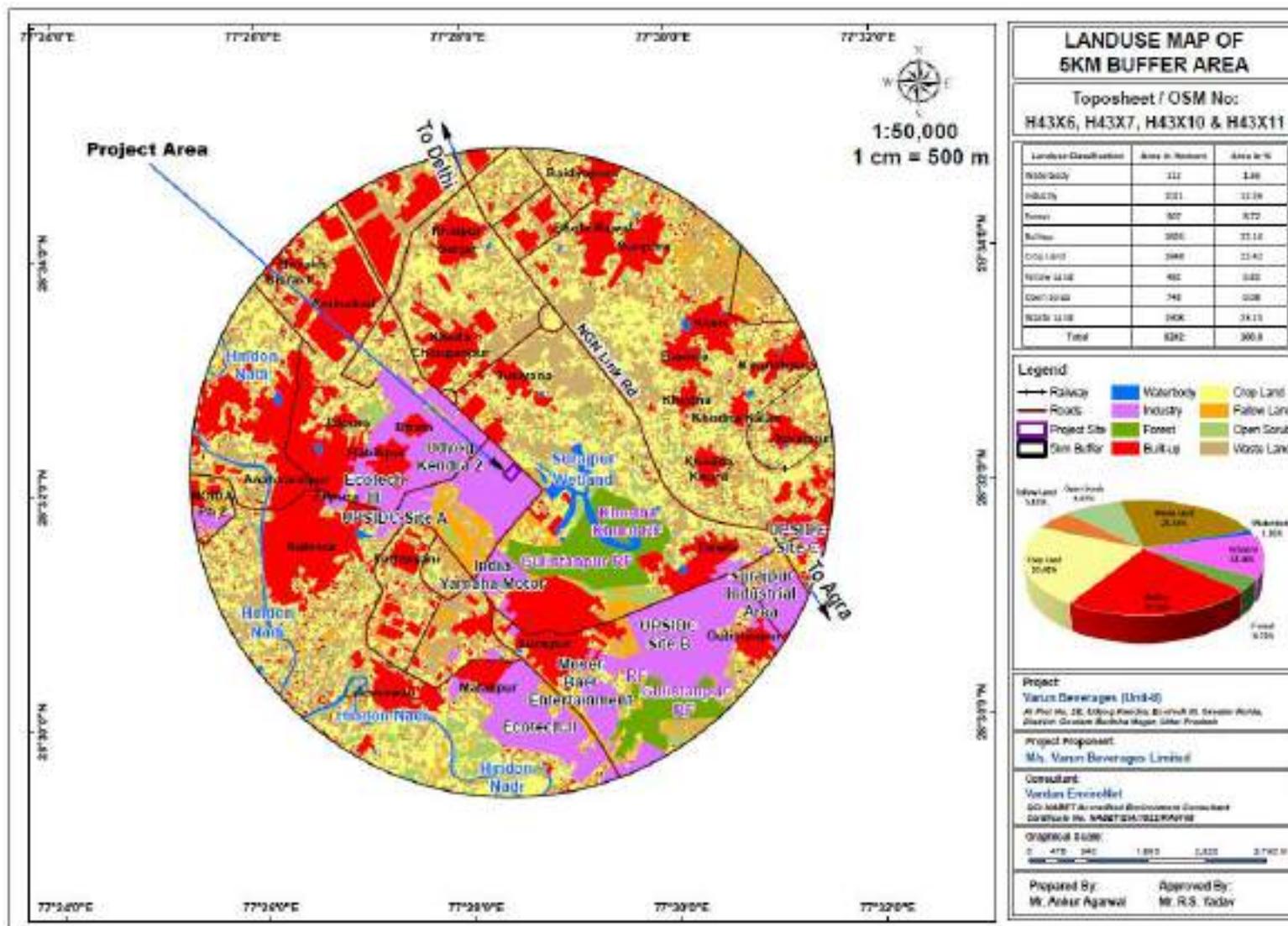


Figure 1.5: Land use/Land cover pattern of Buffer Zone

## 1.6 CLIMATE & RAINFALL

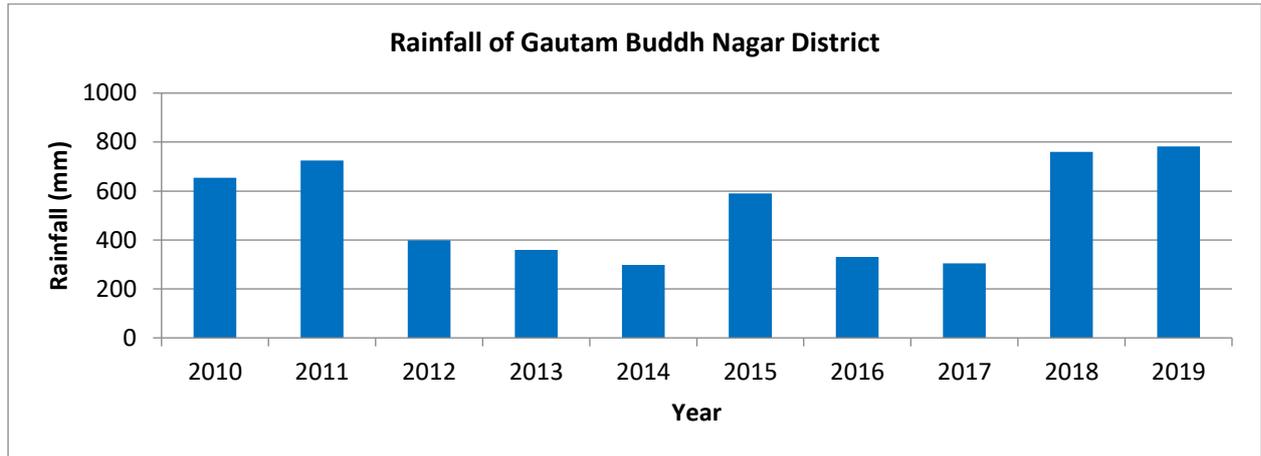
Gautam Buddha Nagar is a largely suburban district of Uttar Pradesh. It is a part of the National Capital Region (India). It experiences an extreme climate. It observes extremely hot summers, lasting from April to July. Monsoon season arrives in Gautam Buddha Nagar, Uttar Pradesh by June end and continues until the month of September. Winters usually start in Gautam Buddha Nagar, Uttar Pradesh from November. The peak winter months are December and January, when night temperatures record in single digits. Check the daily weather -current temperature, rainfall, wind speed, humidity, air-quality along with hourly, weekly and 15-days weather forecast for Gautam Buddha Nagar, Uttar Pradesh. The average annual rainfall in the region is around 436.73 mm.

**Table 1.3**

***Rainfall Statistics of Gautam Buddha Nagar District***

<b>S. No</b>	<b>Year</b>	<b>Rainfall</b>
1	2010	653.71
2	2011	724.42
3	2012	399
4	2013	359
5	2014	298.5
6	2015	590
7	2016	330
8	2017	305.1
9	2018	760
10	2019	782

***(Source: Indian Meteorological Department)***



**Figure 1.6: Rainfall Pattern of the study area.**

### 1.7 GEOMORPHOLOGY, TOPOGRAPHY AND DRAINAGE

Gautam Buddha Nagar district, a part of Ganga-Yamuna Doab in the vicinity of River Yamuna, forms almost a monotonous plain with occurrence of sand dunes, sandy ridges, ravenous tracts and depressions close to the river system of Yamuna. At places, close to river ravines are developed in the form of narrow gullies on land surface due to excessive erosion by surface runoff. Ravines form bad land topography along Hindon and Bhuriya Nadi between Bisrakh and Dankaur areas and also in Jhajhar area. Flood plain of river Yamuna with remnants of old meander scars, oxbow lakes and relict drainages is developed along the river in western part of the district. The terrain has gentle slope from northwest to south-east with a gradient of 0.2 m/km.

The soil ranges from pure sand to stiff clays and including all combination of the two extreme litho units. The pure sand is called Bhur and clay is called Matiar. The mixture of sand and clay in equal proportion forms Dumat or loam, a good agriculture soil. Several subcategories of Dumat are possible depending upon the contents of clay and sand. The bad land patches (Kallor) which are ingested with Rehat places do not support any vegetation growth. Kankars invariably associated with clay and at times retards ground water movement.

District of Gautam Buddha Nagar is drained by river Yamuna and its tributaries namely-Hindon River and Bhuriyanadi. All these drainage ways flow in a southerly or south easterly course. These streams generally follow a meandering course through a narrow flood plain.

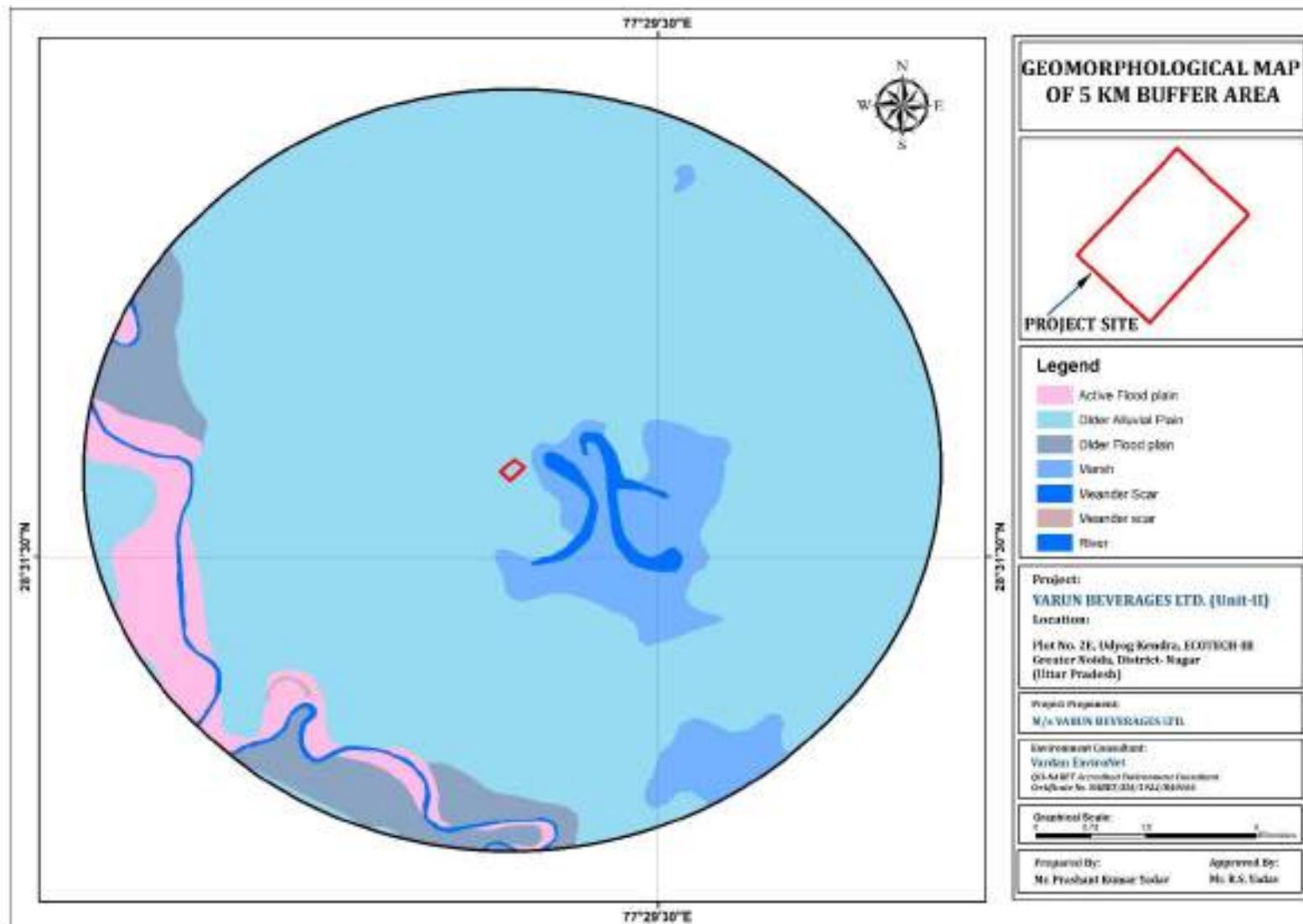


Figure 1.7: Geomorphology Map of the Area (SOURCE -Bhokosh-GSI)

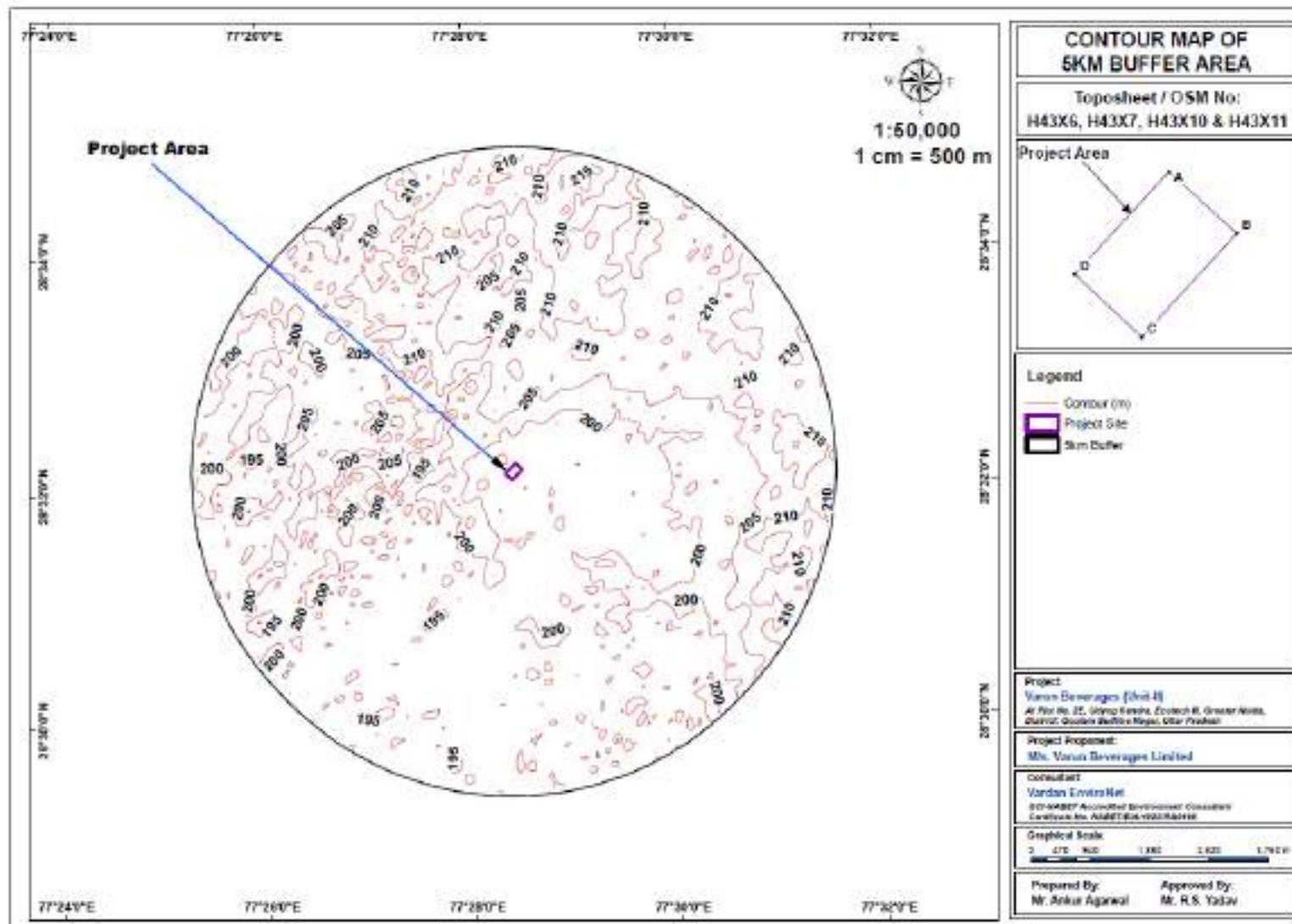


Figure 1.8: Contour Map of the study area

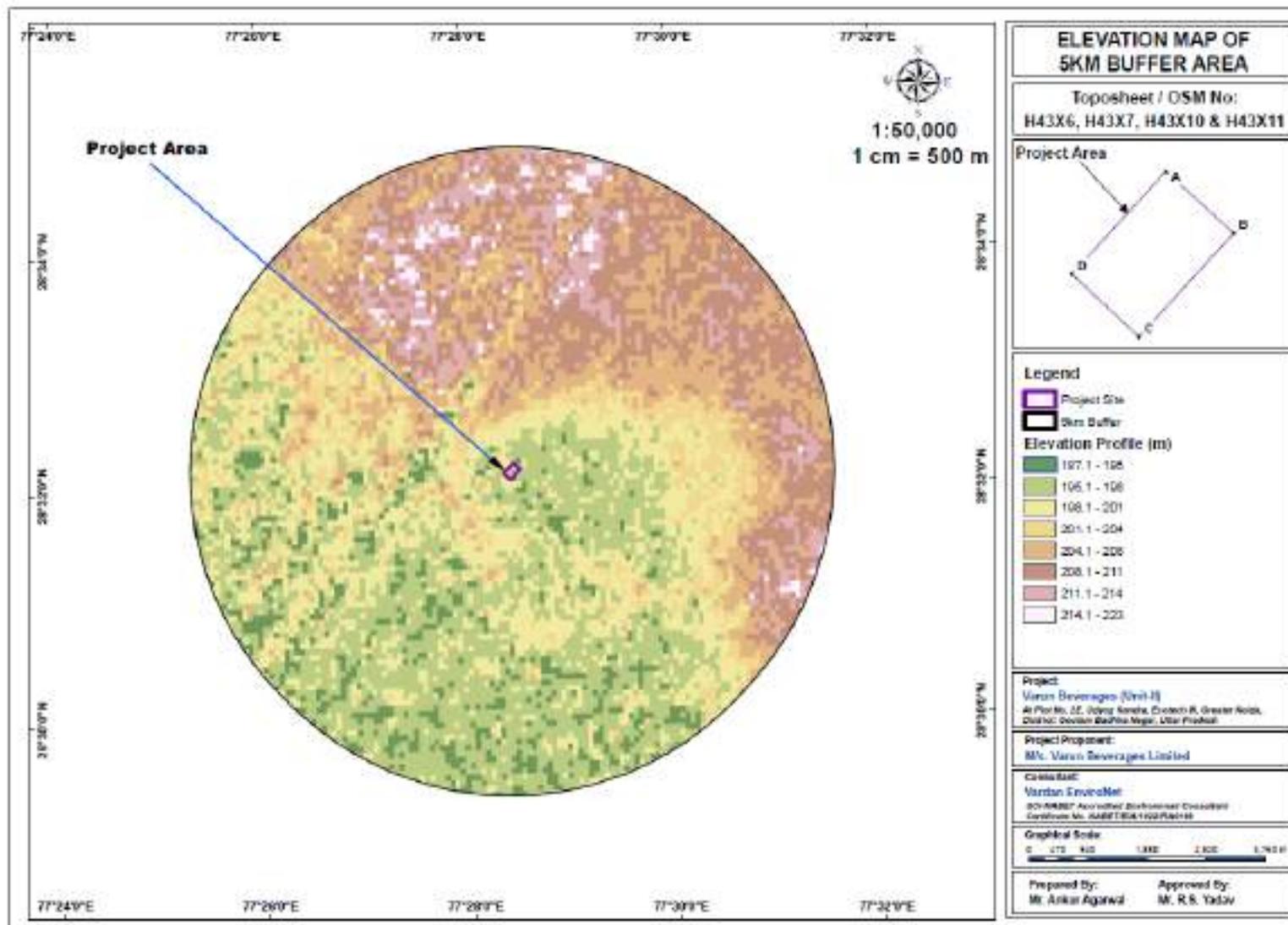


Fig 1.9: Elevation Map of the study area

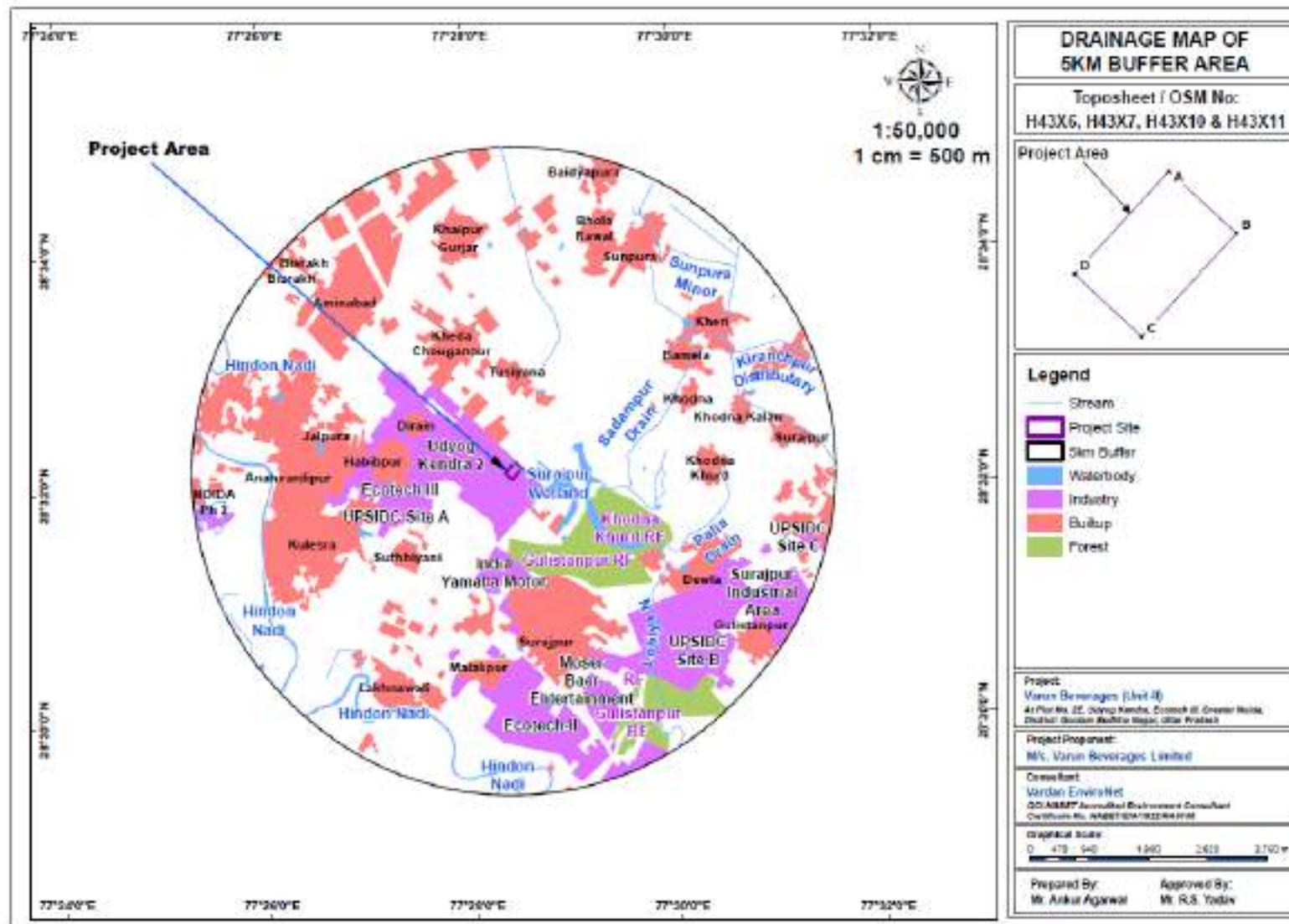


Fig 1.10: Drainage Pattern radius of Plant Site

District of Gautam Budh Nagar is drained by river Yamuna and its tributaries namely- Hindon River and Bhuriyanadi. All these drainage ways flow in a southerly or southeasterly course. These streams generally follow a meandering course through a narrow flood plain.

### 1.8 DETAILS OF WETLANDS

A wetland is a distinct ecosystem that is flooded by water, either permanently or seasonally, where oxygen-free processes prevail. The primary factor that distinguishes wetlands from other land forms or water bodies is the characteristic vegetation of aquatic plants, adapted to the unique hydric soil. Any wetland site which has been listed under the Ramsar Convention that aims to conserve it and promote sustainable use of its natural resources is called a Ramsar Site. As per as Ramsar Site there is one Wetlands in Uttar Pradesh.

## Ramsar Sites in India



Fig. 1.11 showing the wetlands of Uttar Pradesh

## CHAPTER-2

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*Ground water situation in and around the project area including water level and quality data and maps along with quality issues.*

---

### 2.1 BRIEF GEOLOGY OF THE AREA

The study area is mainly occupied by thick alluvial deposit between river Ganga and Yamuna of different grades of sand, silt and clay. The ground water is the main source for irrigation, domestic and industrial purposes. Occurrence of ground water is dependent on aquifer characteristics and its lithological behavior.

#### Geological Sequence

The area lies in the Ganga-Yamuna doab, which is a part of Central Ganga Plain on the eastern side (Ganga-Hindon Doab) and part of Marginal Alluvial Plain on the western side (Yamuna-Hindon Doab). The area is underlain by alluvial deposits of Quaternary age, deposited over Precambrian basement. Thickness of alluvium increases from west to east i.e from Yamuna River side towards Ganga River. General geological sequence based on various earlier studies by exploratory drilling by CGWB and other available literature is given in Table

**Table: 1.4 General Geological Succession in the NCR, UP.**

Age(ma)	Formation		Lithology
Recent-0.01m.a.	Younger Alluvium	Neogene Sediments	Sand, clay
Holocene (0.01-1.0m.a.)	Older Alluvium		Sand, clay, gravel & kankar
-----Disconformity-----			
Pleistocene(1m.a.)	Upper Siwalik		Conglomerate, sandstone & shale
Pliocene to Middle Miocene	Middle & Lower Siwalik		Shale & sandstone
-----Unconformity-----			
Precambrian Basement			

The geological map has been prepared on the basis of interpretation of georeferenced Resourcesat-2 and Cartosat-1 satellite imageries having 5.6m and 2.5m spatial resolution respectively, with value addition through limited field checks. The same is presented in Fig.

Broadly, two distinct geological units can be seen in the map – a) Older Alluvium or Varanasi Alluvium underlying Younger Alluvial Plain or upland area, and b) Younger (Newer) Alluvium underlying Younger Alluvial Plain, i.e the flood plains of rivers.

### **Older Alluvium**

The older alluvium occupies the entire upland and inter fluvial area occurring between the major drainage ways i.e., Yamuna-Hindon and Hindon& Ganga. Soils are sandy, silty and clayey in varying proportions depending upon the local drainage characteristics. Two broad units are -

- i. Sandy ridges and Sand Dunes: These occur close to drainage ways and correspond to Bhur (Local Usage). Isolated sandy ridges and sand dunes are indicative of changing drainage pattern.
- ii. Central upland/interfluvial area (Older Alluvial Plain): Major unit of the area is dissected by drainage ways. Top sediments being clayey with minor sand and silt. Occurrence of alkaline soils is restricted to this unit only.

### **Younger (Newer) Alluvium**

Occurring close to drainage and corresponding to Bhur (Local Usage), the area is marked with presence of isolated sandy ridges and sand dunes, indicating changing drainage pattern. Younger alluvium exists along Ganga, Yamuna and Hindon rivers floodplain. Abandoned channels and sand dunes can also be seen in the flood plain of these rivers.

Flood plains can be further divided in to two district units.

- A. Active flood plain
- B. Older flood plain

#### **Active Flood Plain:**

River channel and adjacent terraces (MaybeT0&T1) subjected to periodic flooding consisting of sand, silt and silty and with clay pockets constitutes the active flood plain.

#### **Older Flood Plain:**

Flood plain and Ganga and Yamuna also locally known as Khadar constitute older floods plains. This characterized by presence of fluvial land forms such as mender scares, cut and meanders and palaeo channels. The sediments are fine to medium grained sand silt with thin clay horizons. The zone is separated by from uplands/older alluvium by the occurrence of sharp break at places, discontinues natural levees, occurrence of sand dunes and abrupt change in slope.

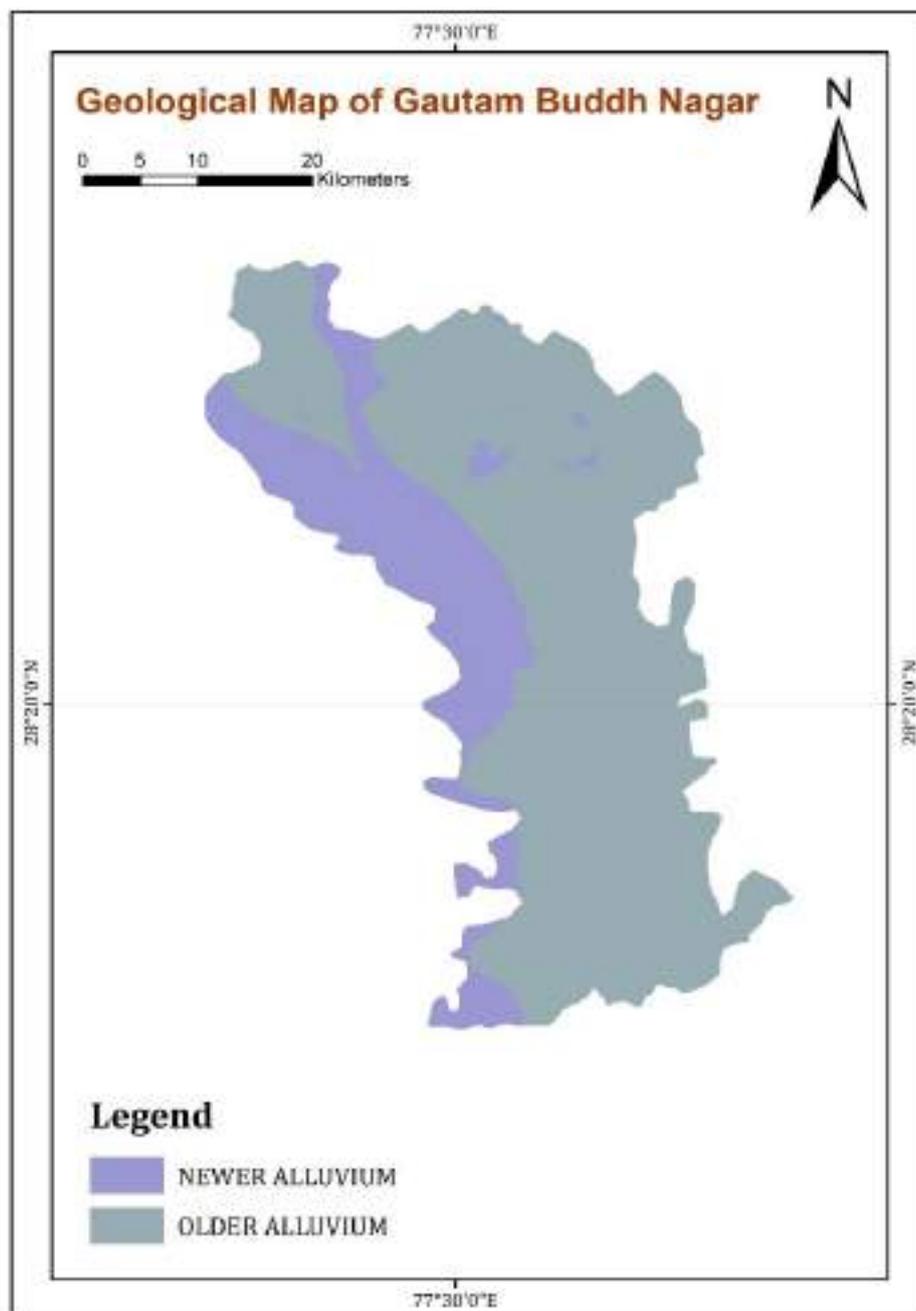


Figure: 2.1 Geological Map of Gautam Buddh Nagar



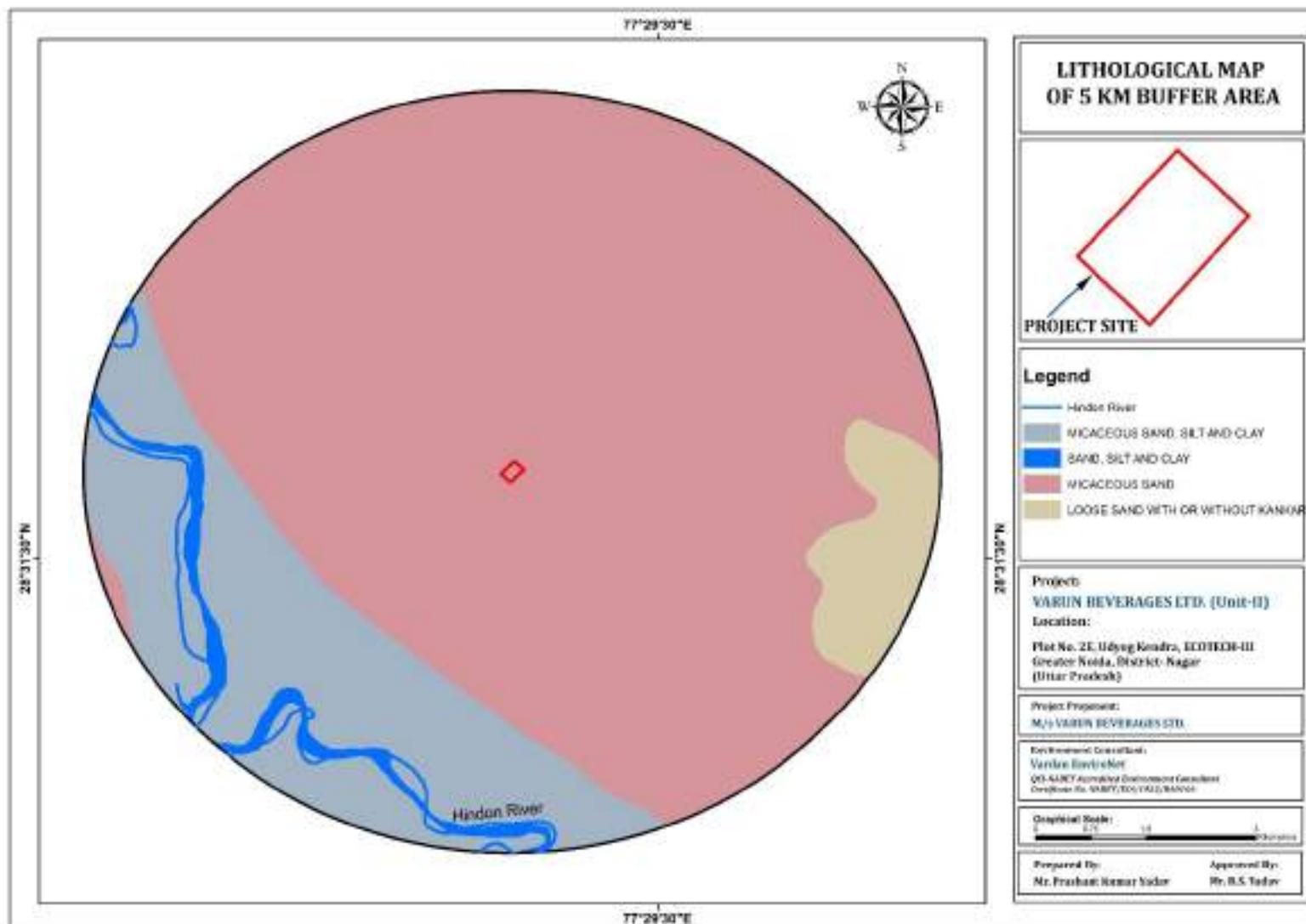


Figure 2.3: Lithological Map 5 Km Buffer

## 2.2 HYDROGEOLOGY OF THE AREA

The occurrence and movement of ground water is controlled by underlying rock types and their transmission and storage characteristics. The hydraulic characteristics of these rocks further depend upon the process and genesis of rocks. As discussed under the section of geology, the area is broadly occupied by semi consolidated formation. In the area, the occurrence of ground is mostly dependent on the porosity of the formations. They possess both primary and secondary porosity, where primary porosity dominates over secondary porosity. Ground water occurs in both phreatic and semi confined to confined conditions. Shallow aquifer is phreatic to semi confined whereas deeper aquifers are generally confined, many a time giving rise to flowing artesian wells. Attempt has been made to interpret the available data from various sources and integrate the geophysical findings and establish the aquifer geometry upto 100m depth.

### **Water Bearing Formation:**

The thick unconsolidated sediments occur up to the explored depth of 352.0m in the area. The underlying basement comprising Delhi Quartzite has been reported to be encountered at 116.4m depth at Brijbihar Exploratory borehole, 330.0 m at Tilamoth and 325.0 m depth at Rajendra Nagar boreholes in Ghaziabad district (Singh & Srivastava, 1995). The alluvial deposits occur in Ganga - Yamuna Doab area comprises an aquifer system form good repository of ground water that occur in granular zones constituted of fine to coarse sand and occasional gravel. Thick clay beds inter lying with sand act as confining layers and separate the aquifers. The thickness of the unconsolidated sediments progressively increases towards east.

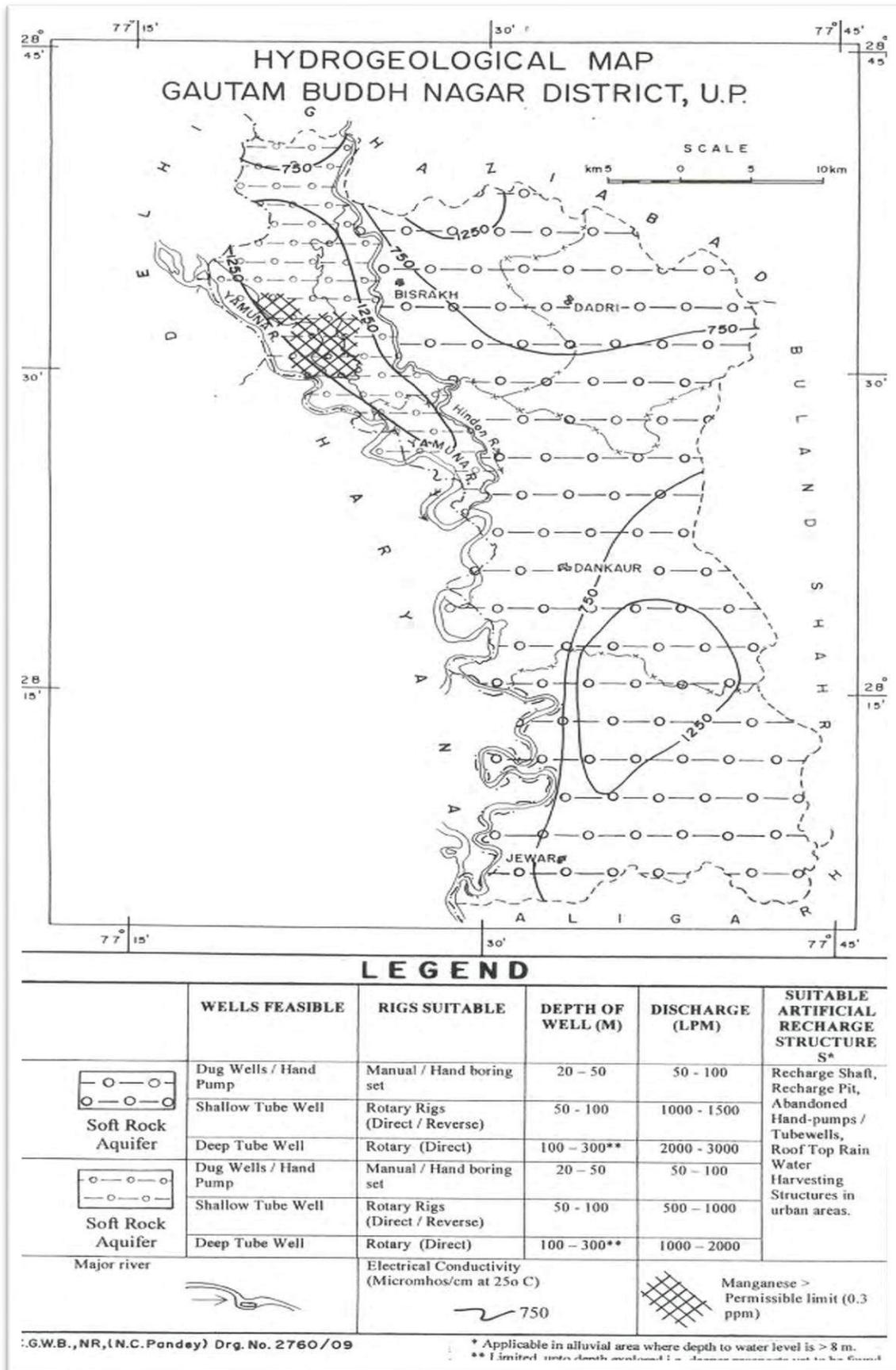


Figure 2.4 Hydrogeology Map of Gautam Buddha Nagar District

### 2.2.1 AQUIFER DESCRIPTION

#### ***Hydrogeological Characteristics of Aquifer:***

The ground water structures constructed in the top shallow aquifer are minor irrigation structures like dug well, dug cum bore wells and shallow tubewells.

The State Government has constructed various tube wells down to a depth of 80m to as much as 350 mbgl. The aquifer parameters have been determined at various places. The discharge of these structures generally ranges between 8 to 16 lps with moderate drawdown of 3 to 6m, however, a few wells have yielded exceptionally as high as 500 lps. The coefficient of transmissivity has been determined at Tugalpur Haldona is  $1759 \text{ m}^2 / \text{day}$  and storage coefficient of  $4.84 \times 10^{-4}$

A total seven piezometer, down to 50m depth and one exploratory well at Allabas have been constructed by CGWB so far in the district. The shallow (50m deep) piezometers constructed show 82 to 100 lpm discharge.

Lithological variation and aquifer disposition of Gautam Buddh Nagar is presented by fence diagram and 3-D multi-log. The 3-D multi-log and fence indicates that the quality of aquifers is poor in all the bore wells in the district except at one place at Nagla Nainshukh, the quality is found good in northeastern part of the district. In northern western part at Sadarpur saline zone starts in first aquifer at 58 mbgl whereas in north eastern part at Sadhopur it occurs in third aquifer at 329 mbgl. In eastern part at Chiti saline zone occurs in VI<sup>th</sup> Aquifer i.e., 416 mbgl. In Nawada saline zone starts at 197 mbgl(i.e., Aquifer-II). In Sothern part at Bhaipura & Chanchali saline zone starts from Aquifer-II and continues down to drilled depth. The Bed rock encountered at 310 mbgl at Sadarpur, 419 mbgl at Chanchali, 416 mbgl at Nawada and at 444 mbgl at Sadhaopur. At chiti and Nagala Nainsukh down to 450 m Bed Rock not encountered.

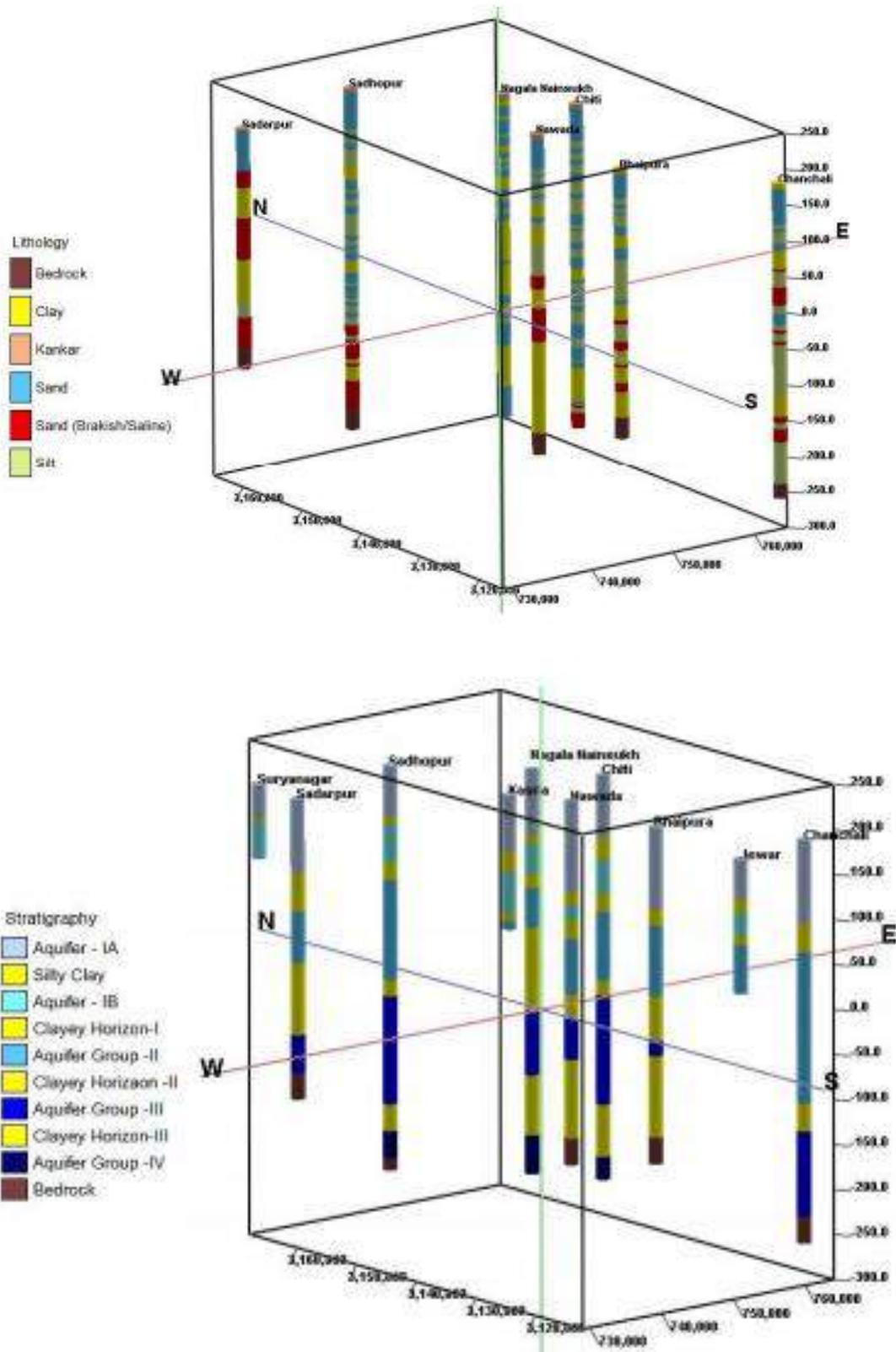


Figure-2.5-D Multi-log of aquifer disposition and lithological variation of G.B.Nagar district

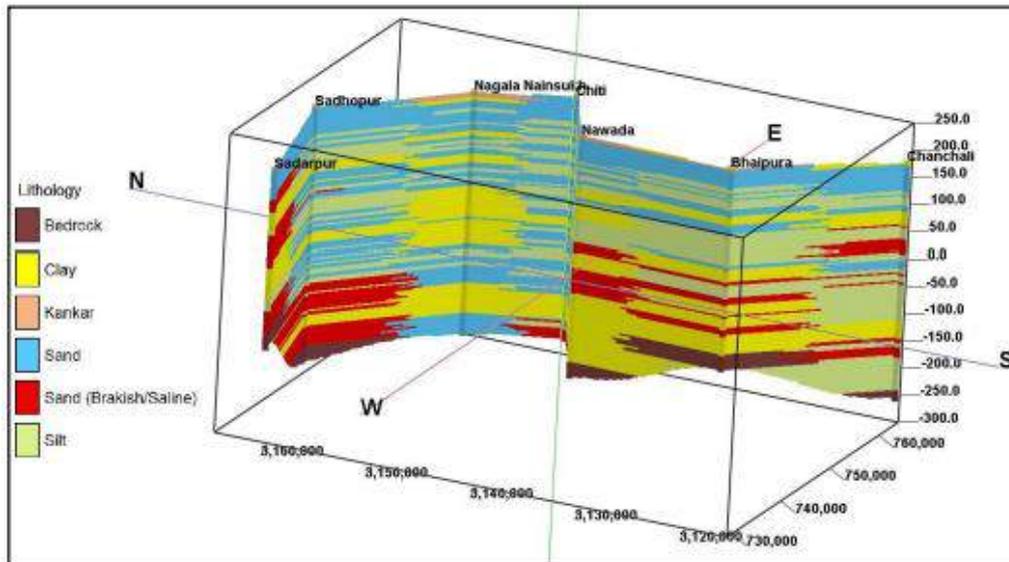
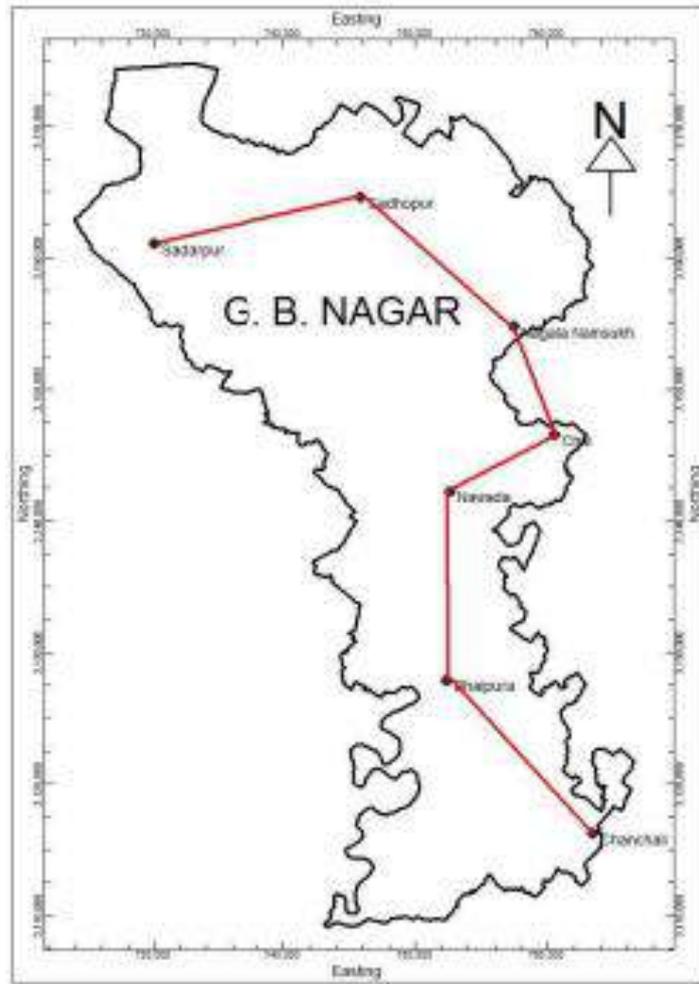


Figure:-2.6 Fence diagram showing lithological variation of G. B. Nagar district

### **Status of Ground Water Development**

The block wise determination of the present level of ground water development has been assessed on the basis of the percentage ratio between the net annual availability of ground water and the present gross annual ground water draft for all uses. The present level of ground water development is maximum (74.64%) in Bisrakh block which happened to house the NOIDA & major parts of Greater Noida urban areas whereas minimum (25.98%) development has been recorded in Dadri block as indicated in table above.

All the blocks and district as a whole is categorized as safe category with only 51.40% ground water development. However, the case may not be same for densely populated and industrial hubs in NOIDA and Greater NOIDA area where ground water regime locally effected due to over exploitation of ground water.

### **2.2.2 GROUND WATER MONITORING**

Occurrence of groundwater is varying in different formations and rock types which are based on the process of genesis and fractures/joints/cavities present in the rocks. The weathered and fractured zones present in the rocks provide scope of groundwater occurrence, storage and its movement. The ground water levels observed over a period provides valuable information on the behaviour of the ground water regime, which is constantly subjected to changes due to recharge and discharge phenomenon. A balance between recharge and discharge results in the decline or rise in the ground water storage. When the recharge exceeds discharge, there will be a rise in the ground water storage and vice versa. The decline in water level may be due to increase in draft (for different purposes) or decrease in precipitation (less recharge to ground water). On the other hand, a rise in water level may be due to an increase in rainfall and/or due to changes in irrigation practices.

A detailed groundwater level monitoring has been carried during pre-monsoon & post monsoon season within the buffer zone from existing open wells and bore wells. Pre-Monsoon water level, post-Monsoon water level and Water Level fluctuations in the study area is provided below.

Table: 2.1: Details of Groundwater Level Monitoring of the Study Area

Sr. No	Location	Latitude	Longitude	Depth of ground water level (m bgl) during Post monsoon	Depth of ground water level (m bgl) during Pre monsoon	Fluctuation
1	RUHALLPUR	28.471978	77.483122	11.35	12.06	0.71
2	GREATER NOIDA	28.474393	77.503978	13.22	14.69	1.47
3	YAKUBPUR	28.534926	77.423997	12.21	14.14	1.93
4	SURAJPUR	28.517162	77.487451	13.69	15.28	1.59
5	HABIBPUR	28.528801	77.461703	13.18	14.98	1.8
6	GULISTANPUR	28.507604	77.510261	13.93	14.82	0.89
7	JALPURA	28.552917	77.438654	13.33	14.79	1.46
8	SECTOR-1	28.567376	77.438094	12.49	13.65	1.16
9	VAIDPURA	28.579278	77.478480	12.87	13.59	0.72
10	BHOLA RAWAL	28.573103	77.499455	11.24	13.81	2.57

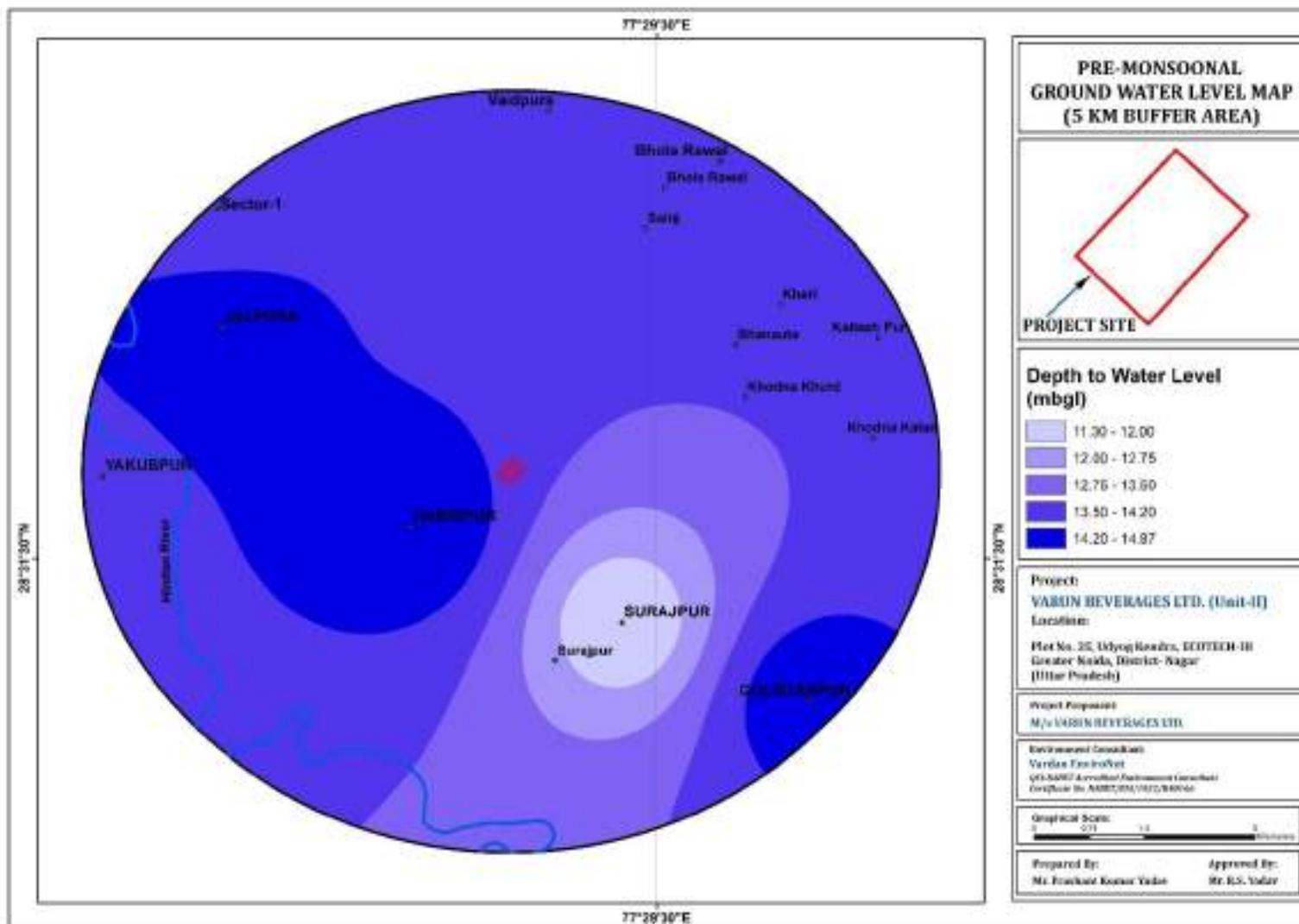


Fig. 2.7: Depth to Water Level in Pre-Monsoon season (mbgl)

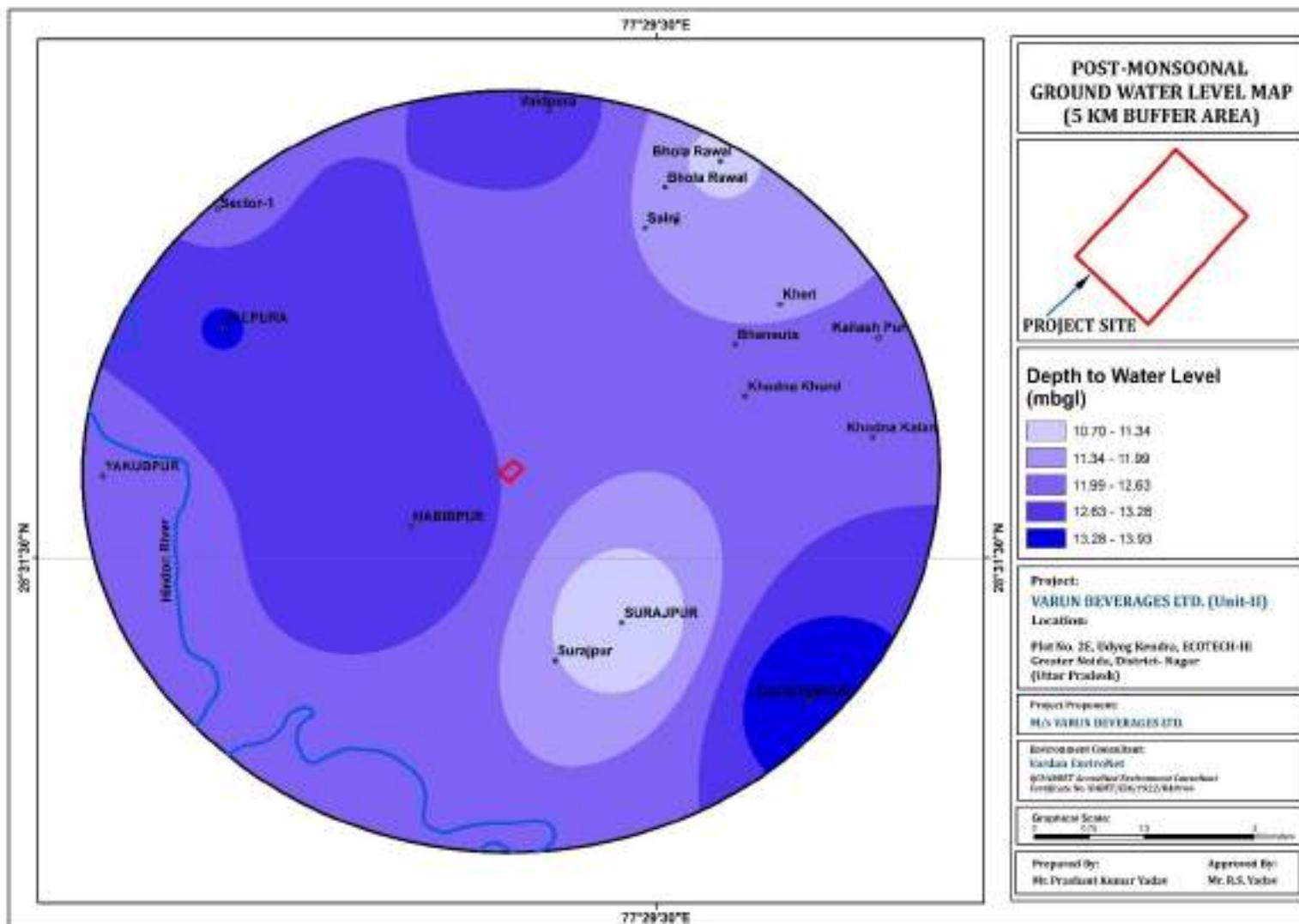


Fig 2.8: Depth to Water Level in Post-Monsoon season (mbgl)

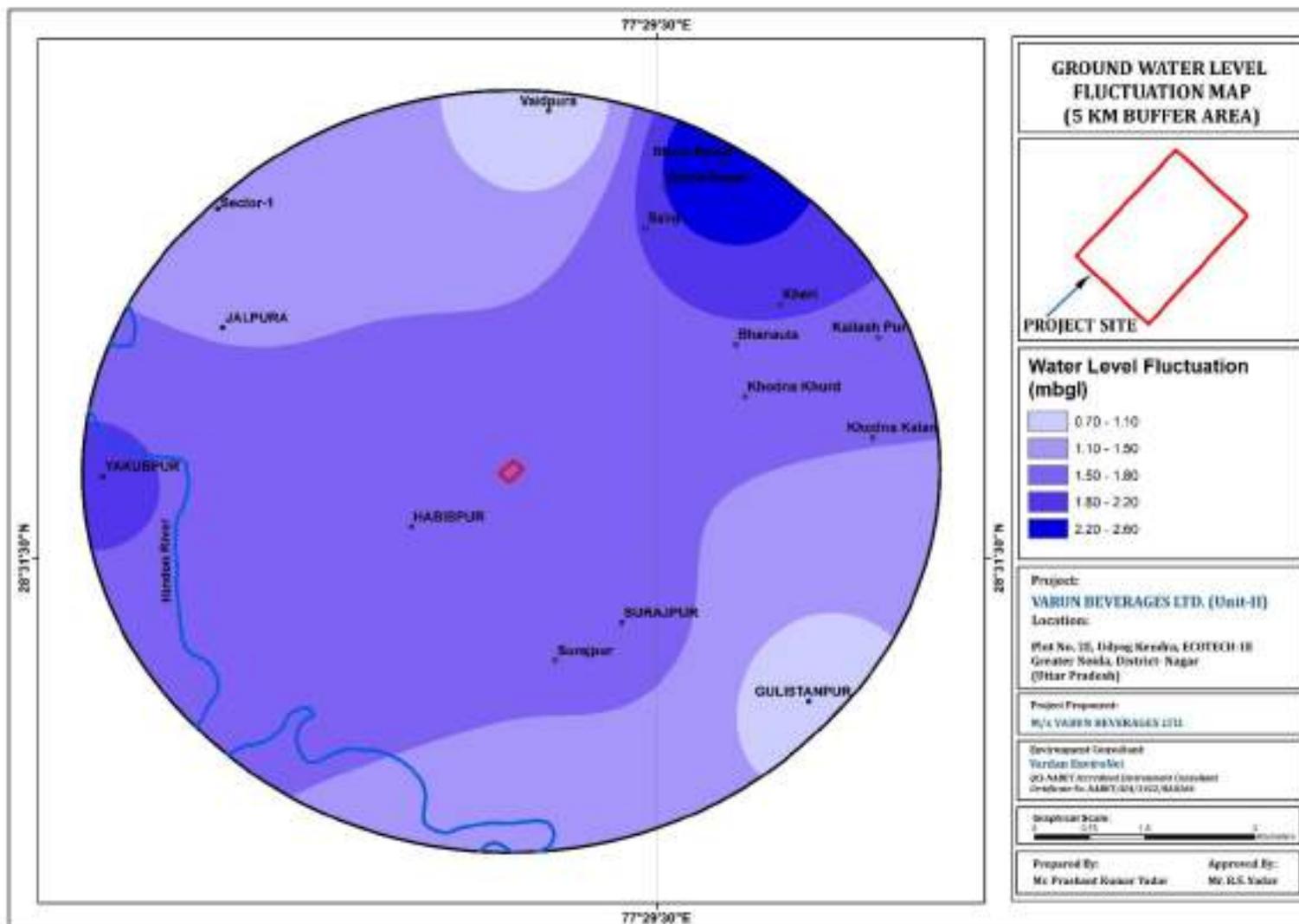
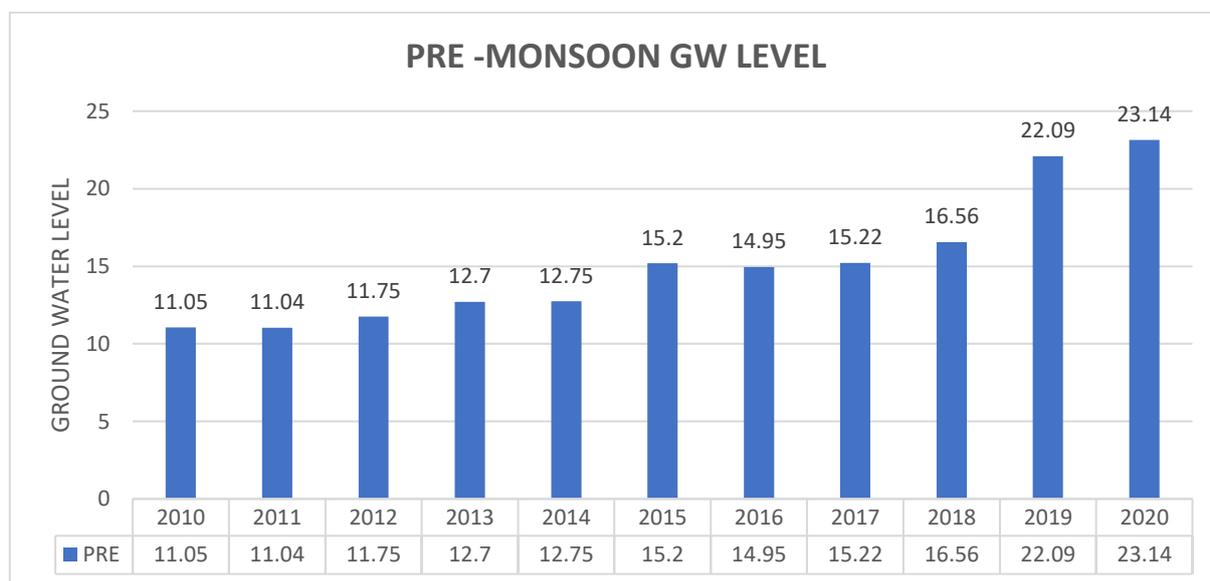


Fig 2.9: Water Level Fluctuation Map (mbgl)

## 2.3 WATER LEVEL TREND ANALYSIS & QUALITY ISSUES

### 2.3.1 DEPTH TO WATER LEVEL PRE-MONSOON (10 YEARS)

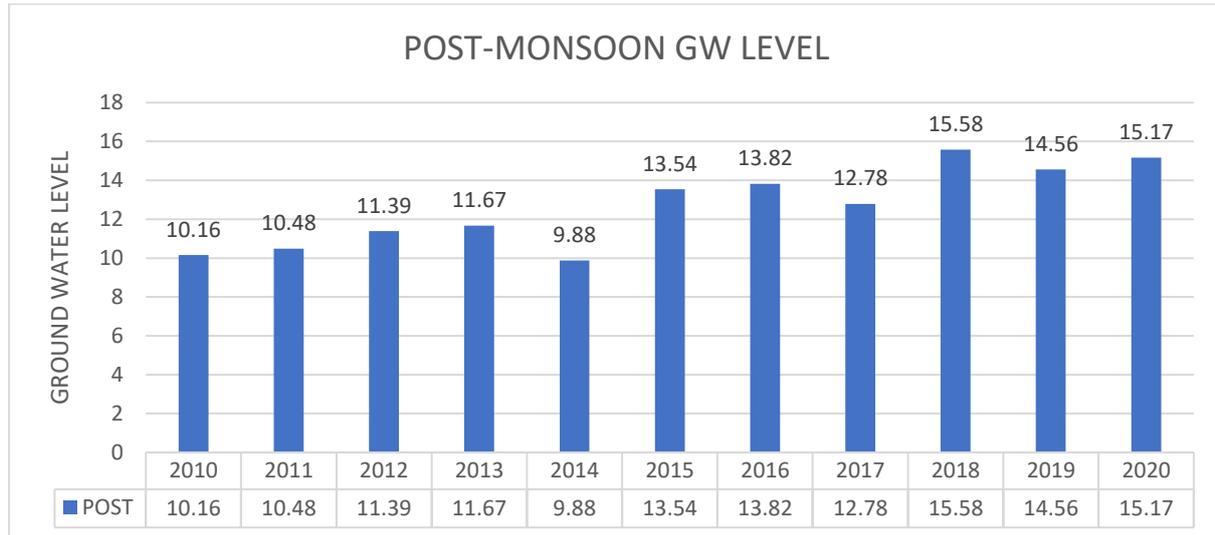
On the basis of the depth to water level of the district, the pre monsoon depth to water level ranges between 23.14mbgl to 11.04mbgl. Pre monsoon depth to water level graph is prepared and enclosed below:



**Figure 2.10: Graph showing trend in water level in last 10 years in Pre-Monsoon**

### 2.3.2 DEPTH TO WATER LEVEL\_POST MONSOON (10 YEARS)

On the basis of the depth to water level of the district, the post monsoon depth to water level ranges between 15.58mbgl to 9.88mbgl. Post monsoon depth to water level graph is prepared and enclosed below:



**Figure 2.11: Graph showing trend in water level in last 10 years in Post-Monsoon**

### 2.3.3 GROUND WATER TREND ANALYSIS (10 YEARS)

The ground water levels observed over a period provides valuable information on the behaviour of the ground water regime, which is constantly subjected to changes due to recharge and discharge phenomenon. When the recharge exceeds discharge, there will be a rise in the ground water storage and vice versa. The decline in water level may be due to increase in draft (for different purposes) or decrease in precipitation (less recharge to ground water). On the other hand, a rise in water level may be due to an increase in rainfall and/or due to changes in irrigation practices.

Details of water level for last 10 years for Pre- and Post-monsoon are given with graph.

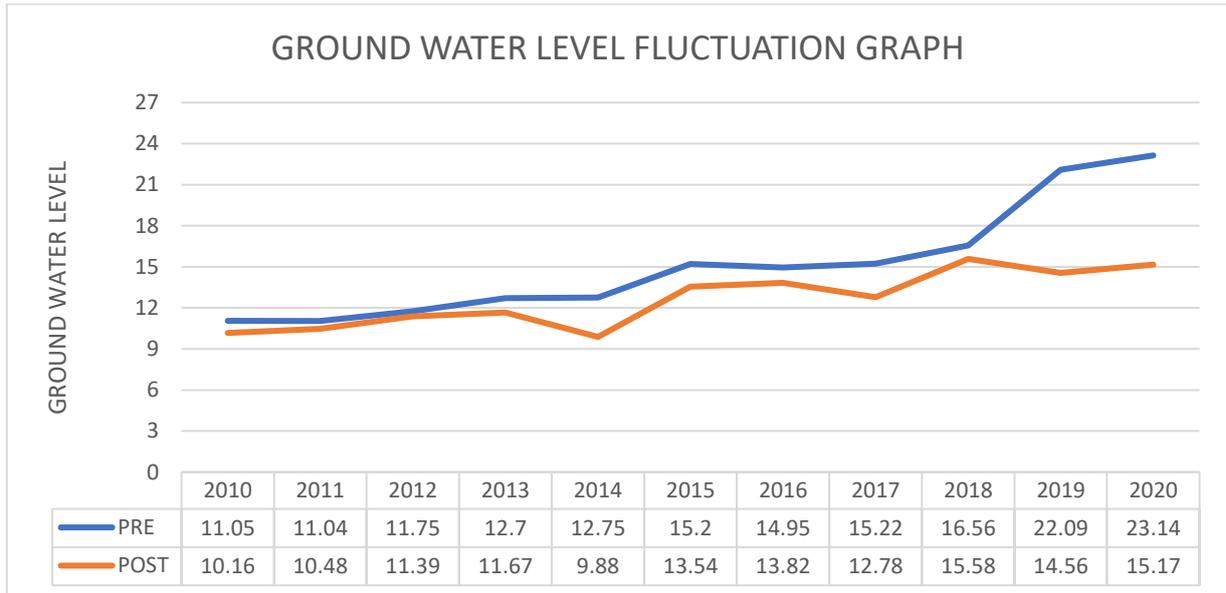


Figure: -2.12 Ground Water Level Fluctuation Graph in last 10 year

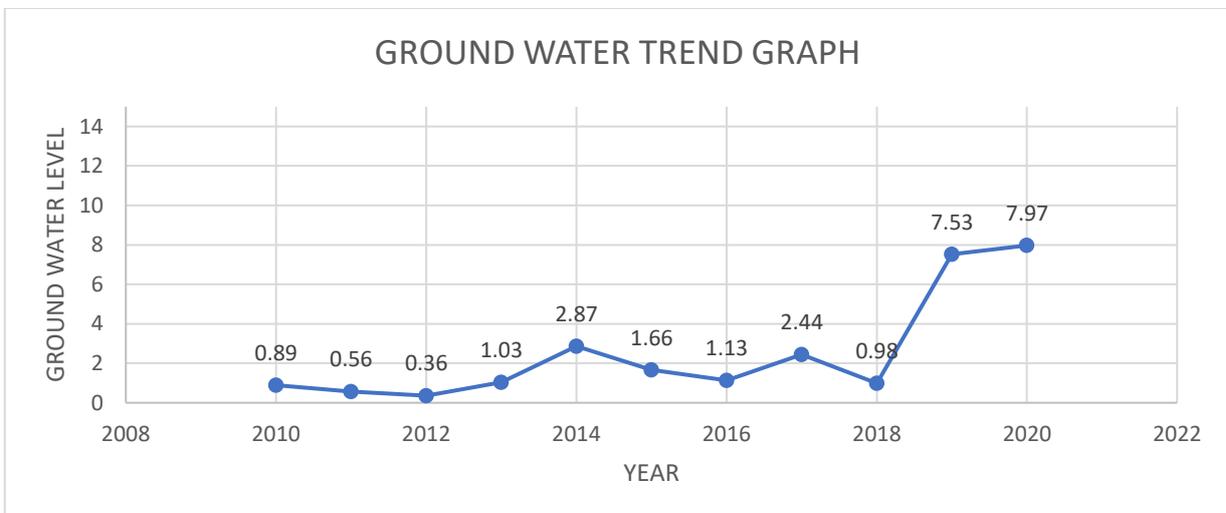
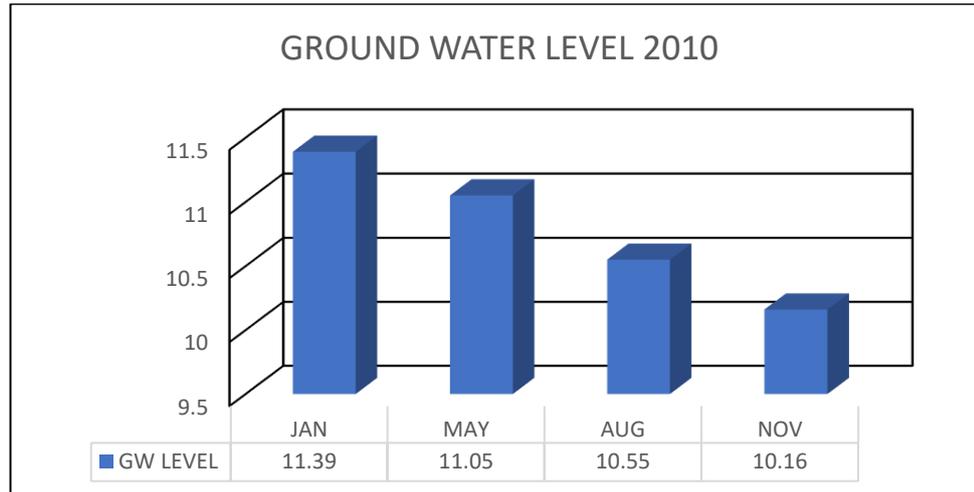


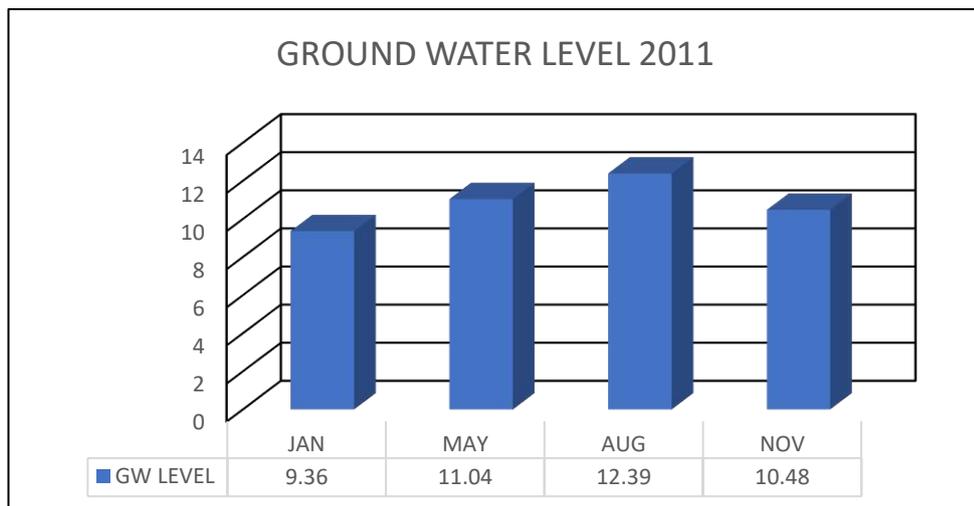
Figure 2.13: Ground Water Trend Graph in Last 10 Years

### 2.3.4 HYDROGRAPH OF THE WATER LEVEL (10 YEARS)

A hydrograph is a graph showing stage discharge volume of runoff, or other properties of water flow with respect to time. Water Level data of the district for pre monsoon, post monsoon, lean period and monsoon for last 10 years has been accumulated and plotted in graphical representations.



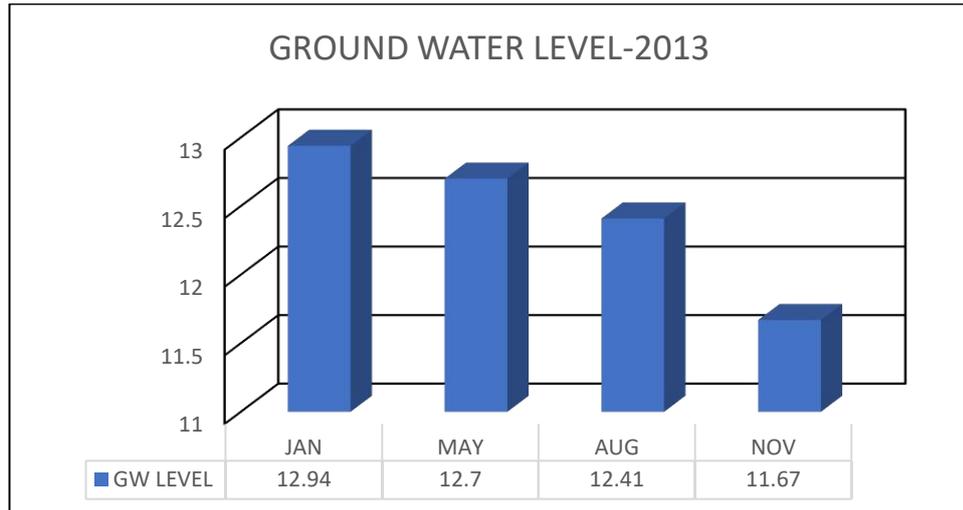
**Figure 2.14: Hydrograph water level for Pre, post, monsoon and lean period (2010)**



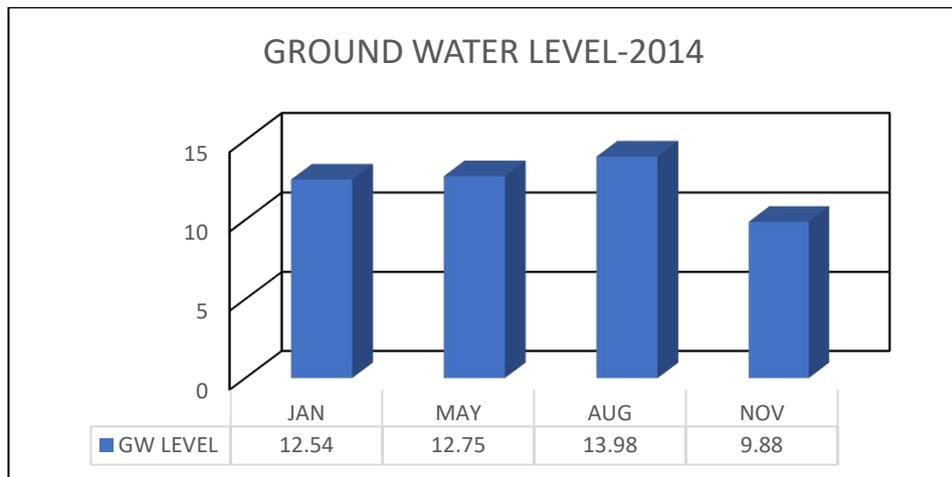
**Figure 2.15: Hydrograph water level for Pre, post, monsoon and lean period(2011)**



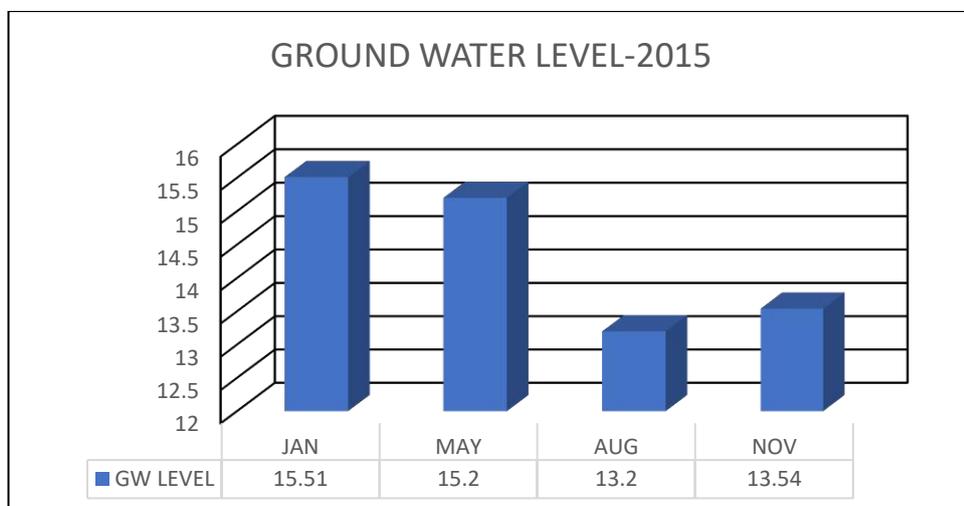
**Figure 2.16: Hydrograph water level for Pre, post, monsoon and lean period(2012)**



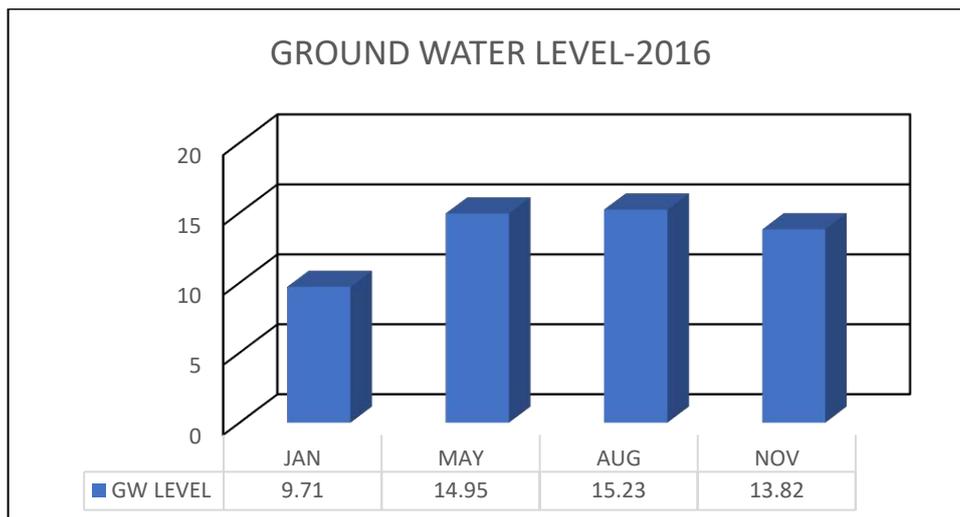
**Figure 2.17: Hydrograph water level for Pre, post, monsoon and lean period(2013)**



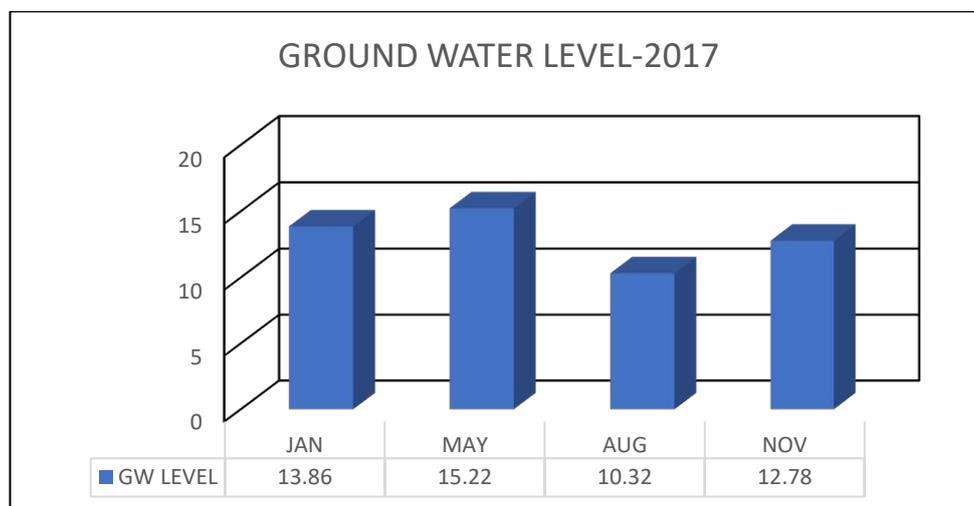
**Figure 2.13: Hydrograph water level for Pre, post, monsoon and lean period (2014)**



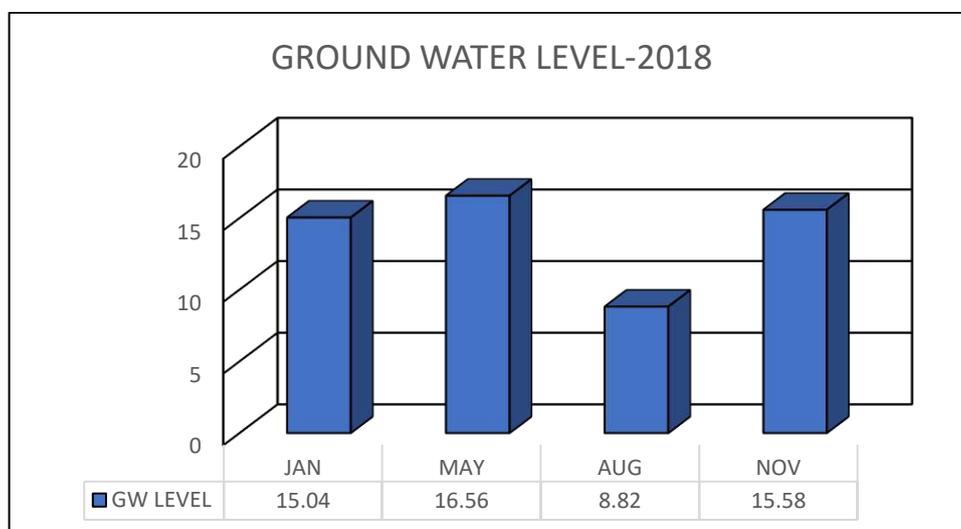
**Figure 2.18: Hydrograph water level for Pre, post, monsoon and lean period (2015)**



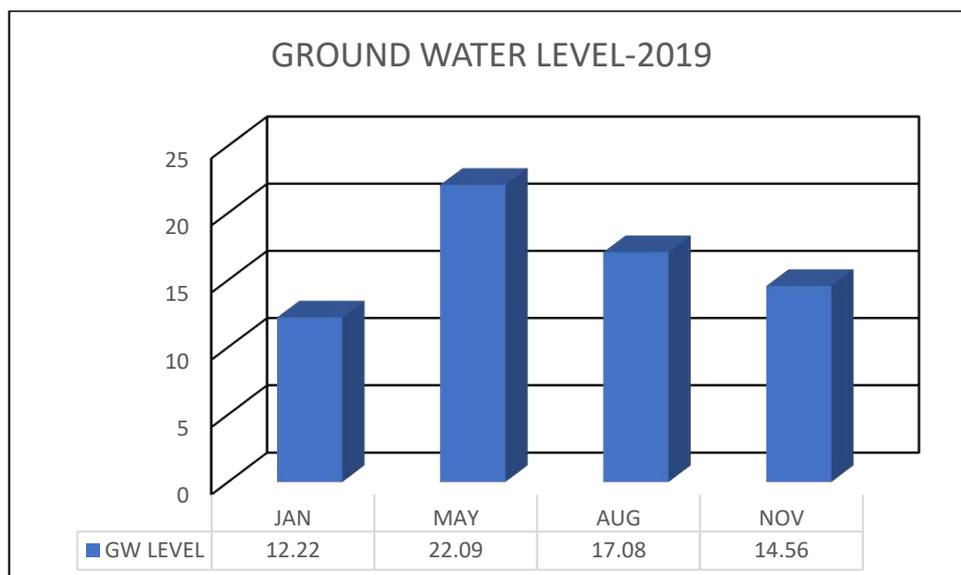
**Figure 2.19: Hydrograph water level for Pre, post, monsoon and lean period (2016)**



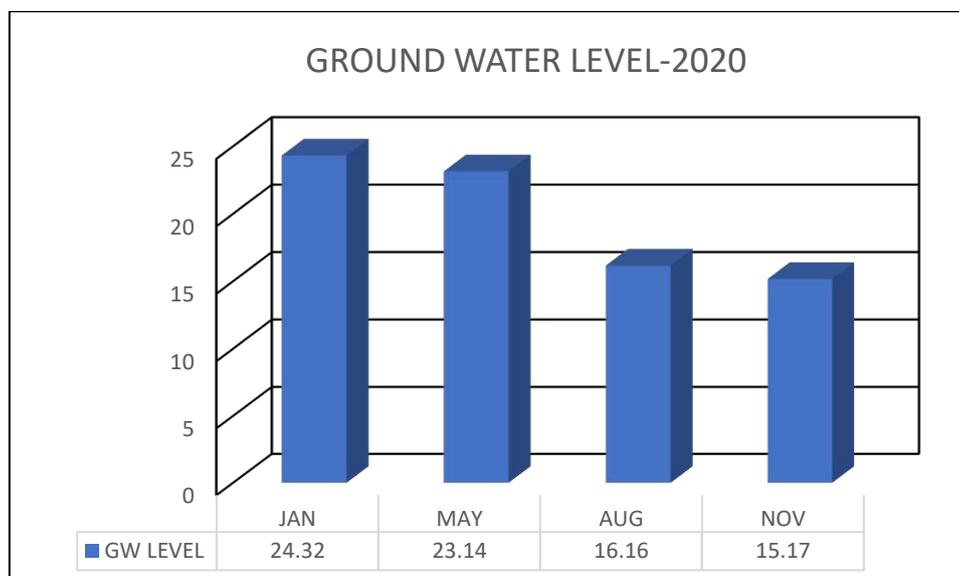
**Figure 2.20: Hydrograph water level for Pre, post, monsoon and lean period (2017)**



**Figure 2.21: Hydrograph water level for Pre, post, monsoon and lean period (2018)**



**Figure 2.22: Hydrograph water level for Pre, post, monsoon and lean period (2019)**



**Figure 2.23: Hydrograph water level for Pre, post, monsoon and lean period (2020)**

### 2.3.5 GROUND WATER QUALITY

The groundwater samples collected from existing borewells present within the plant premises. The analysis of the samples has been carried out in Testing Lab. The lab is NABL certified and has approval from MoEF and state boards.

***Results of Ground Water Analysis***

The chemical quality of underground water has been evaluated by chemically analyzing the water samples collected from existing borewells. The Physico-chemical quality of groundwater was compared with drinking water standard (IS: 10500- 2012). Analysis results of ground water given hereunder:



# Vardan EnviroLab

Laboratory: Plot No. 82A, Sector - 5, IMT Manesar, Gurugram - 122051 (Haryana)  
ISO 9001 | ISO 14001 | ISO 45001



## Test Report

Sample Number : VEL/W/02

Name & Address of the Party : M/s Varun Beverages Ltd.  
Unit-II, Plot No-2E, Ecotech-III, Greater Noida, Uttar Pradesh.

Sample Description : Water Sample (Borewell Water)  
Location : Borewell -II  
Sample Collected by : VEL Representative (Mr Prashant)  
Preservation : Refrigerated  
Sampling and Analysis Protocol : APHA & IS

Report No. : VEL/W/2106300005

Format No : 7.8 F-01

Party Reference No : 4800291499

Reporting Date : 06/07/2021

Period of Analysis : 30/06/2021-05/07/2021

Receipt Date : 30/06/2021

Sampling Date : 30/06/2021

Sampling Quantity : 2Ltrs.+2Ltrs.+1Ltrs.+250 ml

Sampling Type : Grab

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
<b>Table 1 Organoleptic and Physical Parameters</b>						
1	pH (at 25°C)	APHA 23rd Edition,4500 H+B Electrometric Method:2017	7.26	--	6.5 to 8.5	No Relaxation
2	Colour,max	APHA 23rd Edition,2120 B Visual Comparison Method:2017	1.0	Hazen	5	15
3	Turbidity,max	APHA 23rd Edition,2130 B Nephelometric Method:2017	*BDL(**DL-1.0)	NTU	1	5
4	Odour	APHA 23rd Edition,2150 B Threshold Odour Method:2017	Agreeable	--	Agreeable	Agreeable
5	Taste	APHA 23rd Edition,2160 B Flavor Threshold Test Method:2017	Agreeable	--	Agreeable	Agreeable
6	Total Dissolved Solids (at 180°C ± 1°C),max	APHA 23rd Edition,2540 C Gravimetric Method: 2017	542.00	mg/l	500	2000
<b>Table 2 General Parameters Concerning Substances Undersirable in Excessive Amounts</b>						
7	Calcium (as Ca),max	APHA 23rd Edition,3500 Ca B EDTA Titrimetric Method:2017	24.48	mg/l	75	200
8	Alkalinity (as CaCO <sub>3</sub> ),max	APHA 23rd Edition,2320 B Titration Method:2017	360.00	mg/l	200	600
9	Chloride (as Cl),max	APHA 23rd Edition,4500 Cl B Argentometric Method:2017	41.47	mg/l	250	1000
10	Magnesium (as Mg),max	APHA 23rd Edition,3500 Mg B Calculation Method:2017	12.55	mg/l	30	100
11	Total Hardness (as CaCO <sub>3</sub> ),max	APHA 23rd Edition,2340 C EDTA Titrimetric Method: 2017	114.00	mg/l	200	600
12	Sulphate (as SO <sub>4</sub> ),max	APHA 23rd Edition,4500 E Turbidimetric Method:2017	39.82	mg/l	200	400
13	Fluoride (as F),max	APHA 23rd Edition,4500 F D SPADNS Method:2017	0.24	mg/l	1.0	1.5



VEL/02/01/18/PM3001



Ph: 0124-4343750/752/753, 9810355569, 9953147268 E-mail: lab@vardanenviromet.com, bd@vardanenviromet.com



# Vardan EnviroLab

Laboratory: Plot No. 82A, Sector - 5, IMT Manesar, Gurugram - 122051 (Haryana)  
ISO 9001 | ISO 14001 | ISO 45001



## Test Report

Sample Number : VEL/W02

Report No. : VEL/W/2106300005

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
14	Nitrate (as NO <sub>3</sub> ),max	IS 3025 23rd Edition, (P-34), Chromotropic Method, RA:2003	20.98	mg/l	45.0	No Relaxation
15	Iron (as Fe),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.01)	mg/l	1.0	No Relaxation
16	Aluminium (as Al),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.02)	mg/l	0.03	0.2
17	Boron (as B),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.01)	mg/l	0.5	2.4
18	Total Chromium (as Cr),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.02)	mg/l	0.05	No Relaxation
19	Phenolic Compounds (C <sub>6</sub> H <sub>5</sub> OH),max	APHA 23rd Edition,5530 C Chloroform Extraction Method:2017	*BDL(**DL-0.004)	mg/l	0.001	0.002
20	Mineral Oil,max	IS:3025 (P-39) Clause 6	*BDL(**DL-0.05)	mg/l	1.0	No Relaxation
21	Anionic Detergents (as MBAS),max	IS 13426 Anex K/ IS 3025(Part-68)	*BDL(**DL-0.05)	mg/l	0.2	1.0
22	Zinc (as Zn),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.01)	mg/l	5.0	15.0
23	Copper (as Cu),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.02)	mg/l	0.05	1.5
24	Manganese (as Mn),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.01)	mg/l	0.1	0.3
25	Selenium (as Se),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.01)	mg/l	0.01	No Relaxation
<b>Table 3 Parameters Concerning Toxic Substances</b>						
26	Cadmium (as Cd),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.02)	mg/l	0.003	No Relaxation
27	Lead (as Pb),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.02)	mg/l	0.01	No Relaxation
28	Cyanide (as CN),max	IS:3025 (P-27)	*BDL(**DL-0.02)	mg/l	0.05	No Relaxation
29	Arsenic (as As),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.05)	mg/l	0.01	No Relaxation
30	Mercury (as Hg),max	IS 3025 (P-65):2014(RA:2019)	*BDL(**DL-0.005)	mg/l	0.001	No Relaxation



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# Vardan EnviroLab

Laboratory: Plot No. 82A, Sector - 5, IMT Manesar, Gurugram - 122051 (Haryana)  
ISO 9001 | ISO 14001 | ISO 45001



## Test Report

Sample Number : VEL/W/02

Report No. : VEL/W/2106300005

S.No.	Test Parameters	Test Method	Results	Units	Requirement as per IS:10500-2012#	
					Acceptable Limits	Permissible Limits
<b>Table 4 Bacteriological Quality of Drinking Water</b>						
31	Total Coliform	IS 1622:1981 (RA-2019)	Absent	MPN/10 0 ml	Shall not be detectable in any 100 ml sample	--
32	E.Coli	IS 1622:1981 (RA-2019)	Absent	MPN/10 0 ml	Shall not be detectable in any 100 ml sample	--

\*BDL-Below Detection Limit.\*\*DL-Detection Limit.

\*\*\*End of Report\*\*\*

Checked By  
**WAMTA NAYAK**  
SR. ANALYST

Checked By  
**SURESH KUMAR**  
TECHNICAL MANAGER



Page No. 3/3



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Ph: 0124-4343750/752/753, 9810355569, 9953147268 E-mail: [lab@vardanenvironet.com](mailto:lab@vardanenvironet.com), [bd@vardanenvironet.com](mailto:bd@vardanenvironet.com)

## CHAPTER -3

---

**WATER REQUIREMNT & ITS UTILIZATION**


---

**3.1 TOTAL WATER REQUIREMENT**

Annual Ground Water requirement of industry is 307980 KL/Year fresh water. The Groundwater sourced through 3 numbers of bore-wells within the plant site.

For the operation of the plant, Annual Ground Water requirement is 307980 KL/Year. 3 applications have been applied for each borewells on UPGWD portal for the Permission of the NOC with application no. **GTBN0121NIN0067**, **GTBN0221NIN0122**, **GTBN0221NIN0123**. NOC of the all borewells are also has been granted with NOC No. **NOC034614**, **NOC039693** and **NOC035952** which are valid up to **2<sup>nd</sup> January 2025**. The detailed break up and water balance is given below:

**Table 3.1****BREAKUP OF GROUND WATER USES**

<b>S. No</b>	<b>Particulars</b>	<b>Water requirement (%)</b>
1.	Industrial	95.76
2.	Domestic	4.24
<b>Total</b>		<b>100</b>

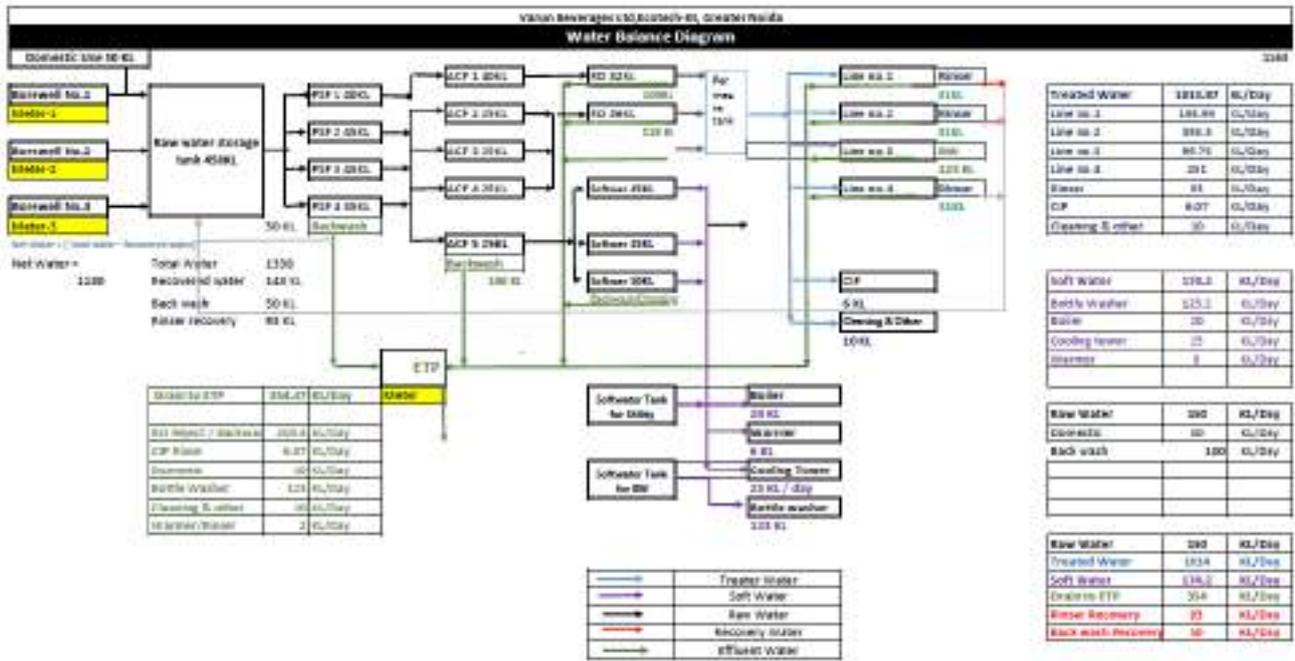


Figure 3.1: Water Balance Diagram

3.2 DETAILS OF THE TUBEWELLS/ BOREWELLS

Annual Ground Water requirement of industry is 307980 KL/Year fresh water. Groundwater sourced through 3 numbers of bore-wells within the plant premises. NOC from UPGWD also have been granted for all the 3 borewells.

Details of the existing tube wells are given below:

Table 3.3  
Locations of existing Borewell

S. N	Type of Structure	Depth (m) / Dia. (mm)	Depth to Water Level (m bgl)	Discharge (m <sup>3</sup> /Hr)	Operational Hrs. (Day)	Mode of Lift	Pump Capacity (HP)
1	Borewell /2010	55.00/254	15.00	40.00	7	Submersible	10.00
2	Borewell /2010	55.00/254	15.00	50.00	6	Submersible	10.00
3	Borewell /2014	75.00/254	15.00	60.00	10	Submersible	15.00

Figure-3.2 Photographs of the Borewells

Borewell-1 with flow meter



Borewell-2 with flow meter



Borewell-3 with flow meter



Figure-3.3 Photographs of the Piezometer

Piezometer-1



Piezometer-2



## CHAPTER 4

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*Approved detailed dewatering plan in case of infrastructure dewatering projects.*

---

- This is an industrial project so the above-mentioned point is not Applicable

## CHAPTER 5

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*DEWATERING IMPACT ASSESSMENT*

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- **Approved detailed dewatering plan in case of infrastructure dewatering projects.**
- **Proposed usage of pumped water in case of infrastructure dewatering projects.**
- **For drinking, irrigation etc.**
- **Recharge**
- **Runoff to stream**
- **Benefitted area**
- **This is an industrial project so the above-mentioned point is not Applicable**

## CHAPTER 6

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### *SOCIO ECONOMIC ASSESSMENT*

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#### 6.1 SOCIAL ECONOMIC ASSESSMENT STUDY

##### **Socio-Economic Environment**

Any developmental activity exerts a direct impact on the socio-economic environment of the region. Usually, the beneficial impacts such as better job opportunities, improved education, communication, energy, housing, health, transportation facilities etc. outweighs the adverse impacts, if any.

The study of socio-economic component of environment is incorporating various facets, viz. demographic structure, availability of basic amenities such as housing, education, health and medical services, occupation, water supply, sanitation, communication and power supply, prevailing diseases in the region as well as features such as places of tourist attraction and monuments of archaeological importance. The study of these parameters helps in identifying predicting and evaluating the likely impacts due to project activity in the surrounding region.

##### **I. Baseline Status**

The latest available data has been compiled to generate the existing socio-economic scenario of the study area. Information on socio-economic profile was collected from the Primary Census Abstract CD 2011 including the population details of the region.

Varun Beverages Limited, located at Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida (U.P). Total 5 villages and 1 urban area of Greater Noida (CT) WARD NO.-0001, Gautam Buddha Nagar tehsil of Gautam Buddha Nagar district are coming within the 5 km radius of the project site which are enlisted in Table 1

##### **Demographic Structure:**

Demographic structure of the study area was estimated for the selected parameters as households, population, sex ratio, scheduled caste, scheduled tribes, literacy

from primary census abstract, CD 2011 of Uttar Pradesh State. The summarized demographic structure of the study area is presented in below Table 2, while the details of the parameters of demographic structure of the villages are shown in Table 3.

Localities included in the 5 kms radius of the project site are Eco Tech II, Malakpur, Surajpur, Habibpur, Tusyana, Begampur, Mubarikpur, Namauli, Gulistanpur, Rampur Jagir, Rasoolpur Rai, Tugalpur, Ruhallapurand Gujarpur.

**TABLE 6.1**

**LIST OF THE VILLAGES AND URBAN AREA WITHIN 5 KMS RADIUS OF THE PROJECT SITE**

Sr. No.	VILLAGES
1.	Greater Noida (CT) WARD NO.-0001
2.	Kondli Khadar
3.	Badauli Khader
4.	Jhatta
5.	Nalgadha
6.	Tusyana

**TABLE 6.2**

**SUMMARIZED DEMOGRAPHIC STRUCTURE OF THE STUDY AREA  
(5 KM Radius)**

Sr.No.	Parameter	Study Area
		Rural
1.	No. of Villages & Urban Area	6
2.	Household	21417
3.	Household Ratio	4.9
4.	Total Population	105765
5.	Male Population (%)	57515(54.37%)
6.	Female Population (%)	48250(45.62%)
7.	Population (0-6 Years)%	15405(14.56%)
8.	Sex Ratio	838

Sr.No.	Parameter	Study Area
		Rural
9.	Child Sex Ratio	819
10.	Scheduled Caste %	12148(11.48%)
11.	Scheduled Tribes %	30(0.02%)
12.	Literates %	77786(73.54%)
13.	Male Literates	44844(57.65%)
14.	Female Literates	32942(42.34%)

TABLE 6.3

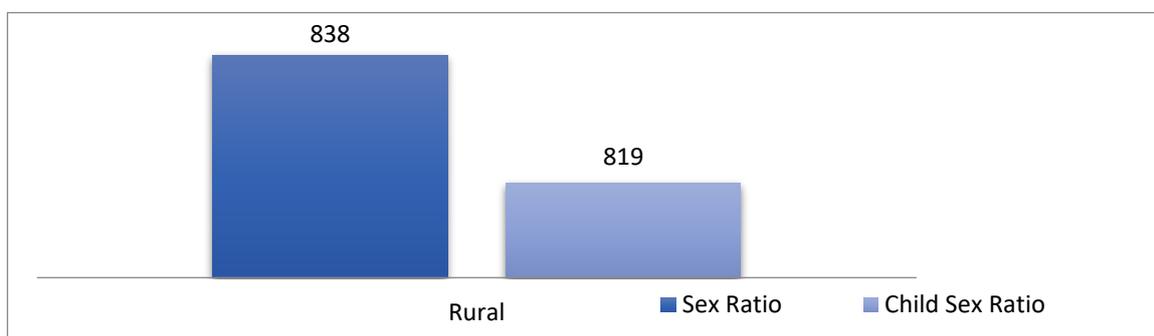
## DEMOGRAPHIC STRUCTURE OF THE VILLAGES WITHIN 5 KMS FROM THE PROJECT SITE

Sr.No.	Villages/ Urban Area	Households	Total Population	Population 0-6 Years	Scheduled Caste	Scheduled Tribes	Literates
<b>Uttar Pradesh State</b>							
<b>Gautam Buddha Nagar District</b>							
<b>Gautam Buddha Nagar Tehsil</b>							
1.	Greater Noida (CT) WARD NO.-0001	20779	102054	14821	11838	30	75431
2.	Kondli Khadar	9	44	6	0	0	22
3.	Badauli Khader	5	22	7	22	0	3
4.	Jhatta	193	1228	219	44	0	759
5.	Nalgadha	93	533	74	59	0	348
6.	Tusyana	338	1884	278	185	0	1223
<b>Total</b>		<b>21417</b>	<b>105765</b>	<b>15405</b>	<b>12148</b>	<b>30</b>	<b>77786</b>

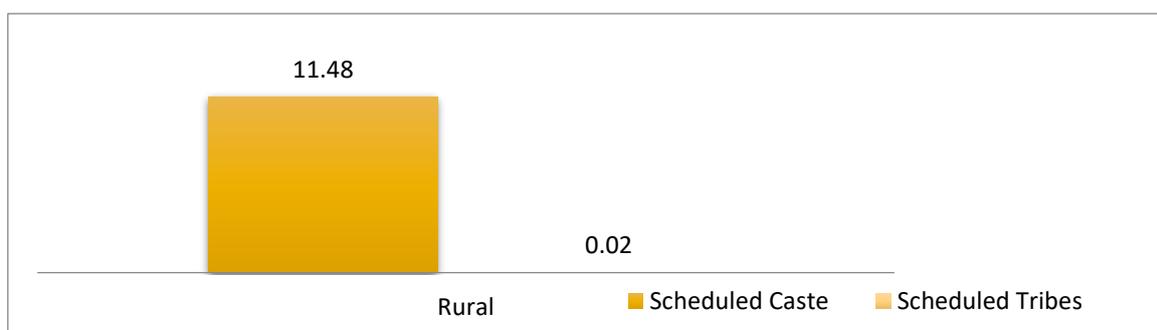
Source: Primary Census Abstract CD 2011, Gautam Buddha Nagar District, Rajasthan State

## Demographic Profile of the villages

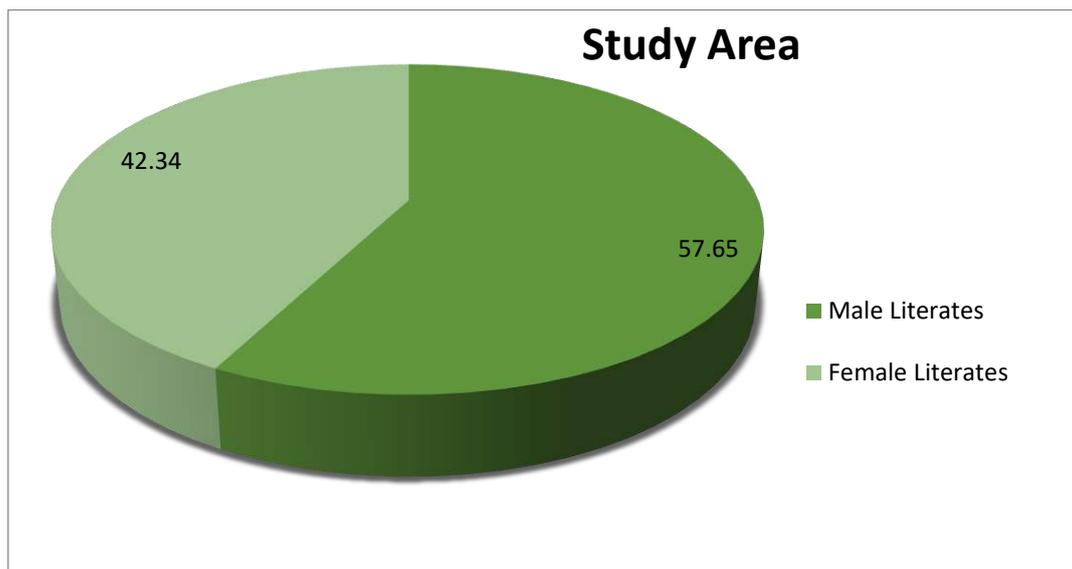
- Total number of households are about 21417
- Total population of villages under the study area is 105765 out of which males are 57515 (54.37%) and females are 48250 (45.62%)
- The average family size is about 4.9 persons per family
- Sex ratio (No. of females per 1000 males) is 838 which indicates that females are less in number than their male counterpart in the study area, while the child sex ratio is about 819.
- Out of the total population, the population of children within the age of 0-6 age-group is about 15405 (14.56%)
- Scheduled caste population is 12148 (11.48%) and Scheduled tribes' population are only 30 i.e 0.02% in Greater Noida ward No.1 of the study area
- Out of the total population in the study area is 77786 i.e 73.54% are literates with 57.65% male literates and 42.34% female literates



**FIGURE REPRESENTING PERCENTAGE MALE AND FEMALE POPULATION IN THE STUDY AREA**



**BAR DIAGRAM REPRESENTING PERCENTAGE SCHEDULED CASTE AND SCHEDULED TRIBES IN THE STUDY AREA**



**BAR DIAGRAM REPRESENTING LITERACY RATE IN THE STUDY AREA**

**TABLE 6.4**

**AVAILABILITY OF HAND PUMP AND DUG WELLS & BORE WELLS**

Sr. No.	VILLAGES	Hand Pump	Tube Wells
1.	Kondli Khadar	HP	TW
2.	Badauli Khader	HP	TW
3.	Jhatta	--	--
4.	Nalgadha	HP	TW
5.	Tusyana	HP	TW

- HP- Hand Pump
- TW- Tube Wells

*Source: Village Amenities Data 2011*

TABLE 6.5

## INDUSTRY WITHIN THE 5 KMS RADIUS OF THE PROJECT SITE

NAME OF THE INDUSTRY
Minda Corportaion Limited
Moon Beverages Limited
Recall India Pvt. Ltd.
India Steel Summit Ltd.
Toyo Ink India Pvt. Ltd.
AGTEC Industries -Machining manufacturer
Balaji Industries
Exilon industries

## 6.2 IMPACTS DUE TO GROUND WATER DRAFT

The main impact of ground water draft by industries is groundwater depletion, a term often defined as long-term water-level declines caused by sustained groundwater pumping is a key issue associated with groundwater use which may cause the following impacts on socio economic condition:

1. Over pumping lowered the water level which decline the yield and reduce its availability for irrigation as well as drinking purposes which can directly effect to the basic need of the population.
2. Crop production decrease from lack of water availability (40% of global food production relies on groundwater)
3. Decline in water level may lead to deterioration of water quality due to excessive ground water draft may have an adverse effect to the health of the people in the study area.

4. When water is taken out of the soil, the soil collapses, compacts, and drops and causes land subsidence due to removal of subsurface water.
5. As the depth to water increases, the water must be lifted higher to reach the land surface through pumping which require more energy. Hence it become prohibitively expensive.

### 6.3 IMPACT ON GROUNDWATER SOURCES DUE TO PAST GROUND WATER ABSTRACTION

Annual Ground Water requirement of industry is 307980 KL/Year fresh water. 3 applications have been applied for each borewells on UPGWD portal for the Permission of the NOC with application no. **GTBN0121NIN0067, GTBN0221NIN0122, GTBN0221NIN0123**. NOC of the all borewells are also has been granted with NOC No. **NOC034614, NOC039693 and NOC035952** which is valid up to **2<sup>nd</sup> January 2025**.

The groundwater requirement is being met from three (3) existing bore wells within the plant premises. It is assured that no additional groundwater structure will be established for this purpose without prior approval of the UPGWD.

### 6.4 MITIGATION MEASURES

Extra draft of groundwater was found to have several socio-economic and ecological consequences. Water development decisions in the State and elsewhere in the country are primarily guided by economic objectives and criteria, which promote only those investments that are capable of giving higher direct economic returns in the water sector. As this is an existing plant therefore following mitigation measures has been adopted after commencement of the Plant:

- The Plant proponent has installed artificial recharge through rooftop area for better percolation of rain water.
- The design and construction have been done after detailed engineering in case of requirement of recharge structure development.
- The Plant has proper de-silting and cleaning of adopted ponds periodically prior to monsoon.

- The industry has taken up area specific plantation program to enhance the recharge measures.

Artificial recharge has been installed within the Plant premises. Rainwater harvesting practices through roof-top is being/shall be carried out. Therefore, the plant has been implementing the groundwater recharge measures by constructing the structures.

## 6.5 GROUND WATER RESOURCES

Groundwater Resources of an area can be distinguished under two categories-

1. Dynamic Ground Water Resources
2. Static Ground Water Resources

### DYNAMIC GROUNDWATER RESOURCES

Dynamic groundwater is that amount of water, which is found in the natural zone of fluctuation in an aquifer due to ground water recharge. Total Ground water Recharge ( $R_t$ ) of the area can be estimated by assessing the various component of the following equation.

$$\text{Equation: } R_t = R_r + R_s + R_i + R_{sr} + R_c$$

where:

$R_r$  = Recharge from Rainfall

$R_s$  = Recharge from irrigation due to surface water

$R_i$  = Recharge from irrigation due to groundwater

$R_{sr}$  = Recharge through surface water bodies

$R_c$  = Recharge to confined aquifer

Static Ground Water Resource of Gautam Buddha Nagar (U.P)						
Geographical Area(Hec.)	Depth of Bottom of Unconfined aquifer (m.)	Depth of dynamic zone/ Pre-monsoon W.L. (m.)	Thickness of Unconfined zone (m.) (4-5)	Effective Thickness of Unconfined zone (Taking 40% Thickness of unconfined zone) (m.)	Specific Yield	Static Ground water Resource (in hectare metre)
144273	300	8.34	291.66	116.664	0.160	2693034

Source: Uttar Pradesh Ground Water Department

## 6.6 RECOMMENDATIONS AND SUGGESTION

- Awareness program about the conservation of ground water has been done by industry periodically. Details of the same attached as ***Annexure-II***
- In order to arrest the declining trends of water levels in the block, the rooftop rainwater harvesting technology has been adopted by industry along with constructions of Rain water harvesting pits. Where water gets accumulated during rainy season. This is helping in enhancing the recharge to ground water reservoir.
- The crops consuming less quantity of water may be grown in place of crops requiring more water in the over-exploited block.
- The abandoned dug wells may be cleaned and should be used for recharging the ground water by utilizing the surface monsoon runoff.
- Cyclic use of canal water and poor-quality groundwater.
- The water level monitoring network needs to be increased in the block.

## CHAPTER-7

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### WATER TREATMENT & ITS UTILIZATION

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#### 7.1 ADEQUATE METHODS OF WASTE WATER TREATMENT

Our ground water and surface water supplies are at risk of overuse in many areas. The demand can be greater than the amount supplied by rain and snowmelt. Water conservation, wastewater recycling, and reuse is becoming more important due to increases in:

- ❖ Demand on potable water resources.
- ❖ Cost of treating wastewater.
- ❖ Regulations requiring greater flows for streams and rivers, which reduces irrigation sources.
- ❖ Demand for sustainable building options.

Effluent Treatment Plant is a plant or installation setup that is used to purify contaminated substances. These substances may be solid, liquid and semi-solids. Effluent treatment is one of the treatments that a waste treatment plant works on in the oil and gas industry and in other manufacturing industries. The general benefits of ETP are as follows:

- ❖ ETP is proven technology which offers reliable performance at all-time
- ❖ Effluent treatment plant preserve natural environment against pollution
- ❖ ETP meet the standards for emission of pollutants set by the Government & avoid heavy penalty
- ❖ Simple and easy installation, low operation and maintenance of plant
- ❖ Installation of Effluent treatment plant reduces risk to public health and the environment

In an Effluent treatment plant, waste or contaminated substances are treated with various means and produce purified substances that are safe and reusable in the process or discharge to the environment. Without the correct treatment plant, an industry can suffer from scale formation, corrosion, fouling in the cooling system, and it may be a source for

harmful bacteria. The proper conditioning of water can increase efficiency, span plant life and plant safety.

The treatment of water varies from different processes and technologies that the companies adopt. The treatment is carried out as follows:

- ❖ **Preliminary Treatment:** The wastewater is passed through a bar screen chamber where the floating particles are filtered out. The water is then collected in the collection tank.
- ❖ **Aeration:** The water collected is aerated by blowing air through air blower for a day. The water is transferred to the neutralization tank, after the aeration process.
- ❖ **Neutralization:** The pH of wastewater in the neutralization tank is adjusted between 6-7.
- ❖ **Flocculation and Coagulation:** The flocculating agent is added to the effluent i.e. alum that is widely used, to flocculate the suspended material. Polyelectrolyte solution is also added to coagulate the flock of the suspended materials in the form of sludge at the bottom of the tank. The concentration of the solution depends upon the suspended material in the effluent. The effluent is further transferred to the bioreactor tank.
- ❖ **Biological Degradation:** In the bioreactor tank, the nutrients are added for the proper growth of bacteria that degrade the organic matter of the effluent. The sludge is segregated from the settling tank and the water is filtered through activated carbon filter.
- ❖ **Filtration:** The treated effluent is passed through the activated carbon filter to remove colouring material.

## 7.2 DETAILS DESCRIPTION OF CAPACITY AND ETP WITHIN THE PLANT:

For the operation of the plant, Annual Ground Water requirement of industry is 307980 KL/Year. 3 applications have been applied for each borewells on UPGWD portal for the Permission of the NOC with application no. **GTBN0121NIN0067, GTBN0221NIN0122, GTBN0221NIN0123**. NOC of the all borewells are also has been granted with NOC No. **NOC034614, NOC039693 and NOC035952** which is valid up to **2<sup>nd</sup> January 2025**.

Recycling of process water, reuse of treated wastewater and rainwater harvesting are the important measures of reducing/saving groundwater and conservation on the premises. Varun beverages have commissioned state-of-the-art technology to use water efficiently and are equipped with recovery and reuse arrangements.

Plant has installed one ETP for all the waste water generated in the plant. The treated water of ETP is used for gardening purpose only. and rest of the amount will be drained out. Permission of the drain has been taken from pollution control board and attached as **Annexure-I**. Image and Layout of installed ETP at plant are shown in below figures:

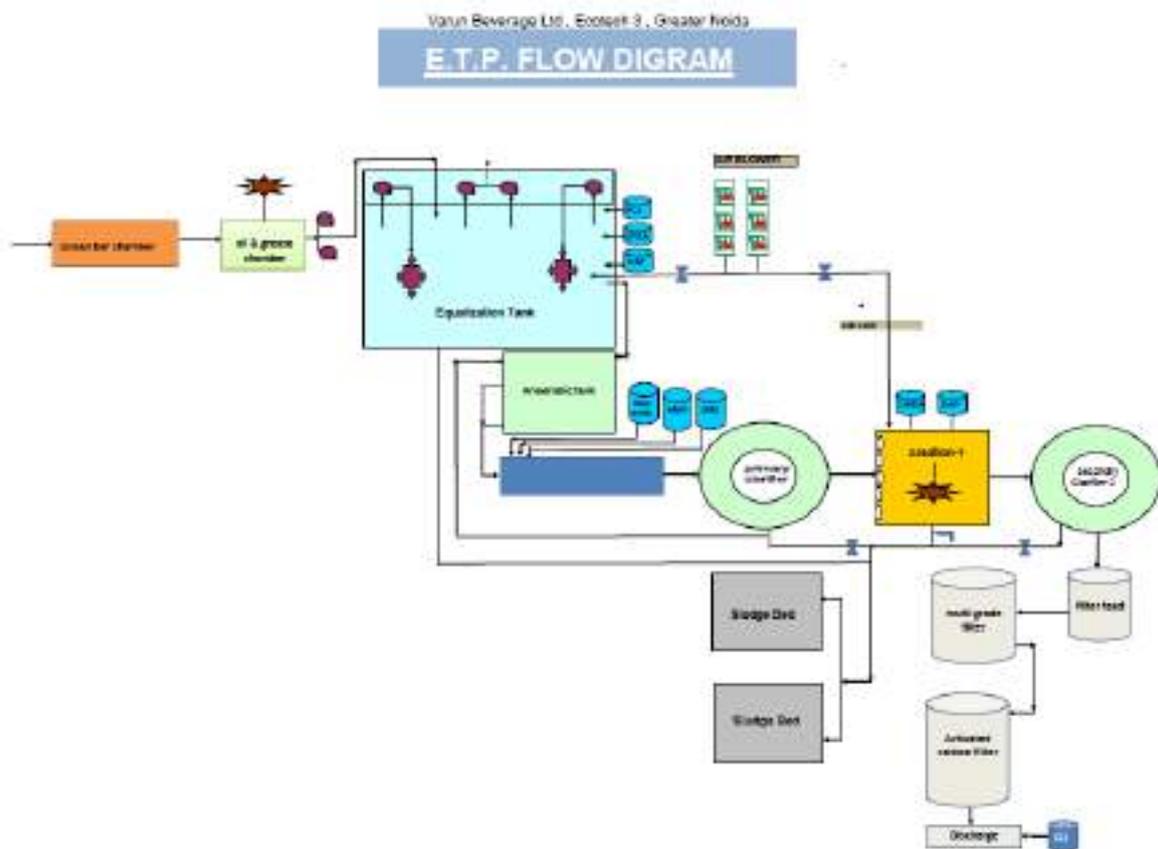


FIGURE 7.1: ETP LAYOUT DIAGRAM

#### IMPLEMENTED WATER CONSERVATION MEASURES:

##### Water saving initiatives:

VBL is taking several steps for water saving initiatives by adopting the modern water saving technologies in the industrial campus.

1. **Hot Water Recovery Syrup Room:** Plant does have Hot water recovery while syrup making. Plant use treated water in three stages PHE in stage one and collect all the hot treated water in to hot water recovery tank. The same water is being utilized for making raw syrup of next batch.



2. **CIP Water Recovery:** Plant has installed CIP recovery system; first cycle water was drained and last cycle water is collected in CIP recovery tank.



- 3. Carbonated Soft Drink PET Bottle is recovered to Raw Water Storage Tank:** Treated Water used for rinse of PET Bottle in the Carbonated Soft Drink Plant all 3 Lines is collected in the tanks and pumped to the raw water storage tanks through dedicated pipeline.



### 7.3 RAIN WATER HARVESTING PROPOSAL

#### RAIN WATER HARVESTING

Varun Beverages has implemented various measures to reduce water consumption in industrial premises and surrounding areas. In continuation of this Varun Beverages has made 2 nos. of rainwater harvesting pits for ground water recharge and adopted ponds outside the industrial premises. Rainwater harvesting is the accumulation and deposition of rainwater for reuse on-site, rather than allowing it to runoff. Rainwater can be collected from surface runoffs or roofs, and in many places the water collected is redirected to a deep pit (well, shaft, or borehole), a reservoir with percolation, or collected from dew or fog with nets or other tools.

#### Design parameters of Rain Water Recharge Structure:

Three most important components, which need to be evaluated for designing a rainwater harvesting structure, are

- Hydrogeology of the area including nature and extent of aquifer, soil cover, topography, depth to water table and quality of ground water.

- Area contributing to runoff i.e., total area and land use pattern, whether industrial, residential or green belts and general built-up pattern of the area.
- Hydro meteorological characters viz. rainfall duration, general pattern of intensity of rainfall.

Based on the Runoff Coefficient the water harvesting potential of a site could be estimated using the formula given below:

**Water harvesting potential in m<sup>3</sup>/year = Annual Rainfall (m) x Area of catchment (m<sup>2</sup>) x Runoff coefficient**

#### **1. Recharge by Percolation Ponds:**

Total 13 Numbers of ponds have been managed and adopted by the Varun Beverages. Cleaning of the ponds have been done on periodic basis. Shafts are installed for the increase in the percolation rate of the recharge.

Table – 7.1  
Ground water recharge by percolation ponds.

Village	Area (in hectare)	Average Depth (m)	Volume of Water (in cu.m)	Water Recharge Ratio	Nos. of filling of Pond	Recharge Capacity (in cu.m. / year)
Chithera	2.834	3	85020	51%	1	43360
Bhola Rawal	7.537	3	226110	65%	3	440915
Rajatpur	5.096	3	152880	51%	1	77969
Azayabpur	1.143	3	34290	51%	1	17488
Maycha	4.110	3	123300	51%	1	62883
<b>Total</b>						<b>642614</b>

As per above calculation total **642614** m<sup>3</sup> of water is being recharged through the ponds. Ponds have been adopted by industry for below mentioned purposes,

1. Pond has been maintained and uses for the storing of the rain water and recharge of the ground water.
2. Collected water in the ponds is being utilized by villagers for their allied activities as and when required,
3. Some time it will be utilized for watering the greenbelt area.

## 2. Recharge by RWH Pits:

**Table – 7.2**  
**Recharge by RWH Pits**

S. No.	Details	Values
<i>Area Details:</i>		
1.	Roof top Area (m <sup>2</sup> )	16422
2.	Road and Paved Area (m <sup>2</sup> )	3990
3.	Open Land Area (m <sup>2</sup> )	5558
4.	Green Belt Area (m <sup>2</sup> )	10490
Total Area (m <sup>2</sup> )		<b>36460</b>
<i>Rainfall data:</i>		
1.	Average Annual rainfall (m)	0.700
<i>Runoff coefficients:</i>		
1.	Runoff coefficient for roof top 0.80-0.90	0.85
2.	Runoff coefficient for Road & paved area 0.60-0.65	0.65
3.	Runoff coefficient for open land 0.15-0.25	0.20
4.	Runoff coefficient for green belt land 0.10-0.20	0.20

### Water Quantity of Runoff Water

Sr. No.	Details	Area (m <sup>2</sup> )	Annual Rainfall (m)	Run-off coeff.	Total Runoff (m <sup>3</sup> per Annum)
1	Roof top Area	16422	0.7	0.85	9771.09
2	Road and Paved Area	3990	0.7	0.65	1815.45
3	Open Land Area	5558	0.7	0.2	778.12
4	Green Belt Area	10490	0.7	0.2	1468.6
<b>Total Runoff water quantity/annum (m<sup>3</sup>/year)</b>					<b>13833.26</b>

Total 2 Nos. of Rain Water harvesting pits have been already constructed in industrial premises for the recharge of the **13833.06m<sup>3</sup>** of the Rain water collected.

**Total Recharge done by Industry:**

SL. No.	Particulars	Quantum of Recharge (m <sup>3</sup> /annum)
1.	Recharge by Percolation Ponds:	642614
2.	Recharge by RWH Pits	13833.26
<b>Total</b>		<b>656447.3</b>

**Conclusion:**

1. Varun beverages recharges the tune of **656447.3 m<sup>3</sup>** of annually collected rainfall.
2. Effectiveness of the recharge system has been visible in the plant premises.
3. Result of the recharge is that the ground water level is in rising trend in our and around the project location.

**List of Rain water harvesting ponds adopted in nearby villages**

Adopted Ponds Details		
Village	Khasra No.	Area (in hectare)
Chithera	393	0.696
	669	1.518
	750	0.620
Bhola Rawal	31K	0.177
	32K	0.152
	33	4.654
	34	1.707
	44	0.847
Rajatpur	184	1.793
	186	2.314
	201	0.999
Azayabpur	155	1.143
Maycha	914	4.110
<b>Total</b>		<b>20.720</b>

## WATER CONSERVATION OPPURTUNITIES

Best management practices (BMPs) are a set of hands-on recommendations that help to identify opportunities and implement programs to save water in the plant. BMPs are developed for the various water-use categories in the office buildings and for monitoring and operational procedures. They are grouped according to indoor water use, outdoor water use, and monitoring and operational procedures. We can tailor water-saving program by using part or all the BMPs depending on budget and environmental requirements. Tips and information are provided on water-saving amounts and cost recovery to help in prioritizing measures and make the most knock for buck.

## SUMMARY AND CONCLUSION

- Annual Ground Water requirement of industry is 307980 KL/Year fresh water. 3 applications have been applied for each borewells on UPGWD portal for the Permission of the NOC with application no. **GTBN0121NIN0067, GTBN0221NIN0122, GTBN0221NIN0123**. NOC of the all borewells are also has been granted with NOC No. **NOC034614, NOC039693 and NOC035952** which is valid up to **2<sup>nd</sup> January 2025**.
- The climate of the district is sub-humid and characterized by hot summer and bracing cold season.
- Gautam Budh Nagar district, a part of Ganga-Yamuna Doab in the vicinity of River Yamuna, forms almost a monotonous plain with occurrence of sand dunes, sandy ridges, ravenous tracts and depressions close to the river system of Yamuna.
- District of Gautam Budh Nagar is drained by river Yamuna and its tributaries namely- Hindon River and Bhuriyanadi. All these drainage ways flow in a southerly or southeasterly course. These streams generally follow a meandering course through a narrow flood plain.
- No Ramsar site present in the Gautam Buddh Nagar District.
- Surajpur wetland present at 2.00 km North from the industrial premises.
- No direct or indirect effect has been reported on Surajpur wetland due to ground water abstraction of the plant due to distant apart.

- Due to rapid urbanization and the rapid industrialization of the GautmBuddh Nagar there is short effect on the Surajpur wetland.
- The thick unconsolidated sediments occur up to the explored depth of 352.0m in the area. Ground water occur under Phreatic conditions in shallow aquifers down to the depth of 100 mbgl, in intermediate and deeper aquifers it occurs under confined to semi-confined conditions.
- A detailed groundwater level monitoring has been carried during whole year for existing open 3 wells.
- The Physico-chemical quality of groundwater was compared with drinking water standard (IS: 10500- 2012).
- Extra draft of groundwater was found to have several socio-economic and ecological consequences. Water development decisions in the State and elsewhere in the country are primarily guided by economic objectives and criteria, which promote only those investments that are capable of giving higher direct economic returns in the water sector. As this is an existing plant therefore following mitigation measures has been adopted
- The Plant proponent has installed artificial recharge through rooftop area for better percolation of rain water.
- The design and construction have been done after detailed engineering in case of requirement of recharge structure development.
- The Plant has proper de-silting and cleaning of adopted ponds periodically prior to monsoon.
- The industry has taken up area specific plantation program inside and outside both to enhance the recharge measures.
- Industry also doing pond development work on periodic basis or as and when required.
- ***Present status and extraction of ground water in the project premises would not affect the potential and depletion of water level in surrounding areas due to Industries as industrial area is not available in the 5 km Buffer area of the project and Rainwater harvesting measures has been taken for groundwater recharge.***

**Annexure-I  
WATER CONSENT**



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 110927/UPPCB/GreaterNoida(UPPCBRO)/CTO/  
water/GREATER NOIDA/2020**

**Dated : 01/03/2021**

**To ,**  
 Shri RAJINDER JEET SINGH BAGGA  
 M/s VARUN BEVERAGES LIMITED  
 Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida -  
 201306,GAUTAM BUDH NAGAR,201306  
 GREATER NOIDA

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
 (as amended) for discharge of effluent to M/s. VARUN BEVERAGES LIMITED

**Reference Application No :10158043**

**Dated :01/03/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. VARUN BEVERAGES LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Signature  
 ROY Date: 01/03/21  
 11:00:00 AM

**For and on behalf of U.P. Pollution Control Board**

**CEO-1**

**Enclosed : As above  
 (condition of consent):**

**Copy to:** Regional Officer, UPPCB, Greater Noida.

VIVEK Signature  
 ROY Date: 01/03/21  
 11:00:00 AM

**CEO-1**

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.VARUN BEVERAGES LIMITED vide**

Consent Order No. 10158043/ Water

Dated : 01/03/2021

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of Carbonated non carbonated beverages- 21064 MT/Month .
- The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	10 KLD	Septic Tank
2	Industrial	568 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	10 KLD

- The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986
5	Quantity of Discharge	568 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E. P. Act 1986
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2020 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 15- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
16. The validity of this CTO shall be subject to the final orders of Hon'ble NGT in OA no. 69/2020 Sushil Bhatt Vs. Moon Beverages Limited & Ors..

Issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY Date: 2021.03.07 11:13:49 +05'30'  
ROY

For and on behalf of U.P. Pollution Control Board .

CEO-1

**Annexure-II**  
**TREE PLANTATION**

**TREE PLANTATION**

VBL, Greater Noida organised a tree plantation activity on the 2<sup>nd</sup> of August, 2018 in nearby village Bhola Rawal. VBL involved school students and local villagers in the activity to spread awareness towards environment.

The celebration started with the special assembly. The Chief Guest addressed the students and shared his valuable thoughts with them.

The ceremony was concluded with the plantation of saplings by the guests and the principal, Mr. Sunder Singh. The students of classes 8-12 also planted saplings and resolved to take care of the trees and the mother planet. They also shared the name of their plants and their benefits with the chief guest.

The chief guest and Principal were honoured by VBL by presenting tokens of gratitude and remembrance.

Approximately, 1000 plants were planted by VBL on different occasion in the year 2018.



**Annexure-III**  
**AWARENESS ACTIVITIES**

**AWARENESS SESSION ON WATER CONSERVATION**

The Swachh Bharat Mission for cleaning of water bodies and awareness for water conservation and water pollution was observed on 17<sup>th</sup> May 2018 by VBL at B. B. School at village Bhola Rawal. In this regard, the various activities were identified for marking the event successful and worth for the environment and community. Bhola Rawal Village was identified for execution of cleaning of ponds, tree plantation and making villagers and school children aware about water conservation and water pollution. A meeting with all Gram Pradhan was done and locations for awareness sessions were identified as pre execution work.

Awareness sessions were organized in Bhola Rawal along with school children and villagers. Villager's response after session was overwhelming and they appreciated the efforts made by the VBL team. Total five number of ponds were cleaned



**Annexure-IV  
POND DEVELOPMENT ACTIVITIES**

Rain Water Harvesting Pits development – After construction



Cleaning of Pond – Work in progress



Pond after completion of cleaning work



#### 4.0 - Adoption of latest technology to reduce water consumption and to reduce dependency on ground water resources.

##### 4.1 Hot Water Recovery Syrup Room

Plant do have Hot water recovery while syrup making. Plant use treated water in three stage PHE in stage one and collect all the hot treated water in to hot water recovery tank. The same water is being utilized for making raw syrup of next batch.



Figure 1: Hot Water recovery

##### 4.2 CIP Water recovery

Plant has installed CIP recovery system, first cycle water was drained and last cycle water is collected in CIP recovery tank as shown image below.



Figure 1 :Last Stage CIP water collect tank

#### 4.3 Carbonated Soft Drink PET Lines - Rinser water is recovered to Raw Water Storage Tank

Treated Water used for rinse of PET Bottle in the Carbonated Soft Drink Plant all 3 Lines is collected in the tanks and pumped to the raw water storage tanks through dedicated pipeline.



Figure 32: Recovery Tank at the Carbonated Soft Drink PET Bottle Line

#### 4.4 Back Wash Recovery of Pretreatment PSF and ACF in to raw water tank.

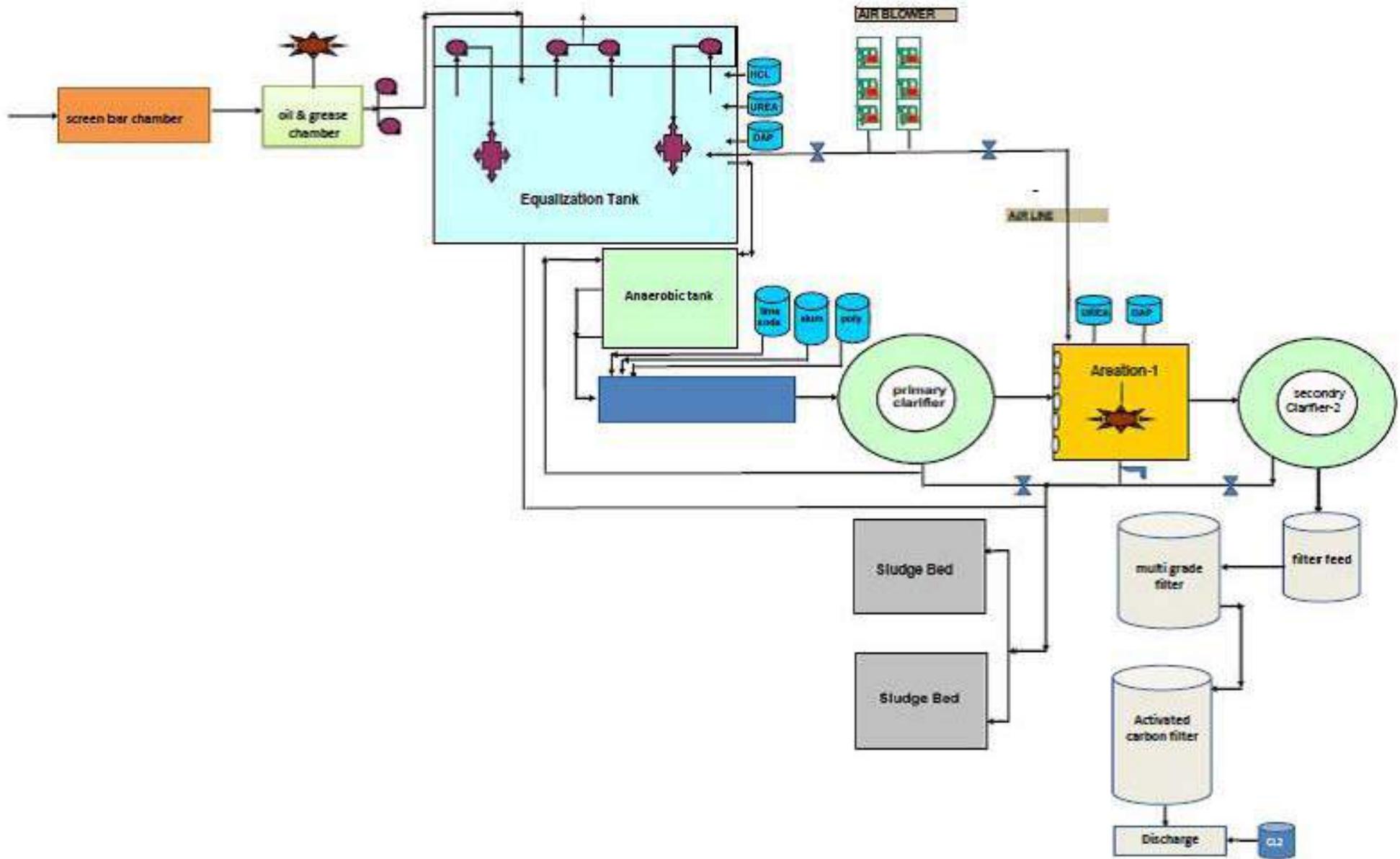
VBL GN2 plant drain initial muddy water in to ETP drain and all the fresh water during backwash and rinsing is being recovered again in raw water storage tank.



Figure 43: Recovery Tank at the Carbonated Soft Drink PET Bottle Line

# E.T.P. FLOW DIGRAM

Annexure-R3/36 (Colly)







## OCEMS REPORT

## final ph

05-02-2020 05:51	Valid	7.77545	pH	Valid	15.5088 °C
05-02-2020 05:41	Valid	7.77875	pH	Valid	15.5319 °C
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05-02-2020 05:01	Valid	7.77396	pH	Valid	15.6512 °C
05-02-2020 04:51	Valid	7.77834	pH	Valid	15.6838 °C
05-02-2020 04:41	Valid	7.7738	pH	Valid	15.7095 °C
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05-02-2020 03:51	Valid	7.7678	pH	Valid	15.8615 °C
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05-02-2020 03:21	Valid	7.76758	pH	Valid	15.947 °C
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03-02-2020 19:41	Valid	7.75203	pH	Valid	16.7692 °C
03-02-2020 19:31	Valid	7.75201	pH	Valid	16.776 °C
03-02-2020 19:21	Valid	7.74976	pH	Valid	16.7841 °C
03-02-2020 19:11	Valid	7.74863	pH	Valid	16.7909 °C
03-02-2020 19:01	Valid	7.74862	pH	Valid	16.7964 °C
03-02-2020 18:51	Valid	7.7475	pH	Valid	16.7991 °C
03-02-2020 18:41	Valid	7.74971	pH	Valid	16.8032 °C
03-02-2020 18:31	Valid	7.74971	pH	Valid	16.8045 °C
03-02-2020 18:21	Valid	7.74748	pH	Valid	16.8045 °C
03-02-2020 18:11	Valid	7.74971	pH	Valid	16.8045 °C
03-02-2020 18:01	Valid	7.7486	pH	Valid	16.8018 °C
03-02-2020 17:51	Valid	7.74861	pH	Valid	16.7977 °C
03-02-2020 17:41	Valid	7.75086	pH	Valid	16.7923 °C
03-02-2020 17:31	Valid	7.75088	pH	Valid	16.7828 °C
03-02-2020 17:21	Valid	7.75202	pH	Valid	16.7705 °C
03-02-2020 17:11	Valid	7.75095	pH	Valid	16.7556 °C
03-02-2020 17:01	Valid	7.75102	pH	Valid	16.7297 °C
03-02-2020 16:51	Valid	7.75112	pH	Valid	16.6916 °C
03-02-2020 16:41	Valid	7.75346	pH	Valid	16.6481 °C
03-02-2020 16:31	Valid	7.75359	pH	Valid	16.5992 °C
03-02-2020 16:21	Valid	7.75595	pH	Valid	16.5461 °C
03-02-2020 16:11	Valid	7.7561	pH	Valid	16.4917 °C
03-02-2020 16:01	Valid	7.75624	pH	Valid	16.4373 °C
03-02-2020 15:51	Valid	7.75525	pH	Valid	16.3898 °C
03-02-2020 15:41	Valid	7.75092	pH	Valid	16.3381 °C
03-02-2020 15:31	Valid	7.75444	pH	Valid	16.2716 °C
03-02-2020 15:21	Valid	7.7535	pH	Valid	16.2037 °C
03-02-2020 15:11	Valid	7.75927	pH	Valid	16.1303 °C
03-02-2020 15:01	Valid	7.76059	pH	Valid	16.0529 °C
03-02-2020 14:51	Valid	7.7608	pH	Valid	15.9742 °C
03-02-2020 14:41	Valid	7.76213	pH	Valid	15.8927 °C
03-02-2020 14:31	Valid	7.76235	pH	Valid	15.8113 °C
03-02-2020 14:21	Valid	7.76258	pH	Valid	15.7231 °C
03-02-2020 14:11	Valid	7.76282	pH	Valid	15.6322 °C
03-02-2020 14:01	Valid	7.76306	pH	Valid	15.5414 °C
03-02-2020 13:51	Valid	7.76667	pH	Valid	15.445 °C
03-02-2020 13:41	Valid	7.77253	pH	Valid	15.3461 °C
03-02-2020 13:31	Valid	7.77615	pH	Valid	15.2485 °C
03-02-2020 13:21	Valid	7.77638	pH	Valid	15.1658 °C
03-02-2020 13:11	Valid	7.77435	pH	Valid	15.0872 °C
03-02-2020 13:01	Valid	7.77344	pH	Valid	15.0086 °C

03-02-2020 12:51	Valid	7.77474	pH	Valid	14.9395 °C
03-02-2020 12:41	Valid	7.77379	pH	Valid	14.8759 °C
03-02-2020 12:31	Valid	7.77621	pH	Valid	14.8136 °C
03-02-2020 12:21	Valid	7.77634	pH	Valid	14.7634 °C
03-02-2020 12:11	Valid	7.77985	pH	Valid	14.712 °C
03-02-2020 12:01	Valid	7.77661	pH	Valid	14.6646 °C
03-02-2020 11:51	Valid	7.77448	pH	Valid	14.6199 °C
03-02-2020 11:41	Valid	7.77684	pH	Valid	14.5793 °C
03-02-2020 11:31	Valid	7.77919	pH	Valid	14.5414 °C
03-02-2020 11:21	Valid	7.77703	pH	Valid	14.5061 °C
03-02-2020 11:11	Valid	7.77262	pH	Valid	14.4763 °C
03-02-2020 11:01	Valid	7.76708	pH	Valid	14.4506 °C
03-02-2020 10:51	Valid	7.77051	pH	Valid	14.4276 °C
03-02-2020 10:41	Valid	7.77054	pH	Valid	14.4141 °C
03-02-2020 10:31	Valid	7.77393	pH	Valid	14.4073 °C
03-02-2020 10:21	Valid	7.77394	pH	Valid	14.4032 °C
03-02-2020 10:11	Valid	7.7717	pH	Valid	14.4005 °C
03-02-2020 10:01	Valid	7.7762	pH	Valid	14.3978 °C
03-02-2020 09:51	Valid	7.7762	pH	Valid	14.3978 °C
03-02-2020 09:41	Valid	7.77284	pH	Valid	14.3951 °C
03-02-2020 09:31	Valid	7.77395	pH	Valid	14.4005 °C
03-02-2020 09:21	Valid	7.77279	pH	Valid	14.4141 °C
03-02-2020 09:11	Valid	7.77725	pH	Valid	14.4263 °C
03-02-2020 09:01	Valid	7.77609	pH	Valid	14.4398 °C
03-02-2020 08:51	Valid	7.77157	pH	Valid	14.4493 °C
03-02-2020 08:41	Valid	7.77489	pH	Valid	14.4682 °C
03-02-2020 08:31	Valid	7.7726	pH	Valid	14.4832 °C
03-02-2020 08:21	Valid	7.77029	pH	Valid	14.5075 °C
03-02-2020 08:11	Valid	7.77584	pH	Valid	14.5319 °C
03-02-2020 08:01	Valid	7.77129	pH	Valid	14.5535 °C
03-02-2020 07:51	Valid	7.77458	pH	Valid	14.582 °C
03-02-2020 07:41	Valid	7.77452	pH	Valid	14.6077 °C
03-02-2020 07:31	Valid	7.76995	pH	Valid	14.6348 °C
03-02-2020 07:21	Valid	7.77212	pH	Valid	14.6632 °C
03-02-2020 07:11	Valid	7.77205	pH	Valid	14.6917 °C
03-02-2020 07:01	Valid	7.77196	pH	Valid	14.7228 °C
03-02-2020 06:51	Valid	7.76515	pH	Valid	14.7526 °C
03-02-2020 06:41	Valid	7.77069	pH	Valid	14.7797 °C
03-02-2020 06:31	Valid	7.7706	pH	Valid	14.8108 °C
03-02-2020 06:21	Valid	7.77163	pH	Valid	14.8474 °C
03-02-2020 06:11	Valid	7.7682	pH	Valid	14.8705 °C
03-02-2020 06:01	Valid	7.76811	pH	Valid	14.9056 °C
03-02-2020 05:51	Valid	7.76467	pH	Valid	14.9328 °C
03-02-2020 05:41	Valid	7.77243	pH	Valid	14.968 °C
03-02-2020 05:31	Valid	7.769	pH	Valid	14.9924 °C
03-02-2020 05:21	Valid	7.77	pH	Valid	15.0357 °C
03-02-2020 05:11	Valid	7.76993	pH	Valid	15.0642 °C
03-02-2020 05:01	Valid	7.76761	pH	Valid	15.0926 °C
03-02-2020 04:51	Valid	7.76416	pH	Valid	15.1265 °C
03-02-2020 04:41	Valid	7.76184	pH	Valid	15.155 °C

03-02-2020 04:31	Valid	7.76176	pH	Valid	15.1875 °C
03-02-2020 04:21	Valid	7.76056	pH	Valid	15.2146 °C
03-02-2020 04:11	Valid	7.76496	pH	Valid	15.2458 °C
03-02-2020 04:01	Valid	7.766	pH	Valid	15.277 °C
03-02-2020 03:51	Valid	7.76703	pH	Valid	15.3122 °C
03-02-2020 03:41	Valid	7.76582	pH	Valid	15.3434 °C
03-02-2020 03:31	Valid	7.76685	pH	Valid	15.3786 °C
03-02-2020 03:21	Valid	7.7634	pH	Valid	15.4112 °C
03-02-2020 03:11	Valid	7.76333	pH	Valid	15.4397 °C
03-02-2020 03:01	Valid	7.76883	pH	Valid	15.4763 °C
03-02-2020 02:51	Valid	7.76425	pH	Valid	15.5128 °C
03-02-2020 02:41	Valid	7.7597	pH	Valid	15.5427 °C
03-02-2020 02:31	Valid	7.75959	pH	Valid	15.5847 °C
03-02-2020 02:21	Valid	7.76172	pH	Valid	15.6241 °C
03-02-2020 02:11	Valid	7.75943	pH	Valid	15.6471 °C
03-02-2020 02:01	Valid	7.75934	pH	Valid	15.6811 °C
03-02-2020 01:51	Valid	7.75701	pH	Valid	15.7163 °C
03-02-2020 01:41	Valid	7.75693	pH	Valid	15.7475 °C
03-02-2020 01:31	Valid	7.75905	pH	Valid	15.7882 °C

## final TSS

05-02-2020 02:41 Valid	6.36228 mg/l	TSS	Valid
05-02-2020 02:31 Valid	6.35322 mg/l	TSS	Valid
05-02-2020 02:21 Valid	6.2507 mg/l	TSS	Valid
05-02-2020 02:11 Valid	6.29406 mg/l	TSS	Valid
05-02-2020 02:01 Valid	6.30238 mg/l	TSS	Valid
05-02-2020 01:51 Valid	6.29136 mg/l	TSS	Valid
05-02-2020 01:41 Valid	6.3673 mg/l	TSS	Valid
05-02-2020 01:31 Valid	6.35946 mg/l	TSS	Valid
05-02-2020 01:21 Valid	6.26816 mg/l	TSS	Valid
05-02-2020 01:11 Valid	6.15149 mg/l	TSS	Valid
05-02-2020 01:01 Valid	6.14243 mg/l	TSS	Valid
05-02-2020 00:51 Valid	6.19117 mg/l	TSS	Valid
05-02-2020 00:41 Valid	6.32323 mg/l	TSS	Valid
05-02-2020 00:31 Valid	6.40157 mg/l	TSS	Valid
05-02-2020 00:21 Valid	6.25793 mg/l	TSS	Valid
05-02-2020 00:11 Valid	6.31845 mg/l	TSS	Valid
05-02-2020 00:01 Valid	6.16984 mg/l	TSS	Valid
04-02-2020 23:51 Valid	6.15243 mg/l	TSS	Valid
04-02-2020 23:41 Valid	6.09307 mg/l	TSS	Valid
04-02-2020 23:31 Valid	6.36706 mg/l	TSS	Valid
04-02-2020 23:21 Valid	6.33127 mg/l	TSS	Valid
04-02-2020 23:11 Valid	6.13767 mg/l	TSS	Valid
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04-02-2020 22:51 Valid	6.15203 mg/l	TSS	Valid
04-02-2020 22:41 Valid	6.12246 mg/l	TSS	Valid
04-02-2020 22:31 Valid	6.24046 mg/l	TSS	Valid
04-02-2020 22:21 Valid	6.31663 mg/l	TSS	Valid
04-02-2020 22:11 Valid	6.28326 mg/l	TSS	Valid
04-02-2020 22:01 Valid	6.24243 mg/l	TSS	Valid
04-02-2020 21:51 Valid	6.29305 mg/l	TSS	Valid
04-02-2020 21:41 Valid	6.25469 mg/l	TSS	Valid
04-02-2020 21:31 Valid	6.05908 mg/l	TSS	Valid
04-02-2020 21:21 Valid	5.93969 mg/l	TSS	Valid
04-02-2020 21:11 Valid	6.02284 mg/l	TSS	Valid
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04-02-2020 20:41 Valid	6.05183 mg/l	TSS	Valid
04-02-2020 20:31 Valid	6.01541 mg/l	TSS	Valid
04-02-2020 20:21 Valid	5.99943 mg/l	TSS	Valid
04-02-2020 20:11 Valid	5.94218 mg/l	TSS	Valid
04-02-2020 20:01 Valid	5.90764 mg/l	TSS	Valid
04-02-2020 19:51 Valid	6.06002 mg/l	TSS	Valid
04-02-2020 19:41 Valid	6.13804 mg/l	TSS	Valid

04-02-2020 19:31	Valid	5.99651 mg/l	TSS	Valid
04-02-2020 19:21	Valid	5.97792 mg/l	TSS	Valid
04-02-2020 19:11	Valid	6.04325 mg/l	TSS	Valid
04-02-2020 19:01	Valid	5.89408 mg/l	TSS	Valid
04-02-2020 18:51	Valid	6.15022 mg/l	TSS	Valid
04-02-2020 18:41	Valid	6.53822 mg/l	TSS	Valid
04-02-2020 18:31	Valid	6.66668 mg/l	TSS	Valid
04-02-2020 18:21	Valid	6.82293 mg/l	TSS	Valid
04-02-2020 18:11	Valid	6.7447 mg/l	TSS	Valid
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04-02-2020 17:51	Valid	6.81884 mg/l	TSS	Valid
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04-02-2020 16:51	Valid	6.76901 mg/l	TSS	Valid
04-02-2020 16:41	Valid	6.92468 mg/l	TSS	Valid
04-02-2020 16:31	Valid	6.89061 mg/l	TSS	Valid
04-02-2020 16:21	Valid	6.78494 mg/l	TSS	Valid
04-02-2020 16:11	Valid	6.90896 mg/l	TSS	Valid
04-02-2020 16:01	Valid	6.93698 mg/l	TSS	Valid
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04-02-2020 14:31	Valid	6.79432 mg/l	TSS	Valid
04-02-2020 14:21	Valid	6.71042 mg/l	TSS	Valid
04-02-2020 14:11	Valid	6.82893 mg/l	TSS	Valid
04-02-2020 14:01	Valid	6.8278 mg/l	TSS	Valid
04-02-2020 13:51	Valid	6.74175 mg/l	TSS	Valid
04-02-2020 13:41	Valid	6.70124 mg/l	TSS	Valid
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04-02-2020 12:31	Valid	6.91096 mg/l	TSS	Valid
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04-02-2020 12:11	Valid	7.01256 mg/l	TSS	Valid
04-02-2020 12:01	Valid	6.73636 mg/l	TSS	Valid
04-02-2020 11:51	Valid	6.74868 mg/l	TSS	Valid

04-02-2020 11:41	Valid	6.88335 mg/l	TSS	Valid
04-02-2020 11:31	Valid	6.87931 mg/l	TSS	Valid
04-02-2020 11:21	Valid	6.90403 mg/l	TSS	Valid
04-02-2020 11:11	Valid	6.87646 mg/l	TSS	Valid
04-02-2020 11:01	Valid	6.84444 mg/l	TSS	Valid
04-02-2020 10:51	Valid	6.81129 mg/l	TSS	Valid
04-02-2020 10:41	Valid	6.67257 mg/l	TSS	Valid
04-02-2020 10:31	Valid	6.74966 mg/l	TSS	Valid
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04-02-2020 09:21	Valid	6.82234 mg/l	TSS	Valid
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04-02-2020 09:01	Valid	6.81172 mg/l	TSS	Valid
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04-02-2020 07:21	Valid	6.74321 mg/l	TSS	Valid
04-02-2020 07:11	Valid	6.74975 mg/l	TSS	Valid
04-02-2020 07:01	Valid	6.75097 mg/l	TSS	Valid
04-02-2020 06:51	Valid	6.72795 mg/l	TSS	Valid
04-02-2020 06:41	Valid	6.75486 mg/l	TSS	Valid
04-02-2020 06:31	Valid	6.6075 mg/l	TSS	Valid
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04-02-2020 04:41	Valid	6.74955 mg/l	TSS	Valid
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04-02-2020 04:21	Valid	6.73739 mg/l	TSS	Valid
04-02-2020 04:11	Valid	6.8043 mg/l	TSS	Valid
04-02-2020 04:01	Valid	6.66388 mg/l	TSS	Valid

04-02-2020 03:51	Valid	6.55958 mg/l	TSS	Valid
04-02-2020 03:41	Valid	6.68272 mg/l	TSS	Valid
04-02-2020 03:31	Valid	6.74323 mg/l	TSS	Valid
04-02-2020 03:21	Valid	6.6789 mg/l	TSS	Valid
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03-02-2020 22:41	Valid	6.17239 mg/l	TSS	Valid
03-02-2020 22:31	Valid	6.10066 mg/l	TSS	Valid
03-02-2020 22:21	Valid	6.15514 mg/l	TSS	Valid
03-02-2020 22:11	Valid	6.01225 mg/l	TSS	Valid
03-02-2020 22:01	Valid	6.05685 mg/l	TSS	Valid
03-02-2020 21:51	Valid	6.43283 mg/l	TSS	Valid
03-02-2020 21:41	Valid	6.00427 mg/l	TSS	Valid
03-02-2020 21:31	Valid	5.9628 mg/l	TSS	Valid
03-02-2020 21:21	Valid	6.08972 mg/l	TSS	Valid
03-02-2020 21:11	Valid	6.10239 mg/l	TSS	Valid
03-02-2020 21:01	Valid	6.00492 mg/l	TSS	Valid
03-02-2020 20:51	Valid	5.97462 mg/l	TSS	Valid
03-02-2020 20:41	Valid	5.90913 mg/l	TSS	Valid
03-02-2020 20:31	Valid	5.92606 mg/l	TSS	Valid
03-02-2020 20:21	Valid	6.02604 mg/l	TSS	Valid
03-02-2020 20:11	Valid	6.04774 mg/l	TSS	Valid

03-02-2020 20:01	Valid	6.01854 mg/l	TSS	Valid
03-02-2020 19:51	Valid	5.95168 mg/l	TSS	Valid
03-02-2020 19:41	Valid	5.90649 mg/l	TSS	Valid
03-02-2020 19:31	Valid	6.11361 mg/l	TSS	Valid
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03-02-2020 19:11	Valid	5.98717 mg/l	TSS	Valid
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03-02-2020 18:51	Valid	5.95583 mg/l	TSS	Valid
03-02-2020 18:41	Valid	5.94489 mg/l	TSS	Valid
03-02-2020 18:31	Valid	5.91431 mg/l	TSS	Valid
03-02-2020 18:21	Valid	5.96426 mg/l	TSS	Valid
03-02-2020 18:11	Valid	6.00684 mg/l	TSS	Valid
03-02-2020 18:01	Valid	6.15701 mg/l	TSS	Valid
03-02-2020 17:51	Valid	6.36988 mg/l	TSS	Valid
03-02-2020 17:41	Valid	6.27773 mg/l	TSS	Valid
03-02-2020 17:31	Valid	6.31311 mg/l	TSS	Valid
03-02-2020 17:21	Valid	6.36472 mg/l	TSS	Valid
03-02-2020 17:11	Valid	6.36154 mg/l	TSS	Valid
03-02-2020 17:01	Valid	6.32991 mg/l	TSS	Valid
03-02-2020 16:51	Valid	6.41291 mg/l	TSS	Valid
03-02-2020 16:41	Valid	6.41258 mg/l	TSS	Valid
03-02-2020 16:31	Valid	6.49235 mg/l	TSS	Valid
03-02-2020 16:21	Valid	6.55347 mg/l	TSS	Valid
03-02-2020 16:11	Valid	6.62827 mg/l	TSS	Valid
03-02-2020 16:01	Valid	6.53693 mg/l	TSS	Valid
03-02-2020 15:51	Valid	6.59392 mg/l	TSS	Valid
03-02-2020 15:41	Valid	6.70859 mg/l	TSS	Valid
03-02-2020 15:31	Valid	6.58232 mg/l	TSS	Valid
03-02-2020 15:21	Valid	6.91506 mg/l	TSS	Valid
03-02-2020 15:11	Valid	6.65608 mg/l	TSS	Valid
03-02-2020 15:01	Valid	6.64313 mg/l	TSS	Valid
03-02-2020 14:51	Valid	6.6927 mg/l	TSS	Valid
03-02-2020 14:41	Valid	6.83885 mg/l	TSS	Valid
03-02-2020 14:31	Valid	7.24718 mg/l	TSS	Valid
03-02-2020 14:21	Valid	7.28822 mg/l	TSS	Valid
03-02-2020 14:11	Valid	7.75041 mg/l	TSS	Valid
03-02-2020 14:01	Valid	7.60498 mg/l	TSS	Valid
03-02-2020 13:51	Valid	7.49069 mg/l	TSS	Valid
03-02-2020 13:41	Valid	7.54093 mg/l	TSS	Valid
03-02-2020 13:31	Valid	7.56118 mg/l	TSS	Valid
03-02-2020 13:21	Valid	7.53989 mg/l	TSS	Valid
03-02-2020 13:11	Valid	7.70295 mg/l	TSS	Valid
03-02-2020 13:01	Valid	7.77348 mg/l	TSS	Valid
03-02-2020 12:51	Valid	7.949 mg/l	TSS	Valid
03-02-2020 12:41	Valid	7.86611 mg/l	TSS	Valid
03-02-2020 12:31	Valid	7.88873 mg/l	TSS	Valid
03-02-2020 12:21	Valid	7.83646 mg/l	TSS	Valid

03-02-2020 12:11	Valid	7.87894 mg/l	TSS	Valid
03-02-2020 12:01	Valid	7.89565 mg/l	TSS	Valid
03-02-2020 11:51	Valid	7.83929 mg/l	TSS	Valid
03-02-2020 11:41	Valid	7.82973 mg/l	TSS	Valid
03-02-2020 11:31	Valid	7.90798 mg/l	TSS	Valid
03-02-2020 11:21	Valid	7.80229 mg/l	TSS	Valid
03-02-2020 11:11	Valid	7.6857 mg/l	TSS	Valid
03-02-2020 11:01	Valid	7.83795 mg/l	TSS	Valid
03-02-2020 10:51	Valid	7.75555 mg/l	TSS	Valid
03-02-2020 10:41	Valid	7.8242 mg/l	TSS	Valid
03-02-2020 10:31	Valid	7.80844 mg/l	TSS	Valid
03-02-2020 10:21	Valid	7.77686 mg/l	TSS	Valid
03-02-2020 10:11	Valid	7.61073 mg/l	TSS	Valid
03-02-2020 10:01	Valid	7.63521 mg/l	TSS	Valid
03-02-2020 09:51	Valid	7.62817 mg/l	TSS	Valid
03-02-2020 09:41	Valid	7.72039 mg/l	TSS	Valid
03-02-2020 09:31	Valid	7.97028 mg/l	TSS	Valid
03-02-2020 09:21	Valid	7.92065 mg/l	TSS	Valid
03-02-2020 09:11	Valid	7.64311 mg/l	TSS	Valid
03-02-2020 09:01	Valid	7.58751 mg/l	TSS	Valid
03-02-2020 08:51	Valid	7.75065 mg/l	TSS	Valid
03-02-2020 08:41	Valid	7.74565 mg/l	TSS	Valid
03-02-2020 08:31	Valid	7.60639 mg/l	TSS	Valid
03-02-2020 08:21	Valid	7.6854 mg/l	TSS	Valid
03-02-2020 08:11	Valid	7.76223 mg/l	TSS	Valid
03-02-2020 08:01	Valid	7.79681 mg/l	TSS	Valid
03-02-2020 07:51	Valid	7.81086 mg/l	TSS	Valid
03-02-2020 07:41	Valid	7.71093 mg/l	TSS	Valid
03-02-2020 07:31	Valid	7.75561 mg/l	TSS	Valid
03-02-2020 07:21	Valid	7.65803 mg/l	TSS	Valid
03-02-2020 07:11	Valid	7.51138 mg/l	TSS	Valid
03-02-2020 07:01	Valid	7.68472 mg/l	TSS	Valid
03-02-2020 06:51	Valid	7.62103 mg/l	TSS	Valid
03-02-2020 06:41	Valid	7.59361 mg/l	TSS	Valid
03-02-2020 06:31	Valid	7.63486 mg/l	TSS	Valid
03-02-2020 06:21	Valid	7.53132 mg/l	TSS	Valid
03-02-2020 06:11	Valid	7.62825 mg/l	TSS	Valid
03-02-2020 06:01	Valid	7.6639 mg/l	TSS	Valid
03-02-2020 05:51	Valid	7.60142 mg/l	TSS	Valid
03-02-2020 05:41	Valid	7.59283 mg/l	TSS	Valid
03-02-2020 05:31	Valid	7.6182 mg/l	TSS	Valid
03-02-2020 05:21	Valid	7.6728 mg/l	TSS	Valid
03-02-2020 05:11	Valid	7.63908 mg/l	TSS	Valid
03-02-2020 05:01	Valid	7.60001 mg/l	TSS	Valid
03-02-2020 04:51	Valid	7.50516 mg/l	TSS	Valid
03-02-2020 04:41	Valid	7.39038 mg/l	TSS	Valid
03-02-2020 04:31	Valid	7.40437 mg/l	TSS	Valid

03-02-2020 04:21 Valid	7.37073 mg/l	TSS	Valid
03-02-2020 04:11 Valid	7.34648 mg/l	TSS	Valid
03-02-2020 04:01 Valid	7.36966 mg/l	TSS	Valid
03-02-2020 03:51 Valid	7.59459 mg/l	TSS	Valid
03-02-2020 03:41 Valid	7.44893 mg/l	TSS	Valid
03-02-2020 03:31 Valid	7.41192 mg/l	TSS	Valid
03-02-2020 03:21 Valid	7.50165 mg/l	TSS	Valid
03-02-2020 03:11 Valid	7.57234 mg/l	TSS	Valid
03-02-2020 03:01 Valid	7.56809 mg/l	TSS	Valid
03-02-2020 02:51 Valid	7.60774 mg/l	TSS	Valid

			final COD	
05-02-2020 12:51	Valid	24.8924 mg/l	CODto	Valid
05-02-2020 12:41	Valid	24.8945 mg/l	CODto	Valid
05-02-2020 12:31	Valid	24.852 mg/l	CODto	Valid
05-02-2020 12:21	Valid	24.8384 mg/l	CODto	Valid
05-02-2020 12:11	Valid	24.7982 mg/l	CODto	Valid
05-02-2020 12:01	Valid	24.7739 mg/l	CODto	Valid
05-02-2020 11:51	Valid	24.8099 mg/l	CODto	Valid
05-02-2020 11:41	Valid	24.885 mg/l	CODto	Valid
05-02-2020 11:31	Valid	24.7753 mg/l	CODto	Valid
05-02-2020 11:21	Valid	24.7447 mg/l	CODto	Valid
05-02-2020 11:11	Valid	24.763 mg/l	CODto	Valid
05-02-2020 11:01	Valid	24.8251 mg/l	CODto	Valid
05-02-2020 10:51	Valid	24.8932 mg/l	CODto	Valid
05-02-2020 10:41	Valid	24.6206 mg/l	CODto	Valid
05-02-2020 10:31	Valid	24.9433 mg/l	CODto	Valid
05-02-2020 10:21	Valid	24.6045 mg/l	CODto	Valid
05-02-2020 10:11	Valid	24.6078 mg/l	CODto	Valid
05-02-2020 10:01	Valid	24.5956 mg/l	CODto	Valid
05-02-2020 09:51	Valid	24.5073 mg/l	CODto	Valid
05-02-2020 09:41	Valid	24.6563 mg/l	CODto	Valid
05-02-2020 09:31	Valid	24.595 mg/l	CODto	Valid
05-02-2020 09:21	Valid	24.5653 mg/l	CODto	Valid
05-02-2020 09:11	Valid	24.6211 mg/l	CODto	Valid
05-02-2020 09:01	Valid	24.7115 mg/l	CODto	Valid
05-02-2020 08:51	Valid	24.6553 mg/l	CODto	Valid
05-02-2020 08:41	Valid	24.6654 mg/l	CODto	Valid
05-02-2020 08:31	Valid	24.6379 mg/l	CODto	Valid
05-02-2020 08:21	Valid	24.7412 mg/l	CODto	Valid
05-02-2020 08:11	Valid	24.69 mg/l	CODto	Valid
05-02-2020 08:01	Valid	24.6277 mg/l	CODto	Valid
05-02-2020 07:51	Valid	24.7388 mg/l	CODto	Valid
05-02-2020 07:41	Valid	24.7018 mg/l	CODto	Valid
05-02-2020 07:31	Valid	24.7153 mg/l	CODto	Valid
05-02-2020 07:21	Valid	25.0383 mg/l	CODto	Valid
05-02-2020 07:11	Valid	24.9727 mg/l	CODto	Valid
05-02-2020 07:01	Valid	25.0067 mg/l	CODto	Valid
05-02-2020 06:51	Valid	24.8221 mg/l	CODto	Valid
05-02-2020 06:41	Valid	24.5854 mg/l	CODto	Valid
05-02-2020 06:31	Valid	24.8291 mg/l	CODto	Valid
05-02-2020 06:21	Valid	24.8398 mg/l	CODto	Valid
05-02-2020 06:11	Valid	24.7543 mg/l	CODto	Valid
05-02-2020 06:01	Valid	24.6588 mg/l	CODto	Valid
05-02-2020 05:51	Valid	24.8909 mg/l	CODto	Valid
05-02-2020 05:41	Valid	24.7481 mg/l	CODto	Valid

05-02-2020 05:31	Valid	24.8518 mg/l	CODto	Valid
05-02-2020 05:21	Valid	24.8757 mg/l	CODto	Valid
05-02-2020 05:11	Valid	24.7806 mg/l	CODto	Valid
05-02-2020 05:01	Valid	24.7663 mg/l	CODto	Valid
05-02-2020 04:51	Valid	24.9661 mg/l	CODto	Valid
05-02-2020 04:41	Valid	25.0322 mg/l	CODto	Valid
05-02-2020 04:31	Valid	24.821 mg/l	CODto	Valid
05-02-2020 04:21	Valid	24.8572 mg/l	CODto	Valid
05-02-2020 04:11	Valid	24.8214 mg/l	CODto	Valid
05-02-2020 04:01	Valid	24.8807 mg/l	CODto	Valid
05-02-2020 03:51	Valid	24.8191 mg/l	CODto	Valid
05-02-2020 03:41	Valid	24.6286 mg/l	CODto	Valid
05-02-2020 03:31	Valid	24.8619 mg/l	CODto	Valid
05-02-2020 03:21	Valid	24.8177 mg/l	CODto	Valid
05-02-2020 03:11	Valid	24.9285 mg/l	CODto	Valid
05-02-2020 03:01	Valid	24.9339 mg/l	CODto	Valid
05-02-2020 02:51	Valid	24.7857 mg/l	CODto	Valid
05-02-2020 02:41	Valid	24.8052 mg/l	CODto	Valid
05-02-2020 02:31	Valid	24.7744 mg/l	CODto	Valid
05-02-2020 02:21	Valid	24.7154 mg/l	CODto	Valid
05-02-2020 02:11	Valid	24.8043 mg/l	CODto	Valid
05-02-2020 02:01	Valid	24.6845 mg/l	CODto	Valid
05-02-2020 01:51	Valid	24.7414 mg/l	CODto	Valid
05-02-2020 01:41	Valid	24.8297 mg/l	CODto	Valid
05-02-2020 01:31	Valid	24.8617 mg/l	CODto	Valid
05-02-2020 01:21	Valid	24.7072 mg/l	CODto	Valid
05-02-2020 01:11	Valid	24.544 mg/l	CODto	Valid
05-02-2020 01:01	Valid	24.5331 mg/l	CODto	Valid
05-02-2020 00:51	Valid	24.6285 mg/l	CODto	Valid
05-02-2020 00:41	Valid	24.7444 mg/l	CODto	Valid
05-02-2020 00:31	Valid	24.7167 mg/l	CODto	Valid
05-02-2020 00:21	Valid	24.5661 mg/l	CODto	Valid
05-02-2020 00:11	Valid	24.5374 mg/l	CODto	Valid
05-02-2020 00:01	Valid	24.5244 mg/l	CODto	Valid
04-02-2020 23:51	Valid	24.4498 mg/l	CODto	Valid
04-02-2020 23:41	Valid	24.5751 mg/l	CODto	Valid
04-02-2020 23:31	Valid	24.8208 mg/l	CODto	Valid
04-02-2020 23:21	Valid	24.7953 mg/l	CODto	Valid
04-02-2020 23:11	Valid	24.5173 mg/l	CODto	Valid
04-02-2020 23:01	Valid	24.6213 mg/l	CODto	Valid
04-02-2020 22:51	Valid	24.5762 mg/l	CODto	Valid
04-02-2020 22:41	Valid	24.5491 mg/l	CODto	Valid
04-02-2020 22:31	Valid	24.6217 mg/l	CODto	Valid
04-02-2020 22:21	Valid	24.7072 mg/l	CODto	Valid
04-02-2020 22:11	Valid	24.7032 mg/l	CODto	Valid
04-02-2020 22:01	Valid	24.5634 mg/l	CODto	Valid
04-02-2020 21:51	Valid	24.5807 mg/l	CODto	Valid

04-02-2020 21:41	Valid	24.6213 mg/l	CODto	Valid
04-02-2020 21:31	Valid	24.4152 mg/l	CODto	Valid
04-02-2020 21:21	Valid	24.1959 mg/l	CODto	Valid
04-02-2020 21:11	Valid	24.3012 mg/l	CODto	Valid
04-02-2020 21:01	Valid	24.3877 mg/l	CODto	Valid
04-02-2020 20:51	Valid	24.3562 mg/l	CODto	Valid
04-02-2020 20:41	Valid	24.3955 mg/l	CODto	Valid
04-02-2020 20:31	Valid	24.3742 mg/l	CODto	Valid
04-02-2020 20:21	Valid	24.3834 mg/l	CODto	Valid
04-02-2020 20:11	Valid	24.4534 mg/l	CODto	Valid
04-02-2020 20:01	Valid	24.3379 mg/l	CODto	Valid
04-02-2020 19:51	Valid	24.364 mg/l	CODto	Valid
04-02-2020 19:41	Valid	24.381 mg/l	CODto	Valid
04-02-2020 19:31	Valid	24.2569 mg/l	CODto	Valid
04-02-2020 19:21	Valid	24.3138 mg/l	CODto	Valid
04-02-2020 19:11	Valid	24.4118 mg/l	CODto	Valid
04-02-2020 19:01	Valid	24.1631 mg/l	CODto	Valid
04-02-2020 18:51	Valid	24.369 mg/l	CODto	Valid
04-02-2020 18:41	Valid	24.9189 mg/l	CODto	Valid
04-02-2020 18:31	Valid	24.9195 mg/l	CODto	Valid
04-02-2020 18:21	Valid	25.0199 mg/l	CODto	Valid
04-02-2020 18:11	Valid	25.013 mg/l	CODto	Valid
04-02-2020 18:01	Valid	25.1064 mg/l	CODto	Valid
04-02-2020 17:51	Valid	25.1393 mg/l	CODto	Valid
04-02-2020 17:41	Valid	25.1162 mg/l	CODto	Valid
04-02-2020 17:31	Valid	25.0483 mg/l	CODto	Valid
04-02-2020 17:21	Valid	25.2451 mg/l	CODto	Valid
04-02-2020 17:11	Valid	25.3132 mg/l	CODto	Valid
04-02-2020 17:01	Valid	25.2638 mg/l	CODto	Valid
04-02-2020 16:51	Valid	25.2203 mg/l	CODto	Valid
04-02-2020 16:41	Valid	25.3409 mg/l	CODto	Valid
04-02-2020 16:31	Valid	25.0602 mg/l	CODto	Valid
04-02-2020 16:21	Valid	24.9082 mg/l	CODto	Valid
04-02-2020 16:11	Valid	25.1083 mg/l	CODto	Valid
04-02-2020 16:01	Valid	25.0789 mg/l	CODto	Valid
04-02-2020 15:51	Valid	25.157 mg/l	CODto	Valid
04-02-2020 15:41	Valid	24.9778 mg/l	CODto	Valid
04-02-2020 15:31	Valid	24.5549 mg/l	CODto	Valid
04-02-2020 15:21	Valid	24.0123 mg/l	CODto	Valid
04-02-2020 15:11	Valid	23.6307 mg/l	CODto	Valid
04-02-2020 15:01	Valid	23.8973 mg/l	CODto	Valid
04-02-2020 14:51	Valid	23.8405 mg/l	CODto	Valid
04-02-2020 14:41	Valid	24.096 mg/l	CODto	Valid
04-02-2020 14:31	Valid	24.2639 mg/l	CODto	Valid
04-02-2020 14:21	Valid	24.0413 mg/l	CODto	Valid
04-02-2020 14:11	Valid	24.0429 mg/l	CODto	Valid
04-02-2020 14:01	Valid	24.0883 mg/l	CODto	Valid

04-02-2020 13:51	Valid	23.9792 mg/l	CODto	Valid
04-02-2020 13:41	Valid	23.9817 mg/l	CODto	Valid
04-02-2020 13:31	Valid	24.262 mg/l	CODto	Valid
04-02-2020 13:21	Valid	24.5233 mg/l	CODto	Valid
04-02-2020 13:11	Valid	24.6208 mg/l	CODto	Valid
04-02-2020 13:01	Valid	24.4962 mg/l	CODto	Valid
04-02-2020 12:51	Valid	24.5951 mg/l	CODto	Valid
04-02-2020 12:41	Valid	24.4718 mg/l	CODto	Valid
04-02-2020 12:31	Valid	24.6354 mg/l	CODto	Valid
04-02-2020 12:21	Valid	24.8172 mg/l	CODto	Valid
04-02-2020 12:11	Valid	24.6911 mg/l	CODto	Valid
04-02-2020 12:01	Valid	24.4931 mg/l	CODto	Valid
04-02-2020 11:51	Valid	24.5553 mg/l	CODto	Valid
04-02-2020 11:41	Valid	24.6003 mg/l	CODto	Valid
04-02-2020 11:31	Valid	24.6453 mg/l	CODto	Valid
04-02-2020 11:21	Valid	24.7538 mg/l	CODto	Valid
04-02-2020 11:11	Valid	24.6719 mg/l	CODto	Valid
04-02-2020 11:01	Valid	24.7278 mg/l	CODto	Valid
04-02-2020 10:51	Valid	24.6274 mg/l	CODto	Valid
04-02-2020 10:41	Valid	24.5178 mg/l	CODto	Valid
04-02-2020 10:31	Valid	24.6186 mg/l	CODto	Valid
04-02-2020 10:21	Valid	24.4813 mg/l	CODto	Valid
04-02-2020 10:11	Valid	24.4939 mg/l	CODto	Valid
04-02-2020 10:01	Valid	24.4669 mg/l	CODto	Valid
04-02-2020 09:51	Valid	24.5557 mg/l	CODto	Valid
04-02-2020 09:41	Valid	24.4454 mg/l	CODto	Valid
04-02-2020 09:31	Valid	24.4217 mg/l	CODto	Valid
04-02-2020 09:21	Valid	24.5955 mg/l	CODto	Valid
04-02-2020 09:11	Valid	24.4794 mg/l	CODto	Valid
04-02-2020 09:01	Valid	24.5453 mg/l	CODto	Valid
04-02-2020 08:51	Valid	24.5911 mg/l	CODto	Valid
04-02-2020 08:41	Valid	24.6022 mg/l	CODto	Valid
04-02-2020 08:31	Valid	24.4935 mg/l	CODto	Valid
04-02-2020 08:21	Valid	24.5108 mg/l	CODto	Valid
04-02-2020 08:11	Valid	24.6153 mg/l	CODto	Valid
04-02-2020 08:01	Valid	24.5647 mg/l	CODto	Valid
04-02-2020 07:51	Valid	24.6959 mg/l	CODto	Valid
04-02-2020 07:41	Valid	24.5262 mg/l	CODto	Valid
04-02-2020 07:31	Valid	24.4481 mg/l	CODto	Valid
04-02-2020 07:21	Valid	24.4987 mg/l	CODto	Valid
04-02-2020 07:11	Valid	24.5272 mg/l	CODto	Valid
04-02-2020 07:01	Valid	24.4518 mg/l	CODto	Valid
04-02-2020 06:51	Valid	24.4615 mg/l	CODto	Valid
04-02-2020 06:41	Valid	24.5721 mg/l	CODto	Valid
04-02-2020 06:31	Valid	24.4557 mg/l	CODto	Valid
04-02-2020 06:21	Valid	24.4596 mg/l	CODto	Valid
04-02-2020 06:11	Valid	24.3317 mg/l	CODto	Valid

04-02-2020 06:01	Valid	24.4775 mg/l	CODto	Valid
04-02-2020 05:51	Valid	24.525 mg/l	CODto	Valid
04-02-2020 05:41	Valid	24.3188 mg/l	CODto	Valid
04-02-2020 05:31	Valid	24.3355 mg/l	CODto	Valid
04-02-2020 05:21	Valid	24.2788 mg/l	CODto	Valid
04-02-2020 05:11	Valid	24.4814 mg/l	CODto	Valid
04-02-2020 05:01	Valid	24.3848 mg/l	CODto	Valid
04-02-2020 04:51	Valid	24.5119 mg/l	CODto	Valid
04-02-2020 04:41	Valid	24.4126 mg/l	CODto	Valid
04-02-2020 04:31	Valid	24.6513 mg/l	CODto	Valid
04-02-2020 04:21	Valid	24.37 mg/l	CODto	Valid
04-02-2020 04:11	Valid	24.4894 mg/l	CODto	Valid
04-02-2020 04:01	Valid	24.4847 mg/l	CODto	Valid
04-02-2020 03:51	Valid	24.3335 mg/l	CODto	Valid
04-02-2020 03:41	Valid	24.387 mg/l	CODto	Valid
04-02-2020 03:31	Valid	24.4014 mg/l	CODto	Valid
04-02-2020 03:21	Valid	24.3865 mg/l	CODto	Valid
04-02-2020 03:11	Valid	24.4475 mg/l	CODto	Valid
04-02-2020 03:01	Valid	24.5072 mg/l	CODto	Valid
04-02-2020 02:51	Valid	24.5096 mg/l	CODto	Valid
04-02-2020 02:41	Valid	24.4323 mg/l	CODto	Valid
04-02-2020 02:31	Valid	24.3668 mg/l	CODto	Valid
04-02-2020 02:21	Valid	24.4204 mg/l	CODto	Valid
04-02-2020 02:11	Valid	24.267 mg/l	CODto	Valid
04-02-2020 02:01	Valid	24.4658 mg/l	CODto	Valid
04-02-2020 01:51	Valid	24.3115 mg/l	CODto	Valid
04-02-2020 01:41	Valid	24.2828 mg/l	CODto	Valid
04-02-2020 01:31	Valid	24.262 mg/l	CODto	Valid
04-02-2020 01:21	Valid	24.409 mg/l	CODto	Valid
04-02-2020 01:11	Valid	24.4204 mg/l	CODto	Valid
04-02-2020 01:01	Valid	24.3435 mg/l	CODto	Valid
04-02-2020 00:51	Valid	24.3028 mg/l	CODto	Valid
04-02-2020 00:41	Valid	24.4439 mg/l	CODto	Valid
04-02-2020 00:31	Valid	24.4077 mg/l	CODto	Valid
04-02-2020 00:21	Valid	24.7217 mg/l	CODto	Valid
04-02-2020 00:11	Valid	24.4074 mg/l	CODto	Valid
04-02-2020 00:01	Valid	24.2266 mg/l	CODto	Valid
03-02-2020 23:51	Valid	24.1749 mg/l	CODto	Valid
03-02-2020 23:41	Valid	24.0232 mg/l	CODto	Valid
03-02-2020 23:31	Valid	24.1674 mg/l	CODto	Valid
03-02-2020 23:21	Valid	24.0668 mg/l	CODto	Valid
03-02-2020 23:11	Valid	23.8462 mg/l	CODto	Valid
03-02-2020 23:01	Valid	24.0687 mg/l	CODto	Valid
03-02-2020 22:51	Valid	24.0715 mg/l	CODto	Valid
03-02-2020 22:41	Valid	24.0717 mg/l	CODto	Valid
03-02-2020 22:31	Valid	23.9124 mg/l	CODto	Valid
03-02-2020 22:21	Valid	23.8772 mg/l	CODto	Valid

03-02-2020 22:11	Valid	23.8568 mg/l	CODto	Valid
03-02-2020 22:01	Valid	23.9831 mg/l	CODto	Valid
03-02-2020 21:51	Valid	24.2244 mg/l	CODto	Valid
03-02-2020 21:41	Valid	23.8972 mg/l	CODto	Valid
03-02-2020 21:31	Valid	23.7482 mg/l	CODto	Valid
03-02-2020 21:21	Valid	24.0431 mg/l	CODto	Valid
03-02-2020 21:11	Valid	23.7969 mg/l	CODto	Valid
03-02-2020 21:01	Valid	23.6962 mg/l	CODto	Valid
03-02-2020 20:51	Valid	23.934 mg/l	CODto	Valid
03-02-2020 20:41	Valid	23.7592 mg/l	CODto	Valid
03-02-2020 20:31	Valid	23.7903 mg/l	CODto	Valid
03-02-2020 20:21	Valid	23.9401 mg/l	CODto	Valid
03-02-2020 20:11	Valid	23.8375 mg/l	CODto	Valid
03-02-2020 20:01	Valid	23.7829 mg/l	CODto	Valid
03-02-2020 19:51	Valid	23.8744 mg/l	CODto	Valid
03-02-2020 19:41	Valid	23.9129 mg/l	CODto	Valid
03-02-2020 19:31	Valid	24.0352 mg/l	CODto	Valid
03-02-2020 19:21	Valid	23.8321 mg/l	CODto	Valid
03-02-2020 19:11	Valid	23.6968 mg/l	CODto	Valid
03-02-2020 19:01	Valid	23.6391 mg/l	CODto	Valid
03-02-2020 18:51	Valid	23.5686 mg/l	CODto	Valid
03-02-2020 18:41	Valid	23.4806 mg/l	CODto	Valid
03-02-2020 18:31	Valid	23.4469 mg/l	CODto	Valid
03-02-2020 18:21	Valid	23.6171 mg/l	CODto	Valid
03-02-2020 18:11	Valid	23.7024 mg/l	CODto	Valid
03-02-2020 18:01	Valid	23.9825 mg/l	CODto	Valid
03-02-2020 17:51	Valid	24.1416 mg/l	CODto	Valid
03-02-2020 17:41	Valid	23.9828 mg/l	CODto	Valid
03-02-2020 17:31	Valid	23.9672 mg/l	CODto	Valid
03-02-2020 17:21	Valid	24.0842 mg/l	CODto	Valid
03-02-2020 17:11	Valid	24.1329 mg/l	CODto	Valid
03-02-2020 17:01	Valid	24.064 mg/l	CODto	Valid
03-02-2020 16:51	Valid	24.1419 mg/l	CODto	Valid
03-02-2020 16:41	Valid	24.0433 mg/l	CODto	Valid
03-02-2020 16:31	Valid	24.147 mg/l	CODto	Valid
03-02-2020 16:21	Valid	24.2848 mg/l	CODto	Valid
03-02-2020 16:11	Valid	24.2513 mg/l	CODto	Valid
03-02-2020 16:01	Valid	24.2632 mg/l	CODto	Valid
03-02-2020 15:51	Valid	24.4014 mg/l	CODto	Valid
03-02-2020 15:41	Valid	24.4152 mg/l	CODto	Valid
03-02-2020 15:31	Valid	24.4016 mg/l	CODto	Valid
03-02-2020 15:21	Valid	24.7548 mg/l	CODto	Valid
03-02-2020 15:11	Valid	24.1517 mg/l	CODto	Valid
03-02-2020 15:01	Valid	23.906 mg/l	CODto	Valid
03-02-2020 14:51	Valid	23.8401 mg/l	CODto	Valid
03-02-2020 14:41	Valid	24.2413 mg/l	CODto	Valid
03-02-2020 14:31	Valid	24.8879 mg/l	CODto	Valid

03-02-2020 14:21	Valid	25.0189 mg/l	CODto	Valid
03-02-2020 14:11	Valid	25.6545 mg/l	CODto	Valid
03-02-2020 14:01	Valid	25.3473 mg/l	CODto	Valid
03-02-2020 13:51	Valid	25.2144 mg/l	CODto	Valid
03-02-2020 13:41	Valid	25.1901 mg/l	CODto	Valid
03-02-2020 13:31	Valid	25.3074 mg/l	CODto	Valid
03-02-2020 13:21	Valid	25.3398 mg/l	CODto	Valid
03-02-2020 13:11	Valid	25.6501 mg/l	CODto	Valid
03-02-2020 13:01	Valid	25.9761 mg/l	CODto	Valid
03-02-2020 12:51	Valid	26.3796 mg/l	CODto	Valid
03-02-2020 12:41	Valid	26.3287 mg/l	CODto	Valid
03-02-2020 12:31	Valid	26.3453 mg/l	CODto	Valid
03-02-2020 12:21	Valid	26.3986 mg/l	CODto	Valid
03-02-2020 12:11	Valid	26.5169 mg/l	CODto	Valid
03-02-2020 12:01	Valid	26.5531 mg/l	CODto	Valid
03-02-2020 11:51	Valid	26.4411 mg/l	CODto	Valid
03-02-2020 11:41	Valid	26.4403 mg/l	CODto	Valid
03-02-2020 11:31	Valid	26.6197 mg/l	CODto	Valid
03-02-2020 11:21	Valid	26.4365 mg/l	CODto	Valid
03-02-2020 11:11	Valid	26.3696 mg/l	CODto	Valid
03-02-2020 11:01	Valid	26.498 mg/l	CODto	Valid
03-02-2020 10:51	Valid	26.448 mg/l	CODto	Valid
03-02-2020 10:41	Valid	26.2296 mg/l	CODto	Valid
03-02-2020 10:31	Valid	26.3167 mg/l	CODto	Valid
03-02-2020 10:21	Valid	26.2943 mg/l	CODto	Valid
03-02-2020 10:11	Valid	26.1833 mg/l	CODto	Valid
03-02-2020 10:01	Valid	26.254 mg/l	CODto	Valid
03-02-2020 09:51	Valid	26.2848 mg/l	CODto	Valid
03-02-2020 09:41	Valid	26.4047 mg/l	CODto	Valid
03-02-2020 09:31	Valid	26.5977 mg/l	CODto	Valid
03-02-2020 09:21	Valid	26.4142 mg/l	CODto	Valid
03-02-2020 09:11	Valid	26.2812 mg/l	CODto	Valid
03-02-2020 09:01	Valid	26.3008 mg/l	CODto	Valid
03-02-2020 08:51	Valid	26.3748 mg/l	CODto	Valid
03-02-2020 08:41	Valid	26.3323 mg/l	CODto	Valid
03-02-2020 08:31	Valid	26.1223 mg/l	CODto	Valid
03-02-2020 08:21	Valid	26.2596 mg/l	CODto	Valid
03-02-2020 08:11	Valid	26.3755 mg/l	CODto	Valid
03-02-2020 08:01	Valid	26.319 mg/l	CODto	Valid
03-02-2020 07:51	Valid	26.3665 mg/l	CODto	Valid
03-02-2020 07:41	Valid	26.3239 mg/l	CODto	Valid
03-02-2020 07:31	Valid	26.4592 mg/l	CODto	Valid
03-02-2020 07:21	Valid	26.2546 mg/l	CODto	Valid
03-02-2020 07:11	Valid	26.1613 mg/l	CODto	Valid
03-02-2020 07:01	Valid	26.2277 mg/l	CODto	Valid
03-02-2020 06:51	Valid	26.2592 mg/l	CODto	Valid
03-02-2020 06:41	Valid	26.1864 mg/l	CODto	Valid

03-02-2020 06:31 Valid	26.245 mg/l	CODto	Valid
03-02-2020 06:21 Valid	26.1546 mg/l	CODto	Valid
03-02-2020 06:11 Valid	26.3128 mg/l	CODto	Valid

## final BOD

05-02-2020 03:11	Valid	4.2731 mg/l	BOD	Valid
05-02-2020 03:01	Valid	4.27501 mg/l	BOD	Valid
05-02-2020 02:51	Valid	4.24805 mg/l	BOD	Valid
05-02-2020 02:41	Valid	4.25268 mg/l	BOD	Valid
05-02-2020 02:31	Valid	4.24777 mg/l	BOD	Valid
05-02-2020 02:21	Valid	4.23671 mg/l	BOD	Valid
05-02-2020 02:11	Valid	4.25265 mg/l	BOD	Valid
05-02-2020 02:01	Valid	4.23219 mg/l	BOD	Valid
05-02-2020 01:51	Valid	4.23953 mg/l	BOD	Valid
05-02-2020 01:41	Valid	4.2575 mg/l	BOD	Valid
05-02-2020 01:31	Valid	4.26192 mg/l	BOD	Valid
05-02-2020 01:21	Valid	4.23946 mg/l	BOD	Valid
05-02-2020 01:11	Valid	4.20695 mg/l	BOD	Valid
05-02-2020 01:01	Valid	4.20489 mg/l	BOD	Valid
05-02-2020 00:51	Valid	4.21997 mg/l	BOD	Valid
05-02-2020 00:41	Valid	4.24222 mg/l	BOD	Valid
05-02-2020 00:31	Valid	4.23814 mg/l	BOD	Valid
05-02-2020 00:21	Valid	4.21177 mg/l	BOD	Valid
05-02-2020 00:11	Valid	4.20604 mg/l	BOD	Valid
05-02-2020 00:01	Valid	4.2054 mg/l	BOD	Valid
04-02-2020 23:51	Valid	4.18991 mg/l	BOD	Valid
04-02-2020 23:41	Valid	4.21128 mg/l	BOD	Valid
04-02-2020 23:31	Valid	4.25471 mg/l	BOD	Valid
04-02-2020 23:21	Valid	4.25329 mg/l	BOD	Valid
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04-02-2020 23:01	Valid	4.22153 mg/l	BOD	Valid
04-02-2020 22:51	Valid	4.21252 mg/l	BOD	Valid
04-02-2020 22:41	Valid	4.20798 mg/l	BOD	Valid
04-02-2020 22:31	Valid	4.22064 mg/l	BOD	Valid
04-02-2020 22:21	Valid	4.23509 mg/l	BOD	Valid
04-02-2020 22:11	Valid	4.23659 mg/l	BOD	Valid
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04-02-2020 21:31	Valid	4.18838 mg/l	BOD	Valid
04-02-2020 21:21	Valid	4.14726 mg/l	BOD	Valid
04-02-2020 21:11	Valid	4.16431 mg/l	BOD	Valid
04-02-2020 21:01	Valid	4.18138 mg/l	BOD	Valid
04-02-2020 20:51	Valid	4.17463 mg/l	BOD	Valid
04-02-2020 20:41	Valid	4.18279 mg/l	BOD	Valid
04-02-2020 20:31	Valid	4.17794 mg/l	BOD	Valid
04-02-2020 20:21	Valid	4.1793 mg/l	BOD	Valid
04-02-2020 20:11	Valid	4.1931 mg/l	BOD	Valid

04-02-2020 20:01	Valid	4.17219 mg/l	BOD	Valid
04-02-2020 19:51	Valid	4.17624 mg/l	BOD	Valid
04-02-2020 19:41	Valid	4.18076 mg/l	BOD	Valid
04-02-2020 19:31	Valid	4.15755 mg/l	BOD	Valid
04-02-2020 19:21	Valid	4.16687 mg/l	BOD	Valid
04-02-2020 19:11	Valid	4.18537 mg/l	BOD	Valid
04-02-2020 19:01	Valid	4.14245 mg/l	BOD	Valid
04-02-2020 18:51	Valid	4.17177 mg/l	BOD	Valid
04-02-2020 18:41	Valid	4.27221 mg/l	BOD	Valid
04-02-2020 18:31	Valid	4.27119 mg/l	BOD	Valid
04-02-2020 18:21	Valid	4.28828 mg/l	BOD	Valid
04-02-2020 18:11	Valid	4.28718 mg/l	BOD	Valid
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04-02-2020 13:01	Valid	4.19768 mg/l	BOD	Valid
04-02-2020 12:51	Valid	4.21866 mg/l	BOD	Valid
04-02-2020 12:41	Valid	4.19468 mg/l	BOD	Valid
04-02-2020 12:31	Valid	4.21896 mg/l	BOD	Valid
04-02-2020 12:21	Valid	4.25512 mg/l	BOD	Valid

04-02-2020 12:11	Valid	4.23378 mg/l	BOD	Valid
04-02-2020 12:01	Valid	4.19879 mg/l	BOD	Valid
04-02-2020 11:51	Valid	4.20857 mg/l	BOD	Valid
04-02-2020 11:41	Valid	4.21723 mg/l	BOD	Valid
04-02-2020 11:31	Valid	4.22422 mg/l	BOD	Valid
04-02-2020 11:21	Valid	4.24294 mg/l	BOD	Valid
04-02-2020 11:11	Valid	4.23074 mg/l	BOD	Valid
04-02-2020 11:01	Valid	4.23781 mg/l	BOD	Valid
04-02-2020 10:51	Valid	4.22655 mg/l	BOD	Valid
04-02-2020 10:41	Valid	4.20059 mg/l	BOD	Valid
04-02-2020 10:31	Valid	4.22139 mg/l	BOD	Valid
04-02-2020 10:21	Valid	4.19734 mg/l	BOD	Valid
04-02-2020 10:11	Valid	4.19999 mg/l	BOD	Valid
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04-02-2020 09:31	Valid	4.18359 mg/l	BOD	Valid
04-02-2020 09:21	Valid	4.21786 mg/l	BOD	Valid
04-02-2020 09:11	Valid	4.19606 mg/l	BOD	Valid
04-02-2020 09:01	Valid	4.20696 mg/l	BOD	Valid
04-02-2020 08:51	Valid	4.21616 mg/l	BOD	Valid
04-02-2020 08:41	Valid	4.2175 mg/l	BOD	Valid
04-02-2020 08:31	Valid	4.19829 mg/l	BOD	Valid
04-02-2020 08:21	Valid	4.20099 mg/l	BOD	Valid
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04-02-2020 06:11	Valid	4.16918 mg/l	BOD	Valid
04-02-2020 06:01	Valid	4.19534 mg/l	BOD	Valid
04-02-2020 05:51	Valid	4.20654 mg/l	BOD	Valid
04-02-2020 05:41	Valid	4.16853 mg/l	BOD	Valid
04-02-2020 05:31	Valid	4.17269 mg/l	BOD	Valid
04-02-2020 05:21	Valid	4.16017 mg/l	BOD	Valid
04-02-2020 05:11	Valid	4.19718 mg/l	BOD	Valid
04-02-2020 05:01	Valid	4.18009 mg/l	BOD	Valid
04-02-2020 04:51	Valid	4.20248 mg/l	BOD	Valid
04-02-2020 04:41	Valid	4.18466 mg/l	BOD	Valid
04-02-2020 04:31	Valid	4.22666 mg/l	BOD	Valid

04-02-2020 04:21	Valid	4.17958 mg/l	BOD	Valid
04-02-2020 04:11	Valid	4.19616 mg/l	BOD	Valid
04-02-2020 04:01	Valid	4.19273 mg/l	BOD	Valid
04-02-2020 03:51	Valid	4.1721 mg/l	BOD	Valid
04-02-2020 03:41	Valid	4.17872 mg/l	BOD	Valid
04-02-2020 03:31	Valid	4.18496 mg/l	BOD	Valid
04-02-2020 03:21	Valid	4.17985 mg/l	BOD	Valid
04-02-2020 03:11	Valid	4.18988 mg/l	BOD	Valid
04-02-2020 03:01	Valid	4.2011 mg/l	BOD	Valid
04-02-2020 02:51	Valid	4.2024 mg/l	BOD	Valid
04-02-2020 02:41	Valid	4.18892 mg/l	BOD	Valid
04-02-2020 02:31	Valid	4.17643 mg/l	BOD	Valid
04-02-2020 02:21	Valid	4.18827 mg/l	BOD	Valid
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04-02-2020 02:01	Valid	4.1954 mg/l	BOD	Valid
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04-02-2020 01:31	Valid	4.15835 mg/l	BOD	Valid
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04-02-2020 01:11	Valid	4.18744 mg/l	BOD	Valid
04-02-2020 01:01	Valid	4.1735 mg/l	BOD	Valid
04-02-2020 00:51	Valid	4.16525 mg/l	BOD	Valid
04-02-2020 00:41	Valid	4.18996 mg/l	BOD	Valid
04-02-2020 00:31	Valid	4.18291 mg/l	BOD	Valid
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03-02-2020 22:31	Valid	4.09942 mg/l	BOD	Valid
03-02-2020 22:21	Valid	4.09316 mg/l	BOD	Valid
03-02-2020 22:11	Valid	4.08911 mg/l	BOD	Valid
03-02-2020 22:01	Valid	4.10964 mg/l	BOD	Valid
03-02-2020 21:51	Valid	4.15464 mg/l	BOD	Valid
03-02-2020 21:41	Valid	4.09735 mg/l	BOD	Valid
03-02-2020 21:31	Valid	4.06927 mg/l	BOD	Valid
03-02-2020 21:21	Valid	4.12186 mg/l	BOD	Valid
03-02-2020 21:11	Valid	4.08169 mg/l	BOD	Valid
03-02-2020 21:01	Valid	4.06095 mg/l	BOD	Valid
03-02-2020 20:51	Valid	4.10234 mg/l	BOD	Valid
03-02-2020 20:41	Valid	4.07565 mg/l	BOD	Valid

03-02-2020 20:31	Valid	4.07557 mg/l	BOD	Valid
03-02-2020 20:21	Valid	4.10431 mg/l	BOD	Valid
03-02-2020 20:11	Valid	4.08957 mg/l	BOD	Valid
03-02-2020 20:01	Valid	4.07957 mg/l	BOD	Valid
03-02-2020 19:51	Valid	4.09404 mg/l	BOD	Valid
03-02-2020 19:41	Valid	4.09562 mg/l	BOD	Valid
03-02-2020 19:31	Valid	4.12321 mg/l	BOD	Valid
03-02-2020 19:21	Valid	4.08848 mg/l	BOD	Valid
03-02-2020 19:11	Valid	4.06282 mg/l	BOD	Valid
03-02-2020 19:01	Valid	4.05302 mg/l	BOD	Valid
03-02-2020 18:51	Valid	4.04132 mg/l	BOD	Valid
03-02-2020 18:41	Valid	4.02508 mg/l	BOD	Valid



CONSENT ORDER

Ref No. -  
39204/UPPCB/GreaterNoida(UPPCBRO)/CTO/w  
ater/GREATER NOIDA/2018

Dated : 04/02/2019

To ,

Shri KAMLESH KUMAR JAIN  
M/s VARUN BEVERAGES LIMITED

Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida -  
201306,GAUTAM BUDH NAGAR,201306  
GREATER NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. VARUN BEVERAGES LIMITED

Reference Application No :3621408

Dated :04/02/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. VARUN BEVERAGES LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AKHLAQ Digitally signed by  
AKHLAQ HUSAIN  
Date: 2019.02.04  
11:41:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO 1

Enclosed : As above  
(condition of consent):

Copy to: RO UPPCB GREATER NOIDA

AKHLAQ Digitally signed by  
AKHLAQ HUSAIN  
Date: 2019.02.04  
11:48:44 +05'30'

CEO 1

Annexure to Consent issued to M/s.VARUN BEVERAGES LIMITED vide

Consent Order No. 3621408/ Water

Dated : 04/02/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Carbonated Soft Drink-252672 KL/Y.
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge, KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	10 KLD	ETP
2	Industrial	568 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/ltr.
2	BOD	30 mg/lit
3	COD	250 mg/lit
4	Oil & Grease	10 mg/lit

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/ltr.
2	BOD	30 mg/lit
3	COD	250 mg/lit
4	Oil & Grease	10 mg/lit

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

1. Industry shall comply the conditions of the NOC issued by CGWA.
2. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Treated effluent/sewage shall be used for irrigation purposes as much as possible.
5. Industry shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. Industry shall comply the order passed by Hon'ble NGT time to time.
7. This consent is valid for the product and production capacity of above mentioned product.
8. Industry shall comply the conditions imposed in the previous consent.
9. Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
10. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
11. The unit should be operated in such a way so that there is no adverse impact on public and environment.
12. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
13. Industry shall submit latest analysis report from Boards Laboratory, analyzed on payment basis on quarterly basis.
14. Industry shall install Online Continuous Effluent Monitoring System (CSEMS) & connect it with SPCBs and CPCB server.

Issued with the permission of competent authority .

AKHLAQ Digital Signature  
HUSAIN Date: 20/02/18  
11:52:48 AM

For and on behalf of U.P. Pollution Control Board .

CEO 1



CONSENT ORDER

Ref No. -  
39212/UPPCB/GreaterNoida(UPPCBRO)/CTO/air/GREATER  
NOIDA/2018

Dated : 04/02/2019

To ,

Shri KAMLESH KUMAR JAIN  
M/s VARUN BEVERAGES LIMITED

Varun Beverages Limited, Plot No. 2E, Udyog Kendra, Ecotech III, Greater Noida -  
201306,GAUTAM BUDH NAGAR,201306  
GREATER NOIDA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. VARUN BEVERAGES LIMITED

Reference Application No. 3622547

Dated : 04/02/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s VARUN BEVERAGES LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Digitally signed  
by AKHLAQ  
HUSAIN  
Date: 2019.02.04  
11:27:04 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO 1

Enclosed : As above  
(condition of consent):

Copy to: RO UPPCB GREATER NOIDA

Digitally signed  
by AKHLAQ  
HUSAIN  
Date: 2019.02.04  
11:28:05 +05'30'

CEO 1

Dated : 04/02/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Carbonated Soft Drink-252672 KL/Y.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	2 TPH Boiler	PNG/ HSD	1	Particulate Matter	30 mt.
2	3 TPH BOILETR	PNG/ HSD	2	Particulate Matter	30 mt.
3	5 TPH BOILER	Aggro waste	3	Particulate Matter	30 mt.
4	1010X2 KVA DG SET	Diesel	4	Particulate Matter	AS PER BOARD STANDARD
5	500x3 KVA DG SET	Diesel	6...8	Particulate Matter	AS PER BOARD STANDARD
6	125 KVA DG set	Diesel	9	Particulate Matter	AS PER BOARD STANDARD
7	1010X2 KVA DG SET	Diesel	4..5	Particulate Matter	AS PER BOARD STANDARD

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	1200 Mg/NM3
2	2...3	Particulate Matter	800 Mg/NM3
3	4...9	Sulphur Dioxide	AS PER BOARD STANDARD

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

1. Industry shall use clean fuel as far as possible.
2. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
3. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
4. Industry shall comply the order passed by Hon'ble NGT time to time.
5. This consent is valid for the product and production capacity of above mentioned product.
6. Industry shall comply the conditions imposed in the previous consent and NOC.
7. Industry shall submit latest balance sheet and accordingly fee to the Board within one month.
8. Industry shall not use furnace oil/pet coke as a fuel.
9. Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
10. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
11. Industry shall install OCEMS on stack if applicable, before starting emissions as per the direction of CPCB.
12. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, on payment basis on yearly basis.

Issued with the permission of competent authority .

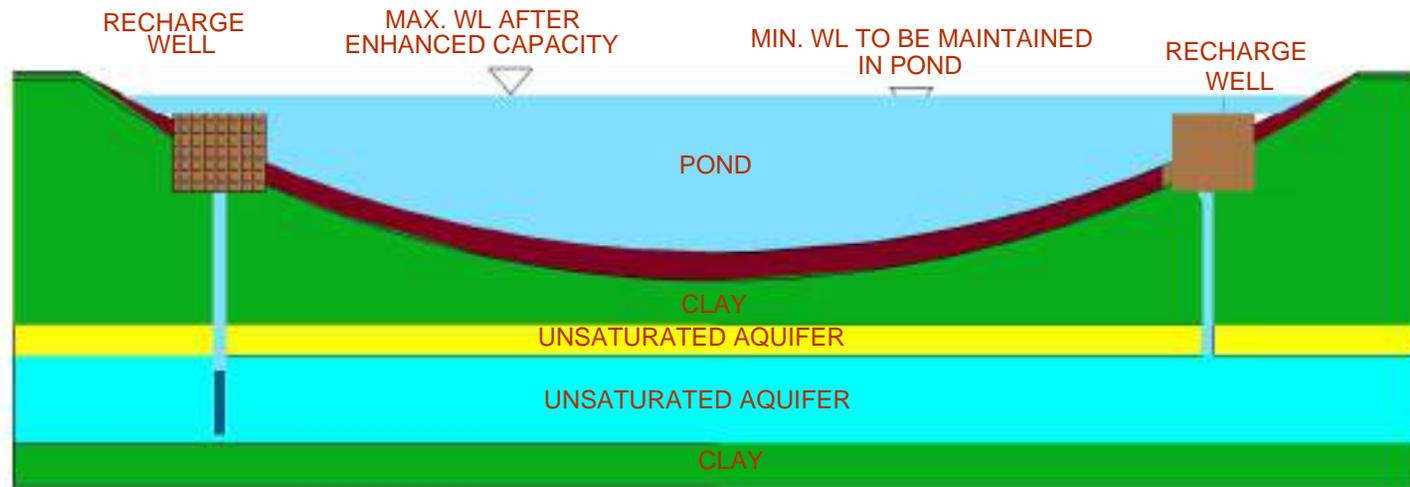
AKHLAQ Digitally signed by  
AKHLAQ HUSAIN  
Date: 2019.02.04  
11:29:08 +05:30'

For and on behalf of U.P. Pollution Control Board .

CEO 1

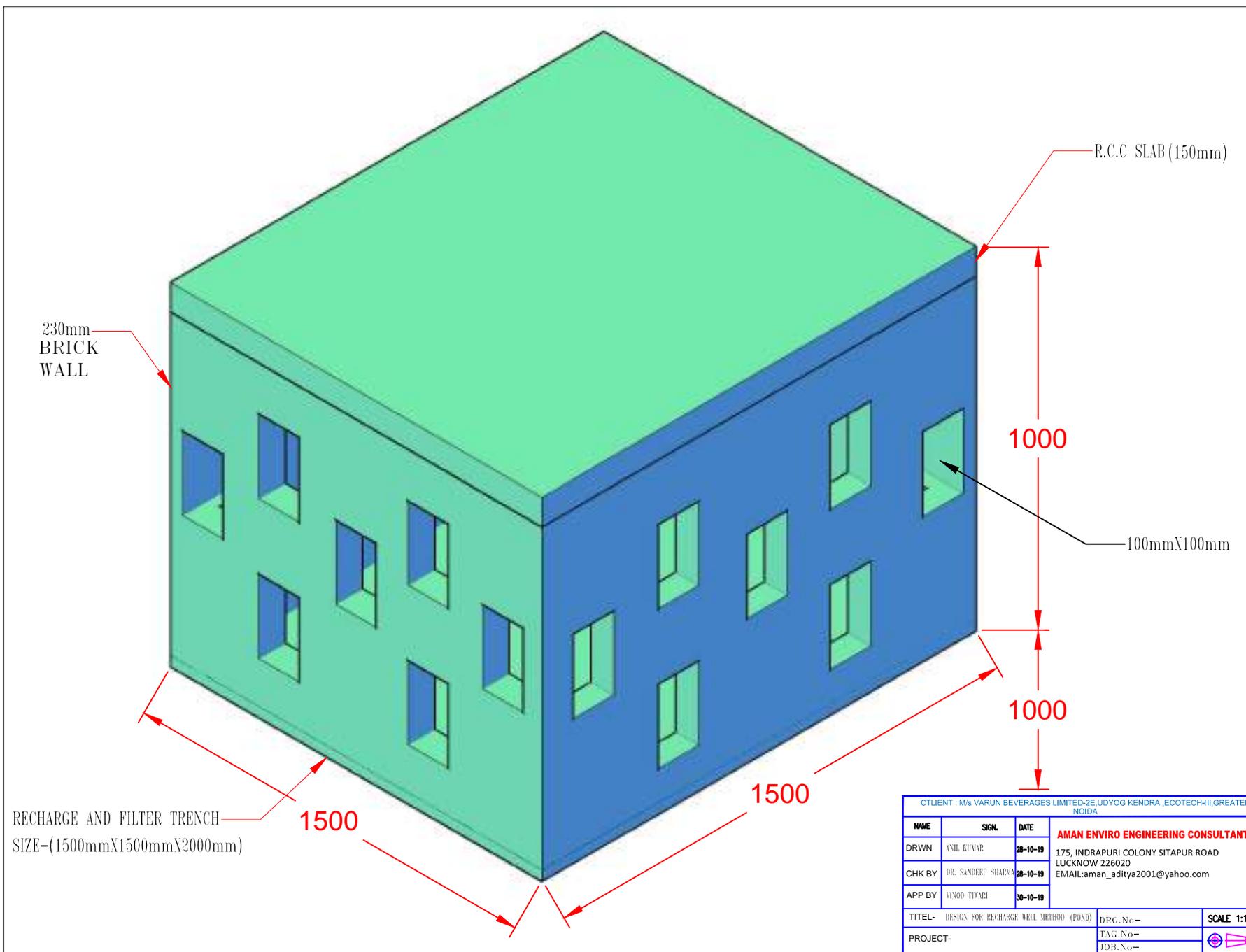
# SCHEMATIC DIAGRAM OF POND RECHARGE TO BE CONSTRUCTED IN THE ADOPTED PONDS BY M/S VARUN BEVERAGES LIMITED

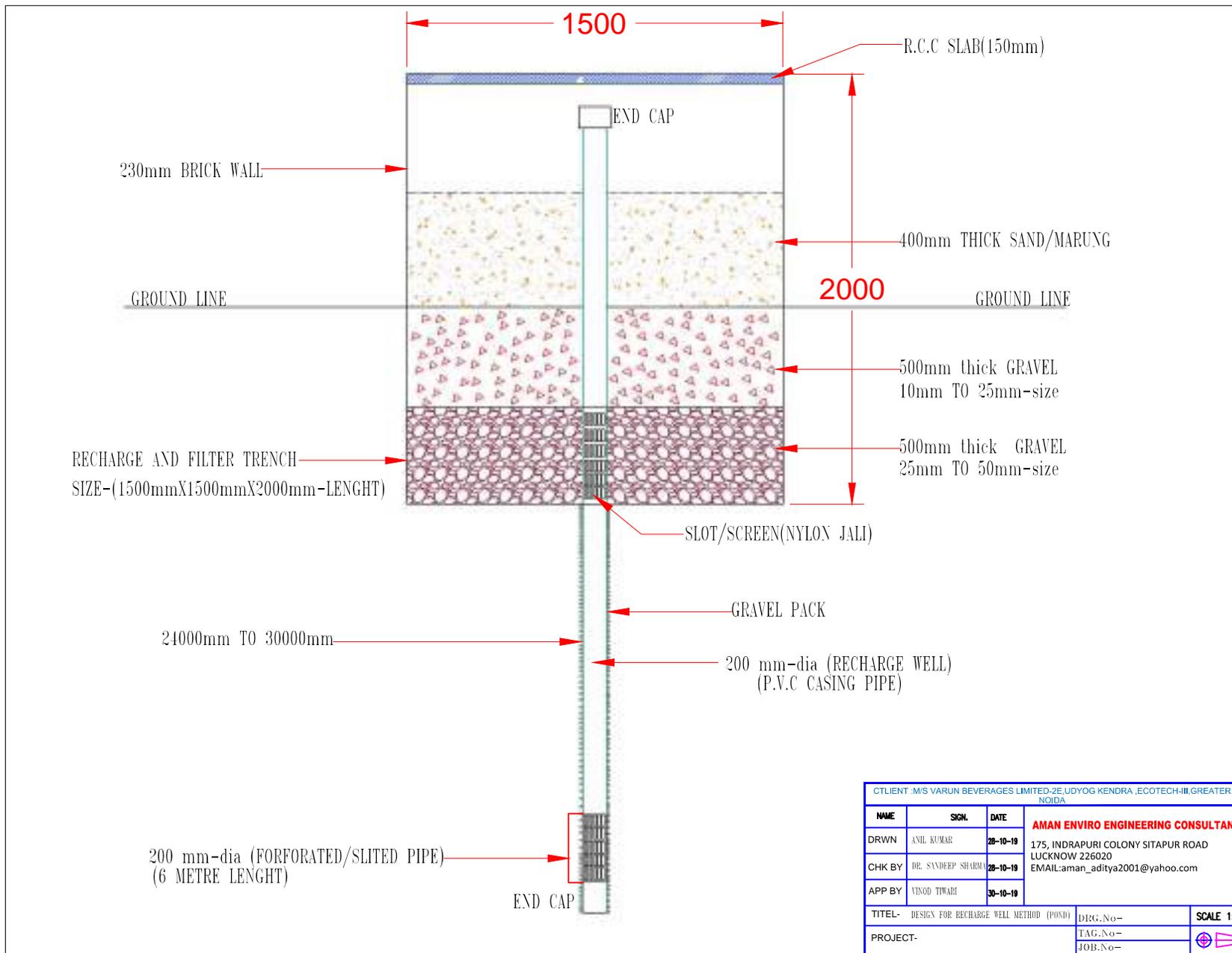
2-E,UDYOGKENDRA ,ECOTECH-III,GREATER NOIDA



**RE-CHARGE STRUCTURE**

CLIENT :M/s VARUN BEVERAGES LIMITED,2-E,UDYOG KENDRA ,ECOTECH-III,GREATER NOIDA			
<b>NAME</b>	<b>SIGN.</b>	<b>DATE</b>	<b>AMAN ENVIRO ENGINEERING CONSULTANT</b> 175, INDRAPURI COLONY SITAPUR ROAD LUCKNOW 226020 EMAIL:aman_aditya2001@yahoo.com
DRWN	ANIL KUMAR	28-10-19	
CHK BY	DR. SANDEEP SHARMA	28-10-19	
APP BY	VINOD TIWARI	30-10-19	
<b>TITEL-</b>	DESIGN FOR RECHARGE WELL METHOD (POND)		<b>SCALE</b> 1:1
<b>PROJECT-</b>			TAG.No- JOB.No-





VA K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 69 of 2020

In the matter of:

Sushil Bhatt

... Applicant

Versus

Moon Beverages Ltd. &amp; Ors.

... Respondents

KNOW ALL to whom these presents shall come that, We, Varun Beverages Limited, the Respondent No. 3 herein, do hereby appoint Mr. R. Jawahar Lal, Mr. Siddharth Bawa, Mr. Anuj Garg and Mr. Mohit Sharma, Advocates of PRA Law Offices having office at W-126, Ground Floor, Greater Kailash-II, New Delhi-110 048 to be our Advocates in the above noted case and authorizing them:

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court of Delhi at New Delhi, subject to payment of fees separately for each Court by us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing them to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitutes in the matter as my acts, as if done by me to all intents and purposes.

And I undertake that I or my duly authorised agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 29 day of October, 2021.

Accepted subject to the terms of fees.

Advocate

*R. Jawahar Lal*  
O/933/1992

For Varun Beverages Limited  
*[Signature]*  
Varun Beverages Ltd.  
Authorized Signatory

*Siddharth Bawa*  
N/289-G/2004

*Anuj Garg*  
D/1416/2014

*Mohit Sharma*  
R/2383/2020





## LETTER OF AUTHORITY

I, Ravi Batra, Chief Risk Officer & Group Company Secretary, as a true and lawful attorney of Varun Beverages Limited (hereinafter referred to as "the Company") pursuant to Specific Power of Attorney dated 15.05.2017, issued on behalf of the Board of Directors of the Company in terms of resolution passed by the Board of Directors in its meeting held on 12.05.2017, do hereby authorize Mr. Yogesh Kumar Singh, Factory Manager (Greater Noida - 2) of the Company, to make statements, sign and file complaints, affidavits, evidences, appeals, revision petitions, Vakalatnama, or any other documents/pleadings required in the matter of Sushil Bhatt vs. Moon Beverages and Others (O.A. No. 69/2020) pending before hon'ble National Green Tribunal, Principal Bench, New Delhi, and to do all such other acts, deeds and things incidental and ancillary thereto.

This Letter of Authority supersedes any instructions issued orally or written herein before in respect of the aforesaid matter.

It is clarified that authority delegated shall stand valid until the aforesaid official is in the employment of the Company and/ or is superseded by any other Letter of Authority issued to him or is revoked, whichever being the earlier.

**FOR VARUN BEVERAGES LIMITED**

**RAVI BATRA  
CHIEF RISK OFFICER & GROUP COMPANY SECRETARY**



Place: Gurugram (Haryana)

Date: 28/10/2021



**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF VARUN BEVERAGES LIMITED ("COMPANY") HELD ON FRIDAY, MAY 12, 2017 AT 11.00 A.M. AT RJ CORP HOUSE, PLOT NO. 31, SECTOR – 44, INSTITUTIONAL AREA, GURGAON – 122002, HARYANA**

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**Issuance of Power of Attorney in favour of Mr. Ravi Batra.**

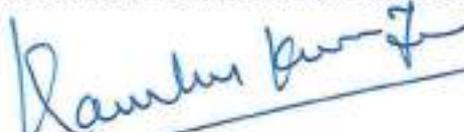
"RESOLVED THAT the Specific Power of Attorney as per the draft placed before the Board and initialed by the Chairman for the purpose of identification, be and is hereby approved and be issued in favour of Mr. Ravi Batra, Company Secretary & Compliance Officer (designated as Chief Risk Officer and Group Company Secretary) of the Company.

RESOLVED FURTHER THAT Mr. Ravi Batra, Company Secretary & Compliance Officer (designated as Chief Risk Officer and Group Company Secretary), the attorney holder be and is hereby authorized to exercise the powers mentioned therein and appoint any officer(s) of the Company to represent before any court, government authorities etc. as may be required from time to time.

RESOLVED FURTHER THAT the said Attorney shall execute the powers conferred in the Power of Attorney, in strict compliance with and subject to the limitations and restrictions as set forth in the said Attorney.

RESOLVED FURTHER THAT Mr. Raj P. Gandhi, Whole-time Director of the Company be and is hereby authorized to execute and sign the said Specific Power of Attorney for and on behalf of the Company and the Common Seal be affixed in presence of any two Directors of the Company, if required."

**CERTIFIED TRUE COPY  
FOR VARUN BEVERAGES LIMITED**

  
\_\_\_\_\_  
DIRECTOR



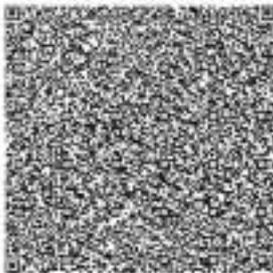
सत्यमेव जयते

## INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

### e-Stamp

Certificate No.	: IN-DL69660781222432P
Certificate Issued Date	: 11-Apr-2017 04:50 PM
Account Reference	: IMPACC (IV)/ di921303/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL92130339936097338356P
Purchased by	: VARUN BEVERAGES LIMITED
Description of Document	: Article 48(c) Power of attorney - GPA
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: VARUN BEVERAGES LIMITED
Second Party	: Not Applicable
Stamp Duty Paid By	: VARUN BEVERAGES LIMITED
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

### POWER OF ATTORNEY

KNOW ALL MEN by these presents that, **VARUN BEVERAGES LIMITED**, a Company incorporated under the provisions of the Companies Act, 1956 and having its Registered Office at F-2/7, Okhla Industrial Area, Phase-I, New Delhi-110 020 (hereinafter called "the Company") acting pursuant to the resolution passed by the Board of Directors of the "Company" at its Meeting held on the May 12, 2017 DOETH HEREBY APPOINT Mr. Ravi Batra, Chief Risk Officer & Group Company Secretary of the Company (hereinafter referred to as the 'ATTORNEY') so long as he is in the service of the Company by whatever designation he may be called to be the true and lawful attorney of the Company and to do, exercise, and execute, severally, all or any of the following acts, deeds and things in the name and on behalf and for the benefit of the Company, himself or by further authorizing in writing any person:-

*Ravi Batra*

*[Signature]*

Contd. 2

#### Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.sholestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

/// TRUE COPY ///

: 2 :

1. To commence, prosecute or enforce and to defend, answer or oppose any suits and/or other legal proceedings (whether civil or criminal) in India and abroad in any Court or Tribunal wherever or before any Government touching any matter in which the Company may hereafter be interested or concerned and as the said Attorney shall think fit and to deposit or obtain refund of stamp duty or court fee or to repay the same.
2. To make, sign, execute, present and file all applications, plaints, petitions or written statements, warrants, vakalatnamas or any other document expedient or necessary in the opinion of the said Attorney to be made, signed, executed, presented or filed in relation to any of the purposes herein mentioned and to receive back any/all such papers/documents/plaints etc.
3. To represent and deal on behalf of the Company with Food Safety and Standards Authority of India or any other authority under Food Safety and Standards Act, 2006 and to sign and execute such papers, documents and writings and to take all steps as may be necessary or expedient to prevent the commission of any offence by the Company under the said Act and other relevant laws relating to food and beverages and also to nominate officials of the Company to be in charge of and responsible for the conduct of the business of the Company at various locations.
4. To sign and execute necessary applications in prescribed forms or otherwise for obtaining /procuring registrations or insurance of vehicles (commercial or otherwise) in the name of the Company to be used at various locations/plants/ factories/ establishments etc. and to sign all documents, agreements, papers as may be required by RTO, Insurance Companies, Police Stations, Court and/or Government Authority and also to represent and appear before such authority in matters relating to vehicles of the Company.
5. To make, sign and execute applications and various documents to the Telephone Department / authorities in various States / places, for the sanction of new telephone connections in the name of the Company and /or transfer of any telephone connection from one place to another.
6. To sign and execute the necessary applications in prescribed forms or otherwise for obtaining /procuring electricity, water and other utility connections in the name of the Company to be used at various locations/plants/ factories/ establishments etc. and to sign all documents, agreements, papers in this regard.
7. To sign and execute the necessary leases, documents, Memorandum of Understanding, etc., on behalf of the Company with such covenants as the Attorney thinks fit and necessary in the best interest of the Company for taking the property on lease viz. buildings, godowns, warehouses, premises or flats for office, commercial and /or residential purposes, anywhere in India, for the use of the Company, Directors or its employees and appear and present the same before the concerned Sub Registrar/Registrar or any other competent authorities on behalf of the Company for the purposes of registration as per law.

Contd....3



*[Handwritten Signature]*

*[Handwritten Signature]*

: 3 :

8. To sign and execute the necessary applications in prescribed forms or otherwise and/or to represent the Company for obtaining /procuring various registrations /licenses/ permissions/approvals for and on behalf of and in the name of the Company from various Government Authority - Central or State or any Department or Office or authority of a Government or a quasi-Government nature, public sector corporations, Authority or other Administrative Body under various statutes and/or any modifications thereof, as applicable to the Company from time to time.
9. To make, sign and execute applications and such other documents as may be required by the Income Tax, Sales Tax, Service Tax, Custom, Central Excise and other Central, State Government or any local authority for the Company and to represent the Company before such authorities.
10. AND GENERALLY to do all other lawful acts, deeds and things as may be deemed necessary or expedient for the purposes mentioned herein above.
11. To sub-delegate all or any of his powers under this Power of Attorney, at his discretion, to any person with such conditions, stipulations and restrictions as the Attorney may deem fit and also to revoke such sub-delegations.

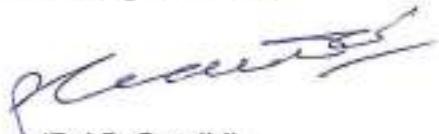
This Power of Attorney will be in effect until it is rescinded or when the said attorney ceases to be in the employment of the Company.

And we do hereby agree to ratify and confirm all acts, deeds and things as our said attorney shall lawfully do or cause to be done during the continuance of these presents in respect of the matters aforesaid by virtue thereof.

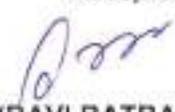
IN WITNESS WHEREOF the Common Seal of the Company has hereunto been affixed on May 15, 2017.

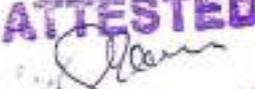
The Common Seal of VARUN BEVERAGES LIMITED is affixed hereto pursuant to the resolution of the Board of Directors passed on May 12, 2017 in the presence of Mr. Raj P. Gandhi and Mr. Kamlesh Jain, Whole-time Directors of the Company, who have signed these presents.

For Varun Beverages Limited

  
(Raj P. Gandhi)  
Whole-time Director

Accepted

  
(RAVI BATRA)

  
**ATTESTED**  
**NOTARY PUBLIC**  
**DELHI (INDIA)**  
**20 MAY 2017**



# PROOF OF SERVICE

737 505

Anuj Garg

---

**From:** Anuj Garg <anuj@pralaw.in>  
**Sent:** 29 October 2021 20:35  
**To:** 'sushilbhatt2020@gmail.com'  
**Cc:** jawahar@pralaw.in; siddharth@pralaw.in  
**Subject:** Sushil Bhatt Vs. Moon Beverages & Ors. | OA No. 69 of 2020 - NGT

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. No. 69 of 2020

In the matter of:  
Sushil Bhatt Vs. Moon Beverages Ltd. & Ors.

Dear Sir,

We represent the Respondent No. 3, Varun Beverages Ltd. in the referenced application.

We are filing:

1. Reply on behalf of the Respondent No. 3 along with Annexures.

The aforesaid is available for download in the link below, as advance service on you.

<https://1drv.ms/b/s!Aii-5aM1k3qOgdew58PwvUImSGpiWw?e=biqLxN>

Regards,  
Anuj Garg  
PRA LAW OFFICES,  
W-126, Ground Floor, Greater Kailash II, New Delhi-110 048, India  
Tel: (91-11) 4067-6735  
Email: [anuj@pralaw.in](mailto:anuj@pralaw.in)

